BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 525/2022

(I.A No. 185/2022, I.A No. 57/2023 and I.A No. 635/2023)

IN THE MATTER OF:

Laxmi ...Applicant

VS.

Ministry of Environment, Forests Climate Change & Ors. ...Respondents

N.D.O.H – 31.01.2025

INDEX

S. No.	Particulars	Page No.
1.	REPLY BY DEPUTY CONSERVATOR OF FORESTS (PROTECTION AND MONITORING), ONBEHALF OF RESPONDENT NO. 13 AND 14 GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 20.08.2024	1-15
2.	**ANNEXURE – I** THE COPY OF THE NOTIFICATION DATED 24.05.1994.	16-17
3.	**ANNEXURE – II** THE COPY OF NOTIFICATION DATED 19.03.1996.	18
4.	**ANNEXURE -III** THE COPY OF NGT JUDGMENT DATED 15.01.2021	19-29
5.	**ANNEXURE-IV** THE COPY OF THE CONSTITUTION ORDER OF OVERSIGHT COMMITTEE DATED 10.02.2021.	30-31
6.	**ANNEXURE-V (COLLY.)** THE COPY OF THE MINUTES OF MEETINGS OF MEETINGS OF THE OVERSIGHT COMMITTEE.	32-218

7.	**ANNEXURE-VI (Colly)** MINUTES OF DTF MEETINGS BY DM (SOUTH) AND DM (NEW DELHI) AND LETTER BY THE OFFICE OF DCF (SOUTH) WITH SCHEDULE OF ENCROACHMENT REMOVAL DRIVE AND LETTER BY DCF (WEST) FOR SCHEDULING DEMOLITION DRIVE.	219-228
8.	**ANNEXURE-VII (Colly)** THE COPY OF THE STATUS REPORT FILED IN THE HON'BLE SUPREME COURT OF INDIA IN WP(C) NO. 202/1995 "T. N. GODAVARMAN VS. UOI & ORS.", AND IN THE HON'BLE HIGH COURT OF DELHI IN WP(C) NO. 9965/2016 "DEVINDER VS. LG & ORS.".	229-1123

27/01/2025

PLACE – NEW DELHI
DATE: 24.01.2025

RESPONDENT

THROUGH
MS. JYOTI MENDIRATTA
STANDING COUNCEL (GNCTD)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 525/2022

(I.A No. 185/2022, I.A No. 57/2023 and I.A No. 635/2023)

IN THE MATTER OF:

Laxmi

...Applicant

VS.

Ministry of Environment, Forests
Climate Change & Ors.

...Respondents

REPLY BY DEPUTY CONSERVATOR OF FORESTS (PROTECTION AND MONITORING), ON BEHALF OF RESPONDENT NO. 13 AND 14 GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 20.08.2024

MOST RESPECTFULLY SHOWETH:

I, Ankit Kumar, S/o Sh. Anil Kumar, aged about 38 years, currently posted as Deputy Conservator of Forests (Protection and Monitoring), Department of Forests and Wildlife, Govt. of National Capital Territory of Delhi, being well conversant with the facts of the case and such duly authorized in my official capacity do hereby solemnly affirm as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Reply in my official capacity.

2. That the present affidavit is being filed in compliance of the Order dated 20.08.2024 of the Hon'ble Court vide which the following directions were given:

> *"23. In the facts and circumstances of the case presence of Hans Foundation, Hans Cultural Centre, M/s RGSB Estates Pvt. Ltd., M/s Ashon Estates Pvt. Ltd. and M/sRGD Estates Pvt. Ltd. is necessary for just and proper consideration of the questions involved in the case and they are impleaded as respondents no. 8 to 12. Further, presence of the Chief Secretary, Government of NCT of Delhi, who is also the Chairman of the Ridge Management Board and PCCF, Delhi who is the Nodal agency of the Oversight Committee for coordination and compliance is also necessary for just and proper consideration of the questions involved in the case and they are impleaded as respondents no. 13 and 14.*
>
> *24.The applicant is directed to file amended memo of parties with complete particulars of respondents no. 8 to 14 within two weeks and the Registry is directed to issue notices to respondents no. 8 to 14 thereafter requiringthem to file their replies/responses to the averments made in the application and also with respect to the aspects highlighted in this order.*
>
> *25.In their replies/responses the Chief Secretary, Government of NCT of Delhi and PCCF, Delhi shall specifically give all relevant details regarding status of notification under Section 20 of the Indian Forest Act, 1927 which was to be issued and further actions including suitable protection by fencing/wall and vigilance, identification of the remaining area and action plan for removing the encroachments which were to be taken by the Delhi Government and progress with regard to the removal of encroachments from the Ridge under Oversight Committee."*

3. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha., was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is annexed as **Annexure-I**.

4. It is further submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F. 1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total area of notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is annexed as **Annexure – II**.

5. That the area wise details of the above notified Ridge Reserve Forests under section 4 of Indian Forest Act 1927, are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.
South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

6. It is submitted that the above-mentioned Ridge Reserve Forest are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management withrespect to each notified ridge Reserve Forest are tabulated below:

Ridge Reserve Forest		
Ridge	**Land Owning Agency**	**Area(in Hectares)**
Northern Ridge (87 Ha)	DDA	73Ha.
	MCD	11Ha.
	Forest	3Ha.
Central Ridge (864 Ha)	Forest Department	423 Ha.
	Army(Signal Regiment)	202 Ha.
	DDA	85Ha.
	CPWD (Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
	NDMC(Talkatora Garden)	25Ha.
	MHA	6Ha.
	MCD	3Ha.
	Northern Railways	11Ha.
	Area allotted by L&DO	70Ha.
South Central Ridge (626 Ha)	DDA	626 Ha
Southern Ridge (6200 Ha)	Forest Department	6200 Ha
Nanakpura Ridge (7 Ha)	DDA	7 Ha

7. That the Present Reply has been divided in the following parts:

   a. **PART I:** STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927

   b. **PART II:** STATUS OF BOUNDARY WALL CONSTRUCTION/ FENCING TO PROTECT RIDGE FOREST LAND

   c. **PART III:** STATUS OF ENCROACHMENT REMOVAL FROM THE FOREST LAND IN THE NCT OF DELHI

PART I: STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927

8. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to

ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

*"16. ..... **we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy**. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also theChairman of the Ridge Management Board.*

*17. We direct constitution of an **Oversight Committee(OC)** to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. **Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts.** The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure- III**.

9. That in compliance of order dated 15.01.2021 of this Hon'ble Tribunal an Oversight Committee (OC) was constituted having DG Forest, MoEF&CC, Government of India as the Chairman with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as member. The copy of the constitution order is annexed as **Annexure –IV.**

10. It is submitted that the Oversight Committee has conducted a total of 16 meetings in accordance with the directions of the Hon'ble National Green Tribunal vide the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 16.12.2024. The copies of the minutes of the meetings are annexed herewith as **Annexure-V(*Colly*)**.

11. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

12.SOUTHERN RIDGE

Land Owning Agency: Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in three-phase manner as follows:

Phase-I: All the khasras which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasras will be taken up in Phase II:

i. Where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. Where Tatima proceedings are not required/pending.
iii. Which were left during Phase I due to certain reasons.

Phase-III: All the following khasras will be taken up for notification after the completion of all required action by FSO and Revenue Department in due course of time, where:

i. Rights and concessions are yet to be settled by FSOand Appellate Authority.
ii. Tatima proceedings are yet to be completed by the Revenue Department.

Status of progress in various phases is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area** ii. Final notifications under section 20 in respect of 2 villageshave been issued under Phase-I comprising a total arca of 96.16 Ha. iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.** **Current status:** The comments of Revenue Department have been received and comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge).The file for notification is under process.
Phase II	I. Area in Phase-II notification constitutes approximately **1594.52 Ha area i.e. about 25.71%** of total Southern Ridge area. II. **Current status:** The draft notification is being prepared.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area**. ii. **Current status:** The file for notification will be moved after completion of Tatima proceedings and Forest Settlement Officer and Appellate Authority cases.

Forest Settlement Officer (FSO)

The Additional District Magistrate of the South District, South West District and Headquarters, Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) under Section 4 of the Indian Forest Act (IFA), 1927 for deciding the rights and claims before notification under Section 20 of IFA, 1927.

First Appellate Authority

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of IFA, 1927.

13. **NORTHERN RIDGE**

Land Owning Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD* the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I: All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II: Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • **Current status:** The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.

	• The comments of the DDA are awaited. • Thus, vide letter dated 26.11.2024, from DCF (Central) to DDA, and in compliance of the comments of Revenue Department, (i) draft notifications along with the details of Geo-coordinates, maps & blocks (ii) draft notifications as per the khasra no. along with maps showing khasra details, has been shared, for comments/ concurrence on the draft notification of Northern Ridge u/s 20 of IFA, 1927 along with the request for demarcation. • The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

14. **CENTRAL RIDGE**

Land Owning Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir - Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO.

Status of progress in various phases is as below:

864 Ha.	(i) A preliminary DGPS Survey of Central Ridge has been done by Department of Forests & Wildlife, GNCTD and the Land & Development Office (L&DO). (ii) Further, vide letter dated 24.01.2025, DCF (West) has requested Revenue Department to jointly demarcate the Central Ridge.

15. SOUTH CENTRAL RIDGE

Land Owning Agency: DDA

Status of progress is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on **14.12.2023**. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are partially received i.e. out of 7 villages in South Central Ridge, comments have been received for only 6 villages i.e. Adhchini, Ber Sarai, Ladha Sarai, Lado Sarai, Masoodpur & Katwaria and 1 village i.e. Mehrauli is remaining. The file for notification is under process. (iii) Vide letter dated 17.01.2025 from DCF (South) to Director LM South Zone DDA, clarification is being sought on comments received from DDA.

16. NANAKPURA RIDGE

Land Owning Agency: DDA

Status of progress is as below:

8.36 Ha.	i. The proposal for draft notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file with draft notification is under process. iii. **Current status:** The comments of the Revenue Department & DDA have been received. Layout map of the area is received from L&DO. • Further, DCF (West) has written letter on 09.01.2025, to concerned land owning agencies i.e. L&DO, District Magistrate (New Delhi), Commissioner (Land), DDA, regarding the joint survey and demarcation. • File is being prepared for resubmission.

PART II: STATUS OF BOUNDARY WALL CONSTRUCTION/ FENCING TO PROTECT RIDGE FOREST LAND

17. That the department has carried out the construction/repair of total 86.5 km length of boundary wall to protect the ridge reserve forest land, which has been undertaken since the constitution of the Oversight Committee on 10.02.2021.

PART III: STATUS OF ENCROACHMENT REMOVAL FROM THE FOREST LAND IN THE NCT OF DELHI

18. That the Status of Encroachments removal from forest land in NCT of Delhi is below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Maidangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South
13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.63	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.15**	**307.46**	

19. Further Action Plan for removal of encroachment has been prepared by West and South Forest Division and the encroachments have been categorized in the following three categories:

a) Khasras with Heavily built structures

b) Khasras with temporary structures (habitation and others)

c) Khasras with farm house and other structures

20. That encroachment under category (b) and (c) has been identified for early removal with required assistance of concerned DTFs (District Task Force headed by the respective District Magistrate) and afforestation / transplantation shall be undertaken by Department of Forest & Wildlife immediately.

21. It is submitted that the DM (South) & DM (New Delhi) chaired the District Task Force (DTF) meeting for coordination and removal of encroachments on forest land in regards to the villages of South District (Revenue) and New Delhi District (Revenue) falling in Southern Ridge on 10.12.2024 and 19.12.2024 respectively. Vide letter dated 08.01.2025, Office of the DCF (South) has written to the DCP (South), requesting to provide police forces for coordination to execute encroachment removal plan approved by DTF vide minutes of meeting dated 10.12.2024. Vide DTF meeting dated 19.12.2024 in regards to the villages of New Delhi District (Revenue), the encroachment removal was not scheduled due to some clarification from DUSIB in certain areas of village Rajokari and Rangpuri. Thus, vide letter dated 10.01.2025, DCF (West) has written to DM (New Delhi), for scheduling the meeting of DTF for removal of encroachment. Minutes of DTF meetings by DM (South) and DM (New Delhi) and letter from the office of DCF (South) with schedule of encroachment removal drive and letter from DCF (West) for scheduling demolition drive is annexed as **Annexure- VI (Colly).**

22. Further it is to submit that the status of notification under Section 20 of Indian Forest Act, 1927 of all the Five notified Ridge Reserve Forest is also being monitored by the Hon'ble Supreme Court of India in WP(C) No. 202/1995 "T. N. Godavarman Vs. Uol & Ors.", and by the Hon'ble

High Court of Delhi in WP(C) No. 9965/2016 "Devinder Vs. LG & Ors."

23. That the present reply is the updated version of the status reports filed by the present department in the above stated matters. The Copy of the status report as filed in the Hon'ble Supreme Court of India and the Hon'ble High Court of Delhi in the above stated matter are annexed as **Annexure-VII (Colly).**

24. That the present Reply along with its Annexures is being placed before this Hon'ble Court for its consideration and further directions if any. The said respondent will do anything in its power to abide by the order/directions passed by this Hon'ble Court.

25. The Respondent is prepared to provide any additional information relevant to this matter if required by this Hon'ble Court.

26. It is humbly submitted that the respondent has the highestrespect and regard for orders of this Hon'ble Court. The presentreply is being placed before the Hon'ble Court for its consideration and further directions, if any.

29/01/2025

RESPONDENT

ANNEXURE I

4-2684/ 95 NSERVATOR OF FORESTS TO 23361876

Part IV

DELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I).—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government have proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Park Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.

(Approximate area 107 hm.)

II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg.
	East by	Mandir Marg, Institutional area and Willingdon Crescent.
	West by	Inderpuri Road and Naraina Industrial area.

(Approximate area 804 hm.)

III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazafgarh Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli.

(Approximately area 626 hm.)

IV. Southern Ridge in NCT of Delhi	North by	Power line from Maidalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jamalpur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandenjola, Eastern Boundary of Satbari, Eastern Boundary of Mehrauli Gadai, Southern Boundary of Nasik Sarai, South Eastern Boundary of Deoli and Adilabad ruins.
	South by	State of Haryana.

40

24 06 08 FROM CONSERVATOR OF FOREST TO 23351876 P.02

16/C

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Mallikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

—[illegible] 10(42)/]/PA/D.C.F./93/2018-23(1)]—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्या 16) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल एतद्वारा जिला पतिदेर (ए.डी.एम.) को उपवन की अधिसूचना संख्या एफ. 10(42)/]/पी.ए./डी.सी.एफ./93(1) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार की जांच करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उन्हें निपटाने के लिये बन्दोबस्त अधिकारी नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

ओ.सी. जोशी, उप सचिव

No. F. 10(42)-I/PA/DCF/93/2018-23 (ii)—In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-I/PA/DCF/93/(1) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory
of Delhi.

O. C. JOSHI, Dy. Sec.

41

56

DELHI GAZETTE - EXTRAORDINARY [PART

DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March, 1995

No. F. [illegible]/DDA/DC(LD)/[illegible]-In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's Notification No. [illegible] dated 24.8.93 as amended vide their Notification No. [illegible] dated 4.12.94, the Lt. Governor of the National Capital Territory of Delhi hereby declares that it has been decided to denotify the lands mentioned in Schedule 'A' below, reserved forest :—

SCHEDULE 'A'

All land, with structures, which is the property of the Government or over which Government has proprietary rights in

Village [illegible]
(Opposite Nathupur, Quthabminar)

Khasra No. [illegible]

Area [illegible] Ring Road

Boundaries : [illegible] Ring Road bounding A.G.M. Nagar Scheme and [illegible] to Arya Samaj Temple and open to Ring Road.

Smt. [illegible] - Schools and Govt. Bldg.

Area [illegible] Block of Lt. Governor [illegible] Residences and further Area [illegible] Ring Road, Tees Hazari, Opposite Corporation

(Area [illegible] Acres)

3. No. [illegible] (1) [illegible] of the provisions of clause (c) of sub-section (1) of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), and with State Ministry's Notification No. [illegible] dated 24.8.93 as amended by their notification No. [illegible] dated 4.12.94, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate (Revenue), Delhi, to be the Forest Settlement Officer to inquire into and determine the extent, nature and value of any rights claimed to exist in the [illegible] and to perform all the other duties imposed upon him by the said Act.

[illegible] of the powers conferred by the Lt. Administrator of the Union Territory of Delhi.

D. S. NEGI, Development Commissioner

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82

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village***	-	***214-02***
	Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)		
	Encroachment of 1-18 removed (Pg. 1661)		
5.16	***Rangpuri Village***	-	***246-01***
	Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)		
	Encroachment of 9-18 removed (Pg. 1661)		
5.17	***Mahipalpur Village***	-	***17-04***
	Ridge Area 92-03 AnnexureR26 (Pg.1656)		
5.18	***Ghitorni Village***	-	***NIL***
	Ridge Area 732-14		
5.19	***Rajpur Khurd Village***	-	***NIL"***
	Ridge Area 60-09		

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

30
Annexure-I

ANNEXURE IV

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii) The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi. 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

ANNEXURE-V

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/10593-10608 **Date:**/5/02/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/10593-10608 Date: /5/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
6. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

36
Annexure-I

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi. 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

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F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

   - PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
   - Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
   - Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
   - As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
   - PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

   - A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
   - DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. **Status of notification under section 20 of IFA 1927:**

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. **Preparation of Management Plan/ Working Plan:**

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13015-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
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2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

DEPARTMENT OF FORESTS & WILDLIFE
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F.1(2497)/Legal/HQ/20-21/5585-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021.
2	Rajpur khurd	5.61	5.61	Received	Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21
3	Chattarpur	50.24	14.18	Received	
4	Devli Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Sadulabad	34.89	6.55	Comments Awaited	Awaited
6	Satbari	143.15	71.68	Comments sought from DDA in few khasras	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nehrauli	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Deoli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	63.30	2.52	Received	
18	Rangpuri	130.18	89.36	Received	
19	Pul Pehladpur	56.96	Nil	N/A	N/A
	Total Area	**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1	Tughlakabad	544.84	202.42	Under preparation
2	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase
3	Chattarpur	50.24	34.09	Under preparation
4	Dera Mandi	1090.36	190.87	
5	Jaunapur	327.53	110.75	
6	Ayanagar	343.18	80.71	
7	Satbari	143.15	58.52	
8	Saidulajaib	34.89	23.23	
9	Maidangarhi	423.04	122.12	
10	Nebsarai	49.36	20.10	
11	Asola	775.48	113.91	Under Process
12	Bhatti	1119.67	111.22	
13	Rangpuri	150.08	24.55	
14	Sahoorpur	276.66	26.90	
15	Devli	480.07	85.61	
16	Rajokari	277.67	39.46	Under Process
17	Ghitorni	61.30	0.86	
18	Mahipalpur	7.71	Nil	
19	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Mandangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Saidulajaib	3		
11	Sahoorpur	3		1
12	Satbari	2		

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Ghitorni	1	1	
16	Rajokri	5		
17	Rangpuri	10		
Total		167	4	48

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	4.06
7.	Bhatti	Nil
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jamapur	0.23
12.	Deramandi	2.67
13.	Tughlakabad	1.74
14.	Pulpehladpur	0.11

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	4.51
16.	Rajokari	3.10
17.	Ghitorni	Nil
Total		16.74 Ha

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

Sl. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		35,573

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021.)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
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7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43

Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
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(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Pattima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.

[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/[illegible]**2140** **Date: 11.10.2022**

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Asya Nagar	0	0.8	South
2	Chhattarpur	0	0.083	South
3	Nebsarai	2.463	1.807	South

4	Saboorpur	0	0	South
5	Devli	0	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	0	0.32	South
9	Saidulajab	0	0	South
10	Satbari	0	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehlacpur	0.2	0	South
15	Rangpuri	0	0.6	West
16	Rajokri	0	0.1	West
17	Mahipalpur	0	0	West
Total		17.433	6.28	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	Total no. of cases in FSO court	No. of Cases disposed	No. of cases pending in FSO court
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**335**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting (till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately 6.7 Km of wall has been constructed &3.4 km boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi Jhopari basti:**
  - **DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge**
  - A review meeting was held on 14.06.2022 under the Chairmanship of Secretery to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
  - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

    "...(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing."

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

I there is any court ...."

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act. 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(I). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chatarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.65	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

|Action: DCF(S&W) |

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instelment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

|Action: PCCF, Director (FRI)|

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, D Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Shahjahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**No. of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		Area (in Ha)	2 Notification(in Ha)	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

13.	Sahoorpur	276.66	26.90	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/Seventh/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	[illegible]	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.67	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong displeasure on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, Divisional Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	**Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23**
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

[Action by: Divisional Commissioner]

727

- The list of cases pending before the DFO and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee.

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Ssidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghilorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

9

[Action by: DM (South), South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

9

Ridge and Northern Ridge. The Chairman expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

[Action by: All ridge owning agencies]

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. *Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.*

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

- The committee was also apprised about FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhureial Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1995

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

17/1/23

Mandeep Mittal, IFS

DCF (South)

reported as a violation of FCA, the report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

11/10/13

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	---Ha.	DGPS survey is being conducted & the draft notification is being prepared	-----Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/ **Dated: 8.02.2024**

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

I/64354/2024

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest Survey of India, Dehradun	9897297712. Shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DOFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Viswa Kannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Sunceesh Buxy	ATCCF	9868948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCF (N)	dcfnorth@gmail.com	
12.	Mandeep Mittal	DCF (S)	dcfsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

Annexure-D

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 7%.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir / Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed)**.

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/1/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi 110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

Annexure-D1

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

O R D E R 759

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.
2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

1

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.
4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.
5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.
6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.
7. Four weeks' time is granted for filing reply.
8. Rejoinder affidavit, if any, be filed within two weeks thereafter.
9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 / 139 - 56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A.**

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below:

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05.04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/ dcfpm 13 **Dated the** 24th **May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.

6. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.

7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.

8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).

d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**

b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.

c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

Asabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

ANNEXURE - I

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN I.P.ESTATE, NEW DELHI-110002

Time:03:00 PM

Date: 01. 05.2024

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

Sl. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	5.34	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South.**
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	- All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority - Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	**Area proposed for notification**	**Status of Notification**
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority**) was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority. Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023.** •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notificatioa
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996.** • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 | 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestin
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 2575-92 **Dated:** 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 3909-26

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated the 28rd August, 2024

Minutes of the XII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 29.07.2024 at 10:00 hrs in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (*Sonya Ghosh Vs. Govt. of NCT of Delhi*) was convened on 29.07.2024 at 10:00 hrs under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as Annexure- A.

At the outset, the DGF&SS, MoEFCC welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests and Wildlife (DFWL), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following decisions/recommendations were arrived at by the committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. **The committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD before the Oversight Committee on 13.03.2024.**
b. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute encroachment removal plans in respect of the Ridge

Reserve Forests immediately.

c. The Committee was informed as per Annexure-C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee was also appraised by the DM (South) that the villages falling in the final Notification of the Southern Ridge Forests were urbanized, and the urbanized villages transferred to the purview of the DDA for further necessary action.

d. However, it was emphasized that the responsibility for protecting the ridge lies with the respective land-owning agencies under whose jurisdiction the ridge falls. The Delhi Forest Department should ensure that no violation of any provision under the Indian Forest Act (IFA) 1927 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 takes place in the forests irrespective of ownership.

e. It was recommended that a high-level meeting as decided earlier be convened with the VC, DDA along with officials of Land Management, DG, CPWD regarding formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas.

[Action: DFWL/ Revenue Department, GNCTD/ All landowning agencies]

Agenda 2: Status of construction of boundary wall to protect the ridge forests in Delhi.

The Committee was apprised of the budgetary constraints/ limitations faced by DoFW, GNCTD in gaining progress with the construction of a boundary wall to protect the ridge forests.

Accordingly, the Committee recommended that the Department of Forests & Wildlife(DFWL), GNCTD must take up the matter related to the shortage of funds at the level of the Chief Secretary, GNCTD for necessary financial assistance for the construction of a boundary wall for the protection of the ridge forests in Delhi.

[Action: DFWL, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed
b. However, the Committee advised that the FRI, Dehra Dun, and the DoFW, GNCTD should complete the preparation of working plans (including their approval by Central Government) for the Forest Divisions in NCT Delhi immediately, if possible, in six months.

[Action: FRI &DoFW, GNCTD]

After detailed discussions, the following recommendations were made in the meeting;

i. The Delhi Forest Department should take the lead for sensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.
ii. Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act.
iii. Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry (MoEF&CC) for taking further necessary actions.
iv. The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.
v. The Member Secretary of the Oversight Committee to ensure that the minutes of the meeting are submitted

within three working days after the meeting and members of the Committee are intimated about the meetings in time so that a full-fledged meeting of the committee can be held to carry out the task assigned by the Hon'ble Tribunal to the Committee.

The meeting ended with a vote of thanks to the Chair and all the participants.

Asabpoote
28/08/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 | 3909 - 26
Dated: 28.8.24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCTof Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division,

Forest Research Institute, Dehradun-248006.

9. The Deputy Commissioner (South), South Delhi, M.B.Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4thFloor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:10:00 AM **Date: 29.07.2024**

12th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 29.07.2024 AT 10:00AM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Vijendra Kumar	ADM DDA	9718401305
4.	Suneesh Buxy	APCCF, DoFW, GNCTD	9868948253
5.	Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
7.	Anamika	DCF (Central) DoFW, GNCTD	8130979292
8.	Mandeep Mittal	DCF (West), DoFW, GNCTD	9891403625
9.	Balram Meena	Revenue, GNCTD ADM (SW)	9560304176
10.	M. Chaitanya Prasad	DM (SOUTH)	7005636466
11.			

11.	Rameshwar Dayal	Dir Horticulture DDA	9599923772
12.	S.K. Meena	Dy. Director (Horticulture)	9560449990
13.	Ajay Kadian	Director LM, DDA	9999280848
14.	S.K. Singh	FSI, Dy. Director	9897297712
15.	Reena Toppo	SDM (Vasant Vihar) DC (New Delhi)	9810838088
16.	J.B. Kapil	SDM (Kalkaji)	9811099544
17.	Mohan Lal	SO (NGT), Revenue Department	9968074903
18.	Achin Garg	A DCP/South District, Delhi Police	9818099067

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 01.05.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.118**	**0**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South): Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.Khasras in **Phase-III** constitute approximately **982.34 ha &**

	15.8% area of Southern Ridge.

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.**

	• The file is being submitted to the Principal Secretary (E&F) to seek personal attention and send a DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details . • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Annexure-D

Status of Working Plan preparation.

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 5123-40 **Dated :** 30.09.2024.

Minutes of the XIII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 06.09.2024 at 5:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XIII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 06.09.2024 at 5:00 pm under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure- A.**

At the outset, the DGF&SS welcomed all participants in the meeting.Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. The Committee recommended that the concerned departments would take necessary actions to expedite the eviction process.
b. The Committee recommended that the District Task Force (DTF) of the concerned District would hold fortnightly meetings to review and execute encroachment removal action plans for the Ridge Reserve Forests.
c. The Committee was informed by the DCF (South) of the efforts taken by the NCT Forest Department since the last DTF meetings, chaired by the DM (South) and the DM (New Delhi) on 02.04.2024 and 01.08.2024, respectively. Several letters dated 17.05.2024, 03.07.2024, and 02.09.2024 were sent to the DM (South), and letters dated 13.08.2024 were sent to the SDM (Vasant Vihar) and the DM (South West), requesting the deputation of concerned officials from the Revenue Department to conduct the encroachment removal drive through the DTF.
d. It was also reported that regular notices were issued to the encroachers and letters were sent requesting police protection for the eviction programmes.
e. The Committee was informed, as provided in **Annexure C,** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee recommended to expedite the process for final notification for Ridge.

f. The Committee was apprised of the offenses reported in Buddha Jayanti Park. It was recommended in the meeting that the factual status of violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter.

(Action: DOFW, GNCTD and RO, Lucknow, MoEF&CC].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge Forest & 20km stretchin Southern Ridge. However, due to budget constraints, the department is unable to take up any repair/construction of the boundary wall. **[Action:DoFW, GNCTD]**

b. The Committee was also apprised of the budgetary constraints faced by the Department of Forests and Wildlife (DoFW), GNCTD, which affected progress in constructing the boundary wall to protect the ridge forests and conducting encroachment removal drives.

c. Accordingly, the Committee reiterated its recommendation that the Department of Forests and Wildlife, GNCTD, take up the issue of fund shortage with the Chief Secretary, GNCTD, to secure the necessary financial assistance for the protection of the ridge. **[Action: DoFW, GNCTD]**

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans has been completed, and Part II will be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT,Delhi is enclosed as **Annexure – D.**

b. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government) for the Forest Divisions in NCT Delhi immediately. **[Action: FRI & DoFW, GNCTD]**

After detailed discussions, the following recommendations were alsomade in the meeting:

a. The status of existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) for further necessary actions.

b. The Chairman desired that a research plan be developed by ICFRE to explore the adoption of more appropriate smart trees and smart forests for implementation in Delhi, with the goal of providing optimal ecosystem services for the NCT of Delhi.
c. The action taken report of the 13th meeting should be submitted in the next meeting.

The meeting ended with a vote of thanks to the Chair and all theparticipants.

30/09/2024
(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 / 5123 -40 **Dated :** 30/09/24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.

13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-I & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

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1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

Asabesty
30/09/2024.

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-110002

Time: 5:00 PM **Date: 06.09.2024**

13th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF&SS, MOEFCC ON 06.09.2024 AT 5:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Sh. Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Sh. Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Sh. Sanjay Kumar Chauhan	MOEFCC, AIGF	
4.	Sh. Vijendra Kumar	ADM DDA	9718401305
5.	Dr. P. Vishwakannan	CCF, DoFW, GNCTD	9434285144
6.	Sh. Saurabh Sharma	CF, DoFW, GNCTD	9311810076
7.	Sh. Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
8.	Sh. Jabestin A.	DCF (P&M) DoFW, GNCTD	9531937669
9.	Sh. Vikram Singh	Inspector, Delhi Police	7503370500
10.	Sh. Abhinendra	ACP, Delhi Police (South District)	9911122383
11.	Sh. Ram Dulesh	Addl. DCP, Douth East District	
12.	Sh. M. Chaitanya Prasad	DM (SOUTH)	7005636466
13.	Sh. S.K. Meena	Dy. Director (Horticulture)	9560449990
14.	Sh. Ajay Kadian	Director LM, DDA	9999280848
15.	Sh. Prateek Raj	SDM (Vasant Vihar)	8900916004

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removeded from 2019 till date	Encroachment removed from 29.07.2024(in ha) to tilldate	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.87	0.32	0.1	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.21**	**0.1**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge.** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) suchas proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South): Provided list of pending cases**at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. It is mentioned that the Gaon Sabha lands were allotted by DirectorPanchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. **District Magistrate (SW):** Confirmed no pending settlement casesfor listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Departmentto consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha &25.71% area of Southern Ridge Current status:** File submitted to DCF(South) to comply withcomments of HQ.

Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, willbe taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Northern Ridge

Phase I 123.57 Ha	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and AppellateAuthority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** **Current status**: The file is currently with DCF(Central) for theircomments on the submission from the Revenue Department
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations arepending before FSO and Appellate Authority, Khasras whichwere left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. Further, in the meeting held with DDA & CPWD on 20.08.2024 under the chairmanship of DG&SS, DDA has mentioned that they will provide the comments in a week. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South CentralRidge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore, requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notificationbeen prepared

	based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** **Current status: The file is currently being prepared for resubmission once the comments from the DDA are received.**

Central Ridge

864 Ha	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than theallotment made by Land and Development Office. • Current status: The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The fileis currently being prepared for resubmission.

Nanak Pura Ridge

8.36 Ha	• File was returned by Revenue Department on 09.01.2024 statingthat DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passedsince the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927. **Comments received from DDA on 29.07.2024:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha) of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974. • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** • The file is currently with DCF(W) to address the comments from the DDA

	received on 29.07.2024. It is being prepared for compliance with these comments and for further action with L& DO.

Annexure-D

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been alreadyprovided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently under way by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 5706-14 Dated: 18/10/24

Minutes of the 14th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 07.10.2024 at 4:30 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 14th meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 07.10.2024 at 4:30 pm under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee;

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. Further, despite the Committee's recommendation to hold regular DTF meetings to carry out eviction of forest encroachments, no meeting of the DTF has been held since 13th meeting of this Committee.
b. The Committee again recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to execute encroachment removal in respect of the Ridge Reserve Forests, as per the action plan. The Department of Forest and Wildlife should take proactive action to evict the encroachments.
c. The Committee also recommended that Department of Forests & Wildlife should apprise the matter to the Chief Secretary, GNCTD for expediting the encroachment removal process in Ridge Reserve Forests.

[Action: DOFW, GNCTD, Concerned DM/NCTD].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair boundary wall of 3.54 km to protect the Central Ridge forest and 20km stretch in Southern Ridge. However, due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that Department of Forests & Wildlife has submitted a file for an allocation of additional fund in the Modified RE 2023- 24 and BE 2024-25.
c. The Committee recommended the Department of Forests & Wildlife to take up the issue of fund shortage with the Chief Secretary, GNCTD, to secure the financial assistance.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A timeline as intimated by the DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – D**.
b. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government for the Forest Divisions in NCT Delhi on a top priority.

[Action: FRI & DoFW, GNCTD].

c. The Committee recommended the Department of Forests and Wildlife to expedite and take up with the ICFRE regarding a research project to explore the adaptation of suitable plantation models for implementation in Delhi to provide optimum ecosystem services.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4. Violation under the Act

a) The Delhi Forest Department should take the lead forsensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.

[Action: GNCTD].

b) Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act. Actions taken may kindly be presented in the next meeting.

[Action: GNCTD].

c) . Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of t h e Ministry (MoEF&CC) for taking further necessary actions.The status may kindly be presented in the next meeting.

[Action: GNCTD].

Agenda Item No. 5 - Section 20 Notification

The status and the way forward would be presented by the Delhi Forest Department in the next meeting.

[Action: GNCTD].

Agenda Item No. - 6 - Others

The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

Asabosta
18/10/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/5706-24 **Dated:** 18/10/24

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054

5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
9. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
12. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
13. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
14. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

18/10/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:4:30 PM **Date: 07. 10.2024**

14th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 07.10.2024 AT 4:30PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Sh. S. S. Kandpal	APCCF, DoFW, GNCTD	
2.	Sh. Rajesh S.	MOEFCC, IGF (FPD)	9968534165
3.	Sh. Vijendra Kumar	ADM DDA	9718401305
4.	Dr. P. Vishwakannan	CCF, DoFW, GNCTD	9434285144
5.	Sh. Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Smt. Chestha Singh	DCF, DoFW, GNCTD	8130618418
7.	Sh. Ankit Kumar	DoFW, GNCTD	9811680054
8.	Sh. Anoop Thakur	Director Land Management I, DDA	9873634545
9.	Sh. Ashok Vishnoi	Addl. DCP, South	9582036629
10.	Sh. Ram Dulesh	Addl. DCP, South East District	
11.	Sh. Suvendra Kumar	Dy. Director (Horticulture)DDA	9560449995
12.	Smt. Prachi Gangwar	RO, MOEFCC	
13.	Smt. Anita Yadav	Revenue , SDM (Saket)	
14.	Sh. Ravi Kumar	Legal Associate, FPD MOEFCC	

S. No.	Name	Department & Designation	Mobile No.
15.	Sh.Ashutosh Upadhaya	Ex. Engineer (Civil), DDA Hort. Dept.	

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.87	0.32	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	**398.61**	**308.552**	**91.21**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Current status:** File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge.**

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pencing Tattima proceedings; and No pending litigation before Courts. Forest Settlement Officer (FSO) and Appellate Authority) • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. • **Current status**: The file is currently with DCF(Central) for their comments on the submission from the Revenue Department
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**] for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

South Central Ridge

626 Ha.	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notification under Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • File has been returned by DDA after extracting relevant details. Further, in the meeting held with DDA & CPWD on 20.08 2024 under the chairmanship of DG&SS, DDA has mentioned that they will provide the comments in a week. • **Current status**: The file is currently being prepared for resubmission once the comments from the DDA are received.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than the allotment made by Land and Development Office. • Current status: The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The file is currently being prepared for resubmission.

Nanak Pura Ridge

8.36 Ha.	• File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. • **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission.

Annexure-D
Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
11.02.2022	(Draft) Preliminary Working Plan Report of National Capital Territory of Delhi received on email to PCCF from Head Silviculture & Forest Management Division, FRI on 11.02.2022
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
31.03.2023	CWLW attended the meeting regarding Working Plan at FRI. A survey for collection of various field data for preparation of the working plan was scheduled by the team of FRI, Dehradun from 29th April, 2023 till 19th May, 2023
26.09.2024	Part 1 of working plan is submitted on 26.09.2024 by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 7379-97 **Dated :** 9-12-24

Minutes of the 15th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 06.11.2024 at 3:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 15th meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 06.11.2024 at 3:00 pm under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. The committee was informed that for removal of encroachments in Southern Ridge in South District, the next DTF meeting under the chairmanship of DM (South) is scheduled on 12.11.2024.

b. The Committee recommended that DCF (West) should pursue with DM (New Delhi) to hold regular fortnightly meetings of DTF for encroachment removal in Ridge Reserve Forests within New Delhi District.

c. The Committee again recommended that the District Task Force (DTF) of the concerned District should hold regular fortnightly meetings for encroachment removal in Ridge Reserve Forests. The Department of Forest and Wildlife should actively pursue the preparation of encroachment removal schedule in these meetings and subsequent removal of encroachments in a time bound manner.

[Action: DOFW, GNCTD, Concerned DM/GNCTD].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair boundary wall of 3.54 km to protect the Central Ridge forest and 20km stretch in Southern Ridge. However, due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that the file is under submission with the State Government regarding Allocation of additional fund requirement in Modified RE 2023-24 and BE 2024-25.
c. The Committee recommended that the Department of Forests & Wildlife, GNCTD should apprise the issue of fund shortage to Pr. Secretary Finance, GNCTD citing the directions from the Hon'ble Courts and recommendations of the Oversight Committee regarding the protection of ridge.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A meeting is scheduled by DoFW with FRI for providing comprehensive overview and briefing on the details of Working Plan vide email dated 30.10.2024.

a. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government for the Forest Divisions in NCT Delhi on a top priority. **[Action: FRI & DoFW, GNCTD].**
b. The committee was informed that a letter dated 08.10.2024 was written to DG, ICFRE for development of research plan for identification of smart trees and smart forests for providing optimal ecosystem services in Delhi and the reply of ICFRE is awaited. The Committee recommended that the Department of Forests & Wildlife should expedite discussions with ICFRE regarding the proposed research project. ICFRE may also be invited in the next meeting of Oversight Committee.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4: Violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980

a) The Committee was informed that a survey of the South Central Ridge was conducted jointly by the South Forest Division, Department of Forests & Wildlife and DDA to assess the extent of encroachments and violations.

The Committee recommended that the Department of Forests & Wildlife should issue show cause notices immediately for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 as per applicable Acts/Rules/Guidelines. Further all necessary actions shall be taken by the department of forests and wildlife, Government of NCT of Delhi as per the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Indian Forest Act,1927 and other Acts and Rules in case of violations reported/found under these Acts and Rules.

b) The committee recommended that the status of all violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, within NCT of Delhi should be submitted to the Regional Office of the Ministry (MoEF&CC) for further necessary actions and update on this status should be presented in the next meeting.

[Action: GNCTD].

c) The committee recommended that the status of all violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, within NCT of Delhi should be submitted to the Regional Office of the Ministry (MoEF&CC) for further necessary actions and update on this status should be presented in the next meeting.

[Action: GNCTD].

d) The committee was informed that the Department of Forests & Wildlife has been regularly sensitizing the user agencies, including government departments, about the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes. A letter dated 28.11.2023 has been written to all land owning agencies.

e) The Committee was informed that, as per a letter dated 23.10.2024 from the APCCF & HoD to the Director General of CPWD, name of erring officials were sought regarding violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for offence at Budha Jayanti Park. Since no reply has been received till date, it was recommended to give a show cause notice in this matter to DG, CPWD with a copy to the Secretary of the concerned Ministry in Government of India and Regional Office of the Ministry (MoEF&CC).

[Action: GNCTD].

Agenda Item No. 5 - Section 20 Notification

a) The committee recommended to expedite the process of notification under section-20 of IFA, 1927.

b) The committee recommended that APCCF & HoD, Department of Forests & Wildlife, GNCTD, should hold a meeting with Secretary (Revenue) cum

Divisional Commissioner, to expedite the tattima proceedings in cases of khasras having multiple divided ownerships.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

09/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 /7379 – 97 **Dated :** 09.12.24

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
9. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
12. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
13. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
14. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/

SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

16. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

09/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN I.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date: 06. 11.2024**

15th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 06.11.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation
1.	Sh. S.K. Meena	DDA, Dy. Director (Horticulture)
2.	Sh. Vijendra Kumar	ADM DDA
3.	Smt. Prachi Gargwar	DIG, RO, Lko
4.	Sh. S.S. Kandpal	APCCF & HoD, DoFW
5.	Sh. Saurabh Sharma	CF, DoFW GNCTD
6.	Sh. Ankit Kumar	DCF(P&M), DoFW, GNCTD
7.	Smt. Anamika	DCF (Central) DoFW, GNCTD
8.	Sh. Vipul Pandey	DCF(S) DoFW, GNCTD
9.	Sh. Amit Gemawat	DCF (West) DoFW, GNCTD
10.	Sh. Balram Meena	ADM (SW)
11.	Sh. Rahul Saini	ADM (SOUTH)
12.	Smt. Ambika Ratnoo	SDM, SE
13.	Sh. Prateek Raj	SDM Vasant Vihar
14.	Smt. Aishnaya Sharma	Add. DCP SED
15.	Sh. Ajay Kadian	Director LM II DDA
16.	Sh. Achin Garg, IPS	Add. DCP I/South District

Annexure-B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Maidangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South
13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.38	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.40**	**307.21**	

Annexure-C

Status of Notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • Phase-I constitute approximately **3630.04 ha & 58.4%** area of Southern Ridge • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification**. • Current status: File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority, those khasras where Tattima proceedings are not required/pending & those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71%** area of Southern Ridge • Current status: File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in Phase-III constitute approximately **982.34 ha & 15.8% area of Southern Ridge.**

Name of Ridge	Status
Northern Ridge	**Phase I - 123.57 Ha.** • Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority) • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. **Current status**: The file is currently with DCF(Central) for their comments on the submission from the Revenue Department
	Phase II- • Final notification of Northern Ridge (where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required) for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

Name of Ridge	Total Area (Ha)	Status
South Central Ridge	Phase 1- 626	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notification under Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • These villages have been urbanized and the land owning agency is the DDA. **Current status:** Vide email dated 13.09.2024 from DDA, out of 7 villages in South Central Ridge, comments have been received for only 3 villages i.e. Adhchini, Ber Sarai & Katwaria. • Comments on remaining **04 villages** i.e. Lado Sarai, Ladha Sarai, Masoodpur & Mehrauli **are still pending from DDA.** • The file is currently being prepared for resubmission once the comments from the DDA are received.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	1006.32	• **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than the allotment made by Land and Development Office. • **Current status:** The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The file is currently being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Nanak Pura Ridge	8.3ha.	• File was returned **by Revenue Department on 09.01.2024 stating** that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 7817 – 35 Dated: 24/12/24

Minutes of the 16th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 16.12.2024 at 3:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 16th meeting of the Oversight Committee constituted by the Hon'ble NGT New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt of NCT of Delhi) was convened on 16.12.2024 at 3:00 pm under the Chairmanship of the Director General of Forests & Special Secretary, Ministry of Environment, Forests and Climate Change, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee;

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land from where encroachments were removed, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 06.11.2024.
b. The committee was informed regarding removal of encroachments in Southern Ridge in South District, (02) District Task Force (DTF) meetings were held on 12.11.2024 and 19.11.2024 by DM (South) for scheduling the encroachment eviction program from the forest land. The minutes of meeting and schedule for encroachment eviction program was handed over to the Forest Department in the present meeting of the Oversight Committee.
c. As chairpersons of respective DTFs, DM (South) and DM (New Delhi) were requested to accord high priority to encroachment removal to comply with the direction of Hon'ble Court.
d. APCCF & HOD, Department of Forests and Wildlife, GNCTD was requested to apprise the above issues to the Chief Secretary, GNCTD with a request for suitable intervention.
e. The Department of Forests & Wildlife informed that DCF(Central) vide letter dated 02.07.2024 had written to DDA regarding encroachment of 300 sqft (approx) in Northern Ridge at A-55, Malka Ganj, Kamla Nehru Ridge area. Thereafter, demolition drive was conducted by DDA in the said area and a

report was received from DDA vide letter dated 09.08.2024.

However, it has been found that malba is still present at the demolition site. Accordingly, a show cause notice has been issued to DDA vide letter dated 12.12.2024 and further directed to remove the malba from the site.

The Oversight Committee recommended that in the above case, further enquiry may be conducted to determine whether it is a violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or not.

[Action: DOFW, GNCTD, Concerned DM/GNCTD]

Agenda 2: Status of boundary wall construction to protect ridge forestland.

a. The Committee was informed that due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that budget is being asked from the State Government for the said work since last year and budget has not been received. The requirement will be projected in RE 2024-25 and BE 2025-26. As soon as the budget is received the said work will be executed on priority.
c. The Department of Forests & Wildlife, GNCTD was requested to submit a note in this regard to Chief Secretary and ACS (Finance), GNCTD.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A meeting was held on 06.12.2024 with FRI for providing comprehensive overview and brieling on the details of Working Plan.
b. The committee was informed that a letter dated 08.10.2024 and reminder letter 05.11.2024 was written to DG, ICFRE for development of research plan for identification of smart trees and smart forests for providing optimal ecosystem services in Delhi and the reply of ICFRE is awaited.
c. The delay was viewed seriously by the committee. The committee recommended that DG, ICFRE may also be invited in the next meeting of Oversight Committee to inform the status and explain the reason for delay in response.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4: Violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980

a. The committee stated that the violation and encroachment are linked to each other, and accordingly necessary actions have been taken since the 7th meeting of the oversight committee dated 17.11.2023.

b. The Committee was informed that a survey of the South Central Ridge was conducted jointly by the South Forest Division, Department of Forests & Wildlife and DDA. In this regard, vide letter dated 02.12.2024, DCF (South) has issued show cause notice to the DDA under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and also sought an explanation for violations committed in South Central Ridge separately.

[Action: DDA , DoFW, GNCTD].

c. The committee recommended that Department of Forests & Wildlife, GNCTD should submit the details of cases of encroachment, area of encroachment, cases of violation under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and area of violation before the committee in next meeting. The committee was informed that the list is being compiled by DCFs with details of encroachment for submission to the State Govt. for approval before sending it to Regional Office of the Ministry (MoEF&CC).

d. The committee was updated on progress of case that a contempt petition (Civil) Diary No. 21171/2024 in W.P.(C) NO. 4677/1985 titled as Bindu Kapurea vs Subhashish Panda has been filed before Hon'ble Supreme Court for violations of Forest (Conservation) Act, 1980 and Delhi Preservation of Trees Act, 1994 in AIIMS CAPFIMS Approach road project in village Maidangarhi & Satbari. The last hearing in the case was held on 10.12.2024. The outcome of the court case will be informed to the committee.

e. The committee was updated on progress of case that a contempt petition Civil Diary No.21740 of 2024 in W.P.(C) 4677/1985 titled as Delhi Nature Society vs Rajesh Kumar Kaushal has been filed before Hon'ble Supreme Court of India acting violation of provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by CPWD in Buddha Jayanti Park, New Delhi falling in Central Ridge.The last hearing in the case was held on 07.11.2024. The matter is sub-judice and the outcome of the court case will be informed to the committee accordingly.

The Committee was informed that, as per a letter dated 10.12.2024 from the DCF(West) to the Director General of CPWD, Deputy Director (Horticulture) CPWD and Executive Engineer CPWD, name of erring officials were sought again regarding violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for offence at Budha Jayanti Park. Since no reply has been received till date, it was again recommended to pursue the matter with DG, CPWD for getting names of erring officials for violations. The copy may be provided to Secretary, MoHUA, GOI and to RO, Lucknow. In this respect, the relevant provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, is reproduced:

"..3B. Offences by the Authorities and Government Departments--(1) Where any offence under this Act has been committed –

(a) by any department of Government, the head of the department; or

(b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority;

shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly"

f. The committee further recommended that Department of Forests & Wildlife, GNCTD and Regional Office would take adequate action in this matter and other cases of encroachment/violation under the Acts as per relevant provision of the Acts and the Rules.

[Action: RO , DoFW, GNCTD].

Agenda Item No. 5 - Section 20 Notification

a. The committee recommended to expedite the process of notification under section-20 of IFA, 1927. Status is placed at**Annexure-C.**
b. The committee asked DDA to provide requisite details at an early date.
c. The committee recommended that APCCF & HoD, Department of Forests & Wildlife, GNCTD, should hold a meeting with Secretary (Revenue) cum Divisional Commissioner, to expedite the tattima proceedings in cases of khasras having multiple divided ownership.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

24/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests
(P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 /7841-35

Dated : To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. Director General of Forests, Indian Council Forestry Research & Education (ICFRE), Dehradoon Uttrakhand- 248006.
8. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT ofDelhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT ofDelhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New

Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, NewDelhi.

24/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date:**
16. 12.2024

16th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 06.11.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation
1.	Sh. S. Rajesh	IGF, MOEFCC (FPD)
2.	Sh. Sanjay Kr. Chauhan	AIGF, MOEFCC (FPD)
3.	Smt. Prachi Gargwar	DIG, RO, Lko
4.	Smt. Richa Misra	Head Silviculture, FRI
5.	[illegible]	[illegible]

5.	Sh. S.S. Kandpal	APCCF & HoD, DoFW
6.	Sh. Saurabh Sharma	CF, DoFW GNCTD
7.	Sh. Jabestin A.	DCF (HQ), DoFW, GNCTD
8.	Sh. Ankit Kumar	DCF(P&M), DoFW, GNCTD
9.	Sh. Rahul Saini	ADM/FSO (SOUTH)
10.	Sh. Ashok Vishnoi	Add. DCP /South District, Delhi Police
11.	Sh. S.K. Meena	DDA. Dy. Director (Horticulture)
12.	Sh. Vijendra Kumar	ADM, DDA
13.	Sh. Ajay Kadian	Director, DDA

Annexure-B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Madangarhi	6.67	2.85	3.82	South
9	Saiqulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South

13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.63* (Typo error in previous minutes)	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.15**	**307.46**	

Annexure-C

Status of Notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase I	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • Phase-I constitute approximately **3630.04 ha** & **58.4%** area of Southern Ridge • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha Additional area of **3526.98 ha** in **13 villages is proposed for notification**. • **Current status:** File has been returned by DDA on 21.11.2024 mentioning, scanned file is retained in the office of DD/LM/SZ and original file is returned to DoFW. • The comments of DDA are awaited. • DCF(S) & DCF(W) are preparing the file for submission to State Govt for approval.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority, those khasras where Tattima proceedings are not required/pending & those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha** & **25.71%** area of Southern Ridge • Current status: <u>The file is currently being prepared for resubmission.</u>

Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in Phase-III constitute approximately **982.34 ha & 16.8% area of Southern Ridge.**

Name of Ridge	**Status**
Northern Ridge	**Phase I - 123.57 Ha.** • Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts. Forest Settlement Officer (FSO) and Appellate Authority). • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. **Current status:** The file is currently with DCF(Central) for their comments on the submission from the Revenue Department. • Vide letter dated 26.11.2024, written by DCF(C) to DDA, for seeking comments on draft notification of Northern Ridge. • The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.
	Phase II- • Final notification of Northern Ridge (where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required) for approximately 7.057 Ha. • **Current status:** The file is being prepared by DCF (Central)

Name of Ridge	Total Area (Ha)	Status
South Central Ridge	Phase 1- 625	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notification under Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • These villages have been urbanized and the land owning agency is the DDA. **Current status:** Vide email dated 13.09.2024 from DDA, out of 7 villages in South Central Ridge, comments have been received for only 3 villages i.e. Adhchini, Ber Sarai & Kalwarla. • Comments on remaining **04 villages** i.e. Lado Sarai, Ladha Sarai, Masoodpur & Mehrauli **are still pending from DDA.** • The file is currently being prepared for resubmission once the comments from the DDA are received. • The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	1006.32	• **Current status:** The file is currently being prepared for submission.

Name of Ridge	Total Area (Ha)	Status
Nanak Pura Ridge	8.3ha.	• File was returned by **Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to

		the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission. • The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.

ANNEXURE VI

Government of NCT of Delhi
OFFICE OF THE SUB DIVISIONAL MAGISTRATE, VASANT VIHAR
6th Floor, Palika Bhawan, R K Puram, New Delhi

F. No. SDM/VV/WB/2023/ 1639/A

Delhi, dated 31/12/2024

MINUTES OF MEETING

A meeting of the District Task Force was convened under the chairmanship of Sh. Sunny Singh, District Magistrate, New Delhi District, on 19/12/2024 at 12:00 Noon at the Office of the District Magistrate, New Delhi District, 12/1, Jam Nagar House, Shahjahan Road, New Delhi, to discuss issues related to the encroachment removal program concerning forest land in the areas of Village Rangpuri, Ghitorni, Rajokari, New Delhi, and other agenda items. The list of officers/officials present during the meeting is annexed as Annexure-'A'.

The deliberations that took place during the meeting are as follows:

At the outset, the SDM, Vasant Vihar, briefed the Chairman and representatives present from various departments regarding the proposal by the DCF, West Division, for the removal of encroachments from Rajokari, Rangpuri, and Ghitorni Ridge areas under the jurisdiction of New Delhi District, in reference to the 15th Oversight Committee meeting held on 06/11/2024 under the chairmanship of the DGF.

Further, the DCF, West, informed that notices had been issued to the encroachers in respect of forest land in village Rajokari as per the schedule discussed in the earlier DTF meeting held on 01/08/2024. However, the encroachment removal program could not be executed because some affected persons/encroachers had approached the Hon'ble High Court, and the Hon'ble Court issued a direction to maintain the status quo/granted a stay. The same writ is still pending before the Hon'ble High Court.

The DCF, West, also informed that the Forest Department had requested DUSIB to provide the map & KML file and the list of eligible dwellers in Village Rajokari & Rangpuri, in reference to the meeting held on 20/08/2024 under the chairmanship of the Hon'ble Minister (Environment & Forest), GNCTD. However, no response has been received yet. The chairman directed that the required information may be shared with DCF West Forest Division by DUSIB and directed to SDM Vasant Vihar to send a letter to the concerned officer of DUSIB accordingly.

Further, the SDM, Vasant Vihar, intimated the Chairman and representatives from different departments about the issue of Talima proceedings in respect of forest land, which was discussed during the meeting of the Oversight Committee. The SDM also informed that the villages falling under the jurisdiction of New Delhi District had been declared urbanized in 2019, and consequently, the DLR Act no longer applies in these villages. This matter had already been discussed during the last Oversight Committee meeting.

Land

- Submit ATR of Km. 614 to DM
- Suraj to update email known mentioned.

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After detailed deliberations, the Forest Department agreed to take directions through their Anel. The Chairman directed the SDM, Vasant Vihar, to request DDA regarding the anization of the said villages and to take necessary action in the matter.

Further, the SDM, Vasant Vihar, informed the Chairman and representatives from different departments about various complaints received regarding unauthorized/illegal construction at khasra no 583, 584, 615 & 614 of village Ghitorni. As the village Ghitorni is urbanized and at disposal of DDA for maintence and development, the DDA may be take necessary action. Further informed that at the land bearing Khasra No. 614, Village Ghitorni, which belongs to the Forest Department, the trespassing by encroachers and felling of trees was reported in the complaints. The matter was discussed, and directions were issued to

a) the Forest Department to take action as per the law and submit an Action Taken Report (ATR) within 7 days.
b) DDA/MCD to examine the matter and to take appropriate action as per law and to submit an Aetion Taken Report (ATR) within 7 days.

Further, the SDM, Vasant Vihar, briefed the Chairman about the matter of encroachment on the connecting roads from Palika Bhawan Complex, RK Puram, caused by idly parked vehicles obstructing repair work, painting, denting, maintenance, etc. He informed that this is an important public grievance, as various Union Government offices, the Sub-Registrar's Office, SDM office, and banks are located in the Palika Bhawan Complex. Due to this type of encroachment, the general public is suffering. After detailed deliberations, the Chairman directed the following actions:

a) ACP Traffic to remove all such nuisances and make the road free for traffic. An ATR should be submitted.
b) The SDM, Vasant Vihar, to conduct a joint drive with NDMC, local Police, and Traffic Police to resolve this issue.

The meeting ended with a vote of thanks.

This issue with the approval of District Magistrate, New Delhi District.

SDM, Vasant Vihar
31/12/24

To

1. Deputy Conservator Forest, West Division, Mandir lane, Madir Marg, New Delhi
2. Deputy Commissioner of Police, South-West District, New Delhi.
3. Deputy Commissioner, South Zone of MCD, Green Park, New Delhi.
4. Additional District Magistrate New Delhi District
5. Deputy Director, LM, NDZ, DDA, Vikas Sadan INA, New Delhi
6. BDO, New Delhi District, New Roshanpura, Najafgarh, New Delhi.
7. Deputy Director (Rehabilitation-II), DUSIB, Raja Garden, New Delhi

Copy for information to:

1. SO to Chief Secretary, Delhi
2. PA to Chief Conservator of Forests, Delhi Email id-ccf.gnctd@gov.in
3. PA to District Magistrate, New Delhi District for kind information of DM (NDD)
4. PA to Director, LM, NDZ, DDA
5. PA to Director (Rehabilitation-II), DUSIB, New Delhi

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GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No- 011 23361879:: E:Mail:- dcfwest.gnctd@gov.in

F.2 (210)/DCF(W)/MISC PART - III/2023-24/8880-82 Dated: 10/01/2025

To,
The District Magistrate (New Delhi)
New Delhi District 12/1
Jam Nagar House, Shahjahan Road, New Delhi-110011

Subject: Regarding the scheduling of demolition drive in Village Rajokari, Rangpuri and Ghitorni.

Sir,

This letter is in reference to the Minutes of the Meeting of the District Task Force conveyed under your chairmanship dated 31.12.2024 for scheduling of encroachment removal drive in village Rajokari, Rangpuri and Ghitorni in compliance of the various orders and directions passed by Hon'ble Supreme Court in matter of MC Mehta Vs Union of India, Hon'ble High Court and Hon'ble NGT in matter of Sonia Gosh vs GNCTD.

This is to inform you that various encroachments have been taken place on the notified forest land in the village Rajokari, Rangpuri and Ghitorni. The details of the forest land under encroachment have been mentioned in the affidavit filed by the Divisional Commissioner in the Hon'ble NGT in the year 2019. Copy of the affidavit and Map are **Annexed**.

You are hereby requested to schedule a meeting under your chairmanship with the officials of concerned departments for scheduling of encroachment removal drive at the Rajokari, Rangpuri and Ghitorni at the earliest in compliance of the directions and orders passed by the various Courts from time to time.

Encl:- Divisional Commissioner Affidavit and Map

DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

Copy To:-

1. PS to APCCF/HOD, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
2. PA to Conservator of Forests, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.

DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone:011-29535190 2505 email address: sdmsakel@gmail.com

F.No. SDM/SKT/2024/ Date:- 10/12/2024

MINUTES OF MEETING

A District Task Force (DTF) meeting under the chairmanship of the DM (South) regarding encroachment removal program on forest land was held on

The meeting was attended by the following officers/officials :-

10. District Magistrate (South),
11. Sh. Vipul Pandey, DCF (South),
12. Sh. Rahul Saini, ADM (South)
13. Ms. Anita Yadav, SDM (Saket)
14. Puneet Kumar Tiwari, Range Officer, Forest Department
15. Sh. Moj Pal Singh , E.O (AG),
16. Sh. Rakesh Kumar Pahwa, Tehsildaar (Sakel),
17. Sh. Rajesh Sharma, Patwari,
18. Sh. Neeraj, Forest Guard, Forest Department

At the outset, the chairman welcomed all the officers/officials, who attended the meeting. Khasra wise details were provided by the forest department for encroachment removal on forest land (Annexure I)

After examination of relevant revenue records, 1987 & 1988 orders of revenue department, 1996 Notification, the following village wise list as follows

Sr. NO.	Name of Village	Khasra NO. (Area)	Order/Notification
1	Neb Sara	26 (6-8)	1988 & 1996
		27 (6-18)	1988 & 1996
		28 (4-16)	1988 & 1996
		29 (2-17)	1988 & 1996
		30 (5-0)	1988 & 1996
		31 (3-5)	1988 & 1996
		135 (4-16)	1988
2.	Bhati	1333 (5-2)	1996
		1555(0-9)	1996
3	Saidulajab	209 1(9-0)	1996
4	Chattarpur	140 (4-16)	1887 & 1996
		204 (16-12)	1887 & 1996
		205 (5-6)	1887 & 1996

5 villages → 16 Khasra

	Satbari	1076 (5-9)	1987
		1080 (11-11)	1987
		1099 (120-00)	1987

As the forest department requested for removal of encroachment of above mentioned khasra no., the forest department is directed to prepare a schedule for phase wise encroachment removal. Prior notice may be given to the alleged encroachers. It is also directed that relevant existing provisions like GRAP may be taken into consideration.

The meeting ended with a vote of thanks to the chair.

This is issues with the prior approval of DM (South).

Sub Divisional Magistrate (Saket) Govt. of NCT of Delhi

(ANITA YADAV)
SDM (Saket)

To,

1. PA to DM (South), M.B. Road Saket, New Delhi.
2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044
3. ADM (South)
4. Puneet Kumar Tiwari, Range Officer, Forest Department
5. Sh. Moj Pal Singh , E.O (AG),
6. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
7. Sh. Rajesh Sharma, Patwari,

URGENT DTF MATTER

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 04/DCF(S)/Land/DTF/2024-25/7958-61 **Dated:** 08/01/25

To,

The Deputy Commissioner of Police (South)
Office of the Deputy Commissioner of Police (South)
Mayfair garden,
Hauz Khas, New Delhi- 110016

Sub: Request to provide police forces for coordination with forest officials to execute encroachment removal plan approved by District Task Force vide minutes of meeting dated 10.12.2024.

Ref: F.NO.SDM/SKT/2024/2505 dated 10.12.2024 (copy enclosed).

Sir,

Kind attention is drawn towards the minutes of the meeting of the District Task Force (DTF) dated 10.12.2024 held under the chairmanship of DM (South) vide which the encroachment removal plan on forest land falling Southern Ridge which has been approved by DM (South)/Chairman DTF.

The detail of the forest land on which encroachment removal plan has to be carried out is given below:-

SL. No.	Khasra no.	Forest Area		Village	Police Station
		Bigha	Biswa		
1	26	06	08	Neb Sarai	Mehrauli
2	27	06	18	Neb Sarai	Mehrauli
3	28	04	16	Neb Sarai	Mehrauli
4	29	02	17	Neb Sarai	Mehrauli
5	30	05	00	Neb Sarai	Mehrauli
6	31	03	05	Neb Sarai	Mehrauli
7	135	04	16	Neb Sarai	Mehrauli
8	1333	05	02	Bhati	Maidangarhi
9	1555	00	09	Bhati	Maidangarhi
10	209	19	00	Saidulajaib	Mehrauli
11	140	04	16	Chattarpur	Mehrauli
12	204	06	12	Chattarpur	Mehrauli
13	205	05	06	Chattarpur	Mehrauli
14	1076	05	09	Satbari	Maidangarhi
15	1080	11	11	Satbari	Maidangarhi
16	1099	120	00	Satbari	Maidangarhi

Hence, it is requested to kindly direct the concerned SHO to provide adequate Police Force with lady constables for executing the above said encroachment removal plan which is expected to

be **scheduled from 10.03.2025.** However, keeping in mind the schedule of the coming assembly elections in Delhi, the detailed Beat wise schedule along with eviction notices will be sent at later stage.

This issues with approval of DCF (South).

Yours faithfully,

8/1/25

Range Officer
South Forest Division

Enclosed as above:
Copy to:

1. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The DCF (South) for kind information and necessary action.

8/1/25

Range Officer
South Forest Division

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone:011-29535190 2505

email address: sdmsakel@gmail.com

F.No. SDM/SKT/2024/

Date:- 10/12/2024

MINUTES OF MEETING

A District Task Force (DTF) meeting under the chairmanship of the DM (South) regarding encroachment removal program on forest land was held on .

The meeting was attended by the following officers/officials :-

10. District Magistrate (South),
11. Sh. Vipul Pandey, DCF (South),
12. Sh. Rahul Saini, ADM (South)
13. Ms. Anita Yadav, SDM (Saket)
14. Puneet Kumar Tiwari, Range Officer, Forest Department
15. Sh. Moj Pal Singh , E.O (AG),
16. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
17. Sh. Rajesh Sharma, Patwari,
18. Sh. Neeraj, Forest Guard, Forest Department

At the outset, the chairman welcomed all the officers/officials, who attended the meeting. Khasra wise details were provided by the forest department for encroachment removal on forest land (Annexure I)

After examination of relevant revenue records, 1987 & 1988 orders of revenue department, 1996 Notification, the following village wise list as follows

Sr. NO.	Name of Village	Khasra NO. (Area)	Order/Notification
1	Neb Sara	26 (6-8)	1988 & 1996
		27 (6-18)	1988 & 1996
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		29 (2-17)	1988 & 1996
		30 (5-0)	1988 & 1996
		31 (3-5)	1988 & 1996
		135 (4-16)	1988
-2.	Bhati	1333 (5-2)	1996
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4	Chattarpur	140 (4-16)	1887 & 1996
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5 villages → 16 Khasra

	Satbari	1076 (5-9)	1987
		1080 (11-11)	1987
		1099 (120-00)	1987

As the forest department requested for removal of encroachment of above mentioned khasra no., the forest department is directed to prepare a schedule for phase wise encroachment removal. Prior notice may be given to the alleged encroachers. It is also directed that relevant existing provisions like GRAP may be taken into consideration.

The meeting ended with a vote of thanks to the chair.

This is issues with the prior approval of DM (South).

Sub Divisional Magistrate * Govt. of NCT of Delhi *

(ANITA YADAV)
DM (Saket)

To,

1. PA to DM (South), M.B. Road Saket, New Delhi.
2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044
3. ADM (South)
4. Puneet Kumar Tiwari, Range Officer, Forest Department
5. Sh. Moj Pal Singh , E.O (AG),
6. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
7. Sh. Rajesh Sharma, Patwari,

ANNEXURE VII

IN THE HON'BLE SUPREME COURT OF INDIA

IN

I.A No. 117204 Of 2024

IN

WP(C) 202/1995

IN THE MATTER OF:

T.N Godavarman Tirumalpad ...Petitioner

Vs.

Union of India & Ors. ...Respondents

INDEX

S. No.	Particulars	Page No.
1	THE COPY OF STATUS REPORT.	
2	THE COPY OF THE NOTIFICATION DATED 24.05.1994. **ANNEXURE – I**	
3	THE COPY OF NOTIFICATION DATED 19.03.1996. **ANNEXURE – II**	
4	THE COPY OF NGT JUDGMENT DATED 15.01.2021. **ANNEXURE – III**	
5	THE COPY OF THE CONSTITUTION ORDER OF OVERSIGHT COMMITTEE DATED 10.02.2021. **ANNEXURE – IV *(COLLY)***	

6	THE COPY OF THE MINUTES OF MEETING OF 11 OF MEETINGS. **ANNEXURE-V(*COLLY*).**	
7	THE COPY OF THE AFFIDAVITS DATED 14.12.2023, 08.01.2023 and 27.02.2024 IN WP (C) 9965/2016 TITLED AS DEVINDER VS THE LT. GOVERNOR & ORS. **ANNEXURE-VI (*COLLY*).**	
8	THE UPDATED STATUS OF NOTIFICATION UNDER SECTION 20. **ANNEXURE- VII.**	
9	THE COPY OF THE HON'BLE NATIONAL GREEN TRIBUNAL ORDER DATED 11.03.2019. **ANNEXURE- VIII.**	
10	THE COPY OF THE AFFIDAVIT DATED 05.04.2019. **ANNEXURE- IX.**	
11	DETAILS OF THE ENCROACHMENT STATUS OF ALL THE VILLAGE AND DIVISIONS (AS ON 2019) **ANNEXURE- X.**	
12	THE COPY OF DETAILS OF ENCROACHMENT REMOVAL IN SOUTHERN RIDGE. **ANNEXURE- XI.**	
13	THE COPY OF HON'BLE SUPREME ORDER DATED 29.09.1995 AND 09.05.2002 AND ORDERS OF THE GOVT. OF NCT OF DELHI DATED 06.10.1995, 30.04.2013, 03.07.2017 ALONG WITH GAZETTE NOTIFICATION OF 01.03.2021. **ANNEXURE – XII (COLLY).**	

14	THE COPY OF THE ORDER DATED 07.09.2007 IN IA NO. 181/2007 IN WP(CIVIL) NO. 202/1995 OF THE HON'BLE SUPREME COURT. **ANNEXURE – XIII.**	
15	THE DETAILS OF PROPOSALS RECOMMENDED BY THE RIDGE MANAGEMENT BOARD SINCE ITS INCEPTION. **ANNEXURE- XIV.**	
16	THE COPY OF LETTER DATED 28.11.2023. **ANNEXURE -XV**.	
17	THE COPY OF LETTER DATED 15.07.2024 TO MOEF&CC ALONG WITH THE ORDER DATED 20.03.2024 BY HON'BLE HIGH COURT OF DELHI. **ANNEXURE- XVI *(COLLY)***.	

PLACE – NEW DELHI

DATE-___/08/2024 RESPONDENT

IN THE HON'BLE SUPREME COURT OF INDIA

IN

I.A No. 117204 Of 2024

IN

WP(C) 202/1995

Entry No. 11.8 ... 20.24

IN THE MATTER OF:

T.N Godavarman Tirumalpad ...Petitioner

Vs.

Union of India & Ors. ...Respondents

STATUS REPORT ON BEHALF OF GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 24.07.2024 IN RESPONSE TO CENTRAL EMPOWERED COMMITTEE (CEC) REPORT NO. 5 REGARDING THE PROTECTION, CONSERVATION AND NOTIFICATION OF THE FOREST AREA COVERED UNDER THE RIDGE

NOTARY PUBLIC * Rambir Singh R. No. 19705 * Valid upto 23/02/2025 * GOVT. OF INDIA

I, Dr. Suneesh Buxy, S/o Late Sh. Sarveshwar Buxy, aged about 50 years, posted as the Additional Principal Chief Conservator of Forests, Govt. of NCT of Delhi, do hereby solemnly affirm and state as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Status Report in my official capacity.

20 AUG 2024

2. That the Hon'ble Supreme Court of India vide its order dated **24.07.2024** directed the following:

> *"3. We, therefore, had directed the Union of India, GNCTD and DDA to submit their responses to the said report.*
> *4. Ms. Aishwarya Bhati, learned Additional Solicitor General and Ms. Manika Tripathy, learned counsel seek four week's time to file responses.*
> *5. List this application on 21.08.2024."*

3. Delhi Ridge is the tail end of the ancient Aravalli hills, stretching from the State of Gujarat, through Rajasthan and Haryana and finally ending in Delhi. It is an extension of the 1,500 million years old Aravalli range; Delhi Ridge is a dry deciduous forestland in the heart of Delhi.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

4. It is submitted that the Ridge Forest area plays the prominent role in protecting the capital city against the hot winds of the Rajasthan deserts and lowering the effects of pollution by providing green belt to the city which has given the nickname - 'Lungs of Delhi'.

5. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha. was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is placed as **Annexure-I.**

20 AUG 2024

6. It is submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F.1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is herewith annexed as **Annexure – II**.

7. It is submitted that the area of notified Ridge Reserve Forest falls notified under section 4 of Indian Forest Act 1927, in different ridges and the ridge wise areas are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.
South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

NOTARY PUBLIC * Ramjit Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

8. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

20 AUG 2024

a. **SOUTHERN RIDGE**

Land Owning Agency	Area
Forest Department	6200 Ha.

b. **NORTHERN RIDGE**

Land Owning Agency	Area
DDA, MCD, Forest	87 Ha.

c. **SOUTH CENTRAL RIDGE**

Land Owning Agency	Area
DDA	626 Ha.

d. **CENTRAL RIDGE**

Land Owning Agency	Area
Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, Area allotted by L&DO	864 Ha.

e. **NANAKPURA RIDGE**

Land Owning Agency	Area
DDA	7 Ha.

NOTARY PUBLIC
Ranbir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

20 AUG 2024

9. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below.

10. For the reference of this Hon'ble Court, the present Status Report has been divided in the following parts:

    a. **Part I**: Status of notification under section 20 of Indian Forest Act, 1927

    b. **Part II**: Status of removal of forest encroachment from the notified Ridge Reserve Forest

    c. **Part III**: The functioning of Ridge Management Board (RMB) constituted under the orders of Hon'ble Supreme Court in the matter in WP (C) 4677/1985 titled as MC Mehta vs. Union of India & Ors.

NOTARY PUBLIC * Ramesh Singh R. No. 10105 Valid upto 23/02/2025 * GOVT. OF INDIA

Part I : Status of notification under section 20 of Indian Forest Act, 1927

11. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the

20 AUG 2024

notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

"16. ..... ***we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy.*** *Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.*

17. We direct constitution of an ***Oversight Committee (OC)*** *to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members.* ***Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any***

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

20 AUG 2024

other authorities/Experts. *The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure- III**.

12. That on the basis of the above-mentioned judgment in the matter of OA. No. 58/2013 case titled as Sonya Ghosh Vs GNCTD, an Oversight Committee was constituted under the chairmanship of Director General Forest, & Special Secretary, Ministry of Environment, Forest and Climate Change (**MoEF&CC**), Govt. of India. The constitution of the said Oversight Committee (OC) is as under:

1	Director General Forest, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GOI (will act as chairman in absence of Director General Forest, MoEF&CC)	Co-opted Member
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India. Dehradun	Member
6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member

NOTARY PUBLIC Rambir Singh R. No. 15735 Valid upto 23/02/2025 GOVT. OF INDIA

20 AUG 2024

8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South-East)	Member

Copy of the constitution order of Oversight Committee dated 10.02.2021 is placed at **Annexure-IV**. (***Colly***)

13. Mandate of the Oversight Committee as per the committee constitution order dated 15.01.2021 is mentioned as below:

(i) To oversee progress with regard to removal of encroachments from Ridge.

(ii) It's protection by way of fencing/ boundary wall and preparation of management plan for its restitution.

14. It is submitted that the Oversight Committee has conducted a total of 12 meetings in accordance with the directions of the Hon'ble National Green Tribunal, in the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 29.07.2024. The copies of the minutes of the first 11 meetings are annexed herewith as **Annexure-V(*Colly*)**.

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

15. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of

20 AUG 2024

boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

16.It is further submitted in WP(C) No. 9965/2016 titled Devinder Vs. LT. Governor, GNCTD & Ors. the Hon'ble High Court of Delhi passed direction vide order dated 08.01.2024 and 08.11.2023 regarding the notification under section 20 of Indian Forest Act, 1927. In compliance of the directions in the matter of WP (C) 9965/2016 titled as *"Devinder Vs The Lt. Governor & Ors."*, the status of notification u/s 20 of IFA and removal of forest encroachments has been filed on 14.12.2023, 08.01.2024 and 27.02.2024 by the Department of Forest and Wildlife, GNCTD. The copies of the said affidavits are being annexed as **Annexure-VI (*Colly*).**

17.The updated status of notification under Section 20 of Indian Forest Act, 1927 as reviewed by Oversight Committee in its last meeting dated 29.07.2024 is placed as **Annexure- VII**.

NOTARY PUBLIC Ramesh Singh R. No. 10/05 Valid upto 23/02/2025 GOVT. OF INDIA

18.It is submitted that the joint demarcation of the Ridge Reserve Forest on the ground by the Revenue Department along with the concerned land-owning agencies is necessary pre-requisite of notification under Section 20 of the Indian Forest Act, 1927 as directed by the Hon'ble

20 AUG 2024

NGT in order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD. That the specific orders of the Hon'ble NGT are as follows:

> *"Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished."*

19. Brief status of such demarcation is as below:

a. In compliance of the directions of Hon'ble NGT order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD; Southern Ridge has been only demarcated on the ground by the Revenue Department.

b. As per the comments of the Revenue Department, due to urbanization of the 13 villages falling in Southern Ridge in 2019, the inputs of the DDA needs to be incorporated before proceeding for notification under Section 20 of IFA, 1927.

c. Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies.

d. The rest of the 03 ridges are yet to be jointly demarcated on the ground by the Revenue Department and the concerned land-owning agencies.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

20 AUG 2024

20. That in the judgment dated 15.01.2021 passed by Hon'ble National Green Tribunal in OA. No. 58/2013 titled *"Sonya Ghosh Vs GNCTD"*, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows:

> *"15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under the section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area."*

21. **Southern Ridge**

Land Owning Agency: Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in three-phase manner as follows:

Phase-I: All the khasras which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest

NOTARY PUBLIC Ramesh Singh R. No. 15733 Valid upto 23/02/2025 GOVT. OF INDIA

20 AUG 2024

Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasras will be taken up in Phase II:

i. where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. where Tatima proceedings are not required/ pending.
iii. which were left during Phase I due to certain reasons.

Phase-III: All the following khasras will be taken up for notification after the completion of all required action by FSO and Revenue Department in due course of time, where:

i. rights and concessions are yet to be settled by FSO and Appellate Authority.
ii. Tatima proceedings are yet to be completed by the Revenue Department.

NOTARY PUBLIC * Rambir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

Status of progress in various phases is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area** ii. Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 Ha. iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.**

20 AUG 2024

	iv. **Current status:** The comments of the Revenue Department are received and comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge). The file for notification is under process.
Phase II	i. Area in **Phase-II** notification constitutes approximately **1594.52 Ha area i.e. about 25.71% of total Southern Ridge area.** ii. **Current status:** The file for notification is under process.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area.** ii. **Current status:** The file for notification will be moved after completion of Tatima proceedings and FSO and Appellate Authority cases.

Status of cases in the Court of Forest Settlement Officer (FSO) in Southern Ridge.

The Additional Magistrate of the South, South-West and Headquarter in Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) for deciding the rights and claims before notification under Section 20 of IFA, 1927.

NOTARY PUBLIC * Ranbir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

The information regarding the matters of total cases and disposed matters are below:

20 AUG 2024

Division	Total no. of cases	No. of cases disposed of	No. of cases pending
South Forest Division	92	48	44
West Forest Division	15	5	10

Status of appeals made before the First Appellate Authority in Southern Ridge

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of IFA, 1927.

Division	Total no. of appeals against FSO orders made before First Appellate Authority till date
South Forest Division	36 (Affecting approx. 113.36 Ha of Forest land)
West Forest Division	7 (Affecting approx. 5.88 Ha of Forest Land)

Status of Tatima (Partition) Proceedings in Southern Ridge

NOTARY PUBLIC * Rambir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

Tatima: Tatima (Partition) Proceedings are done under the provisions of Delhi Land Revenue Act, 1954 read with chapter 9 of the Punjab Land Revenue Act, 1887 from section 110 to 126 dealing with partition of land having different landowners.

Tatima (Partition) proceedings (Proceedings for Division of Khasra between occupants) are needed for Khasras which are under Forest area in part.

20 AUG 2024

Complete process of Tatima proceedings for successful notification of land as Reserve Forest under section 20 of IFA, 1927 consist of dividing the land after consensus of all landowners by SDM concerned, demarcation of land on ground and digitization of khasra based on ground demarcation.

Sl. No.	Village	No. of Khasras for which Tatima is to be Done	Tatima process completed	Tatima process initiated
1	Asola	15	4	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	1	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24
	Total	**239**	**18**	**153**

NOTARY PUBLIC * Rambir Singh R. No. 15/05 Valid upto 23/02/2025 * GOVT. OF INDIA

22. <u>Northern Ridge</u>

Land Owning Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled *Sonya Ghosh vs.*

20 AUG 2024

GNCTD the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I - All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II - Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. ii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

NOTARY PUBLIC
Rambir Singh
R. No. 19/05
Valid upto
23/02/2025
GOVT. OF INDIA

20 AUG 2024

23. Central Ridge

Land Owning Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir - Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO

Status of progress in various phases is as below:

864 Ha.	(i) Available orders of Forest Settlement Officer (**FSO**) with respect to institutions which have been allotted land in Central Ridge have been scrutinized by the DCF (West). (ii) Available orders of Hon'ble Supreme Court of India with respect to those institutions were also scrutinized. (iii) DGPS survey and Ground verification of institutions has been done by DCF (West) jointly with L&DO. (iv) DGPS survey and Ground verification of boundary of Central Ridge has been done by DCF (West). (v) Multiple meetings under the chairmanship of worthy Chief Secretary with different stakeholders like DDA, L&DO, CPWD, Revenue Department have been held regarding finalization of section 20 notification of Central Ridge.

NOTARY PUBLIC Ranbir Singh R. No. 15/105 Valid upto 23/02/2025 GOVT. OF INDIA

20 AUG 2024

	(vi) Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies. (vii) Draft notification of section 20 of Central Ridge is being prepared by the DCF (West) and will be submitted for approval of the competent authority.

24. **South Central Ridge**

Land Owning Agency: DDA

Status of progress in various phases is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on **14.12.2023**. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

25. **Nanakpura Ridge**

Land Owning Agency: DDA

8.36 Ha.	i. The proposal for notification has been prepared based on khasra available with GSDL and boundary

20 AUG 2024

	description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file for notification is under process. iii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

26.It is submitted that all the relevant notifications being issued under section 20 of Indian Forest Act, 1927 in the ridge areas will be placed before Hon'ble Supreme Court for information through Ridge Management Board and CEC.

Part II : Status of removal of forest encroachment from the notified Ridge Reserve Forest

27.It is respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 11.03.2019 in the matter of O.A No. 58/2013 titled *Sonya Ghosh Vs. Govt. of NCT of Delhi & Ors.* had directed the Revenue Department to prepare complete maps of all villages and also give the concerned details, on an affidavit of Principal Secretary, Revenue Department. The copy of the Hon'ble National

NOTARY PUBLIC
Ramdas Singh
R. No. 15
Valid upto
23/02/2025
GOVT. OF INDIA

20 AUG 2024

Green Tribunal order dated 11.03.2019 is herewith annexed as **Annexure- VIII.**

28. It is submitted that the Divisional Commissioner cum Principal Secretary of Revenue Department has filed an Affidavit with the demarcation report/maps along with other concerned details/ information as directed by the Hon'ble Court. The copy of the said affidavit dated 05.04.2019 is placed as **Annexure- IX**.

29. That the details of the encroachment status of all the village and divisions as per the above-mentioned Affidavit as on 2019 herewith are annexed as **Annexure- X**.

30. It is submitted that under the directions and monitoring of Oversight Committee (OC) constituted as per the directions of Hon'ble NGT vide judgment dated 15.01.2021 in the matter of OA. No. 58/2013 case titled as *Sonya Ghosh Vs GNCTD*, Department of Forests and Wildlife, GNCTD is removing the encroachment from the notified forest areas under the overall mechanism of District Task Force (**DTF**) headed by the concerned District Magistrate with necessary assistance of Police and Revenue Department.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

31. That it is submitted that the department is making sincere efforts to prevent and evict the encroachments and protect the Ridge Forest area.

20 AUG 2024

32. The details of efforts of the Department of Forests & Wildlife in removal of encroachments and protection of Ridge are as below:-

a. The department is conducting regular encroachment removal drives on the encroachments identified by Revenue Department subject to the availability of Police Force.

b. Regular scheduling and execution of encroachment drives through District Task Force chaired by District Magistrate.

c. Round the clock patrolling of forest land in every Beat by Forest Guard along with Security Guards headed by Range In-charge.

d. Any fresh encroachment identified is immediately removed with the help of police, provided that there is no stay order of the Hon'ble Courts on that land.

The copy of details of encroachment removal in Southern Ridge falling in the jurisdiction of South Forest Division is placed as **Annexure- XI**.

Part III : The functioning of Ridge Management Board (RMB) constituted under the orders of Hon'ble Supreme Court in the matter in WP (C) 4677/1985 titled as MC Mehta vs Union of India & Ors.

33. It is submitted that the RMB is a court appointed, non-statutory body with Chief Secretary as Chairperson, PCCF/

NOTARY PUBLIC Ramesh R. No. Valid 23/02/2025 GOVT. OF INDIA

20 AUG 2024

APCCF as Member Secretary and Pr. Secretary (E&F) and CCF/ CWLW as one of the members. Notably, the RMB is a recommendatory body and any recommendation by the RMB with respect to a project submitted by the User Agency in ridge area/ geo-morphological ridge area is sent for further examination including the site visits and recommendation of the Central Empowered Committee (CEC) before final approval is accorded by the Hon'ble Supreme Court.

34. It is submitted that Ridge Management Board (RMB) was earlier constituted by the GNCTD vide order dated 06.10.1995 consisting of 8 officers including Chief Secretary, Delhi; Finance Secretary, Delhi; Vice Chairman, DDA; Secretary (Environment & Forest); Conservator of Forest and Deputy Conservator of Forest along with representative from 2 NGOs. The same was recognized by the Hon'ble Supreme Court vide its order dated 29.09.1995 and 09.05.2002 in the captioned matter. The copy of Hon'ble Supreme order dated 29.09.1995 and 09.05.2002 and orders of the Govt. of NCT of Delhi dated 06.10.1995, 30.04.2013, 03.07.2017 along with Gazette Notification of 01.03.2021, are herewith annexed as **Annexure – XII**. (***Colly***)

NOTARY PUBLIC * Rambir Singh R. No. 19706 Valid upto 23/02/2025 * GOVT. OF INDIA

35. The Central Empowered Committee (CEC) while recommending the proposal to the Hon'ble Supreme Court in the IA No. 1801 of 2007 filed in W.P. (C) No. 202/1995

20 AUG 2024

before the Hon'ble Supreme Court for use of forest land falling in Delhi Ridge for the construction of Bridge over Neela Hauz Water Body at Aruna Asaf Ali Marg, imposed certain terms and conditions; one of them being that *'for the use of the land falling in Delhi Ridge area, clearance from the Delhi Ridge Management Board to be obtained'*. The proposal was granted final approval by the Hon'ble Supreme Court vide its order dated 07.09.2007 while imposing the same conditions as recommended by the CEC. The copy of the order of the Hon'ble Supreme Court is annexed herewith as **Annexure – XIII**.

36. The Hon'ble High Court of Delhi vide order dated 30.11.2011 in Writ Petition (Civil) No. 3339 of 2011 in the matter of Ashok Kumar Tanwar v. UOI directed that

> *"... the area in question is given the character of a geological ridge though falling outside the Forest Ridge Land. Even in respect of such land, clearance from the Ridge Management Board of the Hon'ble Supreme Court through the Central Empowered Committee is to be obtained before carrying out any construction. Such permissions is a pre-requisite in view of the directions of the Supreme Court ..."*

Thereafter, prior approval from the Hon'ble Supreme Court, after recommendation of the Central Empowered Committee and Ridge Management Board, is mandatory even in cases where the project proposal falls outside the

NOTARY PUBLIC * Rambir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

20 AUG 2024

ridge area but having features geologically similar to the Ridge (Geo-Morphological Ridge).

37. The Hon'ble Supreme Court vide its judgment dated 29.06.2016 in Civil Appeal No. 5370/2016 in the matter of **DDA Vs Kenneth Builders & Developers Ltd. & Ors.**, has directed as follows:-

> *"... as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of the DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court. The CEC in its Report stated in this regard as follows:*
>
> *"6. The non-forestry use of land falling in Delhi Ridge for implementation of the various development projects are being permitted only after the proposal is cleared/recommended by the Ridge Management Board and permitted by this Hon'ble Court. Such permissions have been granted by this Hon'ble Court subject to deposit of 5% of the estimated project cost with the Ridge Management Board Fund for conservation and development of Delhi Ridge and compensatory afforestation over equivalent non-forest land/Ridge land at project cost....."*

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/03/2025 GOVT. OF INDIA

20 AUG 2024

38.It is submitted that all the agencies dealing with the various projects and proposals were directed to comply with the judgments of the Hon'ble High Court & Hon'ble Supreme Court in accordance with recommendations of the CEC and RMB and final approval by the Hon'ble Supreme Court and then as per the provisions of the DPTA, 1994 and FCA, 1927 which implies non forestry activity was prohibited in the Ridge area including the morphological Ridge without the approval by the Hon'ble Supreme Court.

39.RMB strictly follows with the procedure directed by the Hon'ble Court and accordingly has acted in a bonafide manner in order to protect the Ridge Area from encroachments and unwarranted diversion of forest land.

40.It is submitted that, the details of proposals which have been recommended by the Ridge Management Board since its inception is placed at **Annexure- XIV**. Out of 63 proposals, only 40 proposals have been finally approved by the Hon'ble Supreme Court which amounts to diversion of 76.08 ha of ridge reserve forest area and 102.37 ha of geo-morphological ridge area for non-forestry purposes.

41.It is submitted that the letter sent by Conservator of Forests to all land owning agencies dated 28.11.2023, categorically provides that the protection of Ridge and forest, as per the provisions of FCA and the relevant orders of the Hon'ble Supreme Court of India, also the responsibility of respective ridge managing agency; and if any non-forestry

NOTARY PUBLIC * Ranbir Singh R. No. 19/03 Valid upto 29/02/2028 * GOVT. OF INDIA

20 AUG 2024

work is proposed in the ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain the prior approval of Hon'ble Supreme Court of India through RMB and CEC. The copy of letter dated 28.11.2023 is placed as **Annexure -XV**.

42. It is respectfully submitted that there has been perpetual increase in green cover (Forest and Tree cover) in Delhi through the concerted efforts of Forest Department along with all greening agencies. The same has been reflected in India State of Forest Reports (ISFR) of the Forest Survey of India (FSI), a summary of which is provided in the table below:

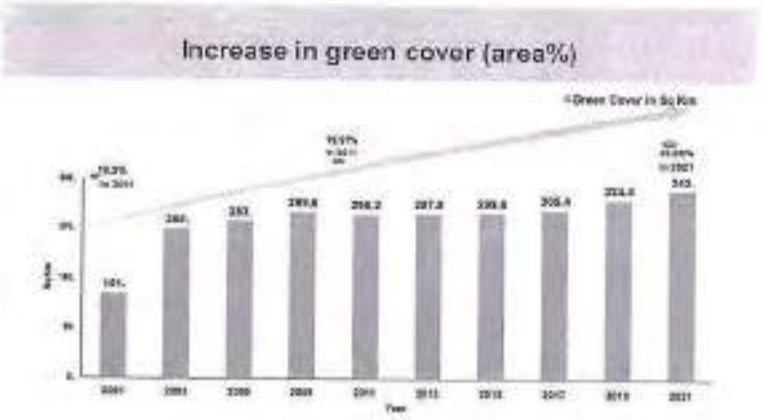
Table: Growth of green cover in Delhi during the period 2001- 2021

S. No.	Year	Area of Green covers in Delhi (sq. km.)	Percentage (%)
1.	2001	151.00	10.20
2.	2003	268.00	18.07
3.	2005	283.00	19.08
4.	2009	299.58	20.20
5.	2011	296.20	19.97
6.	2013	297.81	20.08
7.	2015	299.77	20.22
8.	2017	305.41	20.59
9.	2019	324.44	21.90
10.	2021	342.00	23.06

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

43. The following graph shows the increase of green cover in NCT of Delhi from 2001 to 2021:

20 AUG 2024



Graph: Increase in Green Cover of NCT of Delhi during the period 2001-2021

44. The ISFR 2021 states that the National Capital Territory (NCT) of Delhi is part of one of the most rapidly expanding urban agglomerations in the world, facing immense pressures from rapid urbanization, demographic growth, and intense infrastructure development. Despite these challenges, the NCT of Delhi has successfully improved its green cover from 10.20% in 2001 to 23.06% in 2021 through a successful model of sustainable development. Thus, on the assessment of the ISFR 2021 and Population Census 2011, NCT of Delhi emerges as the greenest metro city of the country with highest per capita Forest Cover as mentioned below:



NOTARY PUBLIC * Rambir Singh R. No. 11 Valid u 23/02/2025 * GOVT. OF INDIA

20 AUG 2024

45. It is submitted that the Forest Department has following infrastructure /mechanism is in place for the protection of forests and prevention of encroachments in forest areas:

i. Forest Control Room (FCR) and Quick Response Team (QRT) at Headquarter level and QRTs at Divisional level have been constituted to ensure Quick Response Mechanism.

ii. 264 forest front line staff have been posted in NCT of Delhi as per the jurisdiction for the implementation of DPTA,1994, IFA,1927, WPA, 1972 and FCA,1980 as tabulated below:

S. No	Name of the Posts	Nos.
1.	Forest Ranger	04
2.	Wildlife Inspector	01
3.	Dy. Range Officer	12
4.	Forester	25
5.	Forest Guard	215
6.	Wildlife Guard	07

iii. As far as Forest/Tree Protection in NCT of Delhi is concerned, the area of NCT of Delhi has been divided into four territorial Forest Divisions each headed by Deputy Conservator of Forest (DCF). These forest divisions are divided into Forest Ranges, which are further divided into Forest Beats. The jurisdiction of Forest Divisions, Forest Ranges and Forest Beats have been clearly delineated and DCFs, Range Officers/ Deputy Range Officers and Foresters/ Forest Guards are posted accordingly to protect and preserve the

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

20 AUG 2024

Forests and Trees of NCT of Delhi in addition to other duties such as scientific management forest, afforestation, wildlife management and protection, etc.

iv. It is submitted that all the executive staff of the Forests Department, GNCTD have to undergo professional training as per the Recruitment Rules in the Central/ State Forest Training institutes established for this purpose. In this regard, it is submitted that the recently recruited 210 Forest Guards have undergone 6 months professional field training at Karnataka Forest Academy, Dharwad and Forestry Training Institute, Kanpur. The recently recruited 4 Forest Rangers have undergone 18 months professional training at Odisha Forest Rangers' College (OFRC), Angul. Further, the department regularly organizes subject specific training modules for the field staff.

v. The Department has also requested the assistance of Delhi Police, Delhi Fire Service and Centralized Accident and Trauma Services (CATS) for ensuring immediate response as and when the situation so requires. In this regard the Department has issued communication dated 21.05.2024 to the above authorities and the deponent undertakes to produce the same as and when directed by this Hon'ble Court.

NOTARY PUBLIC * Rambir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

vi. There are 18 four-wheelers and 136 Two-wheelers available with the field staff for field duty including

0 06 2024

enforcement of DPTA, 1994. This includes recently purchased 5 Minibuses (Force Urbanias) for quick movement of QRTs.

vii. Some of the vehicles, both four wheelers and two wheelers, are equipped with sirens and Flashers (Green & Red). Rest of the essential items to be provided to the QRTs are being provided. Necessary instructions in this regard have been issued to all territorial DCFs.

46. It is submitted that the Department of Forests and Wildlife has created Green Helpline Portal for handling the complaints regarding tree offences whereby the complaints are first uploaded on the Green Helpline Portal by a dedicated team functioning in the Forest Control Room in the department's headquarters office. Complaints received via email, message & physical letter from Listening Post (LG), CPGRAM – Centralized Public Grievance Redress & Monitoring System, PGMS – Public Grievance Monitoring System portal, E-Forest Grievance are also being registered on Green Helpline Portal.

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

47. The steps and timeline followed by the department since May, 2024 to address complaints regarding illegal felling, cutting, pruning, removal, or disposal of trees through the Green Helpline Portal [which is being monitored by the Hon'ble High Court in W.P. (C) No. 12271/2022 Rajiv

16 AUG 2024

Datta vs. GNCTD and Ors.] as per the Quick Response Mechanism, are as follows:

(i) **Complaint Reception:** Complaints are received by the call center agent via calls on the Toll-Free Green Helpline Number 011-23378513 and through the Green Helpline Portal (ghl.eforest.delhi.gov.in).

(ii) **Complaint Registration**: Once the complaint is registered, a complaint number is conveyed to the complainant, Beat Officer, Range Officer, Deputy Conservator of Forest, and Quick Response Team via SMS.

(iii) **Assignment of Beat Officer**: A Beat Officer is automatically appointed based on the location of the offense within the concerned division.

(iv) **Action Steps and Timeline:**

a. **Time (0 hr to 1 hr):** The Beat Officer/Forest Guard acknowledges the complaint and reaches the site for inspection within an hour. The required action is taken, and the status is uploaded on the Green Helpline Portal within 24 hours of receiving the complaint. If the Beat Officer does not acknowledge the complaint within 30 minutes, another Beat Officer/Forest Guard is immediately assigned by the concerned Range Officer.

b. **Time (1 hr to 2 hrs)**: If the assigned Beat Officer cannot visit the site within one hour due to unavoidable circumstances, the Quick Response Teams (QRTs) in the divisions will attend to the complaint, reach the site, and take immediate

NOTARY PUBLIC * Rambir Singh R. No. 19705 Valid upto 23/02/2025 * GOVT. OF INDIA

20 AUG 2024

action. Messages regarding this are sent to the Range Officer, concerned DCF, and QRT (Divisions) simultaneously.

c. **Time (2 hrs to 3 hrs)**: If no action is taken by the QRT (Division) within one hour of the complaint being assigned, the QRT established at the Forest Headquarter is assigned to reach the site. Messages regarding this are sent to the Deputy Conservator of Forest (P&M) and QRT (Headquarter) simultaneously.

(v) **Post-Inspection Reporting**: After the site inspection, the Beat Officer/Quick Response Team (QRT) must upload a report on the portal within 24 hours, detailing the status of the complaint as follows:

a. **Genuine Complaints:** Beat officers upload the KML file, photos of the location, and remarks on the action taken.

b. **False Complaints:** Beat officers upload images and provide reasons proving the complaint to be false. For complaints not related to Forest, Beat Officers provide details of the responsible/ concerned department.

c. **Transfer to DCF/Range Officer**: If the complaint is of a serious nature, the Beat Officer may transfer the complaint to the Range Officer (RO) and Deputy Conservator of Forests (DCF) with valid reasons for such transfer.

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

20 AUG 2024

(vi) **Report Review and Resolution**: After the report is uploaded on the Green Helpline Portal by the Beat Officers/ QRT, the Range Officer and DCF will receive messages to cross-check the report and resolve the complaint accordingly.

(vii) **Notification to Complainant:** The complainant receives an SMS notification regarding the status of their complaint.

48. The Hon'ble High Court of Delhi vide its order dated **23.02.2024** has directed to implement the SOP submitted by the Petitioner till the notification of SOP prepared by the Department. In compliance to the order of Hon'ble High Court, the Standard Operating Procedure annexed by the petitioner with the petition W.P. (C) No. 12271/2022 has been implemented, as an interim measure, till the notification of Standard Operating Procedure under Section 33 of Delhi Preservation of Trees Act, 1994 by the Department of Forest & Wildlife, GNCTD.

49. It is also submitted that in W.P.(C) 6976/2023 Bhavreen Kandhari Vs. Union of India & Ors. in CM APPL. 27165/ 2023, The Hon'ble High Court of Delhi passed the direction to take instructions for any other force which can be deployed for the protection of forest to ensure that no illegal activities or encroachments in the forest area is done by the land grabbers and mafia etc. Accordingly, the Department of Forests & Wildlife, GNCTD sent letter

NOTARY PUBLIC GOVT. OF INDIA

20 2024

dated 15.07.2024 to MoEF&CC regarding the information of the assessment and requirement of 446 numbers of additional armed manpower/ force required to protect the forest in NCT of Delhi from encroachment, illegal activities, land grabbers etc.

The copy of letter dated 15.07.2024 to MoEF&CC along with the order dated 20.03.2024 of the Hon'ble High Court of Delhi placed as **Annexure- XVI (*Colly*)**.

50. It is humbly submitted that the respondent has the highest respect and regard for the orders of the Hon'ble Court. The Department is pursuing the directions of the Hon'ble Courts with bonafide intention and taking all the necessary steps in order to protect and preserve the Ridge – the lungs of Delhi.

New Delhi
Date:___.08.2024

Respondent

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

ATTESTED
Notary Public
20 AUG 2024

INSPECTOR OF FISHERIES ID 23361876

DELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2042-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on

North by — Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.

South by — Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.

East by — Mall Road, Rajpur Road, Behind MCD Office.

West by — Ice Factory, Malka Ganj, Dhobighat, and University Road.

(Approximate area 87 ha.)

II. Central Ridge in NCT of Delhi, surrounded on

North by — Link Road along Institutional area.

South by — Dhaulakuan Military Farm, Sardar Patel Marg

East by — Mandir Marg, Institutional area and Willingdon Crecent.

West by — Inderpuri Road and Naraina Industrial area.

(Approximate area 864 ha.)

III. South Central Ridge in NCT of Delhi, surrounded on

North by — Qutab Institutional area.

South by — Vasant Kunj, Kishan Ganj.

East by — Aurobindo Marg, Nazarika Bagh.

West by — Jawahar Lal University Road, Vasant Kunj, Mehrauli.

(Approximately area 626 ha.)

IV. Southern Ridge in NCT of Delhi

North by — Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandenhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.

South by — State of Haryana.

40

Jul 06:48 FROM CONSERVATOR OF FORERT TO 23361876 P.01

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

सं.—संख्या फा.प्र.- 10(42)/1/पी.ए./उ.व.स./93/2018-23(11).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप-राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/1/पी.ए./उ.व.स./93(1) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर ऐसी भूमि के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार की निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निपटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-1|PA|DCF|93|2018-23 (ii).— In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-1PA|DCF|93|(1) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi.

G. C. JOSHI, Dy. Sec.

41

Annexure 2

56

DELHI GAZETTE : EXTRAORDINARY [PART

DEVELOPMENT DEPARTMENT

NOTIFICATION

Dated, the 19th March, 1994

SCHEDULE 'A'

(Area 17.5 Acres)

(Deputy Secretary)

(Deputy Secretary)

Printed at the Government Press, Delhi-110054 and published by the Controller of Publications, Delhi-110054.

82

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village*** *Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)* *Encroachment of 1-18 removed (Pg. 1661)*	-	***214-02***
5.16	***Rangpuri Village*** *Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)* *Encroachment of 9-18 removed (Pg. 1661)*	-	***246-01***
5.17	***Mahipalpur Village*** *Ridge Area 92-03 AnnexureR26 (Pg.1656)*	-	***17-04***
5.18	***Ghitorni Village*** *Ridge Area 732-14*	-	***NIL***
5.19	***Rajpur Khurd Village*** *Ridge Area 60-09*	-	***NIL"***

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

280
Annexure-I

Annexure 4

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii) The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/10593-10608 **Date:**/5702/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/ 10593-10608 Date: /5/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
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6. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

286
Annexure-I

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
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(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
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(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 **Dated:** 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
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11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

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DEPARTMENT OF FORESTS & WILDLIFE
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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

   - PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
   - Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
   - Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
   - As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
   - PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

   - A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
   - DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. **Status of notification under section 20 of IFA 1927:**

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. **Preparation of Management Plan/ Working Plan:**

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13015-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters. Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi
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13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
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(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

DEPARTMENT OF FORESTS & WILDLIFE
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I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-peef-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/5585-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021.
2	Rajpur khurd	5.61	5.61	Received	Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21
3	Chattarpur	50.24	14.18	Received	
4	Dera Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Sandulapur	34.89	6.55	Comments Awaited	Awaited
6	Sathari	143.15	71.68	Comments sought from DDA in few khasras	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nehsarai	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Deoli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	61.30	2.52	Received	
18	Ranggpuri	130.18	89.30	Received	
19	Pul Pehladpur	59.96	Nil	N/A	N/A
	Total Area	**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Under preparation
2.	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase
3.	Chattarpur	50.24	34.09	Under preparation
4.	Dera Mandi	1090.36	190.87	
5.	Jaunapur	327.53	110.75	
6.	Ayanagar	343.18	80.71	
7.	Satbari	143.15	58.52	
8.	Saidulajaib	34.89	23.23	
9.	Maidangarhi	423.04	122.12	
10.	Nehsarai	49.36	20.10	
11.	Asola	775.48	113.91	Under Process
12.	Bhatti	1119.67	111.22	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	85.61	
16.	Rajokari	277.67	39.46	Under Process
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Maidangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Sadiqabad	3		
11	Sahoorpur	1		1
12	Satbari	2		

Sl. No.	Village	No. of Khasras in which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Chiterni	1	1	
16	Rajokri	5		
17	Rangpuri	39		
Total		167	4	48

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	4.06
7.	Bhatti	Nil
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jamapur	0.23
12.	Deramandi	2.67
13.	Tughlakabad	1.74
14.	Pulpehladpur	0.11

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	4.51
16.	Rajokari	3.10
17.	Ghitorni	Nil
Total		16.74 Ha

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		35,573

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43

Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,Iajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SLR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Tattima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.

[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/[illegible]**210** **Date: 11.10.2022**

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Asya Nagar	0	0.8	South
2	Chhattarpur	0	0.083	South
3	Nebsarai	2.463	1.807	South

4	Saboorpur	0	0	South
5	Devli	0	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	0	0.32	South
9	Saidulajab	0	0	South
10	Satbari	0	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehlacpur	0.2	0	South
15	Rangpuri	0	0.6	West
16	Rajokri	0	0.1	West
17	Mahipalpur	0	0	West
Total		17.433	6.28	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	Total no. of cases in FSO court	No. of Cases disposed	No. of cases pending in FSO court
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**235**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting (till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately 6.7 Km of wall has been constructed &3.4 km boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi Jhopari basti:**
  - **DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge**
  - A review meeting was held on 14.06.2022 under the Chairmanship of Secretery to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
  - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

    "...(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing."

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

I there is any court ...."

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act. 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(I). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chatarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.65	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

|Action: DCF(S&W) |

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instelment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

|Action: PCCF, Director (FRI)|

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, D Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**N o . of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		Area (in Ha)	2 Notification(in Ha)	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

13.	Sahoorpur	276.66	26.90	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/Seegkegal/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	0.041	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.67	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong displeasure on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, DCF and the Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

9

[Action by: Divisional Commissioner]

- The list of cases pending before the FRO and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee.

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Ssidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghilorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

[Action by: DM (South, South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

9

Ridge and Northern Ridge. The Chairman expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

[Action by: All ridge owning agencies]

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

- The committee was also apprised of FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhurelal Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1995

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SJR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

19/11/23

Mandeep Mittal, IFS
DCF (South)

reported as a violation of [illegible] report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	---Ha.	DGPS survey is being conducted & the draft notification is being prepared	-----Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/ **Dated: 8.02.2024**

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest Survey of India, Dehradun	9897297712. Shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DOFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Visuvakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Buxy	ATCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCP (N)	dcpnorth@gmail.com	
12.	Manoj Mittal	DCP (S)	dcpsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 7%.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir / Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

*38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *.....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof....*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2.

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/1/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi 110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 1008 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

ORDER

1009

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.
2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

1

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.
4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.
5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.
6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.
7. Four weeks' time is granted for filing reply.
8. Rejoinder affidavit, if any, be filed within two weeks thereafter.
9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 139-56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A.**

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below:

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetaryconstraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted thefollowing status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05 .04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/dcfpm 13 **Dated the 24th May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.

5. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.

7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.

8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).

d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**
b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.
b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.
c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

Ajabestin
24/05/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

ANNEXURE - I

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN I.P.ESTATE, NEW DELHI-110002

Time:03:00 PM Date: 01. 05.2024

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

Sl. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	5.34	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South.**
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	- All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority - Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge.**

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority**) was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023.** •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and a **list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notificatioa
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996.** • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 | 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestin
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/2575-92 Dated: 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

Annexure 6 Colly

IN THE HIGH COURT OF DELHI AT NEW DELHI

EXTRAORDINARY CIVIL WRIT JURISDICTION

W.P.(C) 9965/2016.

IN THE MATTER OF:

DEVINDER

... PETITIONER

VERSUS

THE LT. GOVERNOR & ORS.

... RESPONDENTS

CONT.CAS(C) 1065/2016.

SURJEET KUMAR

... PETITIONER

VERSUS

KEWAL KUMAR SHARMA & ORS

... RESPONDENTS

NEXT DATE OF HEARING: 08.01.2024

INDEX

S.NO.	PARTICULARS	PAGES
1.	STATUS REPORT ON BEHALF OF THE RESPONDENT.	1-14
2.	**ANNEXURE – A** REPORT ON ENCROACHMENT DRIVE ON KHASRA NO. 134 IN VILLAGE NEBSARAI.	15-22
3.	**ANNEXURE - B** WEEK WISE ENCROACHMENT REMOVAL PLAN.	23-26

4.	PROOF OF SERVICE.	27

FILED BY:

DATE: 08.01.2024
NEW DELHI

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1

IN THE HIGH COURT OF DELHI AT NEW DELHI
W.P.(C). No. 9965/2016

IN THE MATTER OF:-

Devinder .....**PETITIONER**

Vs.

Lt. Governor & Ors. .....**RESPONDENTS**

STATUS REPORT IN RESPECT OF SECTION- 20 of IFA, 1927 OF DELHI RIDGE

1. That through notification dated 24.05.1994 under section 4 of IFA, 1927 approximately 7777 hectares of Delhi Ridge land in four locations with specified boundaries was notified as Reserve Forest.

2. That additional 7 Ha of ridge land was notified as Reserve Forest vide notification dated 19.03.1996 under Section 4 of IFA 1927.

3. That the total notified Reserve Forest area in Delhi ridge is 7784 ha :-

Northern Ridge	87 ha.
Central Ridge	854 ha.
South Central Ridge (Mehrauli)	626 ha.
Southern Ridge	6200 ha.
Nanak pura Ridge	7 Ha.
Total	**7784 ha**

4. That Notified Ridge Land is managed by multiple agencies in Delhi as per the records of Department of Forest and Wildlife, GNCTD. The details regarding management with respect to each notified ridge, area wise are as below:

- **NORTHERN RIDGE:**

Ridge Managing Agency	Area (in Hectares)
DDA	73 Ha.
MCD	11 Ha.
Forest	3 Ha.
Total	87 Ha.

- **CENTRAL RIDGE**

Ridge Managing Agency	Area (in Hectares)
Forest Department	423 Ha.
Army (Signal Regiment)	202 Ha.
DDA	85 Ha.
CPWD (Budha Jyanti & Bhagwan Mahavir Vanasthali)	37 Ha.
NDMC (Talkatora Garden)	25 Ha.
MHA	6 Ha.
MCD	3 Ha.

Northern Railways	11 Ha.
Area allotted by L&DO	70 Ha.
Total	864 Ha.

- **SOUTH CENTRAL RIDGE**

Ridge Managing Agency	**Area (in Hectares)**
DDA	626 Ha.
Total	626 Ha.

- **SOUTHERN RIDGE**

Ridge Managing Agency	**Area (in Hectares)**
Forest Department	6200 Ha.
Total	6200 Ha.

- The entire 7 Ha of Nanankpura Ridge is under the management of DDA.

5. That in year 1994 in pursuance of Section-4 of the Indian Forest Act, 1927 the Lt. Governor, NCT of Delhi declared all forest land and wastelands over which government has the proprietary right as 'Reserve Forest'.

6. That in year 1996 in pursuance of the directions of the Hon'ble Supreme Court of India in WPC No. 4677/1985 "MC Mehta Vs. Uol & Ors.", and in pursuance of section 154 of Delhi Land Reforms Act, 1954 the Lt. Governor of NCT of Delhi declared the uncultivated land of Goan Sabha situated in Southern Ridge as surplus land and excluded to be vested in Goan Sabha and placed it at the disposal of Forest Department, GNCTD for the purpose of creation of 'Reserve Forest'.

7. That the Hon'ble National Green Tribunal, Principal Bench while disposing O.A. No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors.", gave the following directions through judgment dated 15.01.2021:

"16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board."

8. That the following steps have been taken by this department for final notification of Southern Ridge under section 20 of Indian Forest Act, 1927:

Status of Phase-I (3623.14 ha and 58.4% area of southern ridge):

- That in compliance of the directions of Hon'ble NGT, all the khasras satisfying following conditions were identified in the **first phase**:

5.

a. Free from encroachment;

b. No pending Tattima proceedings; and

c. No pending litigation before Forest Settlement Officer (FSO) and Appellate Authority

- Out of 19 villages in southern ridge, final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha, with approval of the Hon'ble Lt. Governor, GNCTD before 08.11.2023:

Sl. no.	Village	Area notified in Phase-I	Details of Notification
1.	Chhattarpur	14.29 Ha	Notification No. F. No. 34/DCF(S)/Notification/Chattarpur/2020-21/9682-91dated 20.01.2022.
2.	Rangpuri	81.87 Ha	Notification No. F. No. 2(309)/DCF(W)/Final Notification/Rangpuri/2020-21/9707-15 dated 20.01.2022.

That the notification u/s 20 of Indian Forest Act, 1927 (IFA, 1927) of additional area of 3526.98 ha of 13 villages has been submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Department in compliance of directions of Hon'ble High court dated 08.11.2023. The details of villages with area in hectares is as follows:

SL.	Village		Phase 1

No.		Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status for phase 1 Notification
	Tughlakabad	544.84	401.78	File under Submission seeking approval of the Hon'ble Lt. Governor. File submitted by DoFW on 12.12.2023
	Rajpur khurd	5.61	4.84	
	Dera Mandi	1090.36	671.58	
	Satbari	143.15	54.70	
	Jaunapur	327.53	217.4	
	Maidangarhi	423.04	277.8	
	Nebsarai	49.36	9.26	
	Ayanagar	343.18	255.21	
	Asola	775.48	608.9	
	Bhatti	1119.67	798.92	
	Sahoorpur	276.66	2.80	
	Rajokari	277.67	220.47	
	Ghitorni	61.30	2.9	
TOTAL			**3526.98**	

Status of phase-II (1593.67 ha & 25.7% area of Southern ridge):

- That for **second phase**, those khasras have been identified where no litigations are pending before FSO and Appellate Authority & Tattima proceedings are not required/pending under Delhi Land Reforms Act, 1954(DLR Act, 1954).
- That a proposal is being prepared for notification of 1593.67 ha under phase- II for 18 villages in Southern Ridge for obtaining comments of Revenue Department, GNCTD. Details of villages with area in hectares is as follows:

Sl. no.	Name of village	Total Area in Hectares	Notified area (in hectares)	
			Area sent for phase 2 Notification (in Ha)	Status for phase 2 Notification
1	Asola	775.48	71.19	File is being prepared
2	Ayanagar	343.18	76.75	
3	Bhatti	1119.67	30.16	
4	Chattarpur	50.24	29.2	

5	Dera Mandi	1090.36	149.11
6	Devli	480.07	450.26
7	Jaunapur	327.53	90.6
8	Maidangarhi	423.04	65.35
9	Nebsarai	49.36	24.49
10	Pul Pehladpur	59.96	20.9
11	Sahoorpur	276.66	254.18
12	Saidulajaib	34.89	18.8
13	Satbari	143.15	79.33
14	Tughlakabad	544.84	61.45
15	Ghitorni	61.30	57.9
16	Rajokri	150.08	46.18

17	Rangpuri	277.67	64.15	
18	Mahipalpur	7.71	3.13	
Total			**1593.67**	

- **Status of Phase-III (983.19 & 15.8% area of Southern ridge)**- **In third phase (remaining 15.8% southern ridge)**, all the khasras where rights and concessions are yet to be settled by FSO and Appellate authority & Tattima proceedings are yet to be completed by Revenue Department will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.

8. That the following steps has been taken by this department for final notification of Central Ridge under section 20 of Indian Forest Act, 1927:

- That, **in phase I,** proposal for notification of area which has already been demarcated on ground and handed over against approx 864 ha mentioned in notification of 1994 and is in possession of Department of Forest and Wildlife on ground, is being prepared after including all the rights accepted by FSO and Appellate Authority. The proposal will be submitted for concurrence of Law and Revenue departments before submission for approval of Hon'ble LG, NCT of Delhi.

- That the proposal for notification of rest of the area will be moved in **Phase- II** after incorporating all the comments of Ridge managing agencies & orders of Hon'ble Supreme Court and FSO/Appellate Authority and same shall be placed for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and Revenue Department.

9. That the following steps has been taken by this department for final notification of South Central Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	Total Area	Area for Notification (in Ha)	Status of Notification
South Central Ridge	626 Ha	626 Ha	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023.

10. That the following steps has been taken by this department for final notification of Northern Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	Total Area	Area proposed for phase 1 notification (in Ha.) (land with no encroachment/ litigation)	Status of Notification	Area for phase 2 Notification (in Ha)	Status of Notification
		Phase I		Phase II	

Northern Ridge	130.5 Ha	123.57	File submitted for seeking comments / concurrence of Revenue Department over draft notification on 14.12.2023.	7.049 Ha.	For phase II, proposal for notification is being prepared for remaining areas after including rights and concessions admitted in cases decided by FSO/Appellate authority and shall be submitted for approval of Hon'ble Lieutenant Governor after obtaining concurrence of Law and Revenue Departments.

11. That the following steps has been taken by this department for final notification of Nanak Pura Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Nanak Pura Ridge	7 Ha	8.36 Ha	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing notification u/s 20 IFA, 1927.

12. That the following steps are being taken by the Department for Encroachment Removal from Southern Ridge:

a. That the total encroachment of 398.61 ha has been recorded in southern ridge as per affidavit dated 05.04.2019 of Government of NCT of Delhi in matter O.A. No. 58/2013 in the case Sonya Ghosh vs Govt. of NCT of Delhi in Hon'ble NGT.

b. That after the last hearing fresh encroachments have been cleared from Southern Ridge over land admeasuring 0.16 hectares in the Khasra number 134 of village Nebsarai. The report of DCF (South) giving details of encroachment removal with photographs is annexed as **Annexure – A.**

c. That the total encroachment of 85.60 Ha out of above mentioned total encroachment has been removed in Southern Ridge. The village wise detail of encroachments removed is as follows:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date	Encroachment removed from 17.05.2023(in ha) to till date	Division
1	Aaya Nagar	14.5	1.531	0.041	South
2	Chhattarpur	21.3	0.283	0	South
3	Nebsarai	22.29	8.04	0.36	South
4	Sahoorpur	20.07	4.51	0	South
5	Devli	38.16	0.004	0	South
6	Asola	56.91	12.37	0	South
7	Bhatti	40.27	1.77	0	South

8	Maidangarhi	6.67	2.85	0	South
9	Saidulajab	9.2	0.41	0	South
10	Satbari	15.3	5.02	0	South
11	Jaunapur	24.2	12.7	0.33	South
12	Deramandi	33.6	20.75	0	South
13	Tughlakabad	33.9	2.1	0	South
14	Pulpehladpur	20.7	0.42	0	South
15	Rajokri	18.05	3.87	0	West
16	Rangpuri	20.7	6.07	0	West
17	Mahipalpur	1.4	0	0	West
18	Ghitorni	1.39	1.29	0.89	West
	Total	398.61	83.988	1.62	

d. That the encroachment in more than 100 ha shall be removed after vacation of orders of various Hon'ble courts for maintaining status quo. The Hon'ble Courts' directions for demarcation/ground verification shall be expedited for taking up encroachment removal in those matters. The list of all cases with stay orders has been submitted before this Hon'ble through previous affidavit dated 14.12.2023.

e. Further Action Plan for removal of encroachment has been prepared and the encroachments have been categorized in the following three categories:

- Khasras with Heavily built structures
- Khasras with temporary structures (habitation and others)
- Khasras with farm house and other structures

f. That encroachments under category b and c with total area of 80.75 ha have been identified for early removal with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately after removal of encroachments.

g. That weekly plans for encroachment removal have been prepared by West Forest Division and South Forest Division which is annexed as **Annexure –B.**

h. Further, a meeting was held under the chairmanship of Director General & SS, GoI on 03.01.2024 to review the progress made in respect of directions of the oversight committee constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. "Sonya Ghosh vs. GNCTD & Ors.". In this meeting the DGF&SS has directed to expedite the encroachment removal to comply with directions of this Hon'ble Court.

i. Furthermore, the meeting of the oversight committee is scheduled to be held in the month of January, 2024.

j. It is submitted that since the Delhi Ridge Reserve Forest is under the management of different departments//agencies as mentioned above, and since the files for final notification have to be routed through multiple departments, such as, Revenue Department, Law Department, DDA etc., therefore, Hon'ble Court is requested to grant additional time of minimum four weeks for the preparation of rest of the draft notifications under section 20 of IFA, 1927 of Delhi Ridge Reserve Forest.

VIPUL PANDEY
DCF (P&M)

ANNEXURE-A

15.

Report on encroachment removal drive on khasra no. 134 in village Nebsarai

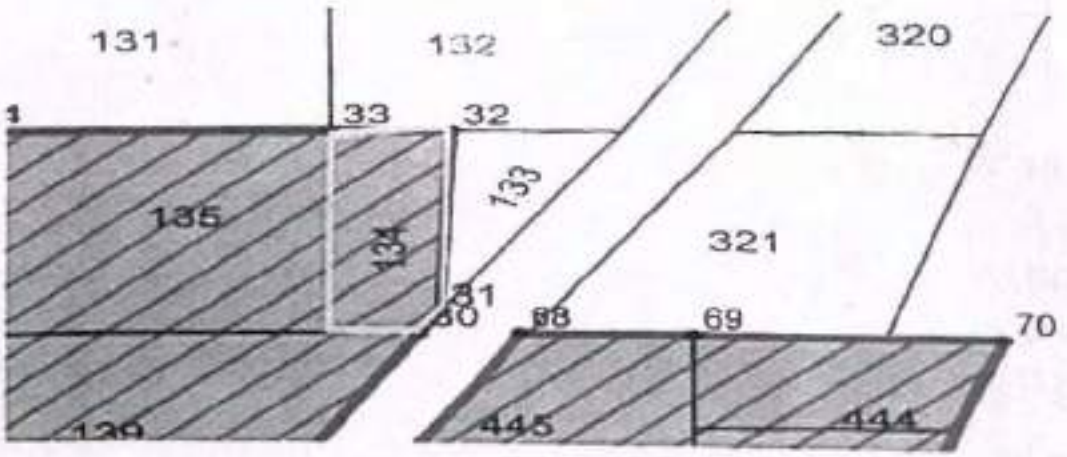
An encroachment removal drive has been conducted by Department on khasra no. 134 in village Nebsarai which is Notified Reserve forest land as per notification F.10(42)-I/PA/DCF/93/2012-17(1) dated 24.05.1994, No. F.1 (29)PA/DCF/95 dated 04.04.1996 and order of 1988.

As per affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. Govt. NCT of Delhi and map supplied by Revenue, this land is shown as encroachment in the form of unauthorized colony.

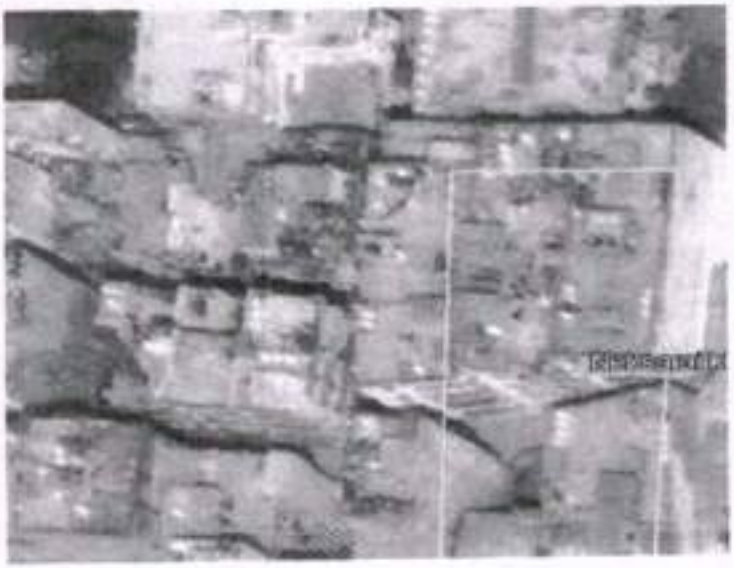
The area details of khasra is mentioned below-

SL. No.	Khasra no.	Village	Total Forest Area (Bigha- Biswa)	Area of Encroachment (Bigha- Biswa)	Encroachment removed (Bigha- Biswa)
1	134	Nebsarai	1-18	1-18	1-18 (0.16 ha)

Map supplied by Revenue Department of above khasra nos. is enclosed herewith.



DCF (South)




GPSM

17.
292/C


GPS M
New Delhi, Delhi, India
3B, IGNOU Main Rd, near Hanuman Mandir, Pocket E, N


GPS M
New Delhi, Delhi, India
3B, IGNOU Main Rd, near Hanuman Mandir, Pocket E, N





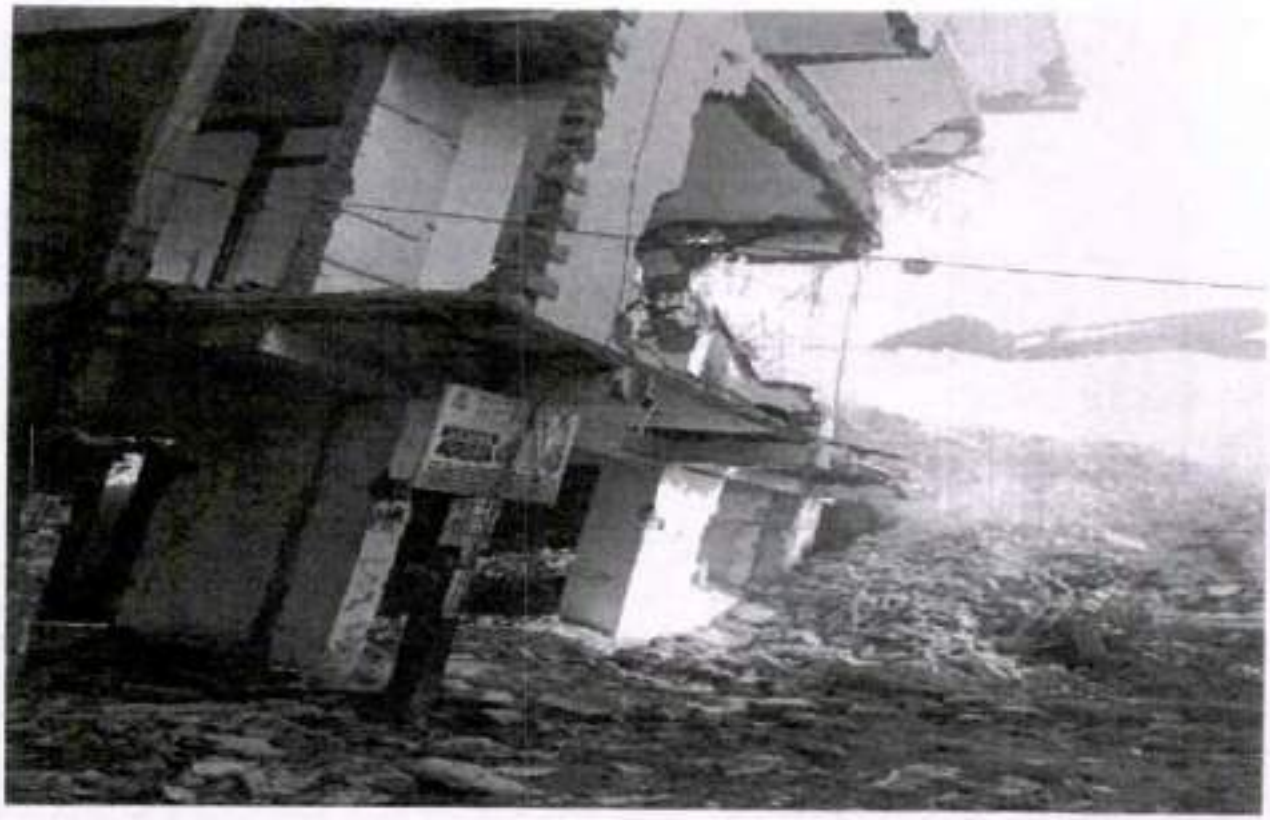





GPS M
New Delhi, Delhi, India
72, Pocket E, Bees Sutri Harijan Basti, Vasant Kunj, New D


GPS M

21.




GPS M
New Delhi, Delhi, India
Makaam number 51, 1, Gali Number 2, Pocket E, Bees Sut





ANNEXURE-B 23/C

23.

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
1783	Rajokari	22.01.2024
1595	Rajokari	
1596	Rajokari	24.01.2024
1571	Rajokari	
1572	Rajokari	

Week 2 Plan

Khasra	Village	Date
1351	Rajokari	29.01.2024
1355	Rajokari	
1353	Rajokari	
1356	Rajokari	31.01.2024
1352	Rajokari	
1511	Rajokari	
1536	Rajokari	02.02.2024
1242	Rajokari	

Week 3 Plan

Khasra	Village	Date
1258	Rajokari	05.02.2024
1259	Rajokari	
1260	Rajokari	07.02.2024
1265	Rajokari	
1266	Rajokari	09.02.2024
1230	Rajokari	

Week 4 Plan

Khasra	Village	Date
1160	Rajokari	12.02.2024
1241	Rajokari	
1547/2	Rajokari	14.02.2024
1568	Rajokari	
2051	Rajokari	16.02.2024
2057	Rajokari	

Week 5 Plan

Khasra	Village	Date
1585	Rajokari	19.02.2024
1587	Rajokari	
1791	Rajokari	21.02.2024
1798	Rajokari	

Abhinav Kumar

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
1825	Rangpuri	26.02.2024
1012/2	Rangpuri	
1797	Rangpuri	
1829	Rangpuri	28.02.2024
1827	Rangpuri	
1418	Rangpuri	
1468	Rangpuri	01.03.2024
1038	Rangpuri	

Week 2 Plan

Khasra	Village	Date
1469	Rangpuri	04.03.2024
1477	Rangpuri	
1063	Rangpuri	06.03.2024
1060	Rangpuri	
1053	Rangpuri	08.03.2024
1422	Rangpuri	

Week 3 Plan

Khasra	Village	Date
1259	Rangpuri	11.03.2024
899	Rangpuri	
1812	Rangpuri	
1814	Rangpuri	13.03.2024
1072	Rangpuri	

Ashim Kumar

25.
284/C

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
607	Ghitorni	15.03.2024
628	Ghitorni	
575	Ghitorni	18.03.2024
630	Ghitorni	

Encroachment Removal Fortnightly Plan - Asola Village									
Week No.	Date of Encroachment Removal	Khasra No.	Total Area		Forest Area		Area to be freed from Encroachment		Type of Encroachment
			Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
Week 1	12.01.24, 13.01.24, 15.01.24, 16.01.24	1513	8	6	8	6	8	6	Farmhouse and other small encroachments
		1515	1	15	1	15	1	15	Farmhouse and other small encroachments
Week 2	17.01.24, 18.01.24, 19.01.24, 20.01.24	733	8	16	8	16	8	16	Farmhouse and other small encroachments
		750	1	1	1	1	1	1	Farmhouse and other small encroachments
		752	2	18	2	18	2	18	Farmhouse and other small encroachments
Total Area			22	16	22	16	22	16	

Gmail satyakam associate <satyakamassociate@gmail.com>

Proof of Service: AFFIDAVIT being filed in the matter of W.P.(C) 9965/2016 - " DEVINDER Vs. LT. GOVERNOR, GNCTD AND ORS

1 message

satyakam associate <satyakamassociate@gmail.com> Mon, Jan 8, 2024 at 12:27 PM
To: g.narayanoffice@gmail.com, adityanarayanprasad@gmail.com, Madan Lal Sharma <madanlal.ml@gmail.com>

Dear sir/ ma'am,

Please find attached documents being filed in the captioned matter.

Yours Sincerely,

Satyakam
Advocate
Additional Standing Counsel,
Government of National Capital Territory of Delhi.

Address:
90/77A, Second Floor, Right Side, Malviya Nagar, New Delhi-110017 (**Office**)
Mobile Phone Nos.: +919868219633 (Mobile); +919811429633 (Tablet); +919643238443 +919643238429;
Landline Phone No.:01140041052(**Office**)

DEVINDER.pdf
1045K

BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

ADDITIONAL AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.11.2023

ITS MOST RESPECTFULLY SHOWETH:

1. That I Amit Anand S/o Arun Kumar aged about 39 years, posted as the Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Govt. of NCT of Delhi, being well conversant with the facts and as such duly authorized in my official capacity to swear the present affidavit.

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in

the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the present affidavit is being filed in continuation of affidavit dated 14.12.2023 filed in compliance of this Hon'ble High Court order dated 08.11.2023.

4. It is humbly submitted that the paragraph no. 36 of initial affidavit may be read as follows:

"36. That the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.

1. *Khasras with Heavily built structures*
2. *Khasras with temporary structures(habitation and others)*
3. *Khasras with farm house and other structures*

A list of khasras with encroachments under category b and c with total area of 80.75 ha identified for early removal is annexed at ***Annexure- XIII****. Encroachments shall be removed with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately. These identified*

encroachments shall be removed within 6 (Six) months and action taken report with respect to encroachment removal shall be submitted to the Hon'ble Court on fortnightly basis."

5. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

I identified the deponent who has signed in my presence

DEPONENT

VERIFICATION: -

14 DEC 2023

Verified at New Delhi on this ___ day of December, 2023 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

NOTARY GOVT. OF INDIA
NEELAM SHARMA
ADVOCATE
DELHI
REGD. No. 8227
EXPIRY DATE
01/09/2025

DEPONENT

NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No. 165A, Gate No. 11
Patiala House Courts,
New Delhi-110001
(M) 9899408301

14 DEC 2023

List of Annexures

Annexure-I	Order of Hon'ble High Court dated 08.11.2023
Annexure-II	Order of Hon'ble NGT dated 15.01.2023
Annexure-II A	notification dated 24.05.1994 and 19.03.1996
Annexure- III.	Notifications Chhattarpur & Rangpuri
Annexure – IV	Draft notification 13 villages of Southern Ridge
Annexure -V	List of villages with area for notification under phase- II
Annexure- VI	list of cases where claims are pending before the FSO
Annexure- VII.	List of cases pending before Appellate Authority
Annexure- VIII.	Khasras where Tattima proceedings
Annexure- IX	7th meeting of oversight committee
Annexure-X.	A summary of proceedings in Hon'ble Supreme Court reg. Central Ridge
Annexure- XI.	village wise detail of encroachment
Annexure-XII	The village wise detail of encroachments removed.
Annexure- XIII	List of khasras identified for early removal
ANNEXURE -XIV	The list of all cases where stay has been granted

BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.11.2023

ITS MOST RESPECTFULLY SHOWETH:

1. That I Amit Anand S/o Arun Kumar aged about 39 years, posted as the Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Govt. of NCT of Delhi, being well conversant with the facts to the and as such duly authorized in my official capacity to swear the present affidavit.

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AMIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the Hon'ble Court vide its order dated 08.11.2023 in this case has directed following:

> *"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.*
>
> *9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under Contempt of Courts Act, 1971.*
>
> ***10. As a last and final opportunity a period of two weeks are granted to comply with the order***

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2

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I.P. Estate, New Delhi-110002

dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing.

.....19. ***List on 15.12.2023 for filing up-to-date status report including concrete steps, removal of encroachment, the land reclaimed from the entire ridge, the afforestation action taken*** *in respect of the reclaimed land within 2 weeks from today with advance copies to the learned Amicus Curiae as well as Mr. Sharma, learned counsel for the petitioner."*

The order of Hon'ble High Court dated 08.11.2023 is annexed as **Annexure-I.**

4. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 15.01.2021 in O.A. No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors.", has directed the following:

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Department of Forest & Wildlife
Govt. of NCT of Delhi
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" 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board."

5. That in the above-mentioned order, an Oversight Committee has been constituted. The relevant part of order is as below:

"17. We direct constitution of ***an Oversight Committee (OC)*** *to be headed by* ***DG Forest, MoEF&CC, Government of India*** *with the Secretaries Revenue and*

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Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be ***to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution****. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."*

Mandate of the Oversight Committee (OC)

- To oversee progress with regard to removal of encroachments from Ridge
- Its protection be way of fencing/ boundary wall and preparation of management plan for its restitution

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I.P. Estate, New Delhi-110002

- The nodal agency will be the PCCF, Delhi for coordination and compliance.

Composition of Oversight Committee (OC)

1	Director General Forest, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GoI	Co-opted Member (will act as chairman in absence of DGF and SS)
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India, Dehradun	Member

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Department of Forest & Wildlife
Govt. of NCT of Delhi

6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member
8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South East)	Member

The order of Hon'ble NGT dated 15.01.2023 is annexed as **Annexure-II.**

6. That a total of seven meetings have been held of the above constituted Oversight Committee.The last meeting of committee was held on 14.11.2023.

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Department of Forest & Wildlife
Govt. of NCT of Delhi

7. That the total area of all the ridges as per notification dated 24.05.1994 and 19.03.1996 (**Annexure-II A**) is given below:

S.no.	Ridge	Approx. area (in Ha.) as per notification*	Date of notification
1	Southern	6200	24.05.1994
2	Central	864	24.05.1994
3	South Central	626	24.05.1994
4	Nanakpura	7	19.03.1996
5	Northern	87	24.05.1994
	Total	**7784**	

***Actual area may change as per ground verification and completion of process of settlement of rights and concession under provisions of Indian Forest Act, 1927**

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Status of Final Notification U/S 20 of Indian Forest Act 1927:

i. **Southern ridge:**

a. **Status of Phase-I (3623.14 ha and 58.4% area of southern ridge):**

8. That in compliance of the directions of Hon'ble NGT, all the khasras satisfying following conditions were identified in the **first phase**:

   a. Free from encroachment;

   b. No pending Tattima proceedings; and

   c. No pending litigation before Forest Settlement Officer (FSO) and Appellate Authority

9. These khasras in **Phase-I** constitute approximately **3623.14 ha & 58.4%_ area of Southern Ridge**.

10. That out of 19 villages in southern ridge, final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha, with approval of the Hon'ble Lt. Governor, NCT of Delhi before 08.11.2023:

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Sl. no.	Village	Area notified in Phase-I	Details of Notification
1.	Chhattarpur	14.29 Ha	Notification No. **F. No. 34/DCF(S)/Notification/Chattarpur/2020-21/9682-91dated 20.01.2022.**
2.	Rangpuri	81.87 Ha	Notification No. **F. No. 2(309)/DCF(W)/Final Notification/Rangpuri/2020-21/9707-15 dated 20.01.2022.**

The notifications are annexed at **Annexure- III**

11.That the notification u/s 20 of Indian Forest Act, 1927 (IFA, 1927) of additional area of 3526.98 ha in 13 villages has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor in

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compliance of directions of Hon'ble High court dated 08.11.2023. The copy of draft notification submitted for approval is annexed as **Annexure – IV**.

12.That, upon final notification of areas mentioned in Annexure-IV, the Phase-I shall be completed.

b. <u>Status of phase-II (1,621 ha & 26% area of Southern ridge):</u>

13.That for **second phase**, those khasras have been identified where no litigations are pending before FSO and Appellate Authority & Tattima proceedings are not required/pending under Delhi Land Reforms Act, 1954(DLR Act, 1954). The **second phase** covers approximately **26 % of Southern Ridge (1,621 ha)**.

14.That proposal is being prepared for notification of 1,621 ha under phase- II for 18 villages in Southern Ridge and shall be sent for concurrence by the Law Department, GNCTD before submission for seeking approval of Hon'ble Lt. Governor. List of villages with area in hectares is enclosed as **Annexure -V.**

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I.P. Estate, New Delhi-110002

c. **Status of Phase-III (955.86 ha & 15.4% area of Southern ridge)**

15. That in **third phase (remaining 955.86 ha & 15.4% southern ridge)**, all the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority & Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.

16. That the list of cases where claims are pending before the FSO with village and khasra details is enclosed as **Annexure- VI**. The list of cases pending before Appellate Authority is enclosed as **Annexure- VII**.

17. That the list of khasras where Tattima proceedings (total area of 288 ha and approx 4% of Southern ridge) are pending has been annexed as **Annexure- VIII**.

18. That direction of Oversight committee in its 7th meeting held on 14.11.2023 for effective monitoring and time bound completion of actions required in areas falling in all the phases shall be complied with for early completion of all the three

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12

stages of notification under section 20 of IFA, 1927. The minutes of 7th meeting of oversight committee dated 17.11.2023 is annexed as **Annexure- IX.**

ii. Central Ridge:

19. That the proposal is being prepared for notification of Central Ridge as per the directions of 7th meeting of Oversight Committee. Ridge managing agencies and FSO for Central Ridge have been requested to provide their comments for inclusion of all rights and concession in the final notification.

20. That Hon'ble Supreme Court has passed various orders to expedite the process of settlement of rights in Central Ridge in respect of 63 institutions whose break up is as below:

Schools	14
Colleges	1
Play ground	7
Petrol Pumps	12
Govt. Agencies	19

NOTARY PUBLIC ★ GOVT OF INDIA ★ MANJU GUPTA 13 Reg. No. Date 17-03-2027

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Govt. of NCT of Delhi
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Institutions	5
Essential	6
Parks	5
Religious	3

A summary of proceedings in Hon'ble Supreme Court is placed at **Annexure-X**.

21. That, **in phase I,** proposal for notification of area which has already been demarcated on ground and handed over against approx 864 ha mentioned in notification of 1994 and is in possession of Department of Forest and Wildlife on ground, is being prepared after including all the rights accepted by FSO and Appellate Authority. The proposal will be submitted for concurrence of Law and Revenue departments before submission for approval of Hon'ble LG, NCT of Delhi.

22. That the proposal for notification of rest of the area will be moved in **Phase- II** after incorporating all the comments of Ridge managing agencies & orders of Hon'ble Supreme Court and FSO/Appellate Authority and same shall be placed for

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I.P. Estate, New Delhi-110002

approval of Hon'ble Lieutenant Governor after concurrence of Law Department and Revenue Department.

iii. South Central Ridge:

23. That the proposal is being prepared for notification of South-Central Ridge as per the directions of 7th meeting of Oversight Committee. Delhi Development Agency (DDA) and FSO for South-Central Ridge have been requested to provide their comments for inclusion of all rights and concessions in the final notification.

24. That in phase-I, proposal shall be submitted for the notification of 626 ha, after inclusion of all the rights and concessions for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

25. That, in phase-II, proposal shall be submitted for the notification of remaining area after inclusion of all the rights and concessions for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

26. That, file for notification under Phase-I has been submitted to DDA for comments/concurrence.

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iv. Nanakpura:

27. That the proposal is being prepared for notification of 8.3 ha of Nanakpura Ridge as per the directions of 7th meeting of Oversight Committee. DDA and FSO for Nanakpura have been requested to provide their comments for inclusion of all rights and concessions in the final notification.

28. That the notification after inclusion of all the rights and concessions shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

29. That, file for notification has been submitted to DDA for comments/concurrence.

v. Northern Ridge:

30. That the proposal is being prepared for notification of Northern Ridge as per the directions of 7th meeting of Oversight Committee after including comments received from Ridge managing agencies and details of settlement of rights and concessions received from FSO for Northern Ridge.

31. ***That in phase I, proposal for notification of all areas where there are no cases pending with FSO/Appellate***

NOTARY PUBLIC GOVT OF INDIA
Manjit Gupta
Regd. No. 2164
Exp. Date 17.03.2027

ANAND, IFS
Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
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I.P. Estate, New Delhi-110002

authority shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Departments.

32. ***That in phase II, proposal for notification of remaining areas after including rights and concessions admitted in cases decided by FSO/Appellate authority*** shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Departments.

33. That, file for notification under Phase-I has been submitted to DDA for comments/concurrence.

Status of encroachment removal and afforestation in reclaimed ridge area:

34. That the total encroachment of 398.61 ha has been recorded in southern ridge as per affidavit dated 05.04.2019 of Government of NCT of Delhi in matter O.A. No. 58/2013 in the case Sonya Ghosh vs Govt. of NCT of Delhi in Hon'ble NGT. The village wise detail is annexed as **Annexure- XI**.

35. That the total encroachment of 83.8 Ha out of above mentioned encroachment has been removed in Southern

NOTARY PUBLIC * GOVT OF INDIA * 17 MANJU GUPTA I.D. Regd. No. 2104 Expiry Date 17-03-2027 17

SUMIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

Ridge. The village wise detail of encroachments removed is annexed as **Annexure-XII**. The ground condition in area where encroachment has been removed is being verified and a report will be submitted after completion of the exercise.

36. That the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.

1. Khasras with Heavily built structures
2. Khasras with temporary structures(habitation and others)
3. Khasras with farm house and other structures

A list of khasras with encroachments under category b and c with total area of 80.75 ha identified for early removal is annexed at **Annexure- XIII**. Encroachments shall be removed with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately.

37. That the encroachment in more than 100 ha shall be removed after vacation of orders of various Hon'ble courts for

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Department of Forest & Wildlife
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maintaining status quo. The Hon'ble Courts' directions for demarcation/ground verification shall be expedited for taking up encroachment removal in those matters. The list of all cases where stay has been granted by Hon'ble High Court of Delhi is annexed at **ANNEXURE -XIV.**

38. That the directions of Oversight Committee in 7th meeting and further meetings with respect to above shall be complied with and all efforts shall be made to remove the encroachments and reclaim the ridge with site specific afforestation initiatives.

39. That in view of above, Chief Secretary, GNCTD, may kindly be exempted from joining through Video Conference on next date of hearing.

40. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

DEPONENT

AMIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

VERIFICATION: -

Verified at New Delhi on this 13th day of November, 2023 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

DEPONENT

AMIT ANAND, IFS
Dy. Conservator of Forest (HQ)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

ATTESTED
NOTARY PUBLIC
DELHI

14 DEC 2023

BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.01.2024

ITS MOST RESPECTFULLY SHOWETH:

1. That I Suneesh Buxy S/o Late Sh. Sarveshwar Buxy aged about 50 years, posted as the Addl. Principal Chief Conservator of Forests/ HoD, Department of Forest and Wildlife, Govt. of NCT of Delhi, being well conversant with the facts related to the matter and as such duly authorized in my official capacity to swear the present affidavit.

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the Hon'ble High Court in the present matter vide order dated 08.01.2024 directed the following:

> *"3. On the other hand, Mr. Satyakam, learned ASC, GNCT of Delhi submits that the steps for such process of issuance of notification have already been initiated, however it is taking some time to complete the same.*
>
> *4. He seeks and is granted four weeks' time to ensure that the notification under Section 20 of IFA, 1947 is issued within the same frame of time.*
>
> *5. An affidavit in that respect shall also be filed within the same time with an advance copy to learned Amici and other counsels, who are appearing for the respondents - L&DO and DDA, who should*

NOTARY PUBLIC ABHINAV GUPTA REGN. No. 16946 NEW DELHI ADVOCATE GOVT. OF INDIA

Addl. Pr. Chief Conservator of Forest/HoD
& Chief Wildlife Warden
Department of Forest & Wildlife
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also be aware of such notification, which are brought on record by the GNCTD."

4. Further the present affidavit is being filed in continuation of affidavit dated 14.12.2023 and status report dated 08.01.2024 filed in the present matter regarding status of notification of Ridge Reserve Forest under section 20 of Indian Forest Act, 1927.

5. It is to submit that multiple departments/ agencies are being involved in the process of final notification under Section 20, of Indian Forest Act, 1927 of Ridge Reserve Forest in Delhi as ownership/ management of the ridge land lies with multiple departments/ agencies. This makes the process of final notification under section 20 of Indian Forest Act, 1927 elongated and complex.

6. That in compliance of the above directions it is to submit that a total of 06 review meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024 and 23.02.2024 under the chairmanship of the Chief Secretary, GNCTD have been conducted specific to Central Ridge since last date of hearing, for assessing progress, addressing challenges, and charting the way forward in respect of final notification of Reserve Forest in Central Ridge.

7. That during these review meetings, key stakeholders, including officials from the Department of Forests & Wildlife, GNCTD; GSDL; Defence Estate Office (DEO); Indian Army; Land and Development Office (L&DO); and DDA were present to discuss the status and progress of the notification process of Central Ridge Reserve Forest.

8. That during the above mentioned meetings several issues related to the final notification of the Central Ridge Reserve Forest came to light. Such issues are being settled before issuance of final notification of Central Ridge under section 20 of IFA, 1927, details of which are as under:

a. That the DGPS (Differential Global Positioning System) survey of approximately 70 Kms of Central Ridge Boundary as per 1994 notification was undertaken by the office of the DCF, West Forest Division.

b. DGPS Survey of some portion of Central Ridge in the possession of offices of the Government of India is yet to be done. Such offices have

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been requested to provide all the available documents pertaining to allotment of land to them in Central Ridge for the purpose of verification and demarcation on the ground, as such lands are claimed to be under their occupation prior to independence in 1947.

c. Pursuant to issuance of notification dated 24.05.1994 in the matter of decalaration of Central Ridge Area as 'Reserved Forest', several institutions made representation before the then Forest Settlement Officer (**FSO**) and the Hon'ble Supreme Court in its order dated 22.02.1996 in IA No. 18 in Writ Petition (Civil) No. 4677/1985 titled 'M. C. Mehta vs. Union of India' recorded as under:

> *"Mr. Ramesh Tiwari, Forest Settlement Officer is personally present in Court. On our suggestion he states that he will make all efforts to finalise the hearing of the objection within the next two weeks. He further states that apart from 63 Institutions, there are about 20 objections filed by various Institutions/persons. Mr. Tiwari shall also in each case decide whether the construction etc./ encroachment on the Ridge area made by the objectors was prior to coming into force of the Forest Conservation Act, 1990 or thereafter. If it is after coming into force of the Act, whether necessary permission from the central Government was obtained or not.*
>
> *This matter be listed on March 13, 1996."*

d. That the decisions of the then FSO has attained finality with efflux of time.

e. That as per field survey by DCF West recenlty, out of these 83 institutions, 53 institutions were found on ground and 30 institutions were not found on ground, at least in the same name as per records, summary of which is as under:

Category	Total	Status

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		Excluded from proposed Ridge Forest by the then FSO/ Hon'ble Supreme Court	Rights accepted by the then FSO/ Hon'ble Supreme Court (for continuing the activity within reserve forest however it would be part of the Reserve Forest)	Claims rejected by FSO/ Hon'ble Supreme Court
Institutions found on ground	53	37	13	3
Institutions not found on ground	30	7	-	23

f. Details of such 83 institutions is annexed as **Annexure A.**

g. That the joint survey/ ground verification of these institutions with original records of allotment, which are being collected through concerned authorities, including L&DO, shall be done on ground by DCF, West Forest Division to identify the boundaries of such insitutions.

9. That similar exercise would be conducted for the notification of other ridge areas viz. South Central ridge, Nanak Pura Ridge, Northern Ridge and Southern Ridge, as Reserved Forests, status of which are as under:

a. With regard to final notification of South Central ridge and Nanak Pura Ridge, it is to submit that the comments from DDA on draft final notification are still awaited;

b. That draft final notification of Northern Ridge is being prepared in view of the observation/ comments of the Revenue Department, GNCTD on the same;

That Phase-I of final notification of Southern Ridge constitutes approximately 3630.04 ha (58.4% area of Southern Ridge), including those khasras that are free from encroachment, have no pending tattima proceedings, and in whose respect no litigation is pending before Forest Settlement Officer (FSO) and Appellate Authority. Under Phase-I, final notifications in respect of 2 villages in Southern

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Ridge have already been issued under section 20 of IFA, 1927 comprising a total area of 96.16 ha in village Chattarpur and Rangpuri;

i. That under Phase I final notification of Southern Ridge, a file for final notification of an additional area of 3526.98 ha in 13 villages is being processed.

ii. That under Phase-II final notification of Southern Ridge, a draft notification constitutes approximately 1594.52 ha (25.71% area of Southern Ridge) is being prepared.

iii. That draft notification for Phase-III covering approximately 982.34 ha (15.8% area of Southern Ridge) shall be prepared after completion of all required actions by the concerned authorities.

10. That a meeting of the Oversight Committee was held on 29.01.2024 under the Chairmanship of Director General of Forests & Special Secretary (DG&SS), Ministry of Environment, Forest & Climate Change, Government of India. Copy of the Minutes of 8th Meeting of the Oversight Committee is annexed as **Annexure – B**. The major decisions taken in the meeting are as follows:

- **Status of encroachment removal-** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting held on 14.11.2023. Though the weekly plans for encroachment removal were in place, it was directed by the Chairman of the Oversight Committee that a long term schedule for next 6 months should be prepared for encroachment removal from Ridge Reserve Forest.
- **Status of Final notification under section 20 of IFA, 1927 –** It was decided to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.

  Further, it was decided that a High Level meeting at the level of MOEF&CC may be called with DDA and Department of Forest and Wildlife to discuss the issues involved in respect of Nanakpura Ridge, Northern Ridge and South Central Ridge which is under the management of Delhi Development Authority (DDA).

NOTARY PUBLIC ABHINAV GUPTA REGN. No. 16946 NEW DELHI ADVOCATE GOVT. OF INDIA

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- **Status of cases pending before the FSO and First Appellate Authority** – It was informed in the meeting that 50 cases are pending before the FSO and 42 cases are pending before the First Appellate Authority. It has been decided in the meeting that the concerned officers will expedite the matters pending before them.

11. That an additional area of 3.72 Ha has been made encroachment free in Southern Ridge after the last status report dated 08.01.2024. The status of encroachment removal in southern ridge is annexed as **Annexure C**.

12. Further, in view of the above the Department of Forests & Wildlife, GNCTD will do everything in its power to ensure that the final notification under section 20, IFA, 1927 of the Ridge Reserve Forest is completed in a time bound manner.

13. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

14. It is humbly submitted that the deponent may kindly be allowed a further period of eight weeks time to complete the exercise of notification of reserved forest.

NOTARY PUBLIC ABHINAY GUPTA REGN. No. 16846 NEW DELHI ADVOCATE GOVT. OF INDIA

DEPONENT

VERIFICATION: -

Verified at New Delhi on this 22 day of February, 2024 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

ATTESTED

12/7 FEB 2024

NOTARY PUBLIC DELHI

DEPONENT

Addl. Pr. Chief Conservator of Forest/HoD
& Chief Wildlife Warden
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
IP Estate, New Delhi-110002

Annexure A

S. No.	Name of the institution in FSO Affidavit/FSO Order/Hon'ble Supreme Court of India's Order	Category	Excluded/Right Accepted/Claim Rejected	Pocket
1	Birla Mandir/ Shri Sanatan Dharam Sabha/Laxmi Narayan Temple Trust/Indra Prasth Vatika New Delhi	Religious Institute	Excluded as per FSO order	C
2	Nanaksar Gurudwara	Religious Institute	Excluded as per FSO order	D
3	Kali Bari Temple	Religious Institute	Excluded as per FSO order	C
4	Mahant Guru Gorakh Nath Gurudham Yoga Trust Temple	Religious Institute	Claim Rejected as per FSO order (Only Temple to be retained)	Not found on ground
5	Shri Manokamna Siddha Hanuman Mandir Trust	Religious Institute	Excluded (only Temple to be retained) along with path	C
6	Sir Gangaram Hospital	Hospital	Excluded as per FSO order	D

Annexure A

7	RML Hospital Annexe of Dr. RML Hospital (As per FSO Affidavit)	Hospital	Excluded as per FSO order	B

8	D.I. Khan (Play Ground)	School	Rights Accepted as per FSO order	E
9	Bal Bharti School (Play Field)	School	Rights Accepted as per FSO order	D
10	Madras School (Play Field)	School	Rights Accepted as per FSO order	D
11	N.P School (Play Field)	School	Rights Accepted as per FSO order	C
12	Butler School (Play Field)	School	Rights Accepted as per FSO order	C
13	Raiseena Bengali School (Play Filed)	School	Rights Accepted as per FSO order	C
14	JD Tyler School	School	Excluded as per FSO order	E
15	Manav Sthalli School	School	Excluded as per FSO order	E
16	Bapu Adarsh Vidhalaya	School	Excluded as per FSO order	E
17	D.I. Khan School	School	Excluded as per FSO order	E
18	Army Public School	School	Excluded as per FSO order	A
19	D.A.V. School Pusa Road	School	Excluded as per FSO order	D

Annexure A

20	Archdiocease School, Pusa Road	School	Excluded as per FSO order	D
21	Madras Edu Soc.	School	Excluded as per FSO order	C
22	Bal Bharti School Pusa Road	School	Excluded as per FSO order	D
23	Springdales School Pusa Road	School	Excluded as per FSO order	D
24	Ramjas College Society	School	Excluded as per FSO order	D
25	Bal Bharti School & Play Ground Poorvi Marg	School	Excluded as per FSO order	D
26	Janki Devi Mahavidalya	School	Excluded as per FSO order	D
27	Janki Devi Mahavidalya (Play Ground & Hostel)	School	Excluded as per FSO order	D
28	Lal Dwara Managing Committee	Social Institutions	Excluded as per FSO order	C
29	Bhartiya Adim Jati Sewak Sangh	Social Institutions	Excluded as per FSO order	C
30	Jagjivan Ram Ashram Trust	Social Institutions	Excluded as per FSO order	C
31	Asha Ram Ashram	Social Institutions	Excluded as per FSO order	D
32	Indian Oil Cor. Ltd. M/S Ridge View Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground
33	Hindustan Petroleum Corporation M/s Kitchner Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground

Annexure A

34	Hindustan Petroleum Corp. Pusa Service Station	Petrol Pump	Excluded as per FSO order	D
35	Indian Oil Co. Ltd M/s Sethi Auto Services Sethi Petrol Pump (as per FSO Affidavit)	Petrol Pump	Excluded as per FSO order	Not found on ground
36	Indian Oil Co. Ltd Delhi Auto Mobile	Petrol Pump	Excluded as per FSO order	Not found on ground
37	Indian Oil Co. Ltd. Chankya Service	Petrol Pump	Excluded as per FSO order	Not found on ground
38	Indian Oil Corporation Petrol Pump at Willingdon	Petrol Pump	Excluded as per FSO order	Not found on ground
39	Bharat Petrol Pump Shankar Marg Filing Station	Petrol Pump	Excluded as per FSO order	Not found on ground
40	Bharat Petrol Pump Puspanhalu K.C.S.C	Petrol Pump	Excluded as per FSO order	Not found on ground
41	Indian Oil Cor. Arora Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground

Annexure A

42	Petrol Pump Link Road Filing Station M/S Link Road Petrol Filing Station (as per FSO Affidavit)	Petrol Pump	Excluded as per FSO order	C
43	M/s Sidhartha Enterprises Indian Oil Corporation (As per FSO Affidavit dated 11.03.1996)	Gas Godown	Claim Rejected as per FSO order	D
44	Bhagwan Mahavir Vanasthali	Government Institutions	Excluded as per FSO order	A
45	Budha Jayanti Park	Government Institutions	Excluded as per FSO order	B
46	MCD Nursery	Government Institutions	Excluded as per FSO order	D
47	Ravindra Ranghshala Open Air Theatre /Tagore Memorial Open Air Theatre	Government Institutions	Rights Accepted as per FSO order	C
48	Talkatora Park	Government Institutions	Excluded as per FSO order	B
49	Youth Welfare Center	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

50	Talkatora Indoor Stadium	Government Institutions	Excluded as per FSO order	B
51	Restaurant Willingdon Crescent Road	Government Institutions	Excluded as per FSO order	Not found on ground
52	Talkatora Swimming Pool	Government Institutions	Excluded as per FSO order	B
53	Central Government Employee Club	Government Institutions	Excluded as per FSO order	B
54	Govt. Bungalows (Director's Staff Qtrs)	Government Institutions	Excluded as per FSO order	Not found on ground
55	Ridge Road Reservoir	Government Institutions	Excluded as per FSO order	D
56	Talkatora Reservoir	Government Institutions	Excluded as per FSO order	B
57	Palam Reservoir	Government Institutions	Excluded as per FSO order	F
58	Four Slow Sand Reservoirs	Government Institutions	Excluded as per FSO order	C
59	New Rajinder Nagar Reservoirs	Government Institutions	Excluded as per FSO order	F
60	Naraina Reservoir	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

61	Wireless Centre	Government Institutions	Rights Accepted as per FSO order	C
62	Indian Space Center	Government Institutions	Rights Accepted as per FSO order	B
63	Sh. Narender Kumar	Private Person	Claim Rejected as per FSO order	Not found on ground
64	Smt. Satwant Kaur	Private Person	Claim Rejected as per FSO order	Not found on ground
65	Sh. M.L Gujral	Private Person	Claim Rejected as per FSO order	Not found on ground
66	Lt. Col. Sharma	Private Person	Claim Rejected as per FSO order	Not found on ground
67	Smt Prakash Kaur and Coal Depot (	Private Person	Claim Rejected as per FSO order	Not found on ground
68	Sh. Jaswant Singh Chabbra	Private Person	Claim Rejected as per FSO order	Not found on ground
69	Smt Basanti Devi	Private Person	Claim Rejected as per FSO order	Not found on ground
70	Vajinder Kumar	Private Person	Claim Rejected as per FSO order	Not found on ground
71	Raj Garg	Private Person	Claim Rejected as per FSO	Not found on

Annexure A

			order	ground
72	Indian Mountaineering Foundation	Private Person	Claim Rejected as per FSO order	Not found on ground
73	Sh Pandav Charan Jaina	Private Person	Claim Rejected as per FSO order	Not found on ground
74	President's Body Guard	Government Institutions	Rights Accepted as per FSO order	B
75	President's Estate Polo Club	Government Institutions	Claim Rejected as per FSO order	B
76	P & T Motor Mall Service	Government Institutions	Excluded as per FSO order	Not found on ground
77	Yoga Ashram	Government Institutions	Claim Rejected as per FSO order	Not found on ground
78	MCD Drainage Enquiry	Government Institutions	Claim Rejected as per FSO order	Not found on ground
79	President Estates Staff Qrts	Government Institutions	Excluded as per FSO order	B
80	Residents Staff Qrts	Government Institutions	Excluded as per FSO order	Not found on ground
81	MCD Staff Qrts	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

82	Defence Officer Enclave	Government Institutions	Excluded as per FSO order	F
83	Sardar Patel Marg Railway Station.	Government Institutions	Rights Accepted as per FSO order	A

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dc/pm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

A Sabeesh

I/64354/2024

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	.....	For phase II, proposal for notification is being	NA

I/64354/2024

			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	---Ha.	DGPS survey is being conducted & the draft notification is being prepared	——Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

			notification u/s 20 IFA, 1927. File is being prepared.		

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

> *".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."*

(Annexure-D1)

Ascbosty

- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

A Sabesty

Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

[Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

Agarwal

South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

I/64354/2024

	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/ **Dated: 6.02.2024**

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest Survey of India, Dehradun	9897297712. Shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DOFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Visuvakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Buxy	ATCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCP (N)	dcpnorth@gmail.com	
12.	Mandeep Mittal	DCP (S)	dcpsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 7%.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir / Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

*38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *.....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof....*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2.

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/1/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi 110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 (PIL) SECTION PIL-W

1140

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

ORDER

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.
2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.
4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.
5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.
6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.
7. Four weeks' time is granted for filing reply.
8. Rejoinder affidavit, if any, be filed within two weeks thereafter.
9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

Sl no.	Village	Khasra no.	Area as per STF report		Encroachment removed		Encroachment removed
			Bigha	Biswa	Bigha	Biswa	Hectare
1	Asola	1528	8	4	7	0	0.59
2		1547	5	4	1	0	0.08
3		1424	19	13	15	0	1.26
4		1430	22	15	16	0	1.35
5		693	2	6	2	6	0.19
6	Rangpuri	1797	5	2	2.5	0	0.24
Total							**3.72**

STATUS OF NOTIFICATION UNDER SECTION 20 OF THE INDIAN FOREST ACT, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** Comments received on proposal of phase 1 notification of southern ridge are as follows: • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South)**: **Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to

	consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. • Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Northern Ridge

<u>Phase I</u> 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** • File is being prepared for resubmission.

Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. • The file is being prepared for submission to the Principal Secretary (E&F) to seek personal attention and issuance of DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details. • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Item No. 04-07 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 58/2013
(M.A. No. 898/2013, 922/2017 & 329/2018)
With
Original Application No. 116/2015
(M.A. No. 327/2015 & 589/2015)
With
Original Application No. 144/2015
With
M.A. No. 258/2015
In
Original Application No. 10/2014

Sonya Ghosh Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

With

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

With

Sh. Jaipal Singh Applicant(s)

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

With

Pavit Singh Applicant(s)

Versus

The State of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 11.03.2019

CORAM:
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s) Mr. Rahul Choudhary, Mr. Sany Antony and Ms. Meera Gopal, Advocates
Ms. Vandana Sehgal and Mr. Anand Daga, Advocates

For Respondent(s) Mr. Sanjay Dewan, Advocate for Forest Department with Mr. Rajiv Kumar Verma, Principal Secretary and Mr. Ajay Jain, SC, GNCTD
Mr. Ajay Jain & Mr. Pranay Jain, Advocates for GNCT
Ms. Parul Panthi, Advocate for DDA
Mr. B.S. Arora and Mr. Nitin Chahar, Advocates for NBCC Ltd.
Mr. Sameer S Sinha, Advocate for R-3, CPWD
Mr. Ranjesh K. Sinha, Advocate

ORDER

The Principal Secretary, Department of Revenue, State of Delhi is present, in compliance of the order dated 31st January, 2019.

Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished. It was for that reason, sufficient time of one month was given to do the needful. It was also made clear that no further time shall be granted on any ground, as the matter is pending since, 2013. Further, it was ordered that the exercise should be completed before the next date and failure to do so would entail cost on the department.

We have been shown map of a village which is said to have been prepared by the revenue department. The said map has neither been signed by the official of the revenue department nor the same is authentic as there is no seal of the Department. Further, the said map have marked areas

in three different colours. Strangely, the part of the land which is alleged to have been encroached is shown-on exact boundaries of the related Khasras. The Forest Department submits that pillars could not be erected because of the encroachment. If the encroachments, as per the revenue department, have been made in accordance to the boundaries of the Khasras then there is no reason as to why the pillars could not be erected by the Forest Department.

As a matter of fact, the marking of encroachment on the said map does not appear to be correct. The Department has not prepared the map in a proper manner by first showing the entire forest area in a particular colour, thereafter the encroachments within that area by different colour, any other indications by a separate colour and so on. It is rather strange that revenue department has to be suggested/advised by us as to how a map of a particular area is to be prepared wherein different situations are to be indicated.

Therefore, we direct the Principal Secretary, Revenue Department to have a proper map prepared, under his supervision, by calling all the concerned officials who are to prepare a map giving in complete picture with regard to forest land and the encroachment in it.

It has also been noted, from the document placed on record, that they are certain allotments made within the

area in question. The revenue department shall give a complete detail with regard to the Khasara number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not.

For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. The map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing.

List this matter on 5th April, 2019.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

March11, 2019
mn

Annexure 9

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH ...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS. ...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

INDEX

SERIAL NO.	PARTICULAR OF DOCUMENTS	PAGES
1.	AFFIDAVIT OF DIVISIONAL COMMISSIONER CUM PRINCIPAL SECRETARY, REVENUE DEPARTMENT, GNCTD	1496 - 1500
2.	ANNEXURE 1 - DETAILED JOINT STATUS REPORT ON DEMARCATION	1501 - 1506
3.	ANNEXURE 2- COPY OF 13 MAPS ALONG WITH CONSOLIDATED MAP	1507 - 1530
4.	ANNEXURE 3- LIST OF ALLOTMENTS	1531 - 1546
5.	ANNEXURE 4- COPY OF ORDER DATED 29.03.2019	1547
6.	ANNEXURE R-5- LIST OF COURT CASES	1548 - 1573
7.	ANNEXURE R-6- LIST OF MIN KHASRA	1574 - 1578

1491

.	NUMBERS WHERE TATTIMA PROCEEDINGS INITIATED IN THE COURT OF RA/SDM	
8.	ANNEXURE R-7- LIST OF KHASRA NUMBERS OF PRIVATE AREA NOTIFIED AS FOREST LAND	1579 - 1582
9.	ANNEXURE R-8- LIST OF KHASRA NUMBERS NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD	1584 - 1585
10.	ANNEXURE R-9 - VILLAGE WISE DETAIL	1586 - 1587
11.	ANNEXURE R-10-R-26- VILLAGE WISE LIST OF ENCROACHMENTS	1588 - 1656
12.	ANNEXURE R-27- LIST OF VILLAGES FROM WHERE ENCROACHMENT IS REMOVED	1657 - 1661
13.	PROOF OF SERVICE	1662

RESPONDENT

THROUGH

DATE:
PLACE: NEW DELHI

SANJAY DEWAN
ADVOCATE
CHAMBER NO. 167, LAWYERS BLOCK-II
DELHI HIGH COURT
Mob:9811036782
sdadvocate@rediffmail.com



[redacted]

[redacted]

[redacted]

[redacted]

[redacted]

/1196

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :--

Sonya Ghosh ...Applicant

Versus

Government of NCT of Delhi and Others ...Respondent

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that *"revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**

3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoorpur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tafima* is not available is shown in green colour with blue

dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

1999

I. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

II. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

III. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, If any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

DEPONENT

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

Status of Demarcation and handing over of Forest Land as on 29-03-2019:-

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	**71310-18**	--
2	Total area demarcated with TSM	**70941-02**	Area notified excess than available in the Revenue Record :- **369-16** Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	**65453-04**	**5487-18** Bigha – Biswa area not handed over as explained below:- i. **189-10** Bigha-Biswa area under stay in Court Cases. ii. **1995-13** Bigha-Biswa area under *Tatima* proceedings in the Court of RA/SDM.

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. **245-04** Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- **3057-11** Bigha-Biswa.
4	The area under stay in court cases	**1369-11**	The list of Court cases is enclosed as annexure **R5**.
	a. Stay after area handed over to the Forest Department	**1180-01**	--
	b. Stay prior to handing over	**189-10**	--
5	Area under Min khasra nos. where *Tattima* proceedings initiated in the RA/SDM Court. (Hence not handed over).	**1995-13**	The list of Min Khasra nos. is enclosed as annexure **R6.**
6	**The cases to be settled by Forest Settlement Officer/ ADM:**	**3672-04**	--
	a. The private area notified as Forest land.	**245-04**	The list of Khasra nos. is annexed as annexure **R7.**
	b. The area notified in excess than area available in the Revenue Record	**369-16**	The list of Khasra nos. is enclosed as annexure **R8.**
	c. Area	**3057-04**	The complete list of

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as **ANNEXURE-3.**
7	Boundary wall constructed	i. Boundary wall length: - **11196** Meters. ii. Fencing: - **1500** Meters.	The village wise detail is enclosed as annexure **R9**.
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure **R9**.
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure **R9**.
10	Total area under encroachment	**4684-17**	i. Village wise list of encroachments are enclosed as annexure **R10 to R26** ii. **2368-07 Bigha-Biswa** Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure **R27** iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

			iv.	immediate action and arrangement of necessary Police Force. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoorpur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Ful pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour stripe and lands alloted to the Govt. Departments have been shown in the pattern of stars on the green colour.

3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An Inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

   i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

DM (South)

DCF (South)

1531

ANNEXURE-R3

LIST OF LAND ALLOTTED TO THE GOVT. DEPARTMENTS (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM)

SL.NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	6-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	96	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-12	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
VILLAGE RAIPUR KHURD					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	6-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
17	193	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	193	6-18	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	218	2-16	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-08	RASTA	SIZRA ROAD	During Chakbandi
23	271	5-13	RASTA	SIZRA ROAD	During Chakbandi

1532

24	195	2-18	RASTA	SIZRA ROAD	During Chakbandi
			VILLAGE ADHELA		
25	1354	29-3	20 PP PLOTS	27.07.1983	*Allotted by Gram Pradhan
			VILLAGE BHATI		
26	Nil	Nil	Nil	Nil	Nil
			VILLAGE NEB SARAI		
27	Nil	Nil	Nil	Nil	Nil
			VILLAGE MADAN GARHI		
28	569 MIN	8b-0	20 PP ALLOTMENT CASE PENDING	1985-86	*Allowed by Gram Pradhan
29	687/570	33-5	IGNOU	20.07.1993	GNCT of Delhi
30	682	128-8	IGNOU	20.07.1993	GNCT of Delhi
			VILLAGE SAIDULAJAB		
31	264	9-12	Primary School & Recreation Centre	Prior to 1989	*Allowed by Gram Pradhan
32	221 Min	90-0	DTTDC Play School Park.	29.03.1985	GNCT of Delhi
			VILLAGE JONAPUR		
33	66/2	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
34	66/3	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
35	66/4	2-19	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
36	66/5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
37	66/6	4-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
38	66/7	3-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
39	66/8	4-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
40	66/9	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
41	66/12	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
42	66/13	3-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
43	66/14	5-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
44	66/15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

1533

45	66/17	5-18	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
46	66/18	3-6	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
47	66/19	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
48	66/22	4-15	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
49	66/23/1	1-13	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
50	66/23/2	3-14	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
51	66/24	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
52	66/25	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
53	66/26	0-12	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
54	80//2	5-12	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
55	80//3	2-18	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
56	80//4	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
57	80//5	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
58	80//6	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
59	80//7	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
60	80//8	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
61	80//9/1	2-8	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
62	80//9/2	2-8	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
63	80//13	4-16	Marfat Neem Karoli Seva Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

1534

84	80//14	4-16	Mehfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
85	80//15	4-16	Mehfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
86	80//16	4-16	Mehfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
87	80//17	4-16	Mehfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
88	80//18	4-16	Mehfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
VILLAGE DERA MANDI					
69	266	23-16	GOVERNMENT SCHOOL	Prior to 1989	*ALLOTTED BY PRADHAN
70	215	2-16	SAMSHAN BHUMI	Prior to 1989	*ALLOTTED BY PRADHAN
71	5	77-19	DELHI JAL BOARD	08.02.2000	GNCT of Delhi
72	68/24	1-12	MCD School	Prior to 1989	GNCT of Delhi
73	163/20/1	2-7	Govt. School	Prior to 1989	GNCT of Delhi
VILLAGE RAJOKARI					
74	1850	4-16	Education department	24-01-91	GNCT of Delhi
75	1851	4-16	Education department	24-01-91	GNCT of Delhi
76	1852	4-16	Education department	24-01-91	GNCT of Delhi
77	1853	5-8	Education department	24-01-91	GNCT of Delhi
78	1856	3-2	Education department	24-01-91	GNCT of Delhi
79	1857	4-17	Education department	24-01-91	GNCT of Delhi
80	1858	5-9	Education department	24-01-91	GNCT of Delhi
81	1859	4-0	Education department	24-01-91	GNCT of Delhi
82	1861	4-7	Education department	24-01-91	GNCT of Delhi
83	1862	0-16	Education department	24-01-91	GNCT of Delhi
84	1863	4-16	Education department	24-01-91	GNCT of Delhi
85	1864	4-16	Education department	24-01-91	GNCT of Delhi
86	1872	4-16	Education department	24-01-91	GNCT of Delhi
87	1874	4-16	Education department	24-01-91	GNCT of Delhi
88	1875	1-7	Education department	24-01-91	GNCT of Delhi
89	1876	1-17	Education department	24-01-91	GNCT of Delhi
90	1877	2-10	Education department	24-01-91	GNCT of Delhi
91	1879	4-3	Education department	24-01-91	GNCT of Delhi
92	1881	4-8	Education department	24-01-91	GNCT of Delhi
93	2052	6-0	Education department	24-01-91	GNCT of Delhi
94	2053	5-3	Education department	24-01-91	GNCT of Delhi
95	2054	3-9	Education department	24-01-91	GNCT of Delhi
96	2055	1-7	Education	24-01-91	GNCT of Delhi
97	2056				

15356

		depression			
		VILLAGE RANGPURI			
98	1331	3-8	DDA	30-03-81	GNCT of Delhi
99	1335	1-1	DDA	30-03-81	GNCT of Delhi
100	1336	7-6	DDA	30-03-81	GNCT of Delhi
101	1337	5-13	DDA	30-03-81	GNCT of Delhi
102	1338	6-4	DDA	30-03-81	GNCT of Delhi
103	1339	4-16	DDA	30-03-81	GNCT of Delhi
104	1340	3-5	DDA	30-03-81	GNCT of Delhi
105	1341	5-7	DDA	30-03-81	GNCT of Delhi
106	1342	5-19	DDA	30-03-81	GNCT of Delhi
107	1343	6-8	DDA	30-03-81	GNCT of Delhi
108	1344	3-12	DDA	30-03-81	GNCT of Delhi
109	1345	2-12	DDA	30-03-81	GNCT of Delhi
110	1346	6-8	DDA	30-03-81	GNCT of Delhi
111	1347	4-16	DDA	30-03-81	GNCT of Delhi
112	1348	4-16	DDA	30-03-81	GNCT of Delhi
113	1349	4-16	DDA	30-03-81	GNCT of Delhi
114	1350	4-16	DDA	30-03-81	GNCT of Delhi
115	1351	4-16	DDA	30-03-81	GNCT of Delhi
116	1352	4-16	DDA	30-03-81	GNCT of Delhi
117	1353	4-16	DDA	30-03-81	GNCT of Delhi
118	1354	4-16	DDA	30-03-81	GNCT of Delhi
119	1355	4-16	DDA	30-03-81	GNCT of Delhi
120	1356	4-16	DDA	30-03-81	GNCT of Delhi
121	1357	4-16	DDA	30-03-81	GNCT of Delhi
122	1358	4-16	DDA	30-03-81	GNCT of Delhi
123	1359	4-16	DDA	30-03-81	GNCT of Delhi
124	1360	4-16	DDA	30-03-81	GNCT of Delhi
125	1361	4-16	DDA	30-03-81	GNCT of Delhi
126	1362	4-16	DDA	30-03-81	GNCT of Delhi
127	1363	4-16	DDA	30-03-81	GNCT of Delhi
128	1364	4-16	DDA	30-03-81	GNCT of Delhi
129	1365	4-12	DDA	30-03-81	GNCT of Delhi
130	1366	2-8	DDA	30-03-81	GNCT of Delhi
131	1367	2-9	DDA	30-03-81	GNCT of Delhi
132	1382	6-0	DDA	30-03-81	GNCT of Delhi
133	1383	4-16	DDA	30-03-81	GNCT of Delhi
134	1384	3-4	DDA	30-03-81	GNCT of Delhi
135	1385	4-16	DDA	30-03-81	GNCT of

15.36

					Delhi
136	1313	4-16	DDA	30-03-81	GNCT of Delhi
137	1517	2-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi

VILLAGE Mahipalpur

141	834	2-0	DDA	5.10.89	GNCT of Delhi
142	838/1	3-10	DDA	5.10.89	GNCT of Delhi
143	838/2	1-12	DDA	5.10.89	GNCT of Delhi
144	838/3	3-2	DDA	5.10.89	GNCT of Delhi
145	839/2	2-4	DDA	5.10.89	GNCT of Delhi
146	840	2-16	DDA	5.10.89	GNCT of Delhi
147	841/1	2-16	DDA	5.10.89	GNCT of Delhi
148	841/2	2-7	DDA	5.10.89	GNCT of Delhi
149	841/3	1-2	DDA	5.10.89	GNCT of Delhi
150	842/2	1-2	DDA	5.10.89	GNCT of Delhi
151	843/5	5-17	DDA	5.10.89	GNCT of Delhi
152	876/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/3	1-3	DDA	5.10.89	GNCT of Delhi
154	880/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/3	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	Total (Pre Notification 1994)	1064-10			

ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994

VILLAGE CHATTARPUR

158	202/1	2-06	NCD	09.07.2001	GNCT of Delhi

1537

159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-4	MCD	09.07.2001	GNCT of Delhi
161	148/1	0-99	MCD	09.07.2001	GNCT of Delhi
162	200	0-92	MCD	09.07.2001	GNCT of Delhi
163	298/2	0-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTTDC	15.02.2010	GNCT of Delhi
165	30	4-16	DTTDC	15.02.2010	GNCT of Delhi
166	133	2-0	TRANSPORT DEPTT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-16	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	185	5-8	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	185	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	188	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-8	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-7	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
VILLAGE RAJPUR KHURD					
181	Nil	Nil	Nil	Nil	Nil
VILLAGE ASOLA					
182	1595	20-5	DIRECTORATE OF EDU. NCT OF DELHI	29.01.2015	GNCT of Delhi
183	1643	1-3	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
VILLAGE Bhati					
185	1331	02-03	[illegible] Board Department	29.12.2007	GNCT of Delhi
VILLAGE NEB SARAI					
186	450	0-8	Health Department for Dispensary	05.09.2011	GNCT of Delhi
187	96 MIN	4-4	Bharat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSIIDC.	08.06.2007	GNCT of Delhi
189	75	4-11	DSIIDC	08.06.2007	GNCT of Delhi
190	76	2-08	DSIIDC.	08.06.2007	GNCT of Delhi
191	77	3-10	DSIIDC	08.06.2007	GNCT of Delhi
192	82	3-05	DSIIDC.	08.06.2007	GNCT of Delhi
193	83	4-14	DSIIDC.	08.06.2007	GNCT of Delhi
VILLAGE MATIANGARH					
194	632	11-5	IGNOU University	25.11.2014	GNCT of

15.38

					Delhi
195	393	5-15	SAARC UNIVERSITY	25.11.2014	GNCT of Delhi
VILLAGE SHEKHUPUR					
196	224	20-15	DTTDC for Tourism Complex	02.04.2005	GNCT of Delhi
197	242	1-10	Rural Medical Society for Hospital	10.03.1994	GNCT of Delhi
198	277 min	10-7	SDH Development Deptt. for construction of pond	23.07.2008	GNCT of Delhi
VILLAGE JAINAPUR					
199	29//10	4-0	Education Department	17.02.2015	GNCT of Delhi
200	29//9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
201	29//13	4-16	Education Department	17.02.2015	GNCT of Delhi
202	29//12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
203	29//21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
204	20//16	2-18	Education Department	17.02.2015	GNCT of Delhi
205	30//25	3-10	Education Department	17.02.2015	GNCT of Delhi
206	31//5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
207	31//7	2-13	Education Department	17.02.2015	GNCT of Delhi
208	29/1	2-16	Education Department	17.02.2015	GNCT of Delhi
209	2/1	2-0	Education Department	17.02.2015	GNCT of Delhi
210	10	4-3	Education Department	17.02.2015	GNCT of Delhi
211	9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
212	11	4-16	Education Department	17.02.2015	GNCT of Delhi
213	32/1	2-3	Education Department	17.02.2015	GNCT of Delhi
214	21/1	3-10	Education Department	17.02.2015	GNCT of Delhi
215	20	8-10	Education Department	17.02.2015	GNCT of Delhi
216	30//16	2-18	Education Department	17.02.2015	GNCT of Delhi
217	25	3-10	Education Department	17.02.2015	GNCT of Delhi
218	31/5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
219	31/7	2-10	Education Department	17.02.2015	GNCT of Delhi
220	105/1	4-15	Dy.Comm. (South Zone) SDMC, For construction of	24.02.2016	GNCT of Delhi

			primary school.		
221	105/2	2-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
222	105/10	2-10	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
223	106/4	2-8	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
224	104/5	3-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
225	45//8 Min	0-6	M.C.D.	17.05.2007	GNCT of Delhi
226	79/22	4-16	T.T.E., GNCTD	22.01.2013	GNCT of Delhi
227	79/23	4-7	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
228	20/3y2 min	4-16	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
229	80/22	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
230	88/23	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
231	80/24	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
232	80/25	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
233	91/1	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
234	91/2	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
235	91/3	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
236	91/4	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
237	91/5	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
238	91/6	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
239	91/7	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
240	91/8	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
241	91/9	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
242	91/25	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
243	91//14	4-16	Education Department	31.10.2011	GNCT of Delhi
244	91//15	4-16	Education. Department	31.10.2011	GNCT of Delhi
245	91//16	4-16	Education Department	31.10.2011	GNCT of Delhi

15 40

246	91//17	4-16	Education Department	31.10.2011	GNCT of Delhi
247	91//25	4-16	Education Department	31.10.2011	GNCT of Delhi
248	92/2	4-16	Education Department	22.01.2013	GNCT of Delhi
249	92/3	4-16	Education Department	27.04.2012	GNCT of Delhi
250	92/4/1/2	3-13	Education Department	27.04.2012	GNCT of Delhi
251	92/5	4-16	Education Department	22.01.2013	GNCT of Delhi
252	92/6	4-16	Education Department	22.01.2013	GNCT of Delhi
253	92/7	4-0	Education Department	22.01.2013	GNCT of Delhi
254	92/8	4-0	Education Department	27.04.2012	GNCT of Delhi
255	92/9	4-16	Education Department	27.04.2012	GNCT of Delhi
256	92/10	4-16	Education Department	27.04.2012	GNCT of Delhi
257	92/11	4-16	Education Department	27.04.2012	GNCT of Delhi
258	92/12	4-16	Education Department	27.04.2012	GNCT of Delhi
259	92/13/1	1-16	Education Department	27.04.2012	GNCT of Delhi
260	92/13/2	1-16	Education Department	27.04.2012	GNCT of Delhi
261	92/19	5-0	Education Department	27.04.2012	GNCT of Delhi
262	92/20	4-16	Education Department	27.04.2012	GNCT of Delhi
263	92/21	4-16	Education Department	27.04.2012	GNCT of Delhi
264	92/22	3-17	Education Department	27.04.2012	GNCT of Delhi
265	127	28-3	DSIIDC	26.07.2007	GNCT of Delhi
266	128	6-11	DSIIDC	26.07.2007	GNCT of Delhi
267	129	9-6	DSIIDC	26.07.2007	GNCT of Delhi
268	130	23-2	DSIIDC	26.07.2007	GNCT of Delhi
269	131 Min	96 11	DSIIDC	26.07.2007	GNCT of Delhi
270	132 Min	56-1	DSIIDC	26.07.2007	GNCT of Delhi
271	79/2	4-0	For setting of Nature Care Home	21.01.2013	GNCT of Delhi
272	79/3/1	1-14	For setting of Nature Care Home	22.01.2013	GNCT of Delhi

273	79/8/2	2-17	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
274	79/9	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
275	79/12	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
276	79/13/1	3-4	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
277	79/13/2	1-12	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
278	79/18/1	1-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
279	79/18/2	2-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
280	79/19	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
281	79/22	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
282	31/6 min	1-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
283	31/14	3-4	For setting of Nature Care Home	22/01/2013	GNCT of Delhi
284	31/16	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
285	31/23	2-15	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
286	31/17	5-5	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
287	31/24	1-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
288	31/25	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
289	32/16/2	3-1	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
290	32/11	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
291	32/20	0-2	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
292	32/21	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
		VILLAGE DERA MANDI			
293	56/8/2	1-0	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
294	56/13/1	4-10	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
295	123/4/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
296	123/7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
297	123/8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
298	123/13	4-16	DSIIDC	16.10.2007	GNCT of Delhi

3.

1542

299	129//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
300	55/16/2	0-7	Education Department, GNCTD	27/06/2005	GNCT of Delhi
301	182/20//2	3-16	DTC	25.11.2005	GNCT of Delhi
302	18	4-16	DTC	26.11.2008	GNCT of Delhi
303	14	4-16	DTC	26.11.2008	GNCT of Delhi
304	15	4-12	DTC	26.11.2008	GNCT of Delhi
305	16	4-16	DTC	26.11.2008	GNCT of Delhi
306	17	4-16	DTC	26.11.2008	GNCT of Delhi
307	24//2	1-18	DTC	26.11.2008	GNCT of Delhi
308	25	4-19	DTC	26.11.2008	GNCT of Delhi
309	142//1	4-14	DSIIDC	16.10.2007	GNCT of Delhi
310	142//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
311	142//3/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
312	142//3/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
313	142//4	4-08	DSIIDC	16.10.2007	GNCT of Delhi
314	142//5	4/16	DSIIDC	16.10.2007	GNCT of Delhi
315	142//6	4-16	DSIIDC	16..0.2007	GNCT of Delhi
316	142//7	4-9	DSIIDC	16.10.2007	GNCT of Delhi
317	142//8/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
318	142//8/2	9-14	DSIIDC	16.10.2007	GNCT of Delhi
319	142/9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
320	142//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
321	142//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
322	142//13/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
323	142//14	4-13	DSIIDC	16.10.2007	GNCT of Delhi
324	142//15	4-19	DSIIDC	16.10.2007	GNCT of Delhi
325	143//1	4-16	DSIIDC	16.10.2007	GNCT of Delhi

1593

326	143//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
327	143//3	4-16	DSIIDC	16.10.2007	GNCT of Delhi
328	143//4	4-16	DSIIDC	16.10.2007	GNCT of Delhi
329	143//5	4-16	DSIIDC	16.10.2007	GNCT of Delhi
330	143//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
331	143//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
332	143//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
333	143//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
334	143//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
335	143//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
336	143//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
337	143//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
338	143//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
339	143//15	4-16	DSIIDC	16.10.2007	GNCT of Delhi
340	143//16	4-16	DSIIDC	16.10.2007	GNCT of Delhi
341	143//17	4-16	DSIIDC	16.10.2007	GNCT of Delhi
342	143//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
343	143//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
344	143//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
345	143//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
346	143//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
347	143//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
348	143/24	4-16	DSIIDC	16.10.2007	GNCT of Delhi
349	143/25/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
350	156//1	4-12	DSIIDC	16.10.2007	GNCT of Delhi
351	156//2	4-12	DSIIDC	16.10.2007	GNCT of Delhi
352	156//3	4-12	DSIIDC	16.10.2007	GNCT of Delhi

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353	156//4/1	9-12	DSIIDC	16.10.2007	GNCT of Delhi
354	166//10	4-12	DSIIDC	16.10.2007	GNCT of Delhi
355	156//11	4-12	DSIIDC	16.10.2007	GNCT of Delhi
356	156//20	4-12	DSIIDC	16.10.2007	GNCT of Delhi
357	156//21	4-12	DSIIDC	16.10.2007	GNCT of Delhi
359	170//4	8-12	DSIIDC	16.10.2007	GNCT of Delhi
358	170//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
360	170//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
361	170//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
362	170//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
363	170//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
364	170//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
365	170//17/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
366	170//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
367	170//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
369	170//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
370	170//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
371	170//24/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi

VILLAGE RANGPURI

378	771	6-14	DDA	24-06-99	GNCT of Delh. Board
379	1671	5-6	PWD	26-02-99	GNCT of Delhi
380	1632	2-16	PWD	26-02-99	GNCT of Delhi
381	1260	4-10	DDA	07-01-99	GNCT of Delhi
382	1357	3-8	DDA	07-01-99	GNCT of Delhi
383	1252	5-19	DDA	07-01-99	GNCT of Delhi

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384	1263	6-3	DDA	07-01-99	GNCT of Delhi
385	1264	2-28	DDA	07-01-99	GNCT of Delhi
386	1329	6-0	DDA	07-01-99	GNCT of Delhi
387	1396	4-13	DDA	07-01-99	GNCT of Delhi
388	1597	4-16	DDA	07-01-99	GNCT of Delhi
389	1461	4-16	PWD	26-02-99	GNCT of Delhi
390	1460	4-9	PWD	15-07-98	GNCT of Delhi
391	1461	4-16	PWD	15-07-98	GNCT of Delhi
392	1462	4-16	PWD	15-07-98	GNCT of Delhi
393	1463	4-16	PWD	15-07-98	GNCT of Delhi
394	1464	4-16	PWD	15-07-98	GNCT of Delhi
	1467	4-16	PWD	15-07-98	GNCT of Delhi
395	1471	4-16	PWD	15-07-98	GNCT of Delhi
396	1472	4-16	PWD	15-07-98	GNCT of Delhi
397	1473	4-16	PWD	15-07-98	GNCT of Delhi
398	1474	4-16	PWD	15-07-98	GNCT of Delhi
399	1479	4-16	PWD	15-07-98	GNCT of Delhi
400	1482	4-16	PWD	15-07-98	GNCT of Delhi
401	1484	4-16	PWD	15-07-98	GNCT of Delhi
402	1490	4-16	PWD	15-07-98	GNCT of Delhi
403	1491	4-16	PWD	15-07-98	GNCT of Delhi
404	1493	4-16	PWD	15-07-98	GNCT of Delhi
405	1494	3-17	PWD	15-07-98	GNCT of Delhi
406	1495/1	4-16	PWD	15-07-98	GNCT of Delhi
407	1797	5-2	PWD	15-07-98	GNCT of Delhi
408	1800	4-15	PWD	15-07-98	GNCT of Delhi
409	1801	4-16	PWD	15-07-98	GNCT of Delhi

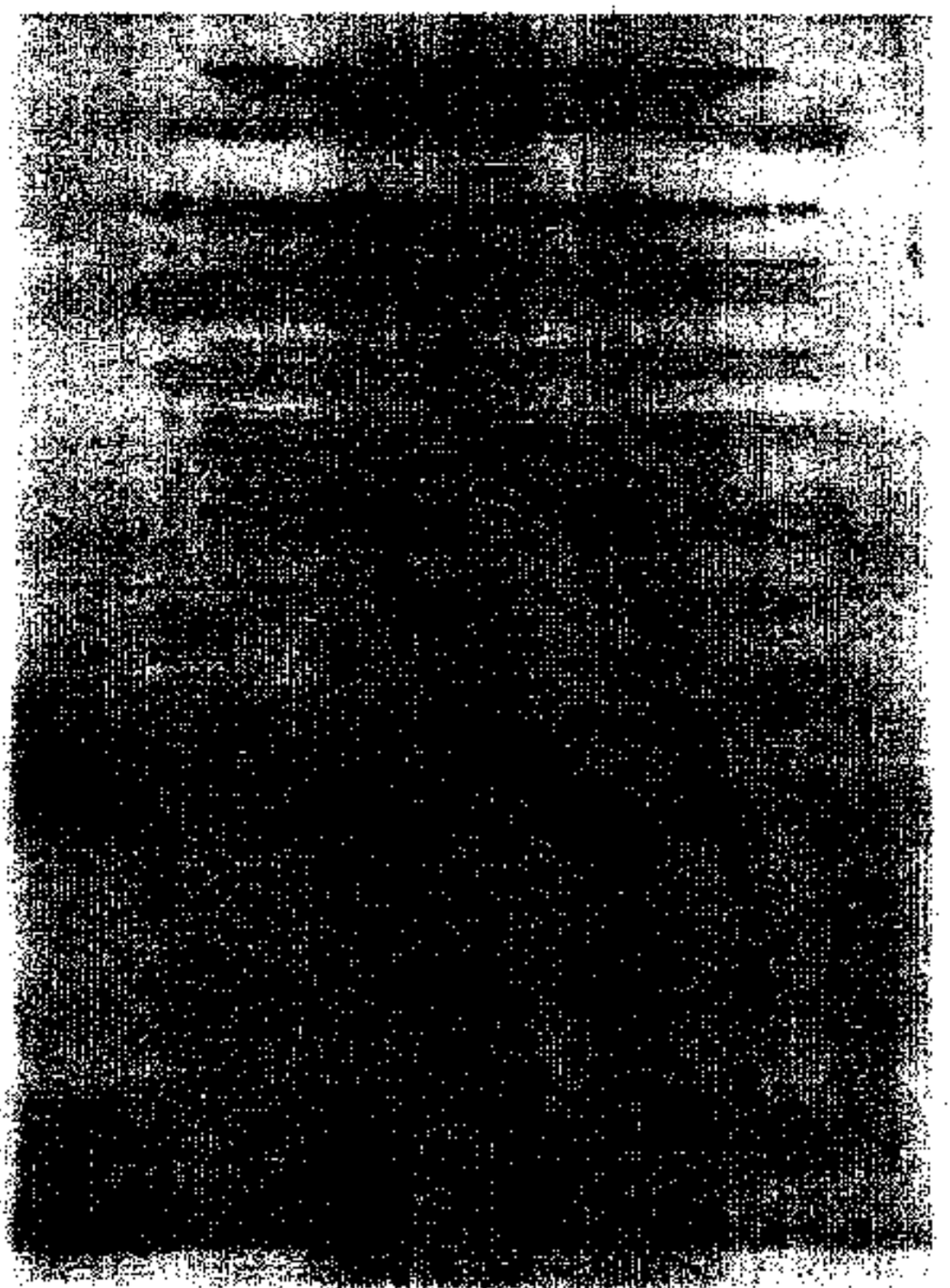
1546

412	1812	3-1	PWD	26-02-99	GNCT of Delhi
421	1814	5-7	PWD	15-07-98	GNCT of Delhi
413	1819	4-16	PWD	15-07-98	GNCT of Delhi
433	1820	4-16	PWD	15-07-98	GNCT of Delhi
414	1823	4-16	PWD	15-07-98	GNCT of Delhi
415	1842	4-16	PWD	15-07-98	GNCT of Delhi
416	1824	4-16	PWD	15-07-98	GNCT of Delhi
	Total (Post Notification (1994)	**1990-16**			
	Grand Total (Pre-Post Notification)	**3057-04**			

*Prior to 1989 the Gram Sabha lands were managed by the Panchayats and allotment was done by the Pradhan of respective Panchayats.

R-4

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Annexure-R5

Area under Stay of Court Cases:-

S. No.	WPC / Case No.	Case Title	Order	Area and Kh.Nos.
1	Civil writ Petition no. 6579/2018 (Asola Village)	Radha Soami Satsang Beas and Anr v/s Govt of NCT, Delhi	NDOH-10/07/2019. Vide order dated 11/06/2018 the court directed for no coercive action against the Petitioners till next date of hearing. This interim order is still continued.	Total area:- **696-10** Bigha-Biswa i. Stay after handed over: - Total area :- **612-09** Bigha - Biswa (Kh.No. 1736 (11-01), 1748 (28-16), 1749 (6-5), 1746(36-0), 1738 (0-14),. 1740 (5-07), 1742 (4-0), 1744 (25-11), 1750(170-0),1573 (1-0), 1576 (19-12), 1552 (103-08), 1547 (5-4), 1517 (17-19), 1528 (8-0),1552 (23-10), 1521 (14-09), 1523 (32-14), 1590 (0-7), 1586 (1-12), 1582 (1-09), 1506 (17-14), 1498 (29-10), 1500 (37-19), 654 (8-0), 1490 (2-8)) village Asola. Copy of order enclosed **R5(A).** ii. Stay prior to hand over:- Total area:- **84-01** Bigha-Biswa (Kh.No. 1435(43-05), 1437 (40-17))
2		M/s Swastik	NDOH-	Total area :- **7-17**

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	W.P. (C) NO: 12218/2015 & CM APPL.32437/2018 (Village Asola)	Construction & Builders Pvt. Ltd.	22/04/2019	Bigha – Biswa Stay prior to the hand over :- **7-17** Bigha-Biswa (Kh.No.1876/1310 (7-17)) Copy of order enclosed **R5(B)**.
3	WPC No. 9015/2018 (Bhati Village)	Radha Soami Satsang Beas v/s Govt. of NCT of Delhi	NDOH-10/07/2019. In the hearing on 20/12/2018, the Hon'ble Court directed the petitioners to assist Revenue Authorities for their demarcation subject to the cost incurred.	Total area:- 503-5 Bigha- Biswa i. Stay after hand over:- Total area **433-05** Bigha- Biswa (Kh.No., 648 (3-06), 659 (5-00), 665(7-0), 666(7-0), 708 (20-00),712 (32-07),715 (34-10), 745(8-0). Copy of order enclosed **R5(C)**. **ii. Stay prior to hand over :- 70-0 Bigha-Biswa** (Kh.No. 511 (10-05), 517 (2-13), 518 (0-02), 519 (1-04), 520 (2-19),521 (0-18), 526 (16-15),527 (5-12), 574 (7-7), 898 (2-10), 931 (10-0), 593 (9-03), 595 (1-02)).
4	WPC No 10505/2018 (Bhati Village)	Anant Raj Ltd V/S Govt. of NCT of Delhi & Others	Pending NDOH-30/07/2019	**Total area :- Stay after hand over: 119-2 Bigha-Biswa** ((Kh.No. 840 (35-12),846 (5-11), 1478 (11-15), 1482 (5-4), 1486 (48-

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				17), 1488 (1-0), 1489 (3-4), 1490 (1-11) & 1512 (5-8)). Copy of order enclosed **R5(D)**.
5.	WP(C) No. 4029/2018 (Village Neb Sarai)	SOHAG DEVI AND OTHERS V/S GOVT.OF NCT OF DELHI (khasra no. 435, village Neb Sarai)	Pending NDOH 17-07-2019	Total area:- Stay after hand over **15-05 Bigha- Biswa** (Kh.No. 435 (15-5)) Copy of order enclosed **R5(E)**.
6.	WP (C) 11246/2018 & C.M. 43680/2018 (Village Dera Mandi)	**26/19 ,26/20 Min, 26/21 Min, 26/22**	Stay Order Dated. 16.10.2018	Total Area: **16-12 bigha-biswa** stay prior to the handover Copy of order enclosed **R5(F)**.
7.	WP (C) 6479/2018 and 6569/2018 (Village Ghitorni)	**628 (5-10) and 629/2 (5-10)**	Stay Order Dated. 24.07.2019	Total area : **11-00 Bigha- Biswa** . Copy of order enclosed **R5 (G)**

Total area under stay: 1369-11 Bigha- Biswa

i. **Stay after hand over: 1180-01 Bigha – Biswa**

ii. **Stay prior to hand over: 189-10 Bigha- Biswa**

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 6579/2018, CM APPL. Nos. 25104/2018, 25172/2018, 37747/2018, 42488/2018 & 45974/2018

RADHA SOAMI SATSANG BEAS & ANR ..... Petitioners

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT OF NCT OF DELHI & ORS ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Marisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 04.02.2019

Previous order dated 26.11.2018 be complied with.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

FEBRUARY 04, 2019
sr

I.S.MEHTA, J

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ORDER sheet Dated

Annexure-2

S-9

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 6579/2018
RADHA SOAMI SATSANG BEAS & ANR. .....Petitioners
Through: Mr. Sanjeev Puri, Senior Adv., with Mr. Pramod Kumar Ahuja and Mr. H.S. Sharma, Advocates.

Versus

GOVT OF NCT OF DELHI & ORS. .....Respondents
Through: Mr.Naushad Khan, Advocate for GNCTD

CORAM:
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL
HON'BLE MR. JUSTICE C. HARI SHANKAR

1. The present writ petition has been filed under Article 226 of the Constitution of India for issuance of a writ/order and/or direction in the nature of mandamus, certiorari or any other appropriate writ or direction for quashing of order dated 28.11.2017, demarcation notice dated 28.11.2017, notice/notification dated 19.02.2018 and 01.03.2018, notice/notification dated 03.05.2018, all issued by respondent No. 2 and for issuance of a writ/order and/or direction in the nature of certiorari or any other appropriate writ for quashing the map and report prepared by M/s. Dhyani Consultants Inc., demolition report dated 17.03.2018 of respondent No. 2 declaring the demolition carried by respondents on 14.03.2018 as null and void besides issuing writ of mandamus directing the respondents to initiate the process of

12-4-18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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demarcation of Village Asola, New Delhi as per law and to carry out consolidation of the entire land of Village Asola, Tehsil Saket, New Delhi.

2. Aggrieved by the action carried out by respondent No. 2, learned Senior Counsel appearing for the petitioners submits that the petitioner No. 1 is a legal and absolute owner and in possession of the land measuring 12 Bighas 03 Biswas comprised in Khasra Nos. as detailed in Para 9.(g) of the writ petition. He further submits that the respondent No. 2 carried out illegal demarcation and demolition of the property of the petitioner No. 1 without serving a notice and also violated the stay order dated 23.09.2017 granted by the Senior Civil Judge, Saket, New Delhi.

3. Learned counsel appearing for the respondent No. 2 submits that it is impossible for them to issue notices to each person individually and therefore common public notices have been issued. Notice dated 9.02.2018 was issued by the office of Sub-Divisional Magistrate (Saket), Govt. of NCT of Delhi, M. B. Road, New Delhi with respect to Khasra No. 1517 (17-19), 1528 (8-0), 1752 (103-8), 1750 (170-0), 1573 (1-0), 1748 (28-16), 1736 (11-0) 1735 (0-19), 1746 (36-0), 1744 (25-11), 1728 (131-0), 1350 (25-10), 1348 (11-13), 1435 (42-05), 1437 (90-17), 1632 (3-11), 1082 (0-11), 1593 (28-5), 654 (8-0), 1552 (23-10), 1479 (3-14), 1547 (5-4), 1576 (19-12), 1740 (5-7), 1742 (4-0), 447 (4-16), 1334 (12-4), 1498 (29-10), 1749 (6-5), 1500 (37-19), 1505 (17-14), 1495 of Village Asola Tehsil Saket followed by

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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another notice dated 01.03.2018 with respect to Khasra Nos 1517(17-19), 1528(8-0), 1752(103-8), 1750(170-0), 1573(1-0), 1748(28-15), 1736(11-01), 1735(0-19), 1746(36-0), 1744(25-11), 1728(131-0), 1354(25-10), 1348(11-13), 1435(43-05), 1437(40-17), 1632(3-11), 1082(0-11), 1593(26-5), 654(8-0), 1552(23-10), 1479(3-14), 1547(5-4), 1576(19-12), 1740(5-7), 1742(4-0), 447(4-16), 1334(13-3), 1498(29-10) 1749(6-5), 1500(31-19), 1906(17-14), 1495, 1643(32-15), 1567(38-1), 1668(28-15), 1661(0-15), 1332(58-7), 1601(0-8, 1521(14-0), 1523(32-14), 1590(0-7), 1586(1-12), 1582(1-9), 1510(15-17), 1490(2-8), 1724(59-06), 1738(0-14), and further notice dated 03.05.2018 with respect to Khasra Nos. 46(1-0), 447(4-16), 1082(0-11), 1437(40-17), 1435(43-05), 1632(3-11), 1515(08-06), 1517(17-19) and 1510(15-17) whereby all the encroachers were directed to remove all kinds of encroachments from aforesaid khasra numbers.

4. Learned Senior Counsel appearing for the petitioner No. 1 submits that none of the khasra no. mentioned in the aforesaid notices are within the occupation of the petitioner No. 1 and Khasra Nos. in the possession of the petitioner No. 1 have been detailed in para 9 (e) of the writ petition.

5. It is pertinent to notice that in the notice dated 19.02.2018, it is mentioned that *"And whereas, the Supreme Court Monitoring Committee had visited District South in particular village Asola on 19/02/2018. The Committee had made certain observations after*

SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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seeing the unauthorised/illegal construction on the Govt./Forest/Gaon Sabha land and had directed the District Task Force (district South) to take legal course of action to remove the same and submit action taken report within a week in this regard."

6. Supreme Court Monitoring Committee has not been made a party to the present writ petition. Learned Senior Counsel for the petitioner No. 1 seeks time to move an appropriate application to implead the Supreme Court Monitoring Committee as respondent to the present writ petition. He further submits that there is a threat of demolition on the property of the petitioner No. 1.

7. Learned counsel for the respondent No. 2 submits that he will request the concerned officers to hold their hands till 13.06.2018.

8. List on 13.06.2018.

9. No coercive steps shall be taken by the respondents till the next date of hearing.

10. Dasti under the signatures of the Court Master.

SANGITA DHINGRA SEHGAL, J.

C. HARI SHANKAR, J.

JUNE 11, 2018
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Attested
[illegible]
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SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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NAGP AB(B)
22/04/19

S-9

* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12216/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD.

..... Petitioner

Through: Mr.Kumar Vikram, Advocate

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr.Yeeshu Jain, Advocate with Ms.Jyoti Tyagi, Advocate for R-1. Mr.Naushad Ahmed Khan, ASC (Civil) GNCTD with Mr.Zahid Hanief, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 08.02.2019

Counsel for the petitioner submits that in the order dated 07.12.2018, the name of the place is wrongly mentioned as 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' instead of 'Khasra no. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.' and prays that the order be modified.

The prayer is allowed.

The order dated 07.12.2018 is modified to the extent that 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' be read as 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.'

Mr.Naushad Ahmed Khan, learned ASC submits that he has already filed the status report vide diary No.22209 dated 07.02.2019. Registry is

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directed to trace it and place on record

Advance copy of the demarcation plan along with status report is supplied to the counsel for the petitioner.

Renotify on 22.04.2019.
Interim order to continue.

FEBRUARY 08, 2019

J.S.MEHTA, J

1558

ORDER 1299

S-9

* IN THE HIGH COURT OF DELHI AT NEW DELHI
\+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD. ..... Petitioner

Through: Ms.Neha Walia, Petitioner in person.

versus

UNION OF INDIA & ORS ..... Respondents.

Through: Mr. Zahid Hanif, Advocate for Mr.Naushad Ahmed Khan, ASC, Civil GNCTD.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 07.12.2018

Mr. Naushad Ahmed Khan, learned ASC was present before the Court in the morning session and now in the post lunch session, Mr. Zahid Hanif is present on his behalf.

The petitioner submits that the respondents are threatening of demolishing the structure raised on Khasra No. 13(4)/13/5 situated at G. 2, A-16 Village, New Delhi.

The revenue record shows that the ownership and possession is still with the petitioner.

In these circumstances, the respondents are directed to maintain status quo till the next date of hearing.

List on 08.02.2019.

I.S.MEHTA, J

DECEMBER 07, 2018
Pallavi

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S-24

* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHASOAMI SATSANG BEAS ..... Petitioner

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Nakshad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 04.02.2019

CM APPL. 5227/19 in W.P.(C) 9015/2018

Parties are directed to appear before the SDM Office for the purpose of demarcation from 26.02.2019 to 28.02.2019 at 10:30 am.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

FEBRUARY 04, 2019
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ... Petitioner

Through: Mr. Pramod Kumar Ahuja, Advocate with Mr. Davinder Verma, Mr. H.S. Sharma, Mr. Deepak Khosla and Mr. Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. .... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) with Mr Zahid Hanif, Advocate.

CORAM:

HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 20.12.2018

CM APPL. 52273/2018 in W.P.(C) 9015/2018

Amended memo of parties is taken on record.

Petitioner is directed to assist revenue authorities for their demarcation, subject to the cost incurred.

List on 04.02.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

DECEMBER 20, 2018
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018, CM APPL No. 41006/2018, 43843/2018

ANANT RAJ LTD.

... Petitioner

Through : Mr.Deepak Khosla, Mr.Sumit Khosla and Mr.Soham Kumar, Advs.

versus

GOVT. OF NCT OF DELHI AND ORS.

..... Respondents

Through : Mr.Noushad Ahmed Khan, ASC with Mr.Zahid Hanief and Ms.Manisha, Advs. for R-1

CORAM:
HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% **19.03.2019**

Rejoinder is to be filed by the petitioner to the counter affidavit filed by the respondent. Be filed within four weeks from today.

List on 30th July, 2019.

YOGESH KHANNA, J.

MARCH 19, 2019
v(s)

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1403 13/NOV/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018

ANANT RAJ LTD. ....Petitioner

Through: Mr. Amit Sibbal, Senior Advocate with Mr. Deepak Khosla, Mr. H.S. Sharma & Mr. Sohan Kumar, Advocates

Versus

GOVT. OF NCT OF DELHI & ORS. .... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

% ORDER
16.10.2018

C.M. 43843/2018

By way of this application, petitioner seeks early hearing of C.M. 41006/2018 and prays for interim orders till the next date of hearing. Advance copy of the application has been supplied to the side opposite but there is no representation on their behalf.

Upon petitioner taking steps, notice of the application be issued to respondents by speed post, returnable on the date fixed i.e. 1st November, 2018. Let the tracking report of speed post and affidavit of service be filed on or before the next date of hearing.

List on the date fixed i.e. 1st November, 2018.

In view of averments made in paragraph No.3 of the application, *status quo*, as of today, in respect of subject property be maintained.

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A copy of this order be given dasti under the signatures of Court Master to counsel for petitioner.

OCTOBER 16, 2018
r

SUNIL GAUR, J

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R5(e)

17/1/19 1405

S-21

IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & CM APPL. 15940/2018

SOHAG DEVI AND ORS. ..... Petitioners

Through: Mr. Vishal Raj Sehijpal, Advocate with Mr. Sohail Khan and Mr. Sunil Sagar, Advocates.

versus

GOVERNMENT OF NCT OF DELHI AND ORS ..... Respondents

Through: Mr. Anupama Srivastava, ASC for GNCTD with Mr. Dhairya Gupta, Advocate for R-1, R-2 and R-3.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 11.02.2019

Previous order be complied with.

List on 17.07.2019.

Interim order to continue.

I.S.MEHTA, J

FEBRUARY 11, 2019
nd

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ORDER dtd. 23/4/2018

ORDER dtd 23/04/2018

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 4029/2018 & C.M.No.15940/2018

SOHAG DEVI AND ORS. ..... Petitioner

Through Mr.Vishal Raj Sehijpal, Adv

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondent

Through None.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% 23.04.2018

C.M.No.15941/2018

Allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 4029/2018 & C.M.No.15940/2018

Vide the present petition, the petitioners are seeking quashing of the impugned notification dated 02.04.1996 issued by the Revenue Department of the Govt. of NCT of Delhi, to the extent of reserving Khasra no.435, Village Neb Sarai, Tehsil Mehrauli, Delhi as Forest Land, which land was allotted to the petitioners/their predecessors by the Government itself in 1981.

Learned counsel for the petitioners submits that the petitioners have been in possession of the land on the aforesaid Khasra for the last 35 years after being allotted the same under the 20 Point

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Programme in 1980-83 as a part of the Indira Awas Yojana.

He further submits that, after the land was allotted to them, the petitioners were provided electricity and water connections, and were also issued Election Identity Cards, Aadhaar Cards and other documents by the concerned Government departments. He submits that the respondents initiated steps to demolish the properties of the petitioners on the said land in gross violation of the principles of natural justice, and by ignoring the admitted position that the aforesaid land was allotted to them only as a part of the Indira Awas Yojana.

Learned counsel for the petitioners submits that the petitioners were never informed of the impugned notification dated 02.04.1996 or of any order passed by the National Green Tribunal against the land lawfully owned by the petitioners, and submits that he learned about the Impugned Notification during the hearing of W.P.(C) No. 3704/2018 on 16.04.2018, which petition was then withdrawn with liberty to challenge the notification. He further submits that a copy of the said order passed in W.P.(C) No. 3704/2018 has not been made available to him till date. He places reliance on the order dated 08.05.2017 passed by the Division Bench in LPA No.345/2017. In that case, while considering an Appeal against order dated 09.03.2017 passed by the Single Judge in W.P.(C) No. 2146/2017 rejecting a challenge to the same notification dated 02.04.1996, the Division Bench has directed the parties to maintain status quo regarding the title, possession and construction of the properties.

Despite service, none appears for the respondents.

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Having heard learned counsel for the petitioners, I am of the view that the petitioners have been able to make out a prima facie case and grave prejudice would be caused to them if the respondents are not restrained from undertaking any further demolition in respect of the land in question.

Till the next date of hearing, the respondents are restrained from taking any further demolition action on the land in question. The parties shall maintain status quo with respect to the title, possession and construction of the property.

Upon the petitioner filing process fee, issue notice to the respondents through ordinary process, registered A.D. and speed post returnable on 24.07.2018.

Dasti under the signature.

REKHA PALLI, J

APRIL 23, 2018

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R-B (F)
1/19

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 11240/2018 & C.M. 43680/2018

ASHISH SINGH AND ANR. ..... Petitioners

Through: Mr. Sanjay Poddar, Senior Advocate with Mr. Hardik Luthra & Mr. Alok Shukla, Advocates

Versus

UNION OF INDIA AND ORS. ..... Respondents

Through: Mr. Abhay Prakash Sahay, Advocate for respondent No.1-UOI
Mr. Anupam Srivastava, Addl. Standing Counsel for GNCTD with Ms. Niharika, Advocate

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER

% **16.10.2018**

The grievance of petitioners is that their Representation *(Annexure P-11)* made on 4th June, 2018 is still pending.

Learned senior counsel for petitioners submits that Corrigendum sought in respect of subject land ought to be granted, as in similarly situated case, it has been already granted on the application of 29th July, 2018 *(Annexure P-12)*.

In view of aforesaid, it is deemed appropriate to dispose of this petition and application with direction to the sixth respondent to consider petitioners' Representation *(Annexure P-11)* of 4th June, 2018 in the light of decision of this Court *(Annexure P-13)* and of Forest Settlement

1569

Officer *(Annexure- P14)* and decide it within twelve weeks by passing a speaking order. If deemed appropriate, an opportunity of personal hearing be also afforded to the Authorized Representative of petitioners. The fate of petitioners' Representation *(Annexure P-11)* of 4th June, 2018 be made known to them within two weeks thereafter, so that they may avail of the remedies, as available in law, if need be.

Till then, *status quo*, as of today, in respect of subject land be maintained.

With aforesaid directions, this petition and the application are accordingly disposed of.

Dasti.

(SUNIL GAUR)
JUDGE

OCTOBER 16, 2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6479/2018 & CM Appl. 24874/2018
SHRI DEV RAJ AND ORS. ..... Petitioners

Versus

LIEUTENANT GOVERNOR, DELHI AND ORS. .... Respondents

\+ W.P.(C) 6563/2018 & CM Appl. 25073/2018
VED PAL ..... Petitioner

versus

LT GOVERNOR & ORS ..... Respondents

Counsel for the petitioner:
Mr. N.S. Vashisht, Mr. M.P.Bhargava, Advocates

Counsel for the respondent:
Mr. Devesh Singh, Additional Standing Counsel for Govt. of NCT of Delhi for respondent No. 1 to 4.
Mr. Zahid Advocate for Mr. Naushad Ahmed Khan Additional Standing Counsel for Govt. of NCT of Delhi in item 14.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **25.02.2019**

List on 24.07.2019.

Interim orders to continue.

On the next date of hearing, the relevant records shall be produced by the respondents.

S. RAVINDRA BHAT, J

PRATEEK JALAN, J

FEBRUARY 25, 2019
pkb

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Devesh Singh
Advocate

Addl. Standing Counsel (Civil)
Govt. of NCT of Delhi
Chamber No.100, Patiala House
New Delhi – 110001
E-mail: [redacted]
Mobile No. [redacted]

Date: 09.05.2019

Most Urgent

To,

The Dy. Conservator of Forests,
Govt. of NCT of Delhi,
Department of Forests and Wildlife,
West Forest Division, Mandir Lane,
New Delhi- 110060

Re: Directions contained in the Order dated 25.02.2019, in WPC No. 6479 of 2018, in the matter of Dev Raj & Ors. vs. Lt. Governor of NCT of Delhi & Ors. and in WPC No. 6569 of 2018 in the matter of Ved Pal vs. Lt. Governor & Ors.

Sir,

The above-said Petitions were listed before a Division Bench of the Hon'ble Delhi High Court (Coram: the Hon'ble Mr. Justice S. Ravindra Bhat and the Hon'ble Mr. Justice Pratek Jalan) on the 25th of February, 2019, when the Hon'ble Court was pleased to direct that the interim orders in the said Petitions were to continue. Furthermore, the Hon'ble Court while fixing the matter for the 24th of July, 2019, was pleased to direct the undersigned to produce relevant records of the above-said cases with the respondents. In this way of the matter, you are requested to kindly produce all the relevant records of the above-said two Petitions before the Hon'ble Court on the next date of hearing which is the 24th of July, 2019. Kindly treat this as **Most Urgent.**

This is for your information and necessary action.

Yours sincerely,

Devesh Singh
Addl. Standing Counsel,
Govt. of NCT of Delhi

1572

S-23

* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

SHRI DEV RAJ AND ORS. ..... Petitioners

Through: Mr.N.S. Vasisht, Mr.Vishal Singh, Ms.Jyoti Kataria Bajaj and Mr.M.P. Bhargawa, Advocates.

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents

Through: Ms.Urvi Mohan, Adv. for Mr.Sanjay Ghosz, ASC for GNCTD.

CORAM:
HON'BLE MR. JUSTICE G.S.SISTANI
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

ORDER

% 01.06.2018

CM No.24875/2018 (exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

The present writ petition is directed against the order dated 17.05.2018 which has been styled as a notice.

Mr.Vashisht, counsel for the petitioners, submits that by the aforesaid notice, the petitioners have been asked to remove encroachment/unauthorized occupancy failing which the structures would be demolished. The petitioners claim right over the land being an Asami under Section 74 (2) of the Delhi Land Reforms Act and they are liable to be declared as *bhumidar* under Section 74(4) read with Section 73 of the Delhi Land Reforms Act. Mr Vasisht further submits that the land is being used

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only for farming. He further submits that no notice to show cause has been issued to the petitioners to enable petitioners to produce the relevant documents before the Deputy Conservator of Forest, West Forest Division.

No right of hearing has been granted, neither any principle of natural justice has been followed.

Notice to show cause as to why the petition be not admitted. Counsel appearing on behalf of the respondent Nos.1 to 4 accept notice.

Counter affidavit be filed on or before 02.07.2018. Rejoinder, if any, be filed within one week thereafter.

List on 10.07.2018.

Till the next date of hearing, no coercive action shall be taken against the petitioners.

Dasti under the signature of Court Master.

G. S. SISTANI, J

SANGITA DHINGRA SEHGAL, J

JUNE 01, 2018
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Annexure-R 6

AREA UNDER MIN KHASRA NOS. FOR WHICH *TATTIMA* PROCEEDINGS INITIATED IN THE COURT OF RA/SDM

Khasra No.	Total area of the Khasra as per Revenue Record		Area of the forest land for which Tattima is required	
	Bigha	Biswa	Bigha	Biswa
1. Village Neb Sarai:				
96	6	8	4	8
170/2	1	8	1	1
420	23	2	5	10
Total			**10**	**19**
2. Village Deoli:				
24	5	2	0	6
25	5	15	0	19
63	106	0	96	8
64	120	0	115	4
12	6	10	0	4
13	5	14	4	7
19	4	16	4	8
20	4	16	3	0
4/2	4	16	4	13
17	4	16	2	8
7/3	7	4	0	4
Total			**232**	**01**
3. Village Asola:				
121	15	12	13	17
253	13	0	5	0
803	40	11	15	8
1007	33	0	2	0
1134	27	3	13	13
1246	40	6	37	2
1454	23	3	4	3
1521	21	8	14	9
1523	30	14	20	14
1673	25	14	2	14
1675	25	7	2	7
1722	21	8	12	8
1723	176	5	146	5
Total			**293**	**00**
4. Village Bhati:				
239	28	4	20	0
295	12	17	1	0
328	21	09	7	9
378	23	17	18	7

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400	12	16	3	16
427	21	6	6	5
459	14	10	2	19
460	94	0	16	0
708	137	05	117	10
712	102	7	32	7
730	5	17	0	02
742	0	14	0	04
743	3	02	0	2
761	6	01	0	2
764	24	18	23	08
770	2	13	1	13
774	47	9	35	7
867	4	18	3	0
954	16	16	8	8
961	15	7	7	13
963	12	16	2	8
969	2	13	1	11
1031	11	13	3	0
1113	3	5	2	5
1138/2	6	10	3	10
2076/ 1276	3	02	0	18
2078/ 1278	1	12	1	12
1304	7	17	3	19
1306	28	8	25	12
1385	9	9	7	9
1474	26	1	15	7
1476	4	16	3	19
1486	50	7	48	17
1548	7	11	3	11
1604	37	6	5	6
1605/2	8	7	4	0
1740	7	4	7	04
1744	8	9	8	09
Total			**306**	**17**
5. Village Maldangarhi:				
1	52	10	52	10
778/330	5	11	0	9
1001/424 Min	36	19	18	15
541	10	14	10	0
908/547	11	8	11	8
569	111	12	18	0
687/570	236	18	198	12
572	254	5	126	5
690/574	218	5	68	3

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591	15	04	13	14
927/602	4	6	3	3
936/760/613	17	18	1	11
662	119	14	92	14
Total			**615**	**4**
6. Village Satbari:				
1049	44	1	5	1
1134	154	4	115	4
Total			**120**	**5**
7. Village Jaunapur:				
47//23 Min	5	12	4	16
53//9	4	16	2	8
89//2	4	16	1	8
53//13	4	16	4	4
57//12	4	16	0	12
Total			**44**	**00**
8. Village Dera Mandi:				
24/10/1	3	4	1	0
24/12	4	16	2	8
24/20/1	3	16	1	5
56/3	4	12	1	6
61/25	4	16	1	17
203	71	14	71	14
86/2	4	16	2	8
86/9	4	16	2	8
91/8	4	16	2	16
91/16	4	15	0	19
107/11/2	2	4	1	6
Total			**110**	**18**
9. Village Tughalakabad:				
2639/742	0	14	0	14
2209/1046	31	19	31	19
2218/1051	0	8	0	8
2220/1051	2	9	2	9
2222/1052	1	1	1	1
2225/1053	0	14	0	14
2226/1053	0	19	0	19
2238/1053	0	9	0	9
2071/1055	1	7	1	7
2072/1055	0	3	0	3
2073/1055	0	1	0	1
1258/2	0	9	0	9
2639/1953/1406	0	17	0	17
1483	5	1	5	1
2253/1509	0	4	0	4

2254/1509	0	6	0	6
2259/2260/1509	0	18	0	18
2271/1518	1	2	1	2
2273/1518	2	13	2	13
2162/1523	2	4	2	4
2284/1543	1	1	1	1
2287/1545	12	3	12	3
2288/1545	3	17	3	17
2289/1545	13	1	13	1
2290/1545	1	7	1	7
2291/1545	3	17	3	17
2292/1545	25	15	25	15
2294/1545	14	5	14	5
2304/1565	1	19	1	19
2307/1565	2	7	2	7
2696/1588	1	2	1	2
2178/1594	1	16	1	16
2179/1594/3/2	0	12	0	12
2315/1597	12	19	12	19
2316/1597	3	5	3	5
2317/1597	2	14	2	14
2327/1614	1	1	1	1
2329/1615	4	4	4	4
2341/1616	5	1	5	1
Total			**166**	**4**
10.	**Village Pul Pehladpur:**			
241/2/2	2	15	0	12
TOTAL			**0**	**12**
11.	**Village Rajokari:**			
1164	19	4	17	0
1174	4	16	2	16
1232	4	16	2	5
1915/1	17	9	8	16
1916	10	12	6	3
Total			**37**	**0**
12.	**Village Rangpuri:**			
869	5	4	5	0
870	4	16	3	0
871	4	16	2	8
885	4	16	1	10
890	4	16	3	0
892	4	16	0	16
895	4	16	2	0
898	4	16	4	4
900	4	16	1	0
905	4	16	2	10
906	4	16	4	6
938	4	16	3	0
987	5	9	3	9

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1003	5	8	5	6
1034	6	4	4	16
1067	4	16	4	1
1416	4	16	4	3
1508	4	16	2	8
1511	4	16	3	16
Total			**58**	**13**
Grand Total			**1995**	**13**

Annexure –R7

LIST OF PRIVATE AREA NOTIFIED AS FOREST (TO BE SETTLED BY THE FOREST SETTLEMENT OFFICER/ ADM)

S.No.	Name of village	Kh.No.& Area as per Revenue Record	Private area Notified
1.	Neb Sarai	458 (4-16)	4-16
		533/1 and 533/1 (2-14)	2-14
			Total area :-7 Bigha -10 Biswa
2.	Deoli	46/16 (4-16)	2-8
			Total area:-2 Bigha-08 Biswa
3.	Bhati	1489 (3-4)	3-14
		1681 (1-17)	1-17
			Total area:- 05 Bigha -01 Biswa
4.	Maidangarhi	213 Min (3-14)	3-14
		523 (12-2)	12-2
		548 (2-11)	2-11
			Total area :-19 Bigha -07 Biswa
5.	Jonapur	29//13 MIN	0-2
		33//24/2 MIN	0-16
		42//16 MIN	0-12
		42//17 MIN	0-4
		45/3/2 MIN	2-13
		45//22 MIN	0-7
		46//11 MIN	0-13
		46//16 MIN	0-6
		46//18 MIN	0-1
		19 MIN	0-8
		46//20 MIN	0-18
		21 MIN	0-5

		22 MIN	0-7
		23 MIN	0-1
		47//6/1 MIN	0-11
		69//7	4-16
		82/1 MIN	0-4
		10 MIN	0-4
		120//1 MIN	0-14
		120/2 MIN	0-11
		82/1 MIN	0-4
		45//21 MIN	0-7
		108/4 108/5 108/7 47//2	3-19 3-6 5-0 5-16
			Total Area : 33-05
6.	Dera Mandl	142/3/1 Min	2-8
		27/14	4-12
		27/15	4-12
		27/16/1	2-0
		27/16/2	2-16
		27/17	4-16
		27/24	4-16
		27/25	0-16
		44/20 min	2-17
		47/10 Min	0-12
		47/10 Min	3-6
		47/10 Min	0-16
		90/14/1	1-1
		102/25/1	2-1 Status Quo

102/25/2 Mln	1-19
108/1/I	2-0
108/9/2	3-14
108/10/2	3-14
108/11	4-16
108/12	4-16
109/4	4-10
109/5	4-10
109/6	4-16
109/7	4-16
118/19	4-16
34/4	3-4
37/2/1 Mln	1-5
56/16/2	3-0
56/17	4-16
24/8 Mln	1-0
119/2	4-12
119/3	4-12
119/4/1	2-1
119/4/2	2-0
119/7	3-13
119/8	5-8
119/13	3-17
119/14	5-4
119/17	4-16
119/18/1	2-0

1582

		119/18/2	2-06
		119/23/1	0-15
		119/23/2	3-10
		119/24	4-15
		18/15/2	2-2
		44/20 Min	2-14
		115/3	6-1
		183/23	4-16
		168/1/1	1-4
		157/12	4-16
			Total area:-174-05 Bigha- Biswa
7.	Rajokari	1224 (4-16)	(2-16)
		1234/1(4-16)	(4-16)
		1234/4(4-16)	(4-16)
		1234/5 (4-16)	(4-16)
		1234/6 (4-16)	(4-16),
		1234/7(4-16)	(4-16)
		1568 (4-10)	(5-2)
		1812/1 (1-16)	(1-16)
		1990 (4-8)	(4-8)
		1996 (3-8)	(2-1)
		1997 (2-8)	(2-8)
		2051 (4-4)	(4-4)

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		2057 (4-16)	(4-16)
			Total area:-27-13 Bigha-Biswa
R.	Rangpuri	1012/2 (3-8) 1498 (3-15)	(3-8) (3-15)
			Total area:-07-03 Bigha- Biswa
	Total	**244-04 Bigha- Biswa**	

1584

ANNEXURE – R3

AREA NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM).

S.No.	Name of village	Khasra No.s	Excess Area notified
1.	Tughlakabad	2259/1509, 2260/1509, 2254/1509, 2289/1545, 2292/1545, 2315/1597, 2327/1614, 2344/1617 to 2356/1617, 2384/1621, 2379/1623, 2409/1625to2440/ 1625, 2457/1764/1625, 2458/1767/1625, 2697/2438/1625, 2699/2440/1625, 2700/2440/1625, 2701/2446/1625, 2702/2446/1625, 2703/2446/1625, 2703/2446/1625, 4070/2424/1625, 4070/2442/1625, 1796/1628, 2459/1767/1628, 2704/2456/1628, 2705/2456/1628, 2705/2456/1763/1628, 2706/1765/1628, 2706/2456/1628, 2707/1765/1628, 4108/2704/2456/1628, 4109/2704/2456/1628, 4110/2704/2456/1628, 4111/2704/2456/1628, 4112/2704/2456/1628, 4113/2704/2456/1628, 4114/2704/2456/1628, 2460/1768/1631, 2462/1768/1631, 2712/1461/1631, 4055/2713/1631, 4056/2713/1631, 4057/2713/1631, 2465/1637, 2470/1637/1637, 2704/2471/1637, 3070/2469/1637, 4106/2715/1637, 4106/2715/2414/1637, 4107/2715/1637, 4107/2715/2414/1637, 1771/1639, 2491/1644, 2956/2512/1773/1647, 2537/1675, 2538/1675, 2538/1676, 4095/1678, 2541/1679, 4058/2676, 4059/2647	294-10 Bighas-Biswa
2.	Pulpehladpur	315 (0-5)	0-05 Bighas-Biswa
3.	Rajokari	1308 (0-7), 1486 (0-2), 1568(0-12), 1726 (0-2), 1856 (0-1),1990 (0-8),	5-00 Bighas-

1585

		1997 (2-8) & 2075 (1-0)	Biswa
4.	**Ranpuri**	847 (0-6), 872 (11-4), 1390 (0-4), 1496/1 (1-0) , 1498 (1-1) & 1519 (1-6)	15-01 Bighas-Biswa
5.	**Mahipalpur**	The land does not exist in the field book	55-00 Bigha Biswa
	Total		**369-16 Bigha-Biswa**

1586

Annexure-R9

Village wise list of boundary wall , Pillars and Geo-Co-ordinates

S.No.	Name of village	Boundary wall (In Meters)	Pillars	Geo-Co-ordinates
1	Aya Nagar	2200 mtrs. (Remaining area is surrounded by Forest on all sides, hence boundary is not required.)	289	432
2	Chattarpur	168-09 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	84	248
3	Neb Saral	800 meters of boundary wall & 1500 meters fencing.	100	439
4	Sahoorpur	3024- 08 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	88	291
5	Rajpur Khurd	N.A. (land allotted to Govt. Dept.)	132	132
6	Deoli	4981 Bigha of area is already under boundary wall, and in possession of Forest Dept.	203	472
7	Asola	3600 mtrs. new boundary wall. 9062-12 Bigha of the area is already under boundary wall and possession of Forest Department.	810	496

1584-

8	Bhati	2000 mtrs.	1353	2630
9	Maldangarhi	3476 – 00 Bigha-Biswa of area is already under boundary wall.	106	1021
10	Saidulajab	Nil	16	366
11	Satbari	980 – 12 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	0	329
12	Jaunapur	1796	247	733
13	Dera Mandi	8850 – 12 Bigha-Biswa of area is already under boundary wall	250	1412
14	Tughlakabad	3760-10 Bigha – Biswa Area already under boundary wall	281	899
15	Pulpehladpur	Nil	165	628
16	Rajokari	Nil	212	1127
17	Rangpuri	Nil	211	807
18	Ghitorni	800 mtrs.	57	63
19	Mahipalpur	N.A. (land allotted to Govt. Dept.)	N.A. (land allotted to Govt. Dept.)	48
	Total	**i. 11196 Meters Boundary wall, ii. 1500 Meters fencing,**	**3794**	**12573**

1583

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.NO.	Khasra No	Area	Area of the Consolidated forest	Encroakment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

1589

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

1590

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroatchment As Per Site	Status as Per Site
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

1591

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.N O.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	160	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

15964

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			253-08	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sr. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	44	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN Or	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	382	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	

1600

R13

ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR

S.N O.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

601

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	3-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
	Total			**238-03**	

1602

R14

ENCROACHMENT IN THE FOREST AREA OF DEVLI

S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1604

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-06	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

TOTAL AREA		452-14

/611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	06	Farm house encroachment
733	8	16	8	16	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	Farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1613

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

/614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1616

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hansiok Ashram Encroachment
10	775	1-04	0-10	Hansiok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1868	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-5	0-14	Farm House Encroachment
	-Total		**477-14**	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

1620

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

1621

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-06	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SN O.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

1623

22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

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1624

ENCROACHMENT IN THE FOREST AREA OF SATBARI R19

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	2-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

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1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			181-17	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1 02	FARM HOUSE ENCROACHMENT
3	32/710/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//26	0-8	0-8	0-08	Abadi Encroachment
9	43//4/1	0-12	0-12	0-12	Farm House Encroachment
10	8	4-1	4-1	4-01	Farm House Encroachment
11	46//4/1	1-5	1-5	1-05	Farm House Encroachment
12	2	5-16	5-16	5-05	Farm House Encroachment
13	9	4-6	4-6	2-05	Farm House Encroachment
14	19	4-15	4-15	0-12	Farm House Encroachment
15	25/1	1-16	1-16	1-16	Farm House Encroachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	1-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	7/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

1627

22	12/1.	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79//1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0-04	UNAUTHORIZED COLONY (BHEM BASTI)

1628

43	13/2	1-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	13/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	1-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-08	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

1630

82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
101	116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

1631

103	125–	46-10	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			287-09	

1632

R21

ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3	"	7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4-16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4.-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4.-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2.-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4.-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

1655

24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	26	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	27	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

1634

47		17/3	2-8	2-8	ABADI ENCROACHMENT
48	37	2/3/1	0-06	1-.5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-.8	ABADI ENCROACHMENT
51		9/1	0-15	0-.15	ABADI ENCROACHMENT
52	39	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	40	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	41	12	4-16	4-.16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	42	21/2	1-18	1-18	ABADI ENCROACHMENT

1635

64	44	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	45	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	47	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	49	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
72	54	17/2	1-3	1-.3	ABADI ENCROACHMENT
73	55	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
74	56	56//3	4-12	1.-6	Farm House Encroachment
75	60	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	61	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-.17	Farm House Encroachment
81	62	4	4-16	0-11	Farm House Encroachment
82		5	4-15	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

1636

84	65	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	69	69//	1-3	1-3	ABADI ENCROACHMENT
87	73	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	75	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	77	19/1	2-4	2-4	ABADI ENCROACHMENT
91	78	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	79	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	81	81//24	3-4	3-4	ABADI ENCROACHMENT
98	82	82//19	1-16	1-16	ABADI ENCROACHMENT
99	84	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	85	85//1/2	1-0	1-0	ABADI ENCROACHMENT

1637

101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	87	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	91	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	96	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	103	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	104	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	106	106//12/1	1-12	2-.6	ABADI ENCROACHMENT
116	108	2/2	1-6	1-6	ABADI ENCROACHMENT
117	108	13/2	3-12	1-03	ABADI ENCROACHMENT

16'50

118		14	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	110	3/1	0-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-2	ABADI ENCROACHMENT
125	111	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	112	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	118	21	4-16	1-14	ABADI ENCROACHMENT

1639

135	119	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	120	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
147	122	122//5	4-12	4.-12	ABADI ENCROACHMENT
148	123	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

1640

152		11/2	2-16	1-07	ABADI ENCROACHMENT
153		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

/641

169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	125	125	13-9	12-12	ABADI ENCROACHMENT
175	126	126	120-0	15-00	ABADI ENCROACHMENT
176	131	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				399-8.5	

1642

R-22

Encroachment in Village Tughlakabad

Khasra No	Area As Per Field Book	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
745	39-18	18-18	5-10	13-08	Abadi Encroachment
2143/749	1-2	1-2	1-02	0	Abadi Encroachment
2209/1046	31-19	31-19	29-11	1-08	Abadi Encroachment
2672/1049	0-4	0-4	0-03	0	Abadi Encroachment
2673/1049	0-4	0-4	0-02	0	Abadi Encroachment
2674/1049	0-7	0-7	0-07	0	Abadi Encroachment
4058/2675/1049	1-6	1-6	1-06	0	Abadi Encroachment
4059/2675/1049	3-18	3-18	3-18	0	Abadi Encroachment
2218/1051	0-8	0-8	0-08	0	Abadi Encroachment
2220/1051	2-9	2-9	2-09	0	Abadi Encroachment
2222/1052	1-1	1-1	1-01	0	Abadi Encroachment
2225/1053	0-14	0-14	0-14	0	Abadi Encroachment
2226/1053	0-19	0-19	0-19	0	Abadi Encroachment
2228/1053	0-5	0-5	0-05	0	Abadi Encroachment
2071/1055	1-7	1-7	1-07	0	Abadi Encroachment
2072/1055	0-3	0-3	0-03	0	Abadi Encroachment
2073/1055	0-1	0-1	0-01	0	Abadi Encroachment
1238/2	0-9	0-9	0-9	0	Abadi Encroachment
2699/1958/1406	0-17	0-17	0-17	0	Abadi Encroachment
1483	5-1	5-1	5-01	0	Abadi Encroachment
2253/1509	0-4	0-4	0-04	0	Abadi Encroachment
2259/2260/1509	0-18	0-18	0-18	0	Abadi Encroachment
2271/1518	1-2	1-2	1-02	0	Abadi Encroachment
2273/1518	2-13	2-13	2-13	0	Abadi Encroachment
1520	3-0	3-0	3-00	0	Abadi Encroachment
2167/1523	2-4	2-4	2-04	0	Abadi Encroachment
1540	1-2	1-2	1-02	0	Abadi Encroachment
1541	7-7	7-7	7-07	0	Abadi Encroachment
1542	2-1	2-1	2-01	0	Abadi Encroachment
2279/1543	0-03	0-3	0-03	0	Abadi Encroachment
2280/1543	0-15	0-15	0-15	0	Abadi Encroachment
2281/1543	0-11	0-11	0-11	0	Abadi Encroachment
2282/1543	1-6	1-6	1-06	0	Abadi Encroachment
2285/1543	0-2	0-2	0-02	0	Abadi Encroachment
2284/1543	1-1	1-1	1-01	0	Abadi Encroachment
2287/1545	12-3	12-3	12-03	0	Abadi Encroachment
2288/1545	3-17	3-17	3-17	0	Abadi Encroachment
2289/1545	13-01	13-01	13-01	0	Abadi Encroachment
2290/1545	1-7	1-7	1-07	0	Abadi Encroachment
2291/1545	3-17	3-17	3-17	0	Abadi Encroachment
2292/1545	25-15	25-15	25-15	0	Abadi Encroachment
2294/1545	14-5	14-5	14-05	0	Abadi Encroachment
1555	3-1	3-0	3-01	0	Abadi Encroachment
1569	15-16	15-15	15-15	0	Abadi Encroachment
2304/1565	1-19	1-19	1-19	0	Abadi Encroachment
2307/1565	2-7	2-7	2-07	0	Abadi Encroachment
1576	2-6	2-6	2-05	0	Abadi Encroachment

1643

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1585	0-11	0-11	0-11	0	Abadi Encroachment
1587	13-5	13-5	13-05	0	Abadi Encroachment
2696/1588	1-2	1-2	1-02	0	Abadi Encroachment
1589	0-19	0-19	0-19	0	Abadi Encroachment
2178/1590	1-16	1-16	1-16	0	Abadi Encroachment
2179/1594/3/1	0-12	0-12	0-12	0	Abadi Encroachment
2315/1597	12-29	12-18	11-07	1-12	Abadi Encroachment
2316/1597	3-5	3-5	3-05	0	Abadi Encroachment
2317/1597	2-14	2-14	2-13	0	Abadi Encroachment
2318/1601	5-1	5-1	5-01	0	Abadi Encroachment
4066/2319/1604	2-13	2-13	2-13	0	Abadi Encroachment
4067/2319/1602	0-14	0-14	0-14	0	Abadi Encroachment
4068/2319/1601	6-4	6-4	6-04	0	Abadi Encroachment
1604	14-18	14-18	13-02	1-16	Abadi Encroachment
1606	19-11	19-11	19-11	0	Abadi Encroachment
2320/1607	1-13	1-13	1-13	0	Abadi Encroachment
2321/1607	4-12	4-12	4-12	0	Abadi Encroachment
1332	2-6	2-6	2-06	0	Abadi Encroachment
2323/1607	0-10	0-10	0-10	0	Abadi Encroachment
1608	1-12	1-12	1-12	0	Abadi Encroachment
2327/1614	1-01	1-02	1-01	0	Abadi Encroachment
2341/1616	5-1	5-1	5-01	0	Abadi Encroachment
2343/1616	0-12	0-12	0-12	0	Abadi Encroachment
2344/1617 to 2356/1617	5-08	5-08	1-12	3-16	Abadi Encroachment
2389/1623	28-6	28-6	13-16	14-10	Abadi Encroachment
1772/1647 TO 1773/1647	288-15	288-15	45-10	243-05	Abadi Encroachment
1666	290-1	290-1	1-16	288-05	Abadi Encroachment
2571/1668/1669	33-15	33-15	15-00	18-00	Abadi Encroachment
1670	14-5	14-5	1-14	12-11	BARBERS MOSQUE
1671	159-11	159-11	43-00	116-11	Abadi Encroachment
Total	6760-12	6197-06	403-02		

16457

R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			246-03	

***Encroachment of 8-0 Bigha – Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.**

1645

Annexure-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0-06	1-10	Farm House Encroachment
4	155	4	16	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	15	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

						Encroachment
45	1260	4	16	4-12	0-04	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

1648

66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-16	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

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91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	3-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

1650

						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

1654 R-25

Encroachment in the Forest area of Rangpuri

S. no.	Khasra No. — —	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

1652

						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-16	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

1653

						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	JHUGGIS
49	1072	2	14	1-15	0-19	JHUGGIS
50	1263	6	3	5-08	0-15	JHUGGIS
51	1264	4	10	4-06	0-04	JHUGGIS
52	1328	2	16	0-18	1-18	JHUGGIS
53	1329	6	0	5-14	0-06	JHUGGIS
54	1331	3	8	1-12	1-16	JHUGGIS
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0-11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-08	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

1697

71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	JHUGGIS
100	1814	5	7	4-03	1-04	JHUGGIS
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-18 Bigha -- Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

1658

Annexure – R26

Encroachment in the Forest area of Mahipalpur					
S.No.	Khasra No.	Bigha	Biswa	Encroachment As per Site	Remark
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			**17-04**	

Annexure- R 27

LIST OF KHASRA NOS. FOR WHICH ENCROACHMENT REMOVED

Khasra No.	Area	Date of encroachment removal
VILLAGE ASOLA		
1332	58-7	14-03-2018
1348	11-13	
1354	25-10	
1479	3-14	
1490	2-8	
1498	29-10	
1500	37-19	
1506	17-14	
1517	17-19	
1528	8-4	
1547	5-4	
1552	23-10	
1573	1-8	
1576	19-12	
1582	1-9	
1586	1-12	
1593	28-5	
1721	59-6	
1728	131-16	
1736	11-16	
1740	5-7	
1744	25-11	
1746	36-1	
1748	28-19	
1749	6-5	
1750	170-3	
1752	103-8	
TOTAL	**869 BIGHA**	
VILLAGE BHATI		
648	3-06	
659	5-00	
665	8-13	
666	12-07	
708	117-16	
712	32-07	

715	245-16	
742	0-04	
759	2-07	28-08-2018
764	23-08	
766	3-08	
767	2-03	
769	5-04	
770	1-13	
774	35-07	
780	7-02	
810	1-19	
836	24-11	
840	35-12	28-08-2018
848	6-11	
875	21-12	
1478	11-15	
1482	5-04	
1486	48-17	
1488	1-00	
1489	3-04	25-9-2018
1490	1-11	
1512	5-8	
961	7-13	
969	1-11	

1154

1071	7-10	
1072	0-18	
1080	0-12	
1109	1-16	
1205	1-10	
1206	1-10	
1207	2-02	
1208	2-08	
1209	3-03	
1250	0-11	25-9-2018
1274	0-12	
1275	1-05	
1283	1-09	
1285	3-00	
1289	1-16	
1291	3-01	
1292	1-06	
1294	0-06	
1295	0-15	
1296	3-19	
1299	6-13	
1301	2-02	
1306	25-12	
1407	62-05	
1463	7-11	
1474	15-07	

1660

1535	9-02	
1538	3-16	25-9-2018
1539	0-19	
1543	3-03	
1544	2-01	
1545	13-09	
1546	3-04	
1547	2-02	
1554	15-17	
1603	24-11	
1667	1-18	
1718	22-19	
1904	166-12	
1905	8-14	
1906	285-02	
954	8-08	
1681	1-17	
1749	14-02	
1744	8-02	
1751	1-15	
1215	0-12	25-9-2018
1218	0-17	
1304	3-19	
1312	1-04	
1335	1-00	
1385	7-09	
1731	18-19	

1661

1887	16-16	
TOTAL	**1486 BIGHA**	
VILLAGE RANGPURI		
1495/1	4-16	
1797	5-2	07-03-2019
TOTAL	**9-18**	
VILLAGE RAJOKARI		
1817	1-18	07-03-2019
VILLAGE PULPEHLADPUR		
310	8-0	08-03-2019
Grand Total	**2368-07 Bigha- Biswa**	

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11 12 13	204	4-16	4-12	4-12	Unauthorized colony
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

1589

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
46	1424	4-16	2-9	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	1-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-05	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-8	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			172-00	

1591

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-16	5-16	5-16	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

SR. NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

1594

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHABRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	227	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	[illegible]			253-08	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sr. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-15	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-15	UNAUTHORISED COLONY
19	40	4-16	4-16	4-15	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN O.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	49	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4 16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra no.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	341/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	362	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

159R

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

S. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-06	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sr. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		617-19	590-01	264-09	

1600

R13

ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR

S.N O.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	8-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
	Total			238-03	

1602

R14

ENCROACHMENT IN THE FOREST AREA OF DEVLI

S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-19	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-17	4-17	UNAUTHORIZED COLONY

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1654

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-16	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

TOTAL AREA		452-14

/611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bighs	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	05	Farm house encroachment
733	8	16	8	15	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1321

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1322

1013

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

/614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1416

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
9	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hanslok Ashram Encroachment
10	775	1-04	0-10	Hanslok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1869	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-5	0-14	Farm House Encroachment
	Total	--	477-14	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-9	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

1621

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-05	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SN O:	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

1623

22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

1624

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	7-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			**181-17**	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encroachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
3	32//10/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//25	0-8	0-8	0-09	Abadi Encroachment
9	43//4/1	0-12	0-12	0-17	Farm House Encroachment
10	8	4-1	4-1	4-01	Farm House Encroachment
11	46//4/1	1-5	1-5	3-05	Farm House Encroachment
12	2	5-16	5-16	5-05	Farm House Encroachment
13	9	4-6	4-6	2-05	Farm House Encroachment
14	18	4-15	4-15	0-12	Farm House Encroachment
15	25/1	1-16	1-16	1-16	Farm House Encroachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	11-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	3/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

1627

22	12/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78/1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79/1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0 04	UNAUTHORIZED COLONY (BHEM BASTI)

1628

43	13/2	2-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	18/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-06	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-24	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92/1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

1130

82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	2-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	116	15-16	15-16	6-12	FARM HOUSE ENCROACHMENT
101	116	7-16	7-16	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

1631

103	125	46-10	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-05	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			287-05	

1632

R21

ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3		7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4 16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	26	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	27	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-05	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

1634

47		17/3	2-8	2-8	ABADI ENCROACHMENT
48	37	2/3/1	0-08	1-5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-8	ABADI ENCROACHMENT
51		9/1	0-15	0-15	ABADI ENCROACHMENT
52	39	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	40	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	41	12	4-16	4-16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	42	21/2	1-18	1-18	ABADI ENCROACHMENT

1635

64	44	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	45	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	47	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	49	49//25/1	1-14	1-14	ABADI ENCROACHMENT
72	54	17/2	1-3	1-3	ABADI ENCROACHMENT
73	55	55//14/2	3-0	3-0	ABADI ENCROACHMENT
74	56	56//3	4-12	1-6	Farm House Encroachment
75	60	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	61	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-17	Farm House Encroachment
81	62	4	4-16	0-11	Farm House Encroachment
82		5	4-16	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

1636

84	65	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	69	69//	1-3	1-3	ABADI ENCROACHMENT
87	73	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	75	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	77	19/1	2-4	2-4	ABADI ENCROACHMENT
91	78	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	79	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	81	81//24	3-4	3-4	ABADI ENCROACHMENT
98	82	82//19	1-16	1-16	ABADI ENCROACHMENT
99	84	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	85	85//1/2	1-0	1-0	ABADI ENCROACHMENT

1637

101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	87	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	91	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	96	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	103	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	104	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	106	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
116	108	2/2	1-6	1-6	ABADI ENCROACHMENT
117	109	13/2	3-12	1-03	ABADI ENCROACHMENT

16'50

118		19	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	110	3/1	6-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-2	ABADI ENCROACHMENT
125	111	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	112	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	118	21	4-16	1-14	ABADI ENCROACHMENT

/639

135	119	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	120	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
147	122	122//5	4-12	4-12	ABADI ENCROACHMENT
148	123	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

1640

152		11/2	2-16	:-07	ABADI ENCROACHMENT
163		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

/641

169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	125	125	13-9	12-12	ABADI ENCROACHMENT
175	126	126	120-0	15-00	ABADI ENCROACHMENT
176	131	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				399-8.5	

1642

R-22

Encroachment in Village Tughlakabad

Khasra No	Area (As Per Field Book)	Area of the Consolidated Form	Encroachment Area as per site	Ferrous Area as per site	STATUS AS PER SURVEY
748	19-13	19-13	6-10	13-03	Abadi Encroachment
2043/748	1-2	1-2	1-02	1	Abadi Encroachment
2809/1046	12-19	12-19	7-14	5-05	Abadi Encroachment
2672/1049	0-4	0-4	0-04	0	Abadi Encroachment
2673/1049	0-4	0-4	0-04	0	Abadi Encroachment
2674/1049	0-7	0-7	0-07	0	Abadi Encroachment
4058/2675/3049	1-6	1-6	1-16	0	Abadi Encroachment
4059/2676/3049	2-13	2-13	2-07	0	Abadi Encroachment
2716/1052	6-8	6-8	0-07	0	Abadi Encroachment
2720/1052	2-9	2-9	2-09	0	Abadi Encroachment
2721/1052	1-1	1-1	1-01	0	Abadi Encroachment
2725/1053	0-13	0-13	0-13	0	Abadi Encroachment
2726/1053	0-19	0-19	0-19	0	Abadi Encroachment
2728/1053	0-9	0-9	0-09	0	Abadi Encroachment
2972/1055	1-7	1-7	1-07	0	Abadi Encroachment
2973/1055	0-3	0-3	0-03	0	Abadi Encroachment
2974/1055	0-1	0-1	0-01	0	Abadi Encroachment
1259/2	0-9	0-9	0-9	0	Abadi Encroachment
4619/1953/3106	0-17	0-17	0-17	0	Abadi Encroachment
1483	5-1	5-1	5-01	0	Abadi Encroachment
2753/1509	0-4	0-4	0-04	0	Abadi Encroachment
2359/2360/1509	0-18	0-18	0-18	0	Abadi Encroachment
2711/1508	1-2	1-2	1-02	0	Abadi Encroachment
2733/1512	12-13	12-13	12-13	0	Abadi Encroachment
1549	3-0	3-0	3-00	0	Abadi Encroachment
2562/2542	2-4	2-4	2-04	0	Abadi Encroachment
1540	1-2	1-2	1-02	0	Abadi Encroachment
1541	2-7	2-7	2-07	0	Abadi Encroachment
1542	2-1	2-1	2-01	0	Abadi Encroachment
2219/1543	0-03	0-3	0-03	0	Abadi Encroachment
2220/1543	0-15	0-15	0-15	0	Abadi Encroachment
2361/1543	0-13	0-13	0-13	0	Abadi Encroachment
2362/1543	1-6	1-6	1-06	0	Abadi Encroachment
2363/1543	0-7	0-7	0-07	0	Abadi Encroachment
2364/1543	1-1	1-1	1-01	0	Abadi Encroachment
2367/1545	12-3	12-3	12-03	0	Abadi Encroachment
2368/1545	3-17	3-17	3-17	0	Abadi Encroachment
2388/1545	13-01	13-01	12-01	0	Abadi Encroachment
2390/1545	1-7	1-7	1-07	0	Abadi Encroachment
2391/1545	3-17	3-17	3-17	0	Abadi Encroachment
2392/1545	25-15	25-15	25-15	0	Abadi Encroachment
2394/1545	14-5	14-5	14-05	0	Abadi Encroachment
1555	5-0	5-0	5-00	0	Abadi Encroachment
1562	15-15	15-15	15-15	0	Abadi Encroachment
2404/1565	1-19	1-19	1-19	0	Abadi Encroachment
3870/1565	2-7	2-7	2-07	0	Abadi Encroachment
3976	2-6	2-6	2-06	0	Abadi Encroachment

643

Khasra No	Area (as Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1586	09-11	0-11	0-11	0	Abadi Encroachment
1587	13-5	13-5	13-05	0	Abadi Encroachment
1695/1588	1-2	1-2	1-02	0	Abadi Encroachment
1589	0-15	0-5	0-09	0	Abadi Encroachment
2170/1594	1-16	1-16	1-16	0	Abadi Encroachment
2178/1596/1597	0-12	0-12	0-12	0	Abadi Encroachment
2315/1597	12-19	12-19	11-07	1-12	Abadi Encroachment
2316/1597	0-5	0-5	0-05	0	Abadi Encroachment
2317/1597	2-14	1-14	2-14	0	Abadi Encroachment
2318/1601	6-1	5-1	6-01	0	Abadi Encroachment
4965/2318/1601	2-13	2-13	2-13	0	Abadi Encroachment
2667/2319/1601	0-14	0-14	0-14	0	Abadi Encroachment
4964/2319/1601	6-4	6-4	6-04	0	Abadi Encroachment
1604	14-18	14-18	13-17	1-01	Abadi Encroachment
1605	19-11	19-11	19-11	0	Abadi Encroachment
2320/1607	1-13	1-13	1-13	0	Abadi Encroachment
2321/1609	4-13	4-13	4-13	0	Abadi Encroachment
2322	2-6	2-6	2-06	0	Abadi Encroachment
2323/1607	0-10	0-10	0-10	0	Abadi Encroachment
1608	1-12	1-12	1-12	0	Abadi Encroachment
2327/1614	1-01	1-01	1-02	0	Abadi Encroachment
2341/1616	5-1	5-1	5-01	0	Abadi Encroachment
2343/1615	0-12	0-12	0-12	0	Abadi Encroachment
2344/1617 to 2356/1617	5-08	5-04	1-12	3-16	Abadi Encroachment
2589/1623	28-6	28-6	28-06	34-10	Abadi Encroachment
1772/1647 TO 1773/1647	288-15	288-15	45-19	242-36	Abadi Encroachment
1466	290-1	290-1	3-16	286-05	Abadi Encroachment
2531/1668?/669	33-10	31-10	18-10	15-00	Abadi Encroachment
1670	14-5	14-5	1-14	13-11	BARBET'S MOSQUE
1671	358-11	358-11	43-00	136-11	Abadi Encroachment
Total	6766-12	6197-05	403-02		

16457

R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			246-03	

*Encroachment of 8-0 Bigha -- Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.

1675

Annexore-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0 06	1-10	Farm House Encroachment
4	155	4	15	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	16	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

						Encroachment
45	1260	4	16	4-12	0-06	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

1648

66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-15	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

HSP 1649

91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	5-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

1650

						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

1654 R-25

Encroachment in the Forest area of Rangpuri

S. no.	Khasra No.	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

1652

						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-18	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	JHUGGIS
49	1072	2	14	1-15	0-19	JHUGGIS
50	1263	6	3	5-08	0-15	JHUGGIS
51	1264	4	10	4-06	0-04	JHUGGIS
52	1328	2	16	0-18	1-18	JHUGGIS
53	1329	6	0	5-14	0-06	JHUGGIS
54	1331	3	8	1-12	1-16	JHUGGIS
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0 11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-09	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	*JHUGGIS*
100	1814	5	7	4-03	1-04	*JHUGGIS*
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-16 Bigha – Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

165

Annexure – R26

Encroachment in the Forest area of Mahipalpur					
S.No.	Khasra No.	Bigha	Biswa	Encroachment As per Site	Remark
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			17-04	

Annexure 11

Encroachment Status

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.917	0.283	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	**398.61**	**308.552**	**91.118**	

Item No. 15 & 53 | Court No. 1 | Section PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA Nos. 20-21 in W.P.(C) 4677 OF 1985

M C Mehta ...Petitioner

vs.

Union of India & Ors. ...Respondents
(for directions)

WITH

NEWS ITEM i.e., "POLLUTION IS NOT OUR RESPONSIBILITY" PUBLISHED IN DELHI TIMES, DATED SEPTEMBER 5, 1995 IN W.P.(C) No. 4677/85

AND

NEWS ITEM i.e., "IDA MAKES LAKE DISAPPEAR, FOREST SHRINK" PUBLISHED IN DELHI TIMES, DATED SEPTEMBER 5, 1995 IN W.P.(C) No. 4677/85

AND

IA No. 18 in W.P.(C) 4677/85

Date: 20-9-1995 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE KULDIP SINGH
HON'BLE MR. JUSTICE S SAGHIR AHMAD

For the Petitioner: Ms. Seema Midha, Adv.

: Mr. Ranjit Kumar, Adv.

For the Respondent: Mr. Altaf Ahmad, ASG
Mr. R Venugopal Reddy, Sr. Adv.
Mr. Y P Malhajan, Adv.
Ms. Sushma Suri, Adv.

: Ms. M Qamaruddin Ansari, Adv.

: Mr. M K Maheshwari, Adv.

: Mr. Arun Jaitley, Sr. Adv.
Mr. V B Saharya, Adv.

: Ms. Geeta Luthra, Adv.
Mr. D N Goburdhan, Adv.

Ordered
30.9.95 at 1.10 P.M

(5)

2.

: Mr. Jitendra Sharma, Sr. Adv.
Mr. Rajinder Dhawan, adv.
Ms. Gunwent Dara, adv.
Mr. P Gaur, adv.

: Mr. Ravinder Narain, adv.
Mr. S Sukumaran, adv.
Ms. Punita Singh, adv.

: Mr. I S Goyal, adv.
Ms. Indu Malhotra, adv.

: Mr. S N Terdol, adv.
Mr. S C Barua, adv.

: Mr. R S Suri, adv.

: Mr. A K Srivastava, adv.

: Mr. Kailash Vasdev, adv.

: Mrs. Shiel Sethi, adv.

: Mr. Ranbir Yadav, adv.

: Mr. Vijay Panjwani, adv.

: Mr. R Sridharan, adv.

: Mr. S K Bhattacharya, adv.

UPON hearing counsel for the parties the Court made the following ORDER

Pursuant to this Court's order dated September 1, 1995 affidavits have been filed by Mr. D S Negi, Secretary Environment, Govt. of Delhi; Mr. D N Sapolia, Deputy Commissioner, Govt. of Delhi; Mr. B M Nimesh, L & D O, Ministry of Urban Development and Mr. D P Singh, Director (Horticulture), M.C.D. The contents of these affidavits have been discussed with the learned counsel for the parties. Mr. Altaf Ahmad, learned Addl. Solicitor General stated before us on September 1, 1995 that the Lt. Governor had already taken a decision to constitute a Ridge Management Board. Mr. Altaf Ahmad states

that the orders in this respect are likely to be issued by the Lt. Governor shortly. Mr. Altaf Ahmad may place a copy of the order constituting the Board before this Court on the next date of hearing. The names of the conservators appointed as Members of the said Board may also be indicated.

It cannot be disputed that the total area comprising the ridge is uncultivable. No cultivation can be permitted in this area. The area is primarily forest area and has to be preserved as a lung for the city of Delhi. We have examined various provisions of law which were placed before us on September 1, 1995, and which have been noted in our order of that date. Our attention has been invited to proviso to Section 154 of the Delhi Land Reforms Act, 1954. We are prima facie of the view that total ridge area which comes within the Delhi Cooperative Group Housing Society Ltd. area can be excluded from the Gaon Sabha area by following the procedure under the proviso to Section 154 of the Delhi Land Reforms Act, 1954. Mr. Altaf Ahmad states that he would examine the provisions and shall also have consultation with the concerned authorities in this respect.

To come up on 10th October, 1995 at 2 P.M.

Pursuant to this Court's order dated September 8, 1995, Mr. Virender Singh, Secretary Industries and Mr. J C Gambhir on behalf of the Delhi Development Authority have filed their affidavits. So far as the affidavit of Mr. Gambhir is concerned, we are prima facie satisfied. Nothing more need be done at this stage. We shall take up the affidavit of Mr. Virender Singh for consideration on November 3, 1995.

Mr. Arun Jaitley, learned senior counsel states that as requested by us he informed the Full Bench of the Delhi High Court that the proceedings in this Court are held up because of the matter pending before the High Court. Mr. Jaitley states that the arguments have been concluded and the judgment is awaited. We adjourn the consideration of this matter to October 10, 1995.

Pursuant to this Court's order dated September 6, 1995, Ms. Suman Swarup, Secretary Department of Land & Building has filed an affidavit. It is stated in the affidavit that the Land Acquisition Collector has already issued public notices through two daily Newspapers - Pioneer (English) and Rashtriya Sahara (Hindi) on September 15, 1994 thereby inviting the claimants through the public notices to collect the 80% compensation money. It is further stated that a notice was also pasted at the Village Chaupal

and other prominent places in Village Nilothi and Nanhola. According to the Secretary, wide publicity was also given through beating of the drum in the village. It is stated that all measures have been taken by the Land Acquisition Collector to ensure that the land owners should receive 80% of the compensation as per law.

In case the land owners are not coming forward to receive the compensation amount they have no right to stop the undertaking from entering the land and starting the construction of STP. We direct the Delhi Development Authority, Delhi Administration and the Undertaking to enter the land and start the work. For entering the land, if the police help is necessary that may be provided by the Delhi Administration.

(Kanchan Jain)
Court Master

Note: Copy of the order be issued on 30.9.95. by Copying Section

r
W.P(C)No. 202 OF 1995

ITEM No. 26 Court No. 1 SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO.634-635 in WP (C) NO. 202/1995@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

T.N. GODAVARMAN THIRUMALPAD Petitioners˜

VERSUS

UNION OF INDIA Respondents

(For impleadment and directions)

WITH
IA NOs. 697-698 in WP 202/95
(For directions and exemption from filing OT)

IA NO. 756 in WP 202/95
(For directions)

IA No. 757 in WP 202/95
(For directions)

IA No. 758 in WP 202/95
(For directions)

IA No. 295 in WP 202/95
(Interim application through Amicus Curiae for directions regarding the State of Assam PCCF order dated 12th February, 1998)

Date : 09/05/2002 These applications were listed for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE H.K. SEMA

Amicus Curiae Mr. Harish N Salve, SG (AC)
Mr. U U Lalit, Adv. (AC)
Mr. Siddharth Chaudhary, Adv.

For Petitioner(s) Mr. Mahendra Vyas, Adv.
Mr. P K Manohar, Advs.

For Ministry of Environment & Forests/UoI Mr. A D N Rao, Adv.
Mr. R N Poddar, Adv.
Mr. S Wasim A Qadri, Ms. Alka Agarwal,
Mr. A K Raina, Mr. P Parmeswaran,
Ms. Anil Katiyar and Mr. B V Balram
Das, Advs.

For M/o Railways Mr. Mukul Rohtagi, ASG.
Ms. Alka Agarwal, Adv.
Mr. B.V. Balaram Das, Adv.

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For Applicant (s)

IAs 634-635,697-698	Mr. Mukul Rohtagi, ASG Ms. Tasneem Ahmadi, Mr. Bharat Sangal, Ms. Sangeeta Panicker and Mr. R K Mecolt Singh, Advs.
in IA 295, 756, 757 & 758	Mr. Harish N. Salve, S.G. (A.C.) Mr. Siddharth Choudhary, Adv. Mr. U.U. Lalit, Adv. (A.C.)
in IA 759	Mr. T. Raja, Adv.

For Respondent(s)

State of Assam	Ms. Krishna Sarma, Adv. Ms. Asha G Nair and Mr. V.K. Siddharthan, Advs. for M/s. Corporate Law Group, Advs.
Andaman & Nicobar Administration	Mr. Altaf Ahmad, ASG Ms. Sunita Sharma and Mr. Ashok Bhan, and Mr. D.S. Mahra, Adv.
State of Andhra Pradesh	Mr. T V Ratnam, Adv. Mr. K Subba Rao, Adv.
State of Arunachal Pradesh	Mr. Anil Shrivastav, Adv.
State of Bihar	Mr. B B Singh, Adv.
State of Chhatisgarh	Mr. Prakash Shrivastava, Adv.
UT of Chandigarh	Ms. Kamini Jaiswal, Adv. Ms. Aishwarya Rao, Adv.
UT of Daman & Diu, Dadra & Nagar Haveli & Lakshadweep	Mr. Kailash Vasdev, Sr. Adv. Ms. Sunita Sharma, Adv. Mr. D S Mahra, Adv.
State of Goa	Ms. A Subhashini, Adv.
State of Gujarat	Ms. Hemantika Wahi, Adv. Ms. Sumita Hazarika and Ms. Aruna Gupta, Advs.
State of Haryana	Mr. Mahendra Anand, Sr. Adv. Mr. J P Dhanda, Adv. Ms. Raj Rani Dhanda, Mr. K P Singh and Mr. D S Nagar, Advs.
State of Himachal Pradesh	Mr. Naresh K Sharma, Adv.
State of Jharkhand	Mr. Arup Banerjee, Adv. Mr. Ashok Mathur, Adv.
State of Karnataka	Mr. Sanjay R Hegde, Adv. Mr. Satya Mitra, Adv.
State of Kerala	Mr. K R Sasiprabhu, Adv.

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State of Mizoram	Mr. Hemantika Wahi, Adv. Ms. Sumita Hazarika and Ms. Aruna Gupta, Advs.
State of M.P.	Mr. Vivek Tankha, Adv. Genl. Mr. S K Agnihotri, Adv. Mr. Anil Kumar Pandey, Adv. Mr. Rohit K Singh, Adv.
State of Meghalaya	Mr. Ranjan Mukherjee, Adv.
State of Manipur	M/s Gireesh Kumar, and K.H. Nobin Singh, Advs.
State of Maharashtra	Mr. S S Shinde and Mr. S V Deshpande, Advs.
State of Nagaland	Ms. V D Khanna, Adv.
State of Orissa	Mr. Raj Kumar Mehta, Adv.
Govt. of Pondicherry	Mr. V G Pragasam, Adv.
State of Punjab	Mr. Atul Nanda, Dy. Adv. Genl. Mr. Rajeev Sharma, Adv.
State of Sikkim	Mr. A Mariarputham, Adv. Ms. Aruna Mathur, Mr. Anurag D Mathur, Advs. for Arputham Aruna & Co., Advs.
State of Tripura	Mr. Gopal Singh, and Mr. Rahul Singh, Advs.
State of Uttaranchal	Ms. Rachna Srivastava, Adv. Mr. Mahesh C. Kaushiwa, Adv. Mr. Ajay K. Agarwal, Adv. Mr. Mahesh Chandra, Adv.
State of U.P.	Mr. Ajay K Agrawal, Adv. Ms. Alka Agarwal, Adv.
State of West Bengal	Mr. Avijit Bhattacharjee, Adv. Mr. Atanu Saikia, Adv.
For UOI in IA 295	Mr. Prateek Jalan & Mr. R.N. Poddar, Advs.
For DDA	Mr. Vishnu B. Saharya, Adv. for M/s VB Saharya & Co., Advs.

UPON hearing counsel, the Court made the following

O R D E R

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IA NO. 756@@

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We direct the Bhure Lal Committee to examine the possibility of development of forest and large tracts of

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land which have been acquired by the Delhi Administration and the Delhi Development Authority and which are still lying undeveloped. Liberty will be given to the Delhi Development Authority and the Delhi Administration to place before the Bhure Lal Committee the status with regard to

the utilisation of the said land. Bhure Lal Committee may give its report within twelve weeks from today. Within two weeks from today the Delhi Development Authority and the Delhi Administration will file affidavits with Bhure Lal Committee indicating the land details or the land acquired and which have not been constructed upon or utilised till today.

IA NO. 757@@
EEEEEEEEEE

Counsel for the Union of India states that this application will be placed before the Expert Committee for its consideration. In the meantime, no further building plans or construction shall be sanctioned by any authority. List in August, 2002.

IA NO. 758@@
EEEEEEEEEE

List in August, 2002.

IA NOS. 634-635@@
EEEEEEEEEEEEEE

Place before the Standing Committe of I.B.W.A. which will submit its report within twelve weeks. List thereafter.

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I.A. NO. 759/2002@@
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Taken on board.

Issue notice. In the meantime no trees on the Gurudwara road should be cut.

I.A. No. 295@@
EEEEEEEEEEE

Disposed of in terms of the signed order.

Rest of the IAs@@
EEEEEEEEEEEEEE

List in August 2002.

.SP1

Kalyani. (S.L. GOYAL)@@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
COURT MASTER @@
A AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA

(Signed Order is placed on the file.)

.PL58

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 202 OF 1995@@
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L.......T.......T.......T.......T.......T.......T........T.......T....R

T.N. GODAVARMAN THIRUMALPAD ..... APPELLANTS

Versus

UNION OF INDIA & ORS. ..... RESPONDENTS
~

WITH
I.A. NO. 295 IN W.P. (C) NO. 202 OF 1995@@
EEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEE

AND
WRIT PETITION (C) NO. 171 OF 1996@@
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After hearing the learned Amicus Curiae, counsel for the parties and taking into consideration the suggestions placed before us by the learned Attorney General, we pass the following order:-

(1) It is submitted that till the Central Government constitutes a statutory agency as contemplated by Section 3 of the Environment (Protection) Act, 1986, it is necessary and expedient that an authority be constituted at the national level to be called Central Empowered Committee [hereinafter the Empowered Committee] for monitoring of implementation of Hon'ble Court's orders and to place the non-compliance cases before it, including in respect of encroachment removals,

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implementations of working plans, compensatory afforestation, plantations and other conservation issues.

(2) The Empowered Committee shall comprise of a Chairman to be nominated by Ministry of Environment and Forest [MoEF] in consultation with the Amicus Curiae. It will have one nominee of the MoEF, and two NGOs (also to be nominated in consultation with the Amicus Curiae). Shri M.K. Jiwrajka will be its Member-Secretary. The persons so appointed (other than the nominee of the Ministry) shall not be removed without leave of the Court.

(3) Pending interlocutory applications in these two writ petitions as well as the reports and affidavits filed by the States in response to the orders made by the Court shall be examined by the Committee, and their recommendations will be placed before Hon'ble Court for orders.

(4) Any individual having any grievance against any steps taken by the Government or any other authority in purported compliance with the orders passed by this

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Hon'ble Court will be at liberty to move the Committee for seeking suitable relief. The Committee may dispose of such applications in conformity with the orders passed by Hon'ble Court. Any application which cannot be appropriately disposed of by the Committee may be referred by it to this Hon'ble Court.

(5) The Committee shall have the power to:

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(a) Call for any documents from any person or the Government of the Union or the State or any other official;

(b) Summon any person and receive evidence from such person on oath either on affidavit or otherwise.

(c) Seek assistance/presence of any person(s)/official(s) required by it in relation to its work.

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(6) The Committee may decide its own procedure for

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dealing with applications and other issues. Union of India shall provide suitable and adequate office accommodation for the Committee. The expenditure incurred on the working of the Committee including salary/remuneration (to the extent not payable by the Government) to the members and supporting staff, may be met out of income accruing to the Special Investigating Team [SIT]. Necessary procedure for this may be formulated by the Committee in consultation with the SIT.

(7) The Committee is empowered to co-opt one or more persons as its members or as special invitees for dealing with specific issues. While dealing with issues pertaining to a particular State, wherever feasible, the Chief Secretary and Principal Chief Conservator of Forests of the State shall be co-opted as special invitees.

(8) The Committee shall submit quarterly reports to the Hon'ble Court. It will be at liberty to seek clarifications/modifications needed by it from Hon'ble Court.

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I.A. No. 295 is disposed of in the aforesaid terms.

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.....CJI

.....J
(ARIJIT PASAYAT)

New Delhi,
May 09, 2002.

.....J
(H.K. SEMA)

OFFICE OF THE DEVELOPMENT COMMISSIONER
GOVERNMENT OF DELHI
5/9, UNDER HILL ROAD, DELHI-54.

No.F.56(235)/95/Dev.HQ/ Dated:-

ORDER

Sub: Constitution of Ridge Management Board.

In partial modification of the order of even no. dated 6.10.95, Lt. Governor of Delhi is pleased to order that the Conservator of Forests, Govt. of Delhi will be a member of the Board instead of Deputy Conservator of Forests, Delhi and he will also perform the duties of the Secretary of the Board.

(R. RAGHURAMAN)
Joint Secretary (Environment)

No.F.56(235)/95/Dev.HQ/ 4948 Dated:- 25/12/96

Copy forwarded to :-

1. Chief Secretary, Delhi.
2. Vice Chairman, DDA, New Delhi.
3. Finance Secretary, Delhi.
4. Indian Society of Environment Management, N.G.O., B-3, Jamia Enclave, Jamia Nagar, New Delhi - 25.
5. Prakarti-Centre for Environment Protection and Development (NGO), No. 9, Vishwash Apartments No. 3, Shebnikarchaya Marg, Delhi - 54.
6. Conservator of Forests, Govt. of Delhi.
7. Dy. Conservator of Forests, Govt. of Delhi.

(R. RAGHURAMAN)
Joint Secretary (Environment)

Copy forwarded for information to :-

1. Secy. to the Govt. of India, M/o Urban Affairs & Employment, Nirman Bhawan, New Delhi.
2. Principal Secretary, Urban Development, Delhi.
3. DG of Works, CPWD, New Delhi.
4. Spl. Officer, NDMC, New Delhi.
5. Commissioner, MCD, Delhi.
6. Deputy Commissioner, Delhi.
7. Secretary to L.G. Delhi.
8. Secretary to Chief Minister, Delhi.
9. Secy. to Minister of Development, Delhi.
10. Land & Development Officer, Nirman Bhawan.
11. Forest Settlement Officer/ADM (Revenue), Delhi.

(R. RAGHURAMAN)
Joint Secretary (Environment)

6/DCF
96

OFFICE OF THE DEVELOPMENT COMMISSIONER
GOVT. OF NCT OF DELHI, B/V, UNDER HILL ROADS
DELHI-110054

No.F.56(225)/95/Dev./HQ/ 5606-5612 Dated: 06-10-1995

ORDER

Sub: Constitution of Ridge Management Board

Lt. Governor, Delhi is pleased to constitute the Ridge Management Board, consisting of the following members-

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Secretary (Env. & Forest), Delhi	Member
4.	Finance Secretary, Delhi	Member
5.	Representative of Indian Society of Environmental Management (NGO)	Member
6.	Representative of Prakarti - Centre for Environmental Protection & Development (NGO)	Member
7.	Conservator of Forests, Delhi	Member - Chief executive (Post under creation)
8.	Dy. Conservator of Forests, Delhi	Secretary

(2) The functions of the Board shall be as follows:-

i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi ;

ii) Protection of the boundary and boundary fences of the Ridge ;

iii) Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound sylvi cultural and practices applicable to city forests and nature resources.

iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open", by the 'Board'.

v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

contd.....P/2

vi) Any other functions ancillary to the above purposes.

(3) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

No.F.56(235)/95/Dev./HQ/ Dated:

Copy forwarded to :-

1. Chief Secretary, Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Delhi.
4. Indian Society of Environmental Management (NGO), B-III Jamia Enclave, Jamia Nagar, N.Delhi-25.
5. Prakarti - Centre for Environmental protection and Development (NGO) No. 9, Vishwa Apartments, No. 3, Shankracharya Marg, Delhi - 54.
6. Dy. Conservator of Forests, Delhi.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

Copy forwarded for information to :-

1. Secretary to the Govt. of India, Ministry of Urban Affairs & Employment, Nirman Bhawan, New Delhi.
2. Principal Secretary(Urban Development), Delhi.
3. DG of Works, CPWD, New Delhi.
4. Spl. Officer, NDMC, New Delhi.
5. Commissioner, MCD, Delhi.
6. Deputy Commissioner, Delhi.
7. Secretary to Lt. Governor, Delhi.
8. Secretary to Chief Minister, Delhi.
9. Secretary to Minister of Development, Delhi.
10. Land & Development Officer, Nirman Bhawan, New Delhi.
11. Forest Settlement Officer / ADM (Revenue), Delhi.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

752

[TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE – EXTRAORDINARY]

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2nd FLOOR, A BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-02

No. F.11(26)/PA/DCF/95/Vol VIII/Part/ 620-40 **Dated:** 30/4/13

ORDER

Sub: **Reconstitution of Ridge Management Board - regarding.**

Lt. Governor, Delhi is pleased to reconstitute the Ridge Management Board, consisting of the following members-

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Secretary (Env. & Forests), Delhi	Member
4.	Finance Secretary, Delhi	Member
5.	Director, Centre for Science and Environment (NGO)	Member

78/c

6.	CEO, WWF – India (NGO)	Member
7.	Chief Conservator of Forests & Chief Wildlife Warden, Delhi	Member
8.	Additional Principal Chief Conservator of Forests, Delhi	Member Secretary

Tenure of the NGOs shall be two (2) years.

The functions of the Board shall be as follows:

(i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

(ii) Protection of the boundary and boundary fences of the Ridge;

(iii) Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources;

(iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

(v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

(vi) Any other functions ancillary to the above purposes.

(vii) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

This order is in supersession of the following previous orders on the subject:

1. F.56 (235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.

(Sanjiv Kumar)
Secretary (Environment & Forests)

77/c

No. F.11(26)/PA/DCF/95/Vol VIII/Part/ 6940 Dated: 30/4/15

Copy forwarded to:-

1. Chief Secretary, Govt. of NCT of Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Govt. of NCT of Delhi.
4. Centre for Science and Environment (NGO), 41 Tughlakabad Institutional Area, Delhi – 110062.
5. WWF – India, 172 B Lodhi Estate, New Delhi 110003.
6. CCF & CWLW, Department of Forests & Wildlife, Govt. of NCT of Delhi.
7. Addl. PCCF, Department of Forests & Wildlife, Govt. of NCT of Delhi.

(Sanjiv Kumar)
Secretary (Environment & Forests)

Copy forwarded for information to:-

1. Secretary to the Govt. of India, Ministry of Urban Development, Nirman Bhawan, New Delhi.
2. Secretary to the Govt. of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Principal Secretary (Urban Development), GNCT of Delhi.
4. DG (Works), CPWD, New Delhi.
5. Chairperson, NDMC, New Delhi.
6. Commissioner, MCD (North), Delhi.
7. Commissioner, MCD (South), Delhi.
8. Commissioner, MCD (East), Delhi.
9. All Deputy Commissioners, Delhi.
10. Pl.Secretary to the Lt. Governor, Delhi.
11. Pl. Secretary to the Chief Minister, Delhi.
12. Secretary Urban Development, GNCT of Delhi.
13. Land & Development Officer, Ministry of Urban Development, Nirman Bhawan, New Delhi.
14. Forest Settlement Officer/ADM (Revenue), Delhi.

(Sanjiv Kumar)
Secretary (Environment & Forests)

[TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE – EXTRAORDINARY]

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2nd FLOOR, A BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-02

No. F.11(26)/PA/DCF/95/Vol VIII/Part/2036-56 **Dated:** 03-7-17

ORDER

Sub: Reconstitution of Ridge Management Board - regarding.

Lt. Governor, Delhi is pleased to reconstitute the Ridge Management Board, consisting of the following members-

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Secretary (Env. & Forests), Delhi	Member
4.	Finance Secretary, Delhi	Member
5.	Director, Centre for Science and Environment (NGO)	Member

6. Executive Director, Swechha (NGO) — Member
7. Additional Principal Chief Conservator of Forests & Chief Wildlife Warden, Delhi — Member
8. Additional Principal Chief Conservator of Forests, Delhi — Member Secretary

Tenure of the NGOs shall be upto 29.04.2019.

The functions of the Board shall be as follows:

(i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

(ii) Protection of the boundary and boundary fences of the Ridge;

(iii) Preparation and execution of detailed plans for up gradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources;

(iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

(v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

(vi) Any other functions ancillary to the above purposes.

(vii) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

This order is in supersession of the following previous orders on the subject:

1. F.56 (235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.
4. F.11(26)/PA/DCF/95/Vol.VIII/Part/620-40 dated 30.04.2013

(Keshav Chandra)
Secretary (Environment & Forests)

F.11(26)/PA/DCF/95/Vol VIII/Part/2036-56 Dated:07-2017

Copy forwarded to:-

1. Chief Secretary, Govt. of NCT of Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Govt. of NCT of Delhi.
4. Centre for Science and Environment (NGO), 41 Tughlakabad Institutional Area, Delhi – 110062.
5. Swechha, R 84, Khirkee Extension, Malviya Nagar, New Delhi-India
6. CCF & CWLW, Department of Forests & Wildlife, Govt. of NCT of Delhi.
7. Addl. PCCF, Department of Forests & Wildlife, Govt. of NCT of Delhi.

(Keshav Chandra)
Secretary (Environment & Forests)

Copy forwarded for information to:-

1. Secretary to the Govt. of India, Ministry of Urban Development, Nirman Bhawan, New Delhi.
2. Secretary to the Govt. of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Prinicipal Secretary (Urban Development), GNCT of Delhi.
4. DG (Works), CPWD, New Delhi.
5. Chairperson, NDMC, New Delhi.
6. Commissioner, MCD (North), Delhi.
7. Commissioner, MCD (South), Delhi.
8. Commissioner, MCD (East), Delhi.
9. All Deputy Commissioners, Delhi.
10. Pl.Secretary to the Lt. Governor, Delhi.
11. Pl. Secretary to the Chief Minister, Delhi.
12. Secretary Urban Development, GNCT of Delhi.
13. Land & Development Officer, Ministry of Urban Development, Nirman Bhawan, New Delhi.
14. Forest Settlement Officer/ADM (Revenue), Delhi.

(Keshav Chandra)
Secretary (Environment & Forests)

रजिस्ट्री सं. डी.एल.- 33002/99 REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

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असाधारण
EXTRAORDINARY

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No. 78] DELHI, MONDAY, MARCH 1, 2021/PHALGUNA 10, 1942 [N. C. T. D. No. 350

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

वन एवं वन्यजीव विभाग

आदेश

दिल्ली, 1 मार्च, 2021

विषय: रिज प्रबंधन बोर्ड का पुनर्गठन।

फा. सं. 11(26)/पीए/डीसीएफ/95/खंड/VIII/पार्ट/11765–87.—दिल्ली रिज प्रबंधन बोर्ड का पुनर्गठन किया जाता है, जिसमें निम्नलिखित सदस्य सम्मिलित है:—

1.	मुख्य सचिव, दिल्ली सरकार	अध्यक्ष
2.	उपाध्यक्ष, दिल्ली विकास प्राधिकरण	सदस्य
3.	प्रधान सचिव/सचिव (पर्यावरण एवं वन विभाग), दिल्ली सरकार	सदस्य
4.	प्रधान सचिव/सचिव वित्त, दिल्ली सरकार	सदस्य
5.	श्री विवेक मेनन, मुख्य कार्यकारी अधिकारी WTI (वाइल्डलाइफ ट्रस्ट ऑफ इंडिया)	सदस्य

8. श्री सोहेल मदान, संरक्षण शिक्षा केन्द्र, तुगलकाबाद — सदस्य
(बंबई नेचुरल हिस्ट्री सोसाईटी द्वारा संचालित)

7. मुख्य वन संरक्षक एवं — सदस्य
मुख्य वन्यजीव प्रतिपालक,दिल्ली सरकार

8. प्रधान मुख्य वन संरक्षक, दिल्ली सरकार — सदस्य सचिव

गैर सरकारी संगठनों / गैर सरकारी सदस्यों का कार्यकाल 29.04.2022 तक होगा।

बोर्ड के कार्य निम्न प्रकार होंगे:–

(i) दिल्ली को हरा भरा रखने के लिये रिज वनों की प्रबंधन योजना का कार्यान्वयन;

(ii) रिज के दीवारों तथा बाहरी बाड़ों का संरक्षण;

(iii) शहरी वन एवं प्राकृतिक संसाधनों के लिये लागू बेहतर वनवर्धनिक पद्धति के अनुसार रिज के उन्नायन के लिये विस्तृत योजनाओं को तैयार करना तथा उनका कार्यान्वयन;

(iv) "बोर्ड द्वारा खुला" के रूप में घोषित रिज वनों के ऐसे क्षेत्रों को जनता द्वारा उपयोग करने का नियत्रण;

(v) विधिवत् आबंटियों को आबंटित क्षेत्र से अधिक में अतिक्रमण न होने देने को सुनिश्चित करना, जब तक कि वे समुचित आदेशों के अन्तर्गत रिज वन से स्थानान्तरित नहीं हो जाते;

(vi) उपरोक्त प्रयोजन के लिये आनुषंगिक कोई अन्य प्रकार्य;

(vii) बोर्ड अपनी किसी बैठक में ऐसे दो व्यक्तियों को शामिल कर सकता है जिन्हें वानिकी क्षेत्रीय पारिस्थितिकी, प्रकृति संरक्षण एवं संबंधित विषयों का विशेष ज्ञान हो।

यह आदेश निम्नलिखित पूर्ववर्ती आदेशों के अधिक्रमण में है:

1. फा0 56(235)/95/वि0/मुख्या0/5596–5612 दिनांक 06.10.1995
2. फा0 56(235)/95/वि0/मुख्या0/4948 दिनांक 25.10.1996
3. फा0 11(26)/पीए/डीसीएफ/95/खंड–IV/1670–85 दिनांक 28.06.2002
4. फा0 11(26)/पीए/डीसीएफ/95/खंड–VIII/620.40 दिनांक 30.04.2013
5. सं0 फा011(26)/पीए/डीसीएफ/95/खंड/VII/पार्ट/2036–56 दिनांक 03.07.2017

यह आदेश मंत्री (पर्यावरण एवं वन) दिल्ली सरकार की स्वीकृति द्वारा जारी किया जाता है।

संजीव खिरवार, प्रधान सचिव (पर्यावरण एवं वन)

DEPARTMENT OF FORESTS AND WILDLIFE

ORDER

Delhi, the 1st March, 2021

Subject: Reconstitution of Ridge Management Board- regarding.

F. No. 11(26)/PA/DCF/95/Vol.VIII/Part/ 11765-87.—The Ridge Management Board is hereby reconstituted consisting of the following members:

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Pr. Secretary/Secretary (Env. & Forest), Delhi	Member
4.	Pr. Secretary/Secretary (Finance), Delhi	Member

1389
760

5.	Sh. Vivek Menon, CEO WTI (Wildlife Trust of India, Delhi)	Member
6.	Sh. Sohail Madan, Centre Manager Conservation Education Centre, Tughlaqabad (Run by Bombay Natural History Society, Delhi)	Member
7.	Chief Conservator of Forests & , Chief Wildlife Warden, GNCT of Delhi	Member
8.	Principal Chief Conservator of Forests, GNCT of Delhi	Member Secretary

Tenure of the Non Governmental Organisations/Non-Official Members shall be up to 29.04.2022.

The functions of the Board shall be as follows:

i. Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

ii. Protection of the boundary and boundary fences of the Ridge.

iii. Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources.

iv. Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

v. Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge Forest under appropriate orders.

vi. Any other functions ancillary to the above purposes.

vii. The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

The order is in supersession of the following previous orders on the subject:

1. F.56(235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.
4. F.11(26)/PA/DCF/95/Vol.VIII/Part/620-40 dated 30.04.2013.
5. F.11(26)/PA/DCF/95/Vol. VIII/Part/2036-56 dated 03.07.2017.

This issues with the approval of the Minister (Environment & Forests), Govt. of NCT of Delhi.

SANJEEV KHIRWAR, Pr. Secy. (Environment & Forests)

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øq 1

ITEM NOS.401+402 COURT NO.1 SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.NOS.828 WITH 833, 834-835, 837-838, 839, 840, 846-847, 850, 853-854, 855-856,866-868,869-870, 871-872, 873-874, 875-876, 877-878, 879-880,881-882, 891-892, 893-894, 900, 901-902, 903, 904, 905, 1276-1277, 1310-1310A in I.A.No.833 in I.A.No.828, 1329, 1330, 1331-1332, 1450-1452 in
1310, 1465, 1488 in 891-892, 1590, 1612-1613, 2007-2008 & 1700-1703 IN W.P.(C)NO.202/1995

T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS Respondent(s)

(Monitoring Report of C.E.C. regarding illegal mining in Aravalli Hills and appln.for directions/impleadment/modification/ clarification/ amendment in I.A./exemption from filing O.T./vacation
of order/ variation of order/additional facts and grounds)

AND
I.A.NO.2016 IN W.P.(C)NO.202/1995
(For directions)

AND
I.A.NO.1991 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND
I.A.NO.1699 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND

I.A.NO.1797 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND
I.A.NO.1860 IN I.A.Nos.947-948 IN W.P.(C)NO.202/1995
(Recommendation of C.E.C.)

AND

I.A.No.1861 in I.A.No.1010 in W.P.(C)No.202/1995
(Recommendation of C.E.C.)

AND
I.A.No.1865 in W.P.(C)No.202/1995

2

(For permission to carry out the execution of both tunnels with all their ancillary works)

..2

3

W.P.(C)No.202/1995 contd..

AND
I.A.NOS.1866-1867 in W.P.(C)No.202/1995
(For directions and impleadment)

AND

C.A.NO.8133/2003
WITH
C.A.ANO.8134/2003
AND
C.A.NO.8135/2003
(with appln.(s) for permission to place addl. documents on record and office report)

AND
I.A.NO.1801 IN A.NO.1005 IN W.P.(C)NO.202/1995
(Report of C.E.C. regarding the permission sought by the Govt. of Delhi)

AND
I.A.No.1802 in W.P.(C)No.202/1995
(Appln.for directions & recommendation of C.E.C.)

Date: 07/09/2007 These appln.(s)/petitions were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr.Harish N.Salve, Sr.Adv. (A.C.)

Mr.Siddhartha Chowdhury, Adv.(A.C.)

For Petitioner(s)/ Appellant Mr.P.K.Manohar, Adv.

Mr.J.S.Attri, AAG

For Respondent(s)UOI Mr.G.E.Vahanvati, Sol.Genl.for India
Mr.Haris Beeran,Adv.
Mr.Hrishikesh Barua, Adv.
For Mr.P.Parmeswaran, Adv.

I.A.No.1802 Mr.Ashok Bhan, Adv.
Mr.Sunil Roy,Adv.

4

Mrs.Kiran Bhardwaj, Adv.

Mr.Anil Shrivastava, Adv.
Mr.Ritu Raj, Adv.

..3

5

W.P.(C)No.202/1995 contd..

Mr.S.K.Dwivedi, AAG
Mr.S.W.A.Qadri, Adv.
Mr.A.K.Jha, Adv.

Ms.Hemantika Wahi, Adv.
Ms.Pinky, Adv.
Ms.Shivangi, Adv.
Ms.Sangeeta, Adv.

Mr.Tara Chandra Sharma, Adv.
Mr.Krishan Datta, Adv.
Miss Neelam Sharma, Adv.

Mrs.Asha G.Nair, Adv.
For Mr.D.S.Mahra, Adv.

Mr.Ajay Majithia, Adv.
Mr.Rajesh Kumar, Adv.
Dr.Kailash Chand, Adv.

I.A.Nos.1450-52 Mr.Pallav Shishodia, Adv.
Mr.D.N.Mishra, Adv.

Mr.Altaf Ahmed, Sr.Adv.
Mr.Aruneshwar Gupta, AAG
Mr.Naveen Kumar Singh, Adv.
Mr.Shashwat Gupta, Adv.

I.A.Nos.869-870 Mr.K.B.ROhatgi, Adv.
Ms.Aparna Rohatgi Jain, Adv.

Mr.Rajiv Dutta, Sr.Adv.
Mr.Manjit Singh, AAG
Mr.Harikesh Singh, Adv.
For Mr.T.V.George, Adv.

I.A.Nos.1866-1867 Ms.Tasneem Ahmadi, Adv.
Mr.Sudhir Kumar Gupta, Adv.
Mr.Anurag Pandey, Adv.
Mr.Mihir Kr.Chaudhary, Adv.
Ms.Laxmi, Adv.

I.A.Nos.1329-30 Mr.Dhruv Mehta, Adv.
Ms.Aruna Gupta, Adv.

I.A.Nos.1699 & 1797 Mr.M.L.Lahoty, Adv.
Mr.Paban K.Sharma, Adv.
6

Mrs.Poonam Lahoty, Adv.
Mr.Himanshu Shekhar, Adv.

I.A.Nos.891-892 Mr.D.N.Ray, Adv.
Mr.Rajiv Mehta, Adv.

..4
7

W.P.(C)No.202/1995 contd..

I.A.Nos.1612-13 Mr.M.N.Krishnamani, Sr.Adv.
Mr.S.L.Kumar, Adv.
Mr.B.V.K.Ahluwalia, Adv.

I.A.No.1991 Mr.M.N.Krishnamani, Sr.Adv.
Mr.Sanjay Bansal, Adv.
Mr.H.S.Bhatti, Adv.
Mr.Ashu Bhatia, Adv.

C.A.Nos.8133-35/03 Mr.S.K.Sharma, Adv.
Mr.Sanjay Jain, Adv.
Mr.Mukesh Kumar, Adv.

I.A.Nos.834-835 in IA 828 Mr.Sunil Dogra, Adv.
Ms.Sumita Hazarika, Adv.

I.A.No.1797 Mr.Sanjay R.Hegde, Adv.
Mr.Amit Kr.Chaudhary, Adv.

I.A.Nos.903-904 Mr.Rajesh Tyagi, Adv.
Dr.Aparna Bhardwaj, Adv.

I.A.Nos.18060 in 947&948 & I.A.No.1866-1867 Mr.Vikas Upadhyay, Adv. for Mr.B.S.Banthia, Adv.

Mr.Dhruv Mehta, Adv.
Mr.Harshvardhan Jha, Adv.
Mr.Yashraj Singh Deora, Adv.
For M/s.K.L.Mehta & Co., Advs.

Ms.Shobha, Adv.

Mr.Amit Kumar, Adv.

Ms.Shashi B. Upadhyay, Adv.

Mr.V.Balachandran, Adv.

Mr.E.M.S.Anam, Adv.

Mr.Anil Nag, Adv.

Mr.Praveen Jain, Adv.

Mr.Surya Kant, Adv.

Mr.E.C.Vidya Sagar, Adv.

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Ms.Binu Tamta, Adv.

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W.P.(C)No.202/1995 contd..

M/s.J.S.Wad & Co., Advs.

Mr.Bimal Roy Jad, Adv.

Ms.Sandhya Goswami, Adv.

Mr.G.K.Bansal, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.NOS.828 WITH 833, 834-835, 837-838, 839, 840, 846-847, 850, 853-854, 855-856,866-868,869-870, 871-872, 873-874, 875-876, 877-878, 879-880,881-882, 891-892, 893-894, 900, 901-902, 903, 904, 905, 1276-1277, 1310-1310A in I.A.No.833 in I.A.No.828, 1329, 1330, 1331-1332, 1450-1452 in
1310, 1465, 1488 in 891-892, 1590, 1612-1613, 2007-2008 & 1700-1703 IN W.P.(C)NO.202/1995:

Issue notice to C.E.C. in fresh matters.

List on 14th September, 2007.

Meanwhile, C.E.C. to file its response where-ever not filed.

I.A.No.2016:

Heard learned Amicus Curaie and also learned Solicitor General for India.

Learned Amicus Curaie expressed the view that the C.E.C. should continue to assist the

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th
Court and that is why the C.E.C. was appointed and the final Notification was made by MoEF on 17

September, 2002 and it is submitted that the continuation of this Committee would help this Court to

issue appropriate directions for the protection of the forests and also the environment.

The learned Solicitor General for India pointed out that C.E.C. has been appointed, and

the powers are to be exercised under Section 3(3) of the Environment (Protection) Act, 1986. It is

pointed out that some powers which are to be exercised under sub-sections (4) & (5) by the

Notification dated

10

W.P.(C) No.202/1995 contd..

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17 September, 2002 have been given to the C.E.C. which are beyond intended delegation and these

cause serious administrative problems for the Central Government. Our attention was particularly

drawn to clauses II, III, IV and V of para 2 of the Notification in this connection.

As an interim measure, we direct that the said C.E.C. will continue until further orders and

the learned Solicitor General would give a brief report within a period of four weeks as to the

th
modifications that are required in the Notification issued on 17 September, 2002.

List after four weeks.

I.A.No.1991:

In this application, the applicant is seeking a direction for construction of a bus stand. It is

alleged that the C.E.C. has prevented the applicant from constructing some parking area near the bus

stand. We are told that the C.E.C. is proposing to inspect the site and shall give a report. We think that

before giving any direction to the applicant, the C.E.C. may hear the applicant and file a report and

meanwhile the work relating to the construction of bus stand may continue but no other construction

shall be carried out.

List after six weeks.

I.A.No.1699:

This application relates to construction of a road by N.H.A.I. Originally the alignment was permitted and it is alleged that the original proposal was interfered with as there is some wildlife sanctuary and forest area. Thereafter the matter was considered and the alignment was changed. We may also recall in this connection that the change of alignment was challenged

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by the same applicant in a writ petition before this Court and the same was dismissed by this Court on 27th March, 2006. Now a contention has been raised by the applicant that the alignment should not have been changed and the original alignment should have been retained without any change. Learned Solicitor General appearing for MoEF also submitted that N.H.A.I. is going ahead with the construction on the basis of the changed alignment. We find no reason to give any direction in this application. Accordingly, the application is rejected.

I.A.No.1797:

As requested, five weeks' time is granted to C.E.C. to file its response. List thereafter.

I.A.No.1860:

Adjourned.

I.A.No.1861:

Adjourned.

I.A.No.1865:

The matter is referred to C.E.C. for instructions and report, if any.

I.A.Nos.1866-67:

The matters are referred to C.E.C. for instructions and report, if any.

I.A.No.1801:

The matter relates to use of forest land falling in Delhi ridge for the constru

ction of bridge

over the Neela Hauz water body at Aruna Asaf Ali Road, New Delhi. The C.E.C. has examined and recommended the same subject to the fulfillment of the following conditions :

"1. Requisite approval under F.C. Act to be obtained.

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2. Clearance from the Delhi ridge management board to be obtained.
3. Deposit of NPV for the forest land in the compensatory afforestation fund along with an undertaking to pay additional amount as per the directions of this Hon'ble Court.
4. 5% of the project cost to the deposited for the conservation and development of the Delhi ridge.
5. The existing road at the "S" bend measuring 565 m. approx. in length and 7.5 m. in width shall be completely dismantled and the malba there shall be removed and trees shall be planted.
6. As far as practicable, instead of felling of trees they will be translocated.
7. As far as feasible, compensatory afforestation shall be carried out adjacent to the impact area."

Government of NCT of Delhi agrees to abide by the above conditions. The application is

allowed, subject to the fulfillment of the above conditions.

I.A.No.1802:

List after two weeks.

C.A.Nos.8133, 8134 & 8135/2003:

Adjourned by six weeks.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	Total Area (ha)	Type of forest area (in ha)		User Agency	Date of submission of proposal	Date of recommendation by RMB	Date of recommendation by CEC	Date of approval by Hon'ble Supreme Court
			Ridge area	Morphological Ridge area					
1	2	3	4	5		6	7	8	9
1	Metro Rail Project from ISBT to Delhi University along Mall Road passing through Northern Ridge	0.38	0.38	0.00	DMRC	Not Available	29.01.2002	Not Available	Not Available
2	Construction of bridge over Neela Hauz pond in the Central Ridge	1.13	1.13	0.00	PWD	Not Available	03.07.2007	17.04.2007	07.09.2007
3	Permission for felling of 2950 trees for construction of Qutub Minar- Gurgaon Corridor by DMRC	5.56	5.56	0.00	DMRC	Not Available	10.07.2007	02.03.2007	23.03.2007
4	Improvement and upgradation of sports facility at Talkatora Stadium of NDMC for the forthcoming commonwealth games 2010	1.09	1.09	0.00	NDMC	Not Available	05.09.2007	15.10.2007	14.11.2007
5	Diversion of 2.8395 ha forest land falling in Central Ridge for constrcution of express metro link to Airport from Mother Teresa Crescent to S.P. Marg	2.84	2.84	0.00	DMRC	Not Available	27.11.2007	24.10.2007	23.03.2007
6	Diversion of 1.49 ha of reserved forest land for upgradation of S. P. mukherji Swimming pool Complex of CPWD	1.49	1.49	0.00	CPWD	Not Available	27.11.2007	22.01.2008	01.02.2008
7	Diversion of 3.1916 Ha of Ridge land for upgradation and reconstruction of Dr. Karni Singh Shooting Range, Tughlakabad for the CWG-1010.	3.19	3.19	0.00	CPWD	Not Available	29.08.2008	26.09.2008	17.10.2008
8	Diversion of 2.8 Ha of notified forest land in the southern ridge for construction of road by the NHAI from Andheria More to Delhi Haryana Border designated as NH-236.	2.80	2.80	0.00	NHAI	Not Available	22.04.2010	21.07.2010	30.08.2010
9	Construction of transit training and other infrastructure facilities on A-1 Defence Land at Naraina in Delhi Cantt. on Ring Road	1.00	0.00	1.00	BRO	31.05.2012	27.06.2012	20.09.2012	02.11.2012
10	Construction of tunnel by DMRC extending through morphological ridge area	440 M	Not Available	Not Available	DMRC	Not Available	12.04.2013	21.08.2013	21.10.2013
11	Clearance for construction of infrastructure on army land in area adjacent to Central Ridge area	7.28	0.00	7.28	B Squadron 61 Cavalry, 105 Infantry Batalion (Territorail Army) Rajpuatana Rifles and Air Sport Signal Unit	09.11.2012	18.07.2013	14.08.2013	17.02.2017
12	Construction of staff quarters of DGDE at Naraina, Delhi Cantonment.	1.42	0.00	1.42	Defence Estate Officer	17.09.2013	07.02.2014	09.02.2015	18.07.2016
13	Construction of Hostel building (Shipra-II, North East Hostel) & Academic Buildings in JNU Campus	2.94	0.00	2.94	JNU	Not Available	18.11.2015	09.05.2016	10.11.2016
14	Construction of Foot Over Bridge at Qutab Metro Station	0.04	0.04	0.00	PWD	Not Available	06.06.2016	26.04.2017	Not Available
15	Construction of International crafts complex at Vasant Kunj.	0.72	0.00	0.72	NBCC	Not Available	03.08.2017	09.01.2018	03.05.2018
16	Establishment of Waste to Energy plant at Tehkhand, Okhla.	20.41	0.00	20.41	SDMC	07.04.2017	03.08.2017	13.12.2017	24.04.2018
17	Laying of LILO (Loop in Loop Out) Transmission lines by Power Grid Corporation.	34.62	34.62	0.00	PGCIL	07.07.2017	03.08.2017	01.12.2017	22.01.2018
18	Construction in the campus of South Asian University.	6.84	1.08	5.76	South Asian University	27.09.2013	03.08.2017	30.11.2017	11.07.2018

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	Total Area (ha)	Type of forest area (in ha)		User Agency	Date of submission of proposal	Date of recommendation by RMB	Date of recommendation by CEC	Date of approval by Hon'ble Supreme Court
			Ridge area	Morphological Ridge area					
19	Improvement of T-Junction near Dhaula Kuan Metro Station including widening of National Highway from Dhaula Kuan up to end of Junction on NH-8 and Improvement of T-Junction near Defence Area including widening of National Highway upto Defence area on NH-8.	12.28	0.00	12.28	NHAI	07.12.2017	15.12.2017	13.03.2018	22.03.2018
20	Construction of new Building for up-gradation of IIMC to International Standards.	6.56	0.00	6.56	IIMC	16.12.2015	09.05.2018	22.10.2019	13.01.2021
21	Construction of CBI Staff quarters in Maidangarhi by NBCC.	0.50	0.00	0.50	NBCC	15.03.2018	09.05.2018	09.08.2018	29.08.2018
22	Laying of Optical fiber cable through Central Ridge by Ministry of Defence (Navy).	0.25	0.25	0.00	Ministry of Defense (Navy)	Not Available	09.05.2018	03.08.2018	28.01.2019
23	Construction of Naval Infrastructure at 183 Brar Square	10.62	0.00	10.62	Ministry of Defense (Navy)	24.07.2016	09.05.2018	01.02.2019	01.04.2019
24	Grant of permission for constrcution of office building for WESEE at Survey No. 183 Brar square	1.49	0.00	1.49	Weapons and Electronic Systems Engineering Establishment, MInistry of Defense	24.12.2014	09.05.2018	19.09.2018	26.09.2018
25	Construction of Flyover and under pass between Northern Mahipalpur Bypass Road and airport road near Hanuman Mandir adjoining NH-8, New Delhi	2.78	1.81	0.97	CPWD	30.05.2018	18.06.2018	14.09.2018	26.09.2018
26	Construction of building for Special unit for women and children and special unit for North Eastern (SPUWAC & SPUNER) at Nanakpura, New Delhi by Delhi Police	0.39	0.00	0.39	Delhi Police	22.05.2018	18.06.2018	11.09.2018	18.09.2019
27	Digging and laying of OFC at Delhi Earth Station , Malcha Marg, New Delhi for Ministry of Defence, by MTNL	0.04	0.04	0.00	Ministry of Defense	22.05.2018	18.06.2018	10.09.2018	16.01.2023
28	Conversion of O/H line with U/G XLPE cable from Bhoop Singh colony Mor, Rajpur Khurd village and colony to Maidangarhi village, S/Stn, New Delhi.	0.05	0.05	0.00	BSES	20.11.2017	14.01.2019	09.04.2019 & 01.10.2019	04.11.2019
29	Construction of Toilet block in Mehrauli Archaeological Park.	0.003	0.003	0.00	DDA	18.09.2017	14.01.2019	10.04.2019	06.09.2019
30	Infrastructure development of Army Hospital (R&R).	14.87	0.00	14.87	Army Hospital (Research & Referal)	12.10.2018	14.01.2019	12.03.2019	08.04.2019
31	Construction of School of Planning and Architecture.	8.00	0.46	7.54	School of Planning and Architecture	11.04.2019	05.03.2021	30.09.2021	24.03.2022
32	Construction of Storage cum Residential Complex at Army Group Insurance Fund, AGI Bhawan, RTR Marg, Vasant Vihar, New Delhi.	0.05	0.00	0.05	Army Group Insurance Fund	Not Available	05.03.2021	04.08.2022	14.11.2022
33	Implementation of Delhi - Gurugram - Rewari - Alwar Regional Rapid Transit System (RRTS) Corridor in NCR - Approval for taking RRTS through Aravalli Bio-diversity Park in Underground Section.	0.02	0	0.02	NCRTC	26.10.2020	05.03.2021	30.07.2021	14.10.2022
34	Construction of metro line (Aerocity - Tughlakabad corridor) of Delhi MRTS Phase-IV	12.90	12.98	0.00	DMRC	11.10.2019	14.07.2021	11.08.2021	29.11.2021
35	Construction of office building for directorate of Revenue Intelligence (HQ)	0.62	0.00	0.62	Directorate of Revenue Intelligence	06.05.2022	28.06.2022	01.12.2022	08.02.2023
36	Development of Phase-I of Delhi Cycle walk by DDA.	6.75	0.44	2.28	DDA	03.11.2021	25.11.2022	31.08.2023	22.09.2023

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	**Total Area (ha)**	**Type of forest area (in ha)**		**User Agency**	**Date of submission of proposal**	**Date of recommendation by RMB**	**Date of recommendation by CEC**	**Date of approval by Hon'ble Supreme Court**
			Ridge area	**Morphological Ridge area**					
37	Construction of a road tunnel for NH-148 AE with its approach and connection to NH-248BB in NCT of Delhi.	6.82	5.82	0.00	NHAI	20.07.2022	25.11.2022	06.06.2023	18.10.2023
38	Construction of office complex, officer's mess and camp for HQ IDS at Survey No. 176, Mehram Nagar, Delhi Cantt.	4.28	0.00	4.28	HQ Integrated Defence Staff, Ministry of Defence	12.11.2021	25.11.2022	01.02.2023	13.02.2023
39	Construction of New Lab complex by IUAC.	0.29	0.00	0.29	Inter-University Accelerator Centre (IUAC)	17.01.2019	24.08.2023	10.05.2024 & 31.10.2023	17.05.2024
40	Construction of New Office Building by the Asian Development Bank, India Resident Mission, 5 Rizal Marg, Chanakyapuri, New Delhi.	0.09	0.00	0.09	Asian Development Bank	24.04.2023	24.08.2023	12.10.2023	07.11.2023
			76.08	102.37					

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

> *"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make,* ***except with the prior approval of the Central Government****, any order directing,—*
>
> *(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;*
>
> *(ii) that* ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*
>
> *(iv)* ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2,* ***will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership****. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

Annexure 16 Colly

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN I.P. ESTATE, NEW DELHI-02
Website: forest_delhigovt.nic.in, Tel#23370679 Fax# 23378513

F.1(2610)/Legal/HQ/23-24/ 2390-92 Date: 15.07.2024

To,

Assistant Inspector General of Forests (FPD),
Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhawan,
5th Floor, Agni Wing, Jor Bagh Road,
New Delhi- 110003.

Subject: In WP(C) No. 6976/2023 titled as Bhavreen Kandhari vs. Union of India & Ors. before the Hon'ble High Court of Delhi-request for inputs for preparation of reply affidavit-reg

Ref: MoEF&CC's letter no F.No.8/18/2024-FPD(Comp No.237809) dated 29.05.2024.

Sir,

With reference to the letter cited above regarding the assessment and requirement of additional armed manpower/ force required to protect the forest in NCT of Delhi from encroachment, illegal activities, land grabbers etc, I am directed to inform that the preliminary assessment of requirement of additional armed manpower/ force was undertaken by the department as per field requirement and the required details is as tabulated below;

Sl.No	Name of the Forest Division	Sensitive location/Beat	Important Protection issues	Tentative requirement of armed manpower/ force
1	West Forest Division, DoFW, GNCTD	1. Central ridge 2. Vasant Vihar	• Trespass, • Antisocial Activity • Trespass, • Illegal Encroachment, • Anti-Social Activity	67 Personnel
2	South Forest Division, DoFW, GNCTD	Neb Sarai, Saidulajaib, Chattarpur, Jauanpur, Dera Mandi etc	• Encroachment • Trespass • Tree Offences • Forest Fires.	238 Personnel
3	North Forest Division, DoFW, GNCTD	1. Narela Beat 2. Kanjhawala beat 3. Alipur Beat	• Trespass • Antisocial Activity • Dumping of Construction and Demolition Wastes	42 Personnel

4	Central Forest Division	1. North East Range 2. North East range & Shahdara Range 3. East range 4. Central	• Encroachment • Trespass Tree • Offences/Cattle • Grazing • Sand mining in every site and range	99 Personnel
			Grand Total	**446 Personnel**

This is issued with the approval of Competent Authority.

Encl. as above.

Asabastin
15/7/2024
(JABESTIN A., IFS)
Dy. Conservator of Forests (P&M)

Copy to:

1. PS to the APCCF/ HoD, Department of Forest & Wildlife, GNCTD.
2. PA to the CF, Department of Forest & Wildlife, GNCTD.

Asabastin
15/7/2024
(JABESTIN A., IFS)
Dy. Conservator of Forests (P&M)

$~47

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 6976/2023

BHAVREEN KANDHARI ..... Petitioner

Through: Mr. Gautam Narayan and Mr. Aditya N. Prasad, Advocates.

versus

UNION OF INDIA & ORS. ..... Respondents

Through: Mr. Himanshu Pathak, SPC with Ms. Archana Kumari, GP for R-1 and 2.
Mr. Yasir Rauf Ansari, ASC with Mr. Alok Sharma, Advocate for Delhi Police.
Mr. Jawahar Raja, ASC with Ms. Aditi Saraswat, Advocate for R-3 to 5.
SI Banwari Lal.

CORAM:
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

O R D E R

% 20.03.2024

CM APPL. 17347/2024

1. This application has been filed on behalf of Respondent No.5 seeking waiver of costs of Rs.50,000/- imposed by this Court *vide* Order dated 31.01.2024 for not filing the reply.

2. In view of the fact that despite repeated directions, reply was not being filed by Respondent No.5, this Court is not inclined to waive the costs.

3. The Respondent No.5 is directed to deposit the costs of Rs.50,000/- with Green Delhi Account, A/c Name: Office of Conservator of Forests,

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 26/03/2024 at 17:28:15

UCO Bank, Delhi High Court Branch, A/c No.15530110156933, IFSC Code: UCBA 0001553. It is expected that the costs will be deposited within two weeks from today.

4. The aforesaid amount shall be utilized for planting trees. The details of the trees reads as under:

> *Nursery Age – 4 years.*
> *Height – 10-12 feet.*
> *Root bag – 8" x 10" inch.*
> *Species: Pilkhan, Amaltas, Peepal, Goolar, Kadam and Neem.*

5. The application is rejected.

6. Since the application is rejected, reply be taken on record subject to payment of costs by Respondent No.5.

CM APPL. 27165/2023

1. This application has been filed by the Petitioner with the following prayers:

> *"I. Direct Respondents No. 2 and 3 to deploy adequate number of Central Armed Police Forces personnel with Respondent No. 5 on an urgent basis to aid and to protect the lives of the frontline forestry staff and to safeguard the reserved and protected forests of the National Capital Territory of Delhi.*
>
> *II. Pass any other and further orders as may be deemed fit and proper in the premises and circumstances of the present case."*

2. The Respondent No.5/Principal Chief Conservator of Forests has filed its reply which has been signed by Deputy Conservator of Forests. The reply accepts the problems faced by the Forests Officers who are facing constant

This is a digitally signed order.
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The Order is downloaded from the DHC Server on 26/03/2024 at 17:28:15

threats from land grabbers and mafia who make rampant encroachments on forests land and a proposal has also been put forth for engaging the services of CISF in forest areas to preserve the forest land.

3. Learned Counsel appearing for Union of India states that the CISF cannot be deployed because the Rules do not permit the deployment of CISF in forest areas.

4. Learned Counsel for Union of India is directed to take instructions as to whether any other force can be deployed for the protection of forest so as to ensure that no illegal activities or encroachments in the forest area is done by the land grabbers and mafia etc.

5. List on 03.05.2024.

W.P.(C) 6976/2023

List on 03.05.2024.

SUBRAMONIUM PRASAD, J

MARCH 20, 2024
S. Zakir

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 26/03/2024 at 17:28:15

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL/ APPELLATE ORIGINAL/JURISDICTION CIVIL/ CRIMINAL/ W.P. / T.P. APPEAL / REVIEW PETITION

T.N Godavarman Thirumalpad ...Petitioner

Versus

Union of India & Ors. ...Respondents

Entry No. 125/2024

VAKALATNAMA

The President of India do hereby appoint and retain Sh. G. S. Makker, Advocate for the Supreme Court for the aforesaid Petitioner/Appellant/Respondent to act and appear in the above Petition/Appeal and on behalf of the said Petitioner/Appellant/ Respondent to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in Taxation and application for review, to file and obtain return of documents and to deposit and receive to respond him to take all necessary steps on behalf of the said Petitioner/ Appellant/Respondent in the above matter. The President of India agrees to rectify all acts done by the aforesaid Advocate in pursuance of this Authority.

IN WITNESS WHEREOF these presents are duly executed on behalf of the Secretary the Government of India.

Dr. Suneesh Buxy
Additional Principal Chief Conservator of Forests, GNCTD

Dr. SUNEESH BUXY, IFS
Addl. Pr. Chief Conservator of Forest/HoD
& Chief Wildlife Warden
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
IP Estate, New Delhi-110002

Accepted & Identified

MEMO OF APPEARANCE

Advocate on Record
Supreme Court of India
Central Agency Section

To,

The Registrar
Supreme Court of India
New Delhi

Sir,

Please enter my appearance for the above-named Petitioner(s)-Plaintiff(s) Defendant(s) - Opposite Party - Respondents) -Appellants) - in the above-mentioned Petition - Case -Appeal – Matter.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

ATTESTED
Notary Public
20 AUG 2024

Yours faithfully,
(G. S. Makker)
Advocate,
Supreme Court of India
Central Agency Section

IN THE HON'BLE HIGH COURT OF DELHI

IN

WP(C) 9965/2016

IN THE MATTER OF:

DEVINDER …PETITIONER

VS.

HON'BLE LG AND ORS. …RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1	STATUS REPORT BY DEPUTY CONSERVATOR OF FORESTS, (P&M), ON BEHALF OF DEPARTMENT OF FORESTS AND WILDLIFE, GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 07.08.2024	**1-22**
2	THE COPY OF THE NOTIFICATION DATED 24.05.1994. **ANNEXURE – I**	**23-26**
3	THE COPY OF NOTIFICATION DATED 19.03.1996. **ANNEXURE – II**	**27-28**
4	THE COPY OF NGT JUDGMENT DATED 15.01.2021. **ANNEXURE – III**	**29-39**
5	THE COPY OF THE CONSTITUTION ORDER OF OVERSIGHT COMMITTEE DATED 10.02.2021. **ANNEXURE – IV**	**40-41**
6	THE COPY OF THE MINUTES OF MEETING OF 12 OF MEETINGS.	**42-189**

	ANNEXURE-V(*COLLY*).	
9	THE COPY OF THE HON'BLE NATIONAL GREEN TRIBUNAL ORDER DATED 11.03.2019. **ANNEXURE- VI.**	**190-193**
10	THE COPY OF THE AFFIDAVIT DATED 05.04.2019. **ANNEXURE- VII**.	**194-337**
11	THE COPY OF DETAILS OF ENCROACHMENT REMOVAL IN SOUTHERN RIDGE FALLING IN THE JURISDICTION OF SOUTH FOREST DIVISION **ANNEXURE-VIII**.	**338**

PLACE – NEW DELHI

DATE- 09/09/2024 RESPONDENT

IN THE HON'BLE HIGH COURT OF DELHI

IN

WP(C) 9965/2016

IN THE MATTER OF:

DEVINDER …PETITIONER

VS.

HON'BLE LG AND ORS. …RESPONDENTS

STATUS REPORT BY DEPUTY CONSERVATOR OF FORESTS, (P&M), ON BEHALF OF DEPARTMENT OF FORESTS AND WILDLIFE, GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 07.08.2024:

I, Jabestin A., S/o Sh. S. Arulraj, aged about 41 years, currently posted as Deputy Conservator of Forests, (P&M), Department of Forests and Wildlife, Government of NCT of Delhi, do hereby solemnly affirm and declare as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Status Report in my official capacity.

2. That the Hon'ble High Court of Delhi vide its order dated **07.08.2024** directed the following:

"3. Let status reports be filed by GNCTD before the next date of hearing bringing on record the progress

made so far with respect to the issues flagged therein by the Petitioners."

3. The Present Status Report has been divided in the following parts:

   a. **Part I**: Status of notification under section 20 of Indian Forest Act, 1927

   b. **Part II:** Status of removal of forest encroachment from the notified Ridge Reserve Forest.

   c. **Part III**: Status of notification under section 4 of Indian Forest Act in respect to Village Issapur and the Yamuna Flood Plains.

4. It is respectfully submitted that the matter related to Part I & II of this report is currently sub-judice before the Hon'ble Supreme Court of India in the matter of T.N. Godavarman Thirumulpad vs Union of India and Ors (IA No. 117204 of 2024, CEC Report No.5, WP (C) 202 of 1995) and a status report has been filed by the Department of Forests & Wildlife, GNCTD on 23.08.2024. The facts in the status report dated 23.08.2024 have been updated and are presented in the Part-I and II of this status report as below.

5. Delhi Ridge is the tail end of the ancient Aravalli hills, stretching from the State of Gujarat, through Rajasthan and Haryana and finally ending in Delhi. It is an extension of the 1,500 million years old Aravalli range; Delhi Ridge is a dry deciduous forestland in the heart of Delhi.

6. It is submitted that the Ridge Forest area plays the prominent role in protecting the capital city against the hot winds of the Rajasthan deserts and lowering the effects of pollution by providing green belt to the city which has given the nickname - 'Lungs of Delhi'.

7. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha. was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is annexed as **Annexure-I**.

8. It is submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F.1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is herewith annexed as **Annexure – II**.

9. It is submitted that the area of notified Ridge Reserve Forest falls notified under section 4 of Indian Forest Act 1927, in different ridges and the ridge wise areas are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.

South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

10. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests& Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. SOUTHERN RIDGE

Land Owning/Managing Agency	**Area**
Forest Department	6200 Ha.

b. NORTHERN RIDGE

Land Owning/Managing Agency	**Area**
DDA, MCD, Forest	87 Ha.

c. SOUTH CENTRAL RIDGE

Land Owning/Managing Agency	**Area**
DDA	626 Ha.

d. CENTRAL RIDGE

Land Owning/Managing Agency	**Area**
Forest Department, Army (Signal	864 Ha.

Regiment), DDA, CPWD(Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, Area allotted by L&DO	

e. **NANAKPURA RIDGE**

Land Owning/Managing Agency	Area
DDA	7 Ha.

Part I : Status of notification under section 20 of Indian Forest Act, 1927

9. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

> "16. ..... ***we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy***. *Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the*

encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an ***Oversight Committee (OC)*** *to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members.* ***Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts.*** *The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure- III**.

10. That on the basis of the above-mentioned judgment in the matter of OA. No. 58/2013 case titled as Sonya Ghosh Vs GNCTD, an Oversight Committee was constituted under the chairmanship of Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate

Change (**MoEF&CC**), Govt. of India. The constitution of the said Oversight Committee (OC) is as under:

1	Director General of Forests, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GOI (will act as chairman in absence of Director General of Forests, MoEF&CC)	Co-opted Member
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India, Dehradun	Member
6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member
8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South-East)	Member

Copy of the constitution order of Oversight Committee dated 10.02.2021is annexed at **Annexure-IV (Colly).**

11. Mandate of the Oversight Committee as per the committee constitution order dated 15.01.2021 is mentioned as below:
    (i) To oversee progress with regard to removal of encroachments from Ridge.
    (ii) It's protection by way of fencing/ boundary wall and preparation of management plan for its restitution.

12. It is submitted that the Oversight Committee has conducted a total of 13 meetings in accordance with the directions of the Hon'ble National Green Tribunal, in the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 06.09.2024. The copies of the minutes of the first 12 meetings are annexed herewith as **Annexure-V(*Colly*)**.

13. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

14. The updated status of notification under Section 20 of Indian Forest Act, 1927 as reviewed by Oversight Committee in its last meeting dated 06.09.2024.

15. It is submitted that the joint demarcation of the Ridge Reserve Forest on the ground by the Revenue Department along with the concerned land-owning agencies is necessary pre-requisite of notification under Section 20 of the Indian Forest Act, 1927 as directed by the Hon'ble NGT in order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD. That the specific orders of the Hon'ble NGT are as follows:

> "*Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished.*"

16. Brief status of such demarcation is as below:

a. In compliance of the directions of Hon'ble NGT order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD; Southern Ridge has been only demarcated on the ground by the Revenue Department.

b. As per the comments of the Revenue Department, due to urbanization of the 13 villages falling in Southern Ridge in 2019, the inputs of the DDA needs to be incorporated before proceeding for notification under Section 20 of IFA, 1927.

c. Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies.

d. The rest of the 03 ridges are yet to be jointly demarcated on the ground by the Revenue Department and the concerned land-owning agencies.

17. That in the judgment dated 15.01.2021 passed by Hon'ble National Green Tribunal in OA. No. 58/2013 titled *"Sonya Ghosh Vs GNCTD"*, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows:

> "*15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under the section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area*."

18. **<u>Southern Ridge</u>**

Land Owning/Managing Agency: Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in three-phase manner as follows:

Phase-I: All the khasras which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasras will be taken up in Phase II:

i. where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. where Tatima proceedings are not required/pending.
iii. which were left during Phase I due to certain reasons.

Phase-III: All the following khasras will be taken up for notification after the completion of all required action by FSO and Revenue Department in due course of time, where:

i. rights and concessions are yet to be settled by FSO and Appellate Authority.
ii. Tatima proceedings are yet to be completed by the Revenue Department.

Status of progress in various phases is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area** ii. Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 Ha. iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.** **Current status:** The comments of the DM (South West, South), Revenue Department are received and comments from DM (New Delhi) are sought again**, as the villages of Rangpuri, Rajokri, and Ghitorni fall within the Revenue District of New Delhi.** The comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge). The file for notification is under process.
Phase II	i. Area in **Phase-II** notification constitutes approximately **1594.52 Ha area i.e. about 25.71% of total Southern Ridge area.** ii. **Current status:** The file for notification is under process.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area**. ii. **Current status:** The file for notification will be moved after completion of Tatima proceedings and FSO and Appellate Authority cases.

Status of cases in the Court of Forest Settlement Officer (FSO) in Southern Ridge.

The Additional Magistrate of the South, South-West and Headquarter in Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) for deciding the rights and claims before notification under Section 20 of IFA, 1927.

The information regarding the matters of total cases and disposed matters are below:

Division	Total no. of cases	No. of cases disposed of	No. of cases pending
South Forest Division	95	48	47
West Forest Division	15	5	10

Status of appeals made before the First Appellate Authority in Southern Ridge

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of IFA, 1927.

Division	Total no. of appeals against FSO orders made before First Appellate Authority till date
South Forest Division	36 (Affecting approx. 113.36 Ha of Forest land)
West Forest Division	7 (Affecting approx. 5.88 Ha of Forest Land)

Status of Tatima (Partition) Proceedings in Southern Ridge

Tatima: Tatima (Partition) Proceedings are done under the provisions of Delhi Land Revenue Act, 1954 read with chapter 9 of the Punjab Land Revenue Act, 1887 from section 110 to 126 dealing with partition of land having different landowners.

Tatima (Partition) proceedings (Proceedings for Division of Khasra between occupants) are needed for Khasras which are under Forest area in part.

Complete process of Tatima proceedings for successful notification of land as Reserve Forest under section 20 of IFA, 1927 consist of dividing the land after consensus of all landowners by SDM concerned, demarcation of land on ground and digitization of khasra based on ground demarcation.

Sl. No.	Village	No. of Khasras for which Tatima is to be Done	Tatima process completed	Tatima process initiated
1	Asola	15	4	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	1	2

9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24
	Total	**239**	**18**	**153**

19.<u>Northern Ridge</u>

Land Owning/Managing Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled *Sonya Ghosh vs. GNCTD* the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I- All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II - Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** ii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

20.<u>Central Ridge</u>

Land Owning/Managing Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO

Status of progress in various phases is as below:

864 Ha.	(i) Available orders of Forest Settlement Officer (**FSO**) with respect to institutions which have been allotted land in Central Ridge have been scrutinized by the DCF (West). (ii) Available orders of Hon'ble Supreme Court of India with respect to those institutions were also scrutinized. (iii) DGPS survey and Ground verification of institutions has been done by DCF (West) jointly with L&DO. (iv) DGPS survey and Ground verification of boundary of Central Ridge has been done by DCF (West). (v) Multiple meetings under the chairmanship of worthy Chief Secretary with different stakeholders like DDA, L&DO, CPWD, Revenue Department have been held regarding finalization of section 20 notification of Central Ridge. (vi) Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies. (vii) Draft notification of section 20 of Central Ridge is being prepared by the DCF (West) and will be submitted for approval of the competent authority.

21.<u>South Central Ridge</u>

Land Owning/Managing Agency: DDA

Status of progress in various phases is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on **14.12.2023**. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

22.<u>Nanakpura Ridge</u>

Land Owning/Managing Agency: DDA

8.36 Ha.	i. The proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file for notification is under process. iii. **Current status:** The comments of the Revenue Department & DDA have been received. The file for notification is under process.

26.It is submitted that all the relevant notifications being issued under section 20 of Indian Forest Act, 1927 in the

ridge areas will be placed before Hon'ble Supreme Court for information through Ridge Management Board and CEC.

Part II : Status of removal of forest encroachment from the notified Ridge Reserve Forest

27. It is respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 11.03.2019in the matter of O.A No. 58/2013 titled *Sonya Ghosh Vs. Govt. of NCT of Delhi & Ors.* had directed the Revenue Department to prepare complete maps of all villages and also give the concerned details, on an affidavit of Principal Secretary, Revenue Department. The copy of the Hon'ble National Green Tribunal order dated 11.03.2019 is herewith annexed as **Annexure- VI.**

28. It is submitted that the Divisional Commissioner cum Principal Secretary of Revenue Department has filed an Affidavit with the demarcation report/maps along with other concerned details/ information as directed by the Hon'ble Court. The copy of the said affidavit dated 05.04.2019 is annexed as **Annexure- VII**.

29. It is submitted that under the directions and monitoring of Oversight Committee (OC) constituted as per the directions of Hon'ble NGT vide judgment dated 15.01.2021 in the matter of OA. No. 58/2013 case titled as *Sonya Ghosh Vs GNCTD*, Department of Forests and

Wildlife, GNCTD is removing the encroachment from the notified forest areas under the overall mechanism of District Task Force (**DTF**) headed by the concerned District Magistrate with necessary assistance of Police and Revenue Department.

30. That it is submitted that the department is making sincere efforts to prevent and evict the encroachments and protect the Ridge Forest area.

31. The details of efforts of the Department of Forests & Wildlife in removal of encroachments and protection of Ridge are as below:-

    a. The department is conducting regular encroachment removal drives on the encroachments identified by Revenue Department subject to the availability of Police Force.
    b. Regular scheduling and execution of encroachment drives through District Task Force chaired by District Magistrate.
    c. Round the clock patrolling of forest land in every Beat by Forest Guard along with Security Guards headed by Range In-charge.
    d. Any fresh encroachment identified is immediately removed with the help of police, provided that there is no stay order of the Hon'ble Courts on that land.

The copy of details of encroachment removal in Southern Ridge falling in the jurisdiction of South Forest Division is annexed as **Annexure-VIII**.

Part III: Status of Notification under Section 4 of Indian Forest Act, 1927 in respect to Village Issapur and the Yamuna Flood Plains

32. It is submitted regarding notification of 161.2 acres of land available at village Issapur as reserve forests under section 4 of the Indian Forest Act, 1927, the draft notification has been prepared and submitted by DCF West after joint demarcation with Revenue officials. The file was submitted to Revenue Department and Law Department for concurrence of the draft notification before submitting the same for approval of Hon'ble LG. The files are under process.

33. Regarding notification of Yamuna Flood plains, it is submitted that the process have been undertaken in two phases as below:

Phase 1 - Areas in possession of the Forest Department and whose land records are available (Area 524.12 Ha).

Ph**ase 2** - Areas in possession of the Forest Department and whose land records are not available but handed over for the purpose of plantation at Yamuna Flood Plain (Area 101.9 Ha).

34. It is submitted that draft notifications for both Phase I and Phase II of the Yamuna Flood Plains under section 4 of the IFA, 1927 have been submitted to Delhi Development Authority (DDA), Revenue Department

and Law Department for comments and concurrence. Both the proposals have been vetted by the Department of Law, Justice & Legislative Affairs, GNCTD. However, the files have been returned from the DDA as they have created separate files after extracting documents for further processing and necessary comments are still awaited. As per the comments received from Revenue Department, joint demarcation to be carried out with revenue officials.

35. It is humbly submitted that the respondent has the highest respect and regard for the orders of the Hon'ble Court. The Department is pursuing the directions of the Hon'ble Courts with bonafide intention and taking all the necessary steps in order to protect and preserve the Ridge – the lungs of Delhi.

Ajabesty
09/09/2024.
(Jabestin A., IFS)

Dy. Conservator of Forests (P&M)

Date: 09.09.2024

Place: New Delhi

INSPECTOR OF FISHERIES ID 23361876

DELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, Behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.
(Approximate area 87 ha.)		
II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg
	East by	Mandir Marg, Institutional area and Willingdon Crecent.
	West by	Inderpuri Road and Naraina Industrial area.
(Approximate area 864 ha.)		
III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazarika Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli.
(Approximately area 626 ha.)		
IV. Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandenhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.
	South by	State of Haryana.

40

18/C

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

सं.—संख्या फा.प्र.- 10(42)/1/पी.ए./उ.व.स./93/2018-23(11).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप-राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/1/पी.ए./उ.व.स./93(1) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर ऐसी भूमि के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निपटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-1|PA|DCF|93|2018-23 (ii).— In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-1PA|DCF|93|(1) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi.

G. C. JOSHI, Dy. Sec.

41

DEVELOPMENT DEPARTMENT
NOTIFICATIONS

Delhi, the 24TH May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)- In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A" below as Reserve Forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

i	**Northern Ridge in National Capital Territory of Delhi, surrounded on**	North by	Jubilee Hall, Government Petrol Pump, Masjid, Mall road
		South by	Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi
		East by	Mall Road, Rajpur Road, Behind MCD Office
		West by	Ice Factory, Malka Ganj, Dhobighat, and University Road

(Approximate area 87 ha.)

ii	**Central Ridge in National Capital Territory of Delhi**	North by	Link Road along Institutional area
		South by	Dhaula Kuan, Military Farm, Sardar Patel Marg
		East by	Mandir Marg, Institutional area and Willingdon Crecent
		West by	Inderpuri Road and Naraina Industrial area

(Approximately area 864 ha.)

iii	**South Central Ridge in NCT of Delhi**	North by	Qutab Institutional area
		South by	Vasant Kunj, Kishan Ganj
		East by	Aurobindo Marg, Nazarika Bagh
		West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli

(Approximately area 626 ha.)

iv	**Southern Ridge**	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghitorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins
		South by	State of Haryana.
		West by	State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur, Kohli & Rangpuri

(Approximately area 6200 ha.)

No F. 10 (42)-1/PA/DCF/93/2018-23 (ii) - In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927); the Lt Governor of National Capital Territory of Delhi is pleased to appoint A.D.M (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits as notified vide Notification No. 10(42)-1PA/DCF/93/(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter-II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory of Delhi.

G.C. Joshi, Dy. Secretary

Annexure 2

56

DELHI GAZETTE : EXTRAORDINARY [PART

DEVELOPMENT DEPARTMENT

NOTIFICATION

[illegible] the 19th March, 1991

SCHEDULE 'A'

(Specific Restrictions Conditions)

DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March 1996

No. F. 1(10)/PA/DOF/96(1)- In pursuance of the provisions of Section- 4 of Indian Forest Act,1927), read with state Ministry's notification No. 104-J dated 24:08:50 as mentioned by their Notification No. 146-J' dated 06:12:50 ____ Lt. Governor of the National Capital Terriory of Delhi hereby declares that it has been decided to condihito the lands mentioned in Schedule 'A' below as reserved Forest:-

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government property rights in-

Nanakpura area
(Opposite Nanakpura Gurdwara)
Surrounded on

North by	Ring road
East By	Road bifurcating from Ring Road separting North South and leading to Sanraj Teropto and Atya down to Pump House.
South by	School and Kulari Shop
West by	'B' Block of Central Government Nanakpura and further Road , lending to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No.. F,1(40)/PA/DCF/96(II)- In pursuance of the provisions of clase.(C) of sub Section (1) of 1 of of the Indian Forest Act, 1927 , (XVI OF 1927) trend with State Ministry's notification No. 104-J dated 24:8:50 as mentioned by their notification No. 146-J dated 6:12:50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate, (Revenue), Delhi to be the Forest Settlement Officer to inquire into determine the existence nature and extent to any right alleged to exists in favor of any person In or over any land comprised within such limits as notified vide notification No. F,11 (10)/PA/DCF/96(1) dated 19th March, 1996 or in or over ay forest produce and to with the same us provided in Chapter-11, of the said Act,

By order and in the name of
the Lt. Governor of the National Capital Territory
of Delhi.
D. S. NEGI, Development Commitioner

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village*** *Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)* *Encroachment of 1-18 removed (Pg. 1661)*	-	***214-02***
5.16	***Rangpuri Village*** *Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)* *Encroachment of 9-18 removed (Pg. 1661)*	-	***246-01***
5.17	***Mahipalpur Village*** *Ridge Area 92-03 AnnexureR26 (Pg.1656)*	-	***17-04***
5.18	***Ghitorni Village*** *Ridge Area 732-14*	-	***NIL***
5.19	***Rajpur Khurd Village*** *Ridge Area 60-09*	-	***NIL"***

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

Annexure 4

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii) The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

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GOVERNMENT OF NCT OF DELHI
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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/10593-10608 **Date:**/5/02/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

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   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/10593-10608 Date: 15/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
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7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
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11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

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(Ishwar Singh)
PCCF & HOD, GNCTD

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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

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5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
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Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

   - PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
   - Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
   - Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
   - As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
   - PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

   - A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
   - DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. **Status of notification under section 20 of IFA 1927:**

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. **Preparation of Management Plan/ Working Plan:**

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13015-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
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14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
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F.1(2497)/Legal/HQ/20-21/5585-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area sent for phase I Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021.
2	Rajpur khurd	5.61	5.61	Received	Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21
3	Chattarpur	50.24	14.18	Received	
4	Devli Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Sadulabad	14.89	6.55	Comments Awaited	Awaited
6	Sathali	143.15	71.68	Comments sought from DDA in few khasras	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nehrauli	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Deoli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	63.30	2.52	Received	
18	Rangpuri	130.18	89.36	Received	
19	Pul Pehladpur	56.96	Nil	N/A	N/A
	Total Area	**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

Sl. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1	Tughlakabad	544.84	202.42	Under preparation
2	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase
3	Chattarpur	50.24	34.09	Under preparation
4	Dera Mandi	1090.36	190.87	
5	Jaunapur	327.53	110.75	
6	Ayanagar	343.18	80.71	
7	Satbari	143.15	58.52	
8	Saidulajaib	34.89	23.23	
9	Maidangarhi	423.04	122.12	
10	Nebsarai	49.36	20.10	
11	Asola	775.48	113.91	Under Process
12	Bhatti	1119.67	111.22	
13	Rangpuri	150.08	24.55	
14	Sahoorpur	276.66	26.90	
15	Devli	480.07	85.61	
16	Rajokari	277.67	39.46	Under Process
17	Ghitorni	61.30	0.86	
18	Mahipalpur	7.71	Nil	
19	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Mandangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Sadiqabad	1		
11	Sahoorpur	1		1
12	Satbari	2		

Sl. No.	Village	No. of Khasra for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Ghitorni	1	1	
16	Rajokri	5		
17	Rangpuri	10		
Total		167	4	48

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	4.06
7.	Bhatti	Nil
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jamapur	0.23
12.	Deramandi	2.67
13.	Tughlakabad	1.74
14.	Pulpehladpur	0.11

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	4.51
16.	Rajokari	3.10
17.	Ghitorni	Nil
Total		16.74 Ha

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		35,573

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021.)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43

Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,Tajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
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F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Tathima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.

[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/Leg/2140 **Date: 11.10.2022**

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Asya Nagar	0	0.8	South
2	Chhattarpur	0	0.083	South
3	Nebsarai	2.463	1.807	South

4	Saboorpur	0	0	South
5	Devli	0	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	0	0.32	South
9	Saidulajab	0	0	South
10	Satbari	0	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehlacpur	0.2	0	South
15	Rangpuri	0	0.6	West
16	Rajokri	0	0.1	West
17	Mahipalpur	0	0	West
Total		17.433	6.28	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	Total no. of cases in FSO court	No. of Cases disposed	No. of cases pending in FSO court
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**335**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting (till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately 6.7 Km of wall has been constructed &3.4 km boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi Jhopari basti:**
  - **DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge**
  - A review meeting was held on 14.06.2022 under the Chairmanship of Secretery to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
  - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

    "...(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing."

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

I there is any court ...."

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act. 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(I). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chatarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.65	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

|Action: DCF(S&W) |

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instelment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

|Action: PCCF, Director (FRI)|

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, D Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Shahjahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:
1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**No. of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		Area (in Ha)	2 Notification(in Ha)	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

13.	Sahoorpur	276.66	26.90	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/Secy(Legal)/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	0.041	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.67	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong concern on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

9

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, Oversight Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	**Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23**
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

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[Action by: Division Commissioner]

- The list of cases pending before SDM and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee.

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Ssidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghilorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

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[Action by: DM (South, South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

Ridge and Northern Ridge. The committee expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

[Action by: All ridge [illegible] agencies]

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. *Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.*

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

- The committee was also apprised about FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhurelal Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023.

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1995

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

07/11/23

Mandeep Mittal, IFS
DCF (South)

reported as a violation of FC Act. The report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	---Ha.	DGPS survey is being conducted & the draft notification is being prepared	-----Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/ **Dated: 8.02.2024**

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest Survey of India, Dehradun	9897297712. Shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DOFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Visuvakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Sunceesh Bury	ATCCF	9868948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCF (N)	dcfnorth@gmail.com	
12.	Mandeep Mittal	DCF (S)	dcfsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 7%.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir / Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

*38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed)**.

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/1/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

"Section 3A. Penalty for contravention of the provisions of the Act *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***

Section 3B. Offences by authorities and Government departments.— *(1) Where any offence under this Act has been committed—*

(a) by any department of Government, ***the head of the department****; or*

(b) by ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*

Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or ***that exercised all due diligence to prevent the commission of such offence.***

(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi 110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

ORDER

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.
2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

1

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.
4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.
5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.
6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.
7. Four weeks' time is granted for filing reply.
8. Rejoinder affidavit, if any, be filed within two weeks thereafter.
9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 139 - 56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A.**

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below:

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05 .04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/ dcfpm 13 **Dated the** 24th **May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.

6. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.

7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.

8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).

d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**

b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.

c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	No. of cases disposed of (since the last meeting)	No. of Cases where proceedings are still under stay
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

Ajabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN I.P.ESTATE, NEW DELHI-110002

Time:03:00 PM

Date: 01. 05.2024

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

Sl. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	5.34	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South.**
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	- All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority - Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	**Area proposed for notification**	**Status of Notification**
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority**) was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority. Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023.** •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notificatioa
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996.** • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 | 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestin
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 2575-92 **Dated:** 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 3909-26
DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated the 28rd August, 2024

Minutes of the XII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 29.07.2024 at 10:00 hrs in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (*Sonya Ghosh Vs. Govt. of NCT of Delhi*) was convened on 29.07.2024 at 10:00 hrs under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as Annexure- A.

At the outset, the DGF&SS, MoEFCC welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests and Wildlife (DFWL), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following decisions/recommendations were arrived at by the committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. **The committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD before the Oversight Committee on 13.03.2024.**
b. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute encroachment removal plans in respect of the Ridge

Reserve Forests immediately.

c. The Committee was informed as per Annexure-C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee was also appraised by the DM (South) that the villages falling in the final Notification of the Southern Ridge Forests were urbanized, and the urbanized villages transferred to the purview of the DDA for further necessary action.

d. However, it was emphasized that the responsibility for protecting the ridge lies with the respective land-owning agencies under whose jurisdiction the ridge falls. The Delhi Forest Department should ensure that no violation of any provision under the Indian Forest Act (IFA) 1927 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 takes place in the forests irrespective of ownership.

e. It was recommended that a high-level meeting as decided earlier be convened with the VC, DDA along with officials of Land Management, DG, CPWD regarding formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas.

[Action: DFWL/ Revenue Department, GNCTD/ All landowning agencies]

Agenda 2: Status of construction of boundary wall to protect the ridge forests in Delhi.

The Committee was apprised of the budgetary constraints/ limitations faced by DoFW, GNCTD in gaining progress with the construction of a boundary wall to protect the ridge forests.

Accordingly, the Committee recommended that the Department of Forests & Wildlife(DFWL), GNCTD must take up the matter related to the shortage of funds at the level of the Chief Secretary, GNCTD for necessary financial assistance for the construction of a boundary wall for the protection of the ridge forests in Delhi.

[Action: DFWL, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed

b. However, the Committee advised that the FRI, Dehra Dun, and the DoFW, GNCTD should complete the preparation of working plans (including their approval by Central Government) for the Forest Divisions in NCT Delhi immediately, if possible, in six months.

[Action: FRI &DoFW, GNCTD]

After detailed discussions, the following recommendations were made in the meeting;

i. The Delhi Forest Department should take the lead for sensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.

ii. Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act.

iii. Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry (MoEF&CC) for taking further necessary actions.

iv. The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.

v. The Member Secretary of the Oversight Committee to ensure that the minutes of the meeting are submitted

within three working days after the meeting and members of the Committee are intimated about the meetings in time so that a full-fledged meeting of the committee can be held to carry out the task assigned by the Hon'ble Tribunal to the Committee.

The meeting ended with a vote of thanks to the Chair and all the participants.

Asabpoty
28/08/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 | 3909 - 26
Dated: 28.8.24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCTof Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division,

Forest Research Institute, Dehradun-248006.

9. The Deputy Commissioner (South), South Delhi, M.B.Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4thFloor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:10:00 AM **Date: 29.07.2024**

12th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 29.07.2024 AT 10:00AM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Vijendra Kumar	ADM DDA	9718401305
4.	Suneesh Buxy	APCCF, DoFW, GNCTD	9868948253
5.	Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
7.	Anamika	DCF (Central) DoFW, GNCTD	8130979292
8.	Mandeep Mittal	DCF (West), DoFW, GNCTD	9891403625
9.	Balram Meena	Revenue, GNCTD ADM (SW)	9560304176
10.	M. Chaitanya Prasad	DM (SOUTH)	7005636466
11.			

11.	Rameshwar Dayal	Dir Horticulture DDA	9599923772
12.	S.K. Meena	Dy. Director (Horticulture)	9560449990
13.	Ajay Kadian	Director LM, DDA	9999280848
14.	S.K. Singh	FSI, Dy. Director	9897297712
15.	Reena Toppo	SDM (Vasant Vihar) DC (New Delhi)	9810838088
16.	J.B. Kapil	SDM (Kalkaji)	9811099544
17.	Mohan Lal	SO (NGT), Revenue Department	9968074903
18.	Achin Garg	A DCP/South District, Delhi Police	9818099067

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 01.05.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.118**	**0**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South): Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.Khasras in **Phase-III** constitute approximately **982.34 ha &**

	15.8% area of Southern Ridge.

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.**

	• The file is being submitted to the Principal Secretary (E&F) to seek personal attention and send a DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details . • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Annexure-D

Status of Working Plan preparation.

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

Item No. 04-07 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 58/2013
(M.A. No. 898/2013, 922/2017 & 329/2018)
With
Original Application No. 116/2015
(M.A. No. 327/2015 & 589/2015)
With
Original Application No. 144/2015
With
M.A. No. 258/2015
In
Original Application No. 10/2014

Sonya Ghosh Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

With

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

With

Sh. Jaipal Singh Applicant(s)

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

With

Pavit Singh Applicant(s)

Versus

The State of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 11.03.2019

CORAM:
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s) Mr. Rahul Choudhary, Mr. Sany Antony and Ms. Meera Gopal, Advocates
Ms. Vandana Sehgal and Mr. Anand Daga, Advocates

For Respondent(s) Mr. Sanjay Dewan, Advocate for Forest Department with Mr. Rajiv Kumar Verma, Principal Secretary and Mr. Ajay Jain, SC, GNCTD
Mr. Ajay Jain & Mr. Pranay Jain, Advocates for GNCT
Ms. Parul Panthi, Advocate for DDA
Mr. B.S. Arora and Mr. Nitin Chahar, Advocates for NBCC Ltd.
Mr. Sameer S Sinha, Advocate for R-3, CPWD
Mr. Ranjesh K. Sinha, Advocate

ORDER

The Principal Secretary, Department of Revenue, State of Delhi is present, in compliance of the order dated 31st January, 2019.

Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished. It was for that reason, sufficient time of one month was given to do the needful. It was also made clear that no further time shall be granted on any ground, as the matter is pending since, 2013. Further, it was ordered that the exercise should be completed before the next date and failure to do so would entail cost on the department.

We have been shown map of a village which is said to have been prepared by the revenue department. The said map has neither been signed by the official of the revenue department nor the same is authentic as there is no seal of the Department. Further, the said map have marked areas

in three different colours. Strangely, the part of the land which is alleged to have been encroached is shown-on exact boundaries of the related Khasras. The Forest Department submits that pillars could not be erected because of the encroachment. If the encroachments, as per the revenue department, have been made in accordance to the boundaries of the Khasras then there is no reason as to why the pillars could not be erected by the Forest Department.

As a matter of fact, the marking of encroachment on the said map does not appear to be correct. The Department has not prepared the map in a proper manner by first showing the entire forest area in a particular colour, thereafter the encroachments within that area by different colour, any other indications by a separate colour and so on. It is rather strange that revenue department has to be suggested/advised by us as to how a map of a particular area is to be prepared wherein different situations are to be indicated.

Therefore, we direct the Principal Secretary, Revenue Department to have a proper map prepared, under his supervision, by calling all the concerned officials who are to prepare a map giving in complete picture with regard to forest land and the encroachment in it.

It has also been noted, from the document placed on record, that they are certain allotments made within the

area in question. The revenue department shall give a complete detail with regard to the Khasara number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not.

For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. The map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing.

List this matter on 5th April, 2019.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

March11, 2019
mn

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH ...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS. ...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

INDEX

SERIAL NO.	PARTICULAR OF DOCUMENTS	PAGES
1.	AFFIDAVIT OF DIVISIONAL COMMISSIONER CUM PRINCIPAL SECRETARY, REVENUE DEPARTMENT, GNCTD	1496 - 1500
2.	ANNEXURE 1 - DETAILED JOINT STATUS REPORT ON DEMARCATION	1501 - 1506
3.	ANNEXURE 2- COPY OF 13 MAPS ALONG WITH CONSOLIDATED MAP	1507 - 1530
4.	ANNEXURE 3- LIST OF ALLOTMENTS	1531 - 1546
5.	ANNEXURE 4- COPY OF ORDER DATED 29.03.2019	1547
6.	ANNEXURE R-5- LIST OF COURT CASES	1548 - 1573
7.	ANNEXURE R-6- LIST OF MIN KHASRA	1574 - 1578

1491

.	NUMBERS WHERE TATTIMA PROCEEDINGS INITIATED IN THE COURT OF RA/SDM	
8.	ANNEXURE R-7- LIST OF KHASRA NUMBERS OF PRIVATE AREA NOTIFIED AS FOREST LAND	1579 - 1582
9.	ANNEXURE R-8- LIST OF KHASRA NUMBERS NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD	1584 - 1585
10.	ANNEXURE R-9 - VILLAGE WISE DETAIL	1586 - 1587
11.	ANNEXURE R-10-R-26- VILLAGE WISE LIST OF ENCROACHMENTS	1588 - 1656
12.	ANNEXURE R-27- LIST OF VILLAGES FROM WHERE ENCROACHMENT IS REMOVED	1657 - 1661
13.	PROOF OF SERVICE	1662

RESPONDENT

THROUGH

DATE:
PLACE: NEW DELHI

SANJAY DEWAN
ADVOCATE
CHAMBER NO. 167, LAWYERS BLOCK-II
DELHI HIGH COURT
Mob:9811036782
sdadvocate@rediffmail.com



[redacted]

[redacted]

[redacted]

/196

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :--

Sonya Ghosh ...Applicant

Versus

Government of NCT of Delhi and Others ...Respondent

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that *"revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

1997

map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**

3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoorpur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tafima* is not available is shown in green colour with blue

dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

1999

I. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

II. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

III. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, If any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

DEPONENT

151

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

Status of Demarcation and handing over of Forest Land as on 29-03-2019:-

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	**71310-18**	--
2	Total area demarcated with TSM	**70941-02**	Area notified excess than available in the Revenue Record :- **369-16** Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	**65453-04**	**5487-18** Bigha – Biswa area not handed over as explained below:- i. **189-10** Bigha-Biswa area under stay in Court Cases. ii. **1995-13** Bigha-Biswa area under *Tatima* proceedings in the Court of RA/SDM.

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. **245-04** Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- **3057-11** Bigha-Biswa.
4	The area under stay in court cases	**1369-11**	The list of Court cases is enclosed as annexure **R5**.
	a. Stay after area handed over to the Forest Department	**1180-01**	--
	b. Stay prior to handing over	**189-10**	--
5	Area under Min khasra nos. where *Tattima* proceedings initiated in the RA/SDM Court. (Hence not handed over).	**1995-13**	The list of Min Khasra nos. is enclosed as annexure **R6.**
6	**The cases to be settled by Forest Settlement Officer/ ADM:**	**3672-04**	--
	a. The private area notified as Forest land.	**245-04**	The list of Khasra nos. is annexed as annexure **R7.**
	b. The area notified in excess than area available in the Revenue Record	**369-16**	The list of Khasra nos. is enclosed as annexure **R8.**
	c. Area	**3057-04**	The complete list of

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as **ANNEXURE-3.**
7	Boundary wall constructed	i. Boundary wall length: - **11196** Meters. ii. Fencing: - **1500** Meters.	The village wise detail is enclosed as annexure **R9**.
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure **R9**.
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure **R9**.
10	Total area under encroachment	**4684-17**	i. Village wise list of encroachments are enclosed as annexure **R10 to R26** ii. **2368-07 Bigha-Biswa** Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure **R27** iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

			iv. immediate action and arrangement of necessary Police Force. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoorpur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Ful pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour stripe and lands alloted to the Govt. Departments have been shown in the pattern of stars on the green colour.

3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An Inquiry has been ordered with the following terms of reference :.

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

4. It is further submitted that In cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

   i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

DM (South)

DCF (South)

1531

ANNEXURE-R3

LIST OF LAND ALLOTTED TO THE GOVT. DEPARTMENTS (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM)

SL.NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	6-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	96	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-12	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
VILLAGE RAIPUR KHURD					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	6-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allocted by Gram Pradhan
17	193	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	193	6-18	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	218	2-16	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-08	RASTA	SIZRA ROAD	During Chakbandi
23	271	5-13	RASTA	SIZRA ROAD	During Chakbandi

1532

24	195	2-18	RASTA	SIZRA ROAD	During Chakbandi
			VILLAGE ASOLA		
25	1354	29-3	20 PP PLOTS	27.07.1983	*Allotted by Gram Pradhan
			VILLAGE BHATI		
26	Nil	Nil	Nil	Nil	Nil
			VILLAGE NEB SARAI		
27	Nil	Nil	Nil	Nil	Nil
			VILLAGE MADAN GARHI		
28	569 MIN	8b-0	20 PP ALLOTMENT CASE PENDING	1985-86	*Allowed by Gram Pradhan
29	687/570	33-5	IGNOU	20.07.1993	GNCT of Delhi
30	682	128-8	IGNOU	20.07.1993	GNCT of Delhi
			VILLAGE SAIDULAJAB		
31	264	9-12	Primary School & Recreation Centre	Prior to 1989	*Allowed by Gram Pradhan
32	221 Min	90-0	DTTDC Plus Sense Park.	29.03.1985	GNCT of Delhi
			VILLAGE JONAPUR		
33	66/2	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
34	66/3	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
35	66/4	2-19	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
36	66/5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
37	66/6	4-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
38	66/7	3-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
39	66/8	4-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
40	66/9	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
41	66/12	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
42	66/13	3-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
43	66/14	5-3	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
44	66/15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

1533

45	66/17	5-18	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
46	66/18	3-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
47	66/19	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
48	66/22	4-15	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
49	66/23/1	1-13	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
50	66/23/2	3-14	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
51	66/24	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
52	66/25	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
53	66/26	0-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
54	80//2	5-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
55	80//3	2-15	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
56	80//4	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
57	80//5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
58	80//6	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
59	80//7	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
60	80//8	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
61	80//9/1	2-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
62	80//9/2	2-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
63	80//13	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

2

1534

84	80//14	4-16	Morfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
85	80//15	4-16	Morfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
86	80//16	4-16	Morfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
87	80//17	4-16	Morfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
88	80//18	4-16	Morfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
VILLAGE DERA MANDI					
89	266	23-16	GOVERNMENT SCHOOL	Prior to 1989	*ALLOTTED BY PRADHAN
70	215	2-16	SAMSHAN BHUMI	Prior to 1989	*ALLOTTED BY PRADHAN
71	5	77-19	DELHI JAL BOARD	08.02.2000	GNCT of Delhi
72	68/24	1-12	MCD School	Prior to 1989	GNCT of Delhi
73	163/20/1	2-7	Govt. School	Prior to 1989	GNCT of Delhi
VILLAGE RAJOKARI					
74	1850	4-16	Education department	24-01-91	GNCT of Delhi
75	1851	4-16	Education department	24-01-91	GNCT of Delhi
76	1852	4-16	Education department	24-01-91	GNCT of Delhi
77	1853	5-8	Education department	24-01-91	GNCT of Delhi
78	1856	3-2	Education department	24-01-91	GNCT of Delhi
79	1857	4-17	Education department	24-01-91	GNCT of Delhi
80	1858	5-9	Education department	24-01-91	GNCT of Delhi
81	1859	4-0	Education department	24-01-91	GNCT of Delhi
82	1861	4-7	Education department	24-01-91	GNCT of Delhi
83	1862	0-16	Education department	24-01-91	GNCT of Delhi
84	1863	4-16	Education department	24-01-91	GNCT of Delhi
85	1864	4-16	Education department	24-01-91	GNCT of Delhi
86	1872	4-16	Education department	24-01-91	GNCT of Delhi
87	1874	4-16	Education department	24-01-91	GNCT of Delhi
88	1875	1-7	Education department	24-01-91	GNCT of Delhi
89	1876	1-17	Education department	24-01-91	GNCT of Delhi
90	1877	2-10	Education department	24-01-91	GNCT of Delhi
91	1879	4-3	Education department	24-01-91	GNCT of Delhi
92	1881	4-8	Education department	24-01-91	GNCT of Delhi
93	2052	6-0	Education department	24-01-91	GNCT of Delhi
94	2053	5-3	Education department	24-01-91	GNCT of Delhi
95	2054	3-9	Education department	24-01-91	GNCT of Delhi
96	2055	1-7	Education department	24-01-91	GNCT of Delhi
97	2056				

15356

		depiction			
		VILLAGE RANGPURI			
98	1331	3-8	DDA	30-03-01	GNCT of Delhi
99	1335	1-1	DDA	30-03-81	GNCT of Delhi
100	1336	7-6	DDA	30-03-81	GNCT of Delhi
101	1337	5-13	DDA	30-03-81	GNCT of Delhi
102	1338	6-4	DDA	30-03-81	GNCT of Delhi
103	1339	4-16	DDA	30-03-81	GNCT of Delhi
104	1340	3-5	DDA	30-03-81	GNCT of Delhi
105	1341	5-7	DDA	30-03-81	GNCT of Delhi
106	1342	5-19	DDA	30-03-81	GNCT of Delhi
107	1343	6-8	DDA	30-03-81	GNCT of Delhi
108	1344	3-12	DDA	30-03-81	GNCT of Delhi
109	1345	2-12	DDA	30-03-81	GNCT of Delhi
110	1346	6-8	DDA	30-03-81	GNCT of Delhi
111	1347	4-16	DDA	30-03-81	GNCT of Delhi
112	1348	4-16	DDA	30-03-81	GNCT of Delhi
113	1349	4-16	DDA	30-03-81	GNCT of Delhi
114	1350	4-16	DDA	30-03-81	GNCT of Delhi
115	1351	4-16	DDA	30-03-81	GNCT of Delhi
116	1352	4-16	DDA	30-03-81	GNCT of Delhi
117	1353	4-16	DDA	30-03-81	GNCT of Delhi
118	1354	4-16	DDA	30-03-81	GNCT of Delhi
119	1355	4-16	DDA	30-03-81	GNCT of Delhi
120	1356	4-16	DDA	30-03-81	GNCT of Delhi
121	1357	4-16	DDA	30-03-81	GNCT of Delhi
122	1358	4-16	DDA	30-03-81	GNCT of Delhi
123	1359	4-16	DDA	30-03-81	GNCT of Delhi
124	1360	4-16	DDA	30-03-81	GNCT of Delhi
125	1361	4-16	DDA	30-03-81	GNCT of Delhi
126	1362	4-16	DDA	30-03-81	GNCT of Delhi
127	1363	4-16	DDA	30-03-81	GNCT of Delhi
128	1364	4-16	DDA	30-03-81	GNCT of Delhi
129	1365	4-12	DDA	30-03-81	GNCT of Delhi
130	1366	2-8	DDA	30-03-81	GNCT of Delhi
131	1367	2-9	DDA	30-03-81	GNCT of Delhi
132	1382	6-0	DDA	30-03-81	GNCT of Delhi
133	1383	4-16	DDA	30-03-81	GNCT of Delhi
134	1384	3-4	DDA	30-03-81	GNCT of Delhi
135	1385	4-16	DDA	30-03-81	GNCT of

1536

					Delhi
136	1513	4-16	DDA	30-03-81	GNCT of Delhi
137	1517	2-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi

VILLAGE Mahipalpur

141	834	2-0	DDA	5.10.89	GNCT of Delhi
142	838/1	3-10	DDA	5.10.89	GNCT of Delhi
143	838/2	1-12	DDA	5.10.89	GNCT of Delhi
144	838/3	3-2	DDA	5.10.89	GNCT of Delhi
145	839/2	2-4	DDA	5.10.89	GNCT of Delhi
146	840	2-16	DDA	5.10.89	GNCT of Delhi
147	841/1	2-16	DDA	5.10.89	GNCT of Delhi
148	841/2	2-7	DDA	5.10.89	GNCT of Delhi
149	841/3	1-2	DDA	5.10.89	GNCT of Delhi
150	842/2	1-2	DDA	5.10.89	GNCT of Delhi
151	843/5	5-17	DDA	5.10.89	GNCT of Delhi
152	876/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/3	1-3	DDA	5.10.89	GNCT of Delhi
154	880/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/3	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	Total (Pre Notification 1994)	1064-10			

ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994

VILLAGE CHATTARPUR

158	202/1	2-06	NCD	09.07.2001	GNCT of Delhi

1537

159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-7	MCD	09.07.2001	GNCT of Delhi
161	145/1	0-99	MCD	09.07.2001	GNCT of Delhi
162	200	0-92	MCD	09.07.2001	GNCT of Delhi
163	298/2	0-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTTDC	15.02.2010	GNCT of Delhi
165	30	4-16	DTTDC	15.02.2010	GNCT of Delhi
166	133	2-0	TRANSPORT DEPTT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-16	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	185	5-8	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	183	6-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	106	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-8	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-7	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
VILLAGE RAJPUR KHURD					
181	Nil	Nil	Nil	Nil	Nil
VILLAGE ASOLA					
182	1595	20-5	DIRECTORATE OF EDU. GNCT OF DELHI	29.01.2015	GNCT of Delhi
183	1643	1-3	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
VILLAGE Bhati					
185	1331	02-03	[illegible] Board Department	29.12.2007	GNCT of Delhi
VILLAGE NEB SARAI					
186	450	0-8	Health Department for Dispensary	05.09.2011	GNCT of Delhi
187	96 MIN	4-4	Bharat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSIIDC.	08.06.2007	GNCT of Delhi
189	75	4-11	DSIIDC	08.06.2007	GNCT of Delhi
190	76	2-08	DSIIDC.	08.06.2007	GNCT of Delhi
191	77	3-10	DSIIDC	08.06.2007	GNCT of Delhi
192	82	3-05	DSIIDC.	08.06.2007	GNCT of Delhi
193	83	4-14	DSIIDC.	08.06.2007	GNCT of Delhi
VILLAGE MATIANGARH					
194	632	11-5	IGNOU University	25.11.2014	GNCT of

15.38

					Delhi
195	393	5-15	SAARC UNIVERSITY	25.11.2014	GNCT of Delhi
VILLAGE SHAHBULAJE					
196	224	20-15	DTTDC for Tourism Complex	02.04.2005	GNCT of Delhi
197	242	1-10	Rural Medical Society for Hospital	10.03.1994	GNCT of Delhi
198	277 min	10-7	SDH Development Deptt. for construction of pond	23.07.2008	GNCT of Delhi
VILLAGE JAITANPUR					
199	29//10	4-0	Education Department	17.02.2015	GNCT of Delhi
200	29//9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
201	29//13	4-16	Education Department	17.02.2015	GNCT of Delhi
202	29//12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
203	29//21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
204	20//16	2-18	Education Department	17.02.2015	GNCT of Delhi
205	30//25	3-10	Education Department	17.02.2015	GNCT of Delhi
206	31//5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
207	31//7	2-13	Education Department	17.02.2015	GNCT of Delhi
208	29/1	2-16	Education Department	17.02.2015	GNCT of Delhi
209	2/1	2-0	Education Department	17.02.2015	GNCT of Delhi
210	10	4-3	Education Department	17.02.2015	GNCT of Delhi
211	9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
212	13	4-16	Education Department	17.02.2015	GNCT of Delhi
213	32/1	2-3	Education Department	17.02.2015	GNCT of Delhi
214	21/1	3-10	Education Department	17.02.2015	GNCT of Delhi
215	20	8-10	Education Department	17.02.2015	GNCT of Delhi
216	30/16	2-18	Education Department	17.02.2015	GNCT of Delhi
217	25	3-10	Education Department	17.02.2015	GNCT of Delhi
218	31/5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
219	31/7	2-10	Education Department	17.02.2015	GNCT of Delhi
220	105/1	4-15	Dy.Comm. (South Zone) SDMC, For construction of	24.02.2016	GNCT of Delhi

			primary school.		
221	105/2	2-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
222	105/10	2-10	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
223	106/4	2-8	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
224	104/5	3-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
225	45//6 Min	0-6	M.C.D.	17.05.2007	GNCT of Delhi
226	79/22	4-16	T.T.E., GNCTD	22.01.2013	GNCT of Delhi
227	79/23	4-7	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
228	20/3y2 min	4-16	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
229	80/22	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
230	80/23	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
231	80/24	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
232	80/25	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
233	91/1	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
234	91/2	4-16	T.T.E, GNCTD	23.01.2013	GNCT of Delhi
235	91/3	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
236	91/4	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
237	91/5	4-16	T.T.E, GNCTD	23.10.2012	GNCT of Delhi
238	91/6	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
239	91/7	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
240	91/8	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
241	91/9	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
242	91/25	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
243	91//24	4-16	Education Department	31.10.2011	GNCT of Delhi
244	91//15	4-16	Education. Department	31.10.2011	GNCT of Delhi
245	91//16	4-16	Education Department	31.10.2011	GNCT of Delhi

15 40

246	91//17	4-16	Education Department	31.10.2011	GNCT of Delhi
247	91//25	4-16	Education Department	31.10.2011	GNCT of Delhi
248	92/2	4-16	Education Department	22.01.2013	GNCT of Delhi
249	92/3	4-16	Education Department	27.04.2012	GNCT of Delhi
250	92/4/1/2	3-13	Education Department	27.04.2012	GNCT of Delhi
251	92/5	4-16	Education Department	22.01.2013	GNCT of Delhi
252	92/6	4-16	Education Department	22.01.2013	GNCT of Delhi
253	92/7	4-0	Education Department	22.01.2013	GNCT of Delhi
254	92/8	4-0	Education Department	27.04.2012	GNCT of Delhi
255	92/9	4-16	Education Department	27.04.2012	GNCT of Delhi
256	92/10	4-16	Education Department	27.04.2012	GNCT of Delhi
257	92/11	4-16	Education Department	27.04.2012	GNCT of Delhi
258	92/12	4-16	Education Department	27.04.2012	GNCT of Delhi
259	92/13/1	1-16	Education Department	27.04.2012	GNCT of Delhi
260	92/13/2	1-16	Education Department	27.04.2012	GNCT of Delhi
261	92/19	5-0	Education Department	27.04.2012	GNCT of Delhi
262	92/20	4-16	Education Department	27.04.2012	GNCT of Delhi
263	92/21	4-16	Education Department	27.04.2012	GNCT of Delhi
264	92/22	3-17	Education Department	27.04.2012	GNCT of Delhi
265	127	28-3	DSIIDC	26.07.2007	GNCT of Delhi
266	128	6-11	DSIIDC	26.07.2007	GNCT of Delhi
267	129	9-5	DSIIDC	26.07.2007	GNCT of Delhi
268	130	23-2	DSIIDC	26.07.2007	GNCT of Delhi
269	131 Min	96 11	DSIIDC	26.07.2007	GNCT of Delhi
270	132 Min	56-1	DSIIDC	26.07.2007	GNCT of Delhi
271	79/2	4-0	For setting of Nature Care Home	21.01.2013	GNCT of Delhi
272	79/3/1	1-14	For setting of Nature Care Home	22.01.2013	GNCT of Delhi

273	79/8/2	2-17	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
274	79/9	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
275	79/12	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
276	79/13/1	3-4	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
277	79/13/2	1-12	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
278	79/18/1	1-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
279	79/18/2	2-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
280	79/19	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
281	79/22	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
282	31/6 Min	1-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
283	31/14	3-4	For setting of Nature Care Home	22/01/2013	GNCT of Delhi
284	31/16	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
285	31/23	2-15	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
286	31/17	5-5	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
287	31/24	1-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
288	31/25	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
289	32/16/2	3-1	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
290	32/11	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
291	32/20	4-2	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
292	32/21	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
	VILLAGE DERA MANDI				
293	56/8/2	1-0	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
294	56/13/1	4-10	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
295	123//4/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
296	123//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
297	123//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
298	123//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi

1542

299	129//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
300	55/16/2	0-7	Education Department, GNCTD	27/06/2005	GNCT of Delhi
301	182/20//2	3-16	DTC	25.11.2005	GNCT of Delhi
302	18	4-16	DTC	26.11.2008	GNCT of Delhi
303	14	4-16	DTC	26.11.2008	GNCT of Delhi
304	15	4-12	DTC	26.11.2008	GNCT of Delhi
305	16	4-16	DTC	26.11.2008	GNCT of Delhi
306	17	4-16	DTC	26.11.2008	GNCT of Delhi
307	24//2	1-18	DTC	26.11.2008	GNCT of Delhi
308	25	4-19	DTC	26.11.2008	GNCT of Delhi
309	142//1	4-14	DSIIDC	16.10.2007	GNCT of Delhi
310	142//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
311	142//3/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
312	142//3/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
313	142//4	4-08	DSIIDC	16.10.2007	GNCT of Delhi
314	142//5	4-16	DSIIDC	16.10.2007	GNCT of Delhi
315	142//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
316	142//7	4-9	DSIIDC	16.10.2007	GNCT of Delhi
317	142//8/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
318	142//8/2	9-14	DSIIDC	16.10.2007	GNCT of Delhi
319	142/9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
320	142//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
321	142//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
322	142//13/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
323	142//14	4-13	DSIIDC	16.10.2007	GNCT of Delhi
324	142//15	4-19	DSIIDC	16.10.2007	GNCT of Delhi
325	143//1	4-16	DSIIDC	16.10.2007	GNCT of Delhi

1593

326	143//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
327	143//3	4-16	DSIIDC	16.10.2007	GNCT of Delhi
328	143//4	4-16	DSIIDC	16.10.2007	GNCT of Delhi
329	143//5	4-16	DSIIDC	16.10.2007	GNCT of Delhi
330	143//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
331	143//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
332	143//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
333	143//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
334	143//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
335	143//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
336	143//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
337	143//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
338	143//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
339	143//15	4-16	DSIIDC	16.10.2007	GNCT of Delhi
340	143//16	4-16	DSIIDC	16.10.2007	GNCT of Delhi
341	143//17	4-16	DSIIDC	16.10.2007	GNCT of Delhi
342	143//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
343	143//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
344	143//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
345	143//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
346	143//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
347	143//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
348	143/24	4-16	DSIIDC	16.10.2007	GNCT of Delhi
349	143//25/7	1-12	DSIIDC	16.10.2007	GNCT of Delhi
350	156//1	4-12	DSIIDC	16.10.2007	GNCT of Delhi
351	156//2	4-12	DSIIDC	16.10.2007	GNCT of Delhi
352	156//3	4-12	DSIIDC	16.10.2007	GNCT of Delhi

1594

353	156//4/1	9-12	DSIIDC	16.10.2007	GNCT of Delhi
354	166//10	4-12	DSIIDC	16.10.2007	GNCT of Delhi
355	156//11	4-12	DSIIDC	16.10.2007	GNCT of Delhi
356	156//20	4-12	DSIIDC	16.10.2007	GNCT of Delhi
357	156//21	4-12	DSIIDC	16.10.2007	GNCT of Delhi
359	170//4	4-12	DSIIDC	16.10.2007	GNCT of Delhi
358	170//8	4-12	DSIIDC	16.10.2007	GNCT of Delhi
360	170//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
361	170//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
362	170//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
363	170//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
364	170//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
365	170//17/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
366	170//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
367	170//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
369	170//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
370	170//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
371	170//24/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi

VILLAGE RANGPURI

378	771	6-14	DDA	24-06-99	GNCT of Delh. Board
379	1671	5-6	PWD	26-02-99	GNCT of Delhi
380	1632	2-16	PWD	26-02-99	GNCT of Delhi
381	1260	4-10	DDA	07-01-99	GNCT of Delhi
382	1357	3-8	DDA	07-01-99	GNCT of Delhi
383	1252	5-19	DDA	07-01-99	GNCT of Delhi

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384	1263	6-3	DDA	07-01-99	GNCT of Delhi
385	1264	4-28	DDA	07-01-99	GNCT of Delhi
386	1329	6-0	DDA	07-01-99	GNCT of Delhi
387	1390	4-13	DDA	07-01-99	GNCT of Delhi
388	1597	4-16	DDA	07-01-99	GNCT of Delhi
389	1461	4-16	PWD	26-02-99	GNCT of Delhi
390	1460	4-9	PWD	15-07-98	GNCT of Delhi
391	1461	4-16	PWD	15-07-98	GNCT of Delhi
392	1462	4-16	PWD	15-07-98	GNCT of Delhi
393	1463	4-16	PWD	15-07-98	GNCT of Delhi
394	1464	4-16	PWD	15-07-98	GNCT of Delhi
	1467	4-16	PWD	15-07-98	GNCT of Delhi
395	1471	4-16	PWD	15-07-98	GNCT of Delhi
396	1472	4-16	PWD	15-07-98	GNCT of Delhi
397	1473	4-16	PWD	15-07-98	GNCT of Delhi
398	1474	4-16	PWD	15-07-98	GNCT of Delhi
399	1479	4-16	PWD	15-07-98	GNCT of Delhi
400	1482	4-16	PWD	15-07-98	GNCT of Delhi
401	1484	4-16	PWD	15-07-98	GNCT of Delhi
402	1490	4-16	PWD	15-07-98	GNCT of Delhi
403	1491	4-16	PWD	15-07-98	GNCT of Delhi
404	1493	4-16	PWD	15-07-98	GNCT of Delhi
405	1494	3-17	PWD	15-07-98	GNCT of Delhi
406	1495/1	4-16	PWD	15-07-98	GNCT of Delhi
407	1797	5-2	PWD	15-07-98	GNCT of Delhi
408	1800	4-15	PWD	15-07-98	GNCT of Delhi
409	1801	4-16	PWD	15-07-98	GNCT of Delhi

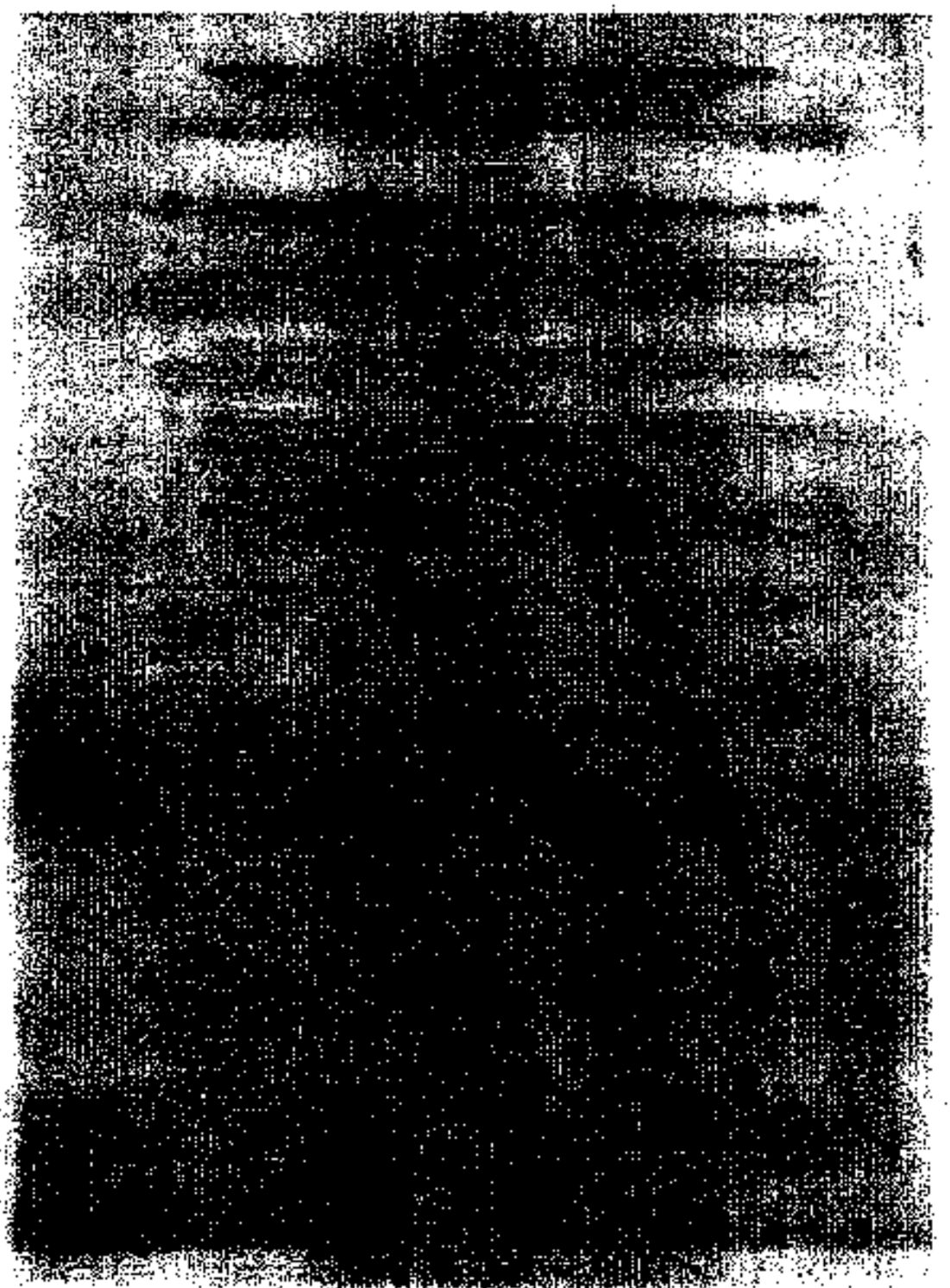
1546

419	1812	3-1	PWD	26-02-99	GNCT of Delhi
421	1814	5-7	PWD	15-07-98	GNCT of Delhi
432	1819	4-16	PWD	15-07-98	GNCT of Delhi
433	1820	4-16	PWD	15-07-98	GNCT of Delhi
434	1823	4-16	PWD	15-07-98	GNCT of Delhi
415	1842	4-16	PWD	15-07-98	GNCT of Delhi
416	1824	4-16	PWD	15-07-98	GNCT of Delhi
	Total (Post Notification (1994)	**1990-16**			
	Grand Total (Pre+ Post Notification)	**3057-04**			

*Prior to 1989 the Gram Sabha lands were managed by the Panchayats and allotment was done by the Pradhan of respective Panchayats.

R-4

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Annexure-R5

Area under Stay of Court Cases:-

S. No.	WPC / Case No.	Case Title	Order	Area and Kh.Nos.
1	Civil writ Petition no. 6579/2018 (Asola Village)	Radha Soami Satsang Beas and Anr v/s Govt of NCT, Delhi	NDOH-10/07/2019. Vide order dated 11/06/2018 the court directed for no coercive action against the Petitioners till next date of hearing. This interim order is still continued.	Total area:- **696-10** Bigha-Biswa i. Stay after handed over: - Total area :- **612-09** Bigha - Biswa (Kh.No. 1736 (11-01), 1748 (28-16), 1749 (6-5), 1746(36-0), 1738 (0-14),. 1740 (5-07), 1742 (4-0), 1744 (25-11), 1750(170-0),1573 (1-0), 1576 (19-12), 1552 (103-08), 1547 (5-4), 1517 (17-19), 1528 (8-0),1552 (23-10), 1521 (14-09), 1523 (32-14), 1590 (0-7), 1586 (1-12), 1582 (1-09), 1506 (17-14), 1498 (29-10), 1500 (37-19), 654 (8-0), 1490 (2-8)) village Asola. Copy of order enclosed **R5(A).** ii. Stay prior to hand over:- Total area:- **84-01** Bigha-Biswa (Kh.No. 1435(43-05), 1437 (40-17))
2		M/s Swastik	NDOH-	Total area :- **7-17**

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	W.P. (C) NO: 12218/2015 & CM APPL.32437/2018 (Village Asola)	Construction & Builders Pvt. Ltd.	22/04/2019	Bigha – Biswa Stay prior to the hand over :- **7-17** Bigha-Biswa (Kh.No.1876/1310 (7-17)) Copy of order enclosed **R5(B)**.
3	WPC No. 9015/2018 (Bhati Village)	Radha Soami Satsang Beas v/s Govt. of NCT of Delhi	NDOH-10/07/2019. In the hearing on 20/12/2018, the Hon'ble Court directed the petitioners to assist Revenue Authorities for their demarcation subject to the cost incurred.	Total area:- 503-5 Bigha- Biswa i. Stay after hand over:- Total area **433-05** Bigha- Biswa (Kh.No., 648 (3-06), 659 (5-00), 665(7-0), 666(7-0), 708 (20-00),712 (32-07),715 (34-10), 745(8-0). Copy of order enclosed **R5(C)**. **ii. Stay prior to hand over :- 70-0 Bigha-Biswa** (Kh.No. 511 (10-05), 517 (2-13), 518 (0-02), 519 (1-04), 520 (2-19),521 (0-18), 526 (16-15),527 (5-12), 574 (7-7), 898 (2-10), 931 (10-0), 593 (9-03), 595 (1-02)).
4	WPC No 10505/2018 (Bhati Village)	Anant Raj Ltd V/S Govt. of NCT of Delhi & Others	Pending NDOH-30/07/2019	**Total area :- Stay after hand over: 119-2 Bigha-Biswa** ((Kh.No. 840 (35-12),846 (5-11), 1478 (11-15), 1482 (5-4), 1486 (48-

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				17), 1488 (1-0), 1489 (3-4), 1490 (1-11) & 1512 (5-8)). Copy of order enclosed **R5(D)**.
5.	WP(C) No. 4029/2018 (Village Neb Sarai)	SOHAG DEVI AND OTHERS V/S GOVT.OF NCT OF DELHI (khasra no. 435, village Neb Sarai)	Pending NDOH 17-07-2019	Total area:- Stay after hand over **15-05 Bigha- Biswa** (Kh.No. 435 (15-5)) Copy of order enclosed **R5(E)**.
6.	WP (C) 11246/2018 & C.M. 43680/2018 (Village Dera Mandi)	**26/19 ,26/20 Min, 26/21 Min, 26/22**	Stay Order Dated. 16.10.2018	Total Area: **16-12 bigha-biswa** stay prior to the handover Copy of order enclosed **R5(F)**.
7.	WP (C) 6479/2018 and 6569/2018 (Village Ghitorni)	**628 (5-10) and 629/2 (5-10)**	Stay Order Dated. 24.07.2019	Total area : **11-00 Bigha- Biswa** . Copy of order enclosed **R5 (G)**

Total area under stay: 1369-11 Bigha- Biswa

i. **Stay after hand over: 1180-01 Bigha – Biswa**

ii. **Stay prior to hand over: 189-10 Bigha- Biswa**

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 6579/2018, CM APPL. Nos. 25104/2018, 25172/2018, 37747/2018, 42488/2018 & 45974/2018

RADHA SOAMI SATSANG BEAS & ANR ..... Petitioners

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT OF NCT OF DELHI & ORS ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 04.02.2019

Previous order dated 26.11.2018 be complied with.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

FEBRUARY 04, 2019
sr

I.S.MEHTA, J

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ORDER sheet Dated

Annexure-2

S-9

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 6579/2018
RADHA SOAMI SATSANG BEAS & ANR. .....Petitioners
Through: Mr. Sanjeev Puri, Senior Adv., with Mr. Pramod Kumar Ahuja and Mr. H.S. Sharma, Advocates.

Versus

GOVT OF NCT OF DELHI & ORS. .....Respondents
Through: Mr.Naushad Khan, Advocate for GNCTD

CORAM:
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL
HON'BLE MR. JUSTICE C. HARI SHANKAR

1. The present writ petition has been filed under Article 226 of the Constitution of India for issuance of a writ/order and/or direction in the nature of mandamus, certiorari or any other appropriate writ or direction for quashing of order dated 28.11.2017, demarcation notice dated 28.11.2017, notice/notification dated 19.02.2018 and 01.03.2018, notice/notification dated 03.05.2018, all issued by respondent No. 2 and for issuance of a writ/order and/or direction in the nature of certiorari or any other appropriate writ for quashing the map and report prepared by M/s. Dhyani Consultants Inc., demolition report dated 17.03.2018 of respondent No. 2 declaring the demolition carried by respondents on 14.03.2018 as null and void besides issuing writ of mandamus directing the respondents to initiate the process of

12-4-18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

demarcation of Village Asola, New Delhi as per law and to carry out consolidation of the entire land of Village Asola, Tehsil Saket, New Delhi.

2. Aggrieved by the action carried out by respondent No. 2, learned Senior Counsel appearing for the petitioners submits that the petitioner No. 1 is a legal and absolute owner and in possession of the land measuring 12 Bighas 03 Biswas comprised in Khasra Nos. as detailed in Para 9.(g) of the writ petition. He further submits that the respondent No. 2 carried out illegal demarcation and demolition of the property of the petitioner No. 1 without serving a notice and also violated the stay order dated 23.09.2017 granted by the Senior Civil Judge, Saket, New Delhi.

3. Learned counsel appearing for the respondent No. 2 submits that it is impossible for them to issue notices to each person individually and therefore common public notice have been issued. Notice dated 9.02.2018 was issued by the office of Sub-Divisional Magistrate (Saket), Govt. of NCT of Delhi, M. B. Road, New Delhi with respect to Khasra No. 1517 (17-19), 1528 (8-0), 1752 (103-8), 1750 (170-0), 1573 (1-0), 1748 (28-16), 1736 (11-0) 1735 (0-19), 1746 (36-0), 1744 (25-11), 1728 (131-0), 1350 (25-10), 1348 (11-13), 1435 (42-05), 1437 (90-17), 1632 (3-11), 1082 (0-11), 1593 (28-5), 654 (8-0), 1552 (23-10), 1479 (3-14), 1547 (5-4), 1576 (19-12), 1740 (5-7), 1742 (4-0), 447 (4-16), 1334 (12-4), 1498 (29-10), 1749 (6-5), 1500 (37-19), 1505 (17-14), 1495 of Village Asola Tehsil Saket followed by

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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another notice dated 01.03.2018 with respect to Khasra Nos 1517(17-19), 1528(8-0), 1752(103-8), 1750(170-0), 1573(1-0), 1748(28-15), 1736(11-01), 1735(0-19), 1746(36-0), 1744(25-11), 1728(131-0), 1354(25-10), 1348(11-13), 1435(43-05), 1437(40-17), 1632(3-11), 1082(0-11), 1593(26-5), 654(8-0), 1552(23-10), 1479(3-14), 1547(5-4), 1576(19-12), 1740(5-7), 1742(4-0), 447(4-16), 1334(13-3), 1498(29-10) 1749(6-5), 1500(31-19), 1906(17-14), 1495, 1643(32-19), 1567(38-1), 1668(28-15), 1661(0-15), 1332(58-7), 1601(0-8), 1521(14-0), 1523(32-14), 1590(0-7), 1586(1-12), 1582(1-9), 1510(15-17), 1490(2-8), 1724(59-06), 1738(0-14), and further notice dated 03.05.2018 with respect to Khasra Nos. 46(1-0), 447(4-16), 1082(0-11), 1437(40-17), 1435(43-05), 1632(3-11), 1515(08-06), 1517(17-19) and 1510(15-17) whereby all the encroachers were directed to remove all kinds of encroachments from aforesaid khasra numbers.

4. Learned Senior Counsel appearing for the petitioner No. 1 submits that none of the khasra no. mentioned in the aforesaid notices are within the occupation of the petitioner No. 1 and Khasra Nos. in the possession of the petitioner No. 1 have been detailed in para 9 (e) of the writ petition.

5. It is pertinent to notice that in the notice dated 19.02.2018, it is mentioned that *"And whereas, the Supreme Court Monitoring Committee had visited District South in particular village Asola on 19/02/2018. The Committee had made certain observations after*

SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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seeing the unauthorised/illegal construction on the Govt./Forest/Gaon Sabha land and had directed the District Task Force (district South) to take legal course of action to remove the same and submit action taken report within a week in this regard."

6. Supreme Court Monitoring Committee has not been made a party to the present writ petition. Learned Senior Counsel for the petitioner No. 1 seeks time to move an appropriate application to implead the Supreme Court Monitoring Committee as respondent to the present writ petition. He further submits that there is a threat of demolition on the property of the petitioner No. 1.

7. Learned counsel for the respondent No. 2 submits that he will request the concerned officers to hold their hands till 13.06.2018.

8. List on 13.06.2018.

9. No coercive steps shall be taken by the respondents till the next date of hearing.

10. Dasti under the signatures of the Court Master.

SANGITA DHINGRA SEHGAL, J.

C. HARI SHANKAR, J.

JUNE 11, 2018
gr

SUNITA GOSAIN
Advocate
New Delhi

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NAC AB(B)
22/04/19

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12216/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD.

..... Petitioner

Through: Mr.Kumar Vikram, Advocate

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr.Yeshu Jain, Advocate with Ms.Jyoti Tyagi, Advocate for R-1. Mr.Naushad Ahmed Khan, ASC (Civil) GNCTD with Mr.Zahid Hanif, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 08.02.2019

Counsel for the petitioner submits that in the order dated 07.12.2018, the name of the place is wrongly mentioned as 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' instead of 'Khasra no. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.' and prays that the order be modified.

The prayer is allowed.

The order dated 07.12.2018 is modified to the extent that 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' be read as 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.'

Mr.Naushad Ahmed Khan, learned ASC submits that he has already filed the status report vide diary No.22209 dated 07.02.2019. Registry is

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directed to trace it and place on record

Advance copy of the demarcation plan along with status report is supplied to the counsel for the petitioner.

Renotify on 22.04.2019.
Interim order to continue.

FEBRUARY 08, 2019

J.S.MEHTA, J

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ORDER 1299

S-9

* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD. ..... Petitioner

Through: Ms.Neha Walia, Petitioner in person.

versus

UNION OF INDIA & ORS ..... Respondents.

Through: Mr. Zahid Hanif, Advocate for Mr.Naushad Ahmed Khan, ASC, Civil GNCTD.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 07.12.2018

Mr. Naushad Ahmed Khan, learned ASC was present before the Court in the morning session and now in the post lunch session, Mr. Zahid Hanif is present on his behalf.

The petitioner submits that the respondents are threatening of demolishing the structure raised on Khasra No. 13(4)/13/5 situated at G-2, A-16 Village, New Delhi.

The revenue record shows that the ownership and possession is still with the petitioner.

In these circumstances, the respondents are directed to maintain status quo till the next date of hearing.

List on 08.02.2019.

I.S.MEHTA, J

DECEMBER 07, 2018
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHASOAMI SATSANG BEAS ..... Petitioner

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Nadeem Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 04.02.2019

CM APPL. 5227/18 in W.P.(C) 9015/2018

Parties are directed to appear before the SDM Office for the purpose of demarcation from 26.02.2019 to 28.02.2019 at 10:30 am.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

FEBRUARY 04, 2019
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ... Petitioner

Through: Mr. Pramod Kumar Ahuja, Advocate with Mr. Davinder Verma, Mr. H.S. Sharma, Mr. Deepak Khosla and Mr. Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) with Mr Zahid Hamid, Advocate.

CORAM:

HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 20.12.2018

CM APPL. 52273/2018 in W.P.(C) 9015/2018

Amended memo of parties is taken on record.

Petitioner is directed to assist revenue authorities for their demarcation, subject to the cost incurred.

List on 04.02.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

DECEMBER 20, 2018
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018, CM APPL No. 41006/2018, 43843/2018

ANANT RAJ LTD.

... Petitioner

Through : Mr.Deepak Khosla, Mr.Sanjit Khosla and Mr.Soham Kumar, Advs.

versus

GOVT. OF NCT OF DELHI AND ORS.

..... Respondents

Through : Mr.Noushad Ahmed Khan, ASC with Mr.Zahid Hanief and Ms.Manisha, Advs. for R-1

CORAM:
HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% 19.03.2019

Rejoinder is to be filed by the petitioner to the counter affidavit filed by the respondent. Be filed within four weeks from today.

List on 30th July, 2019.

YOGESH KHANNA, J.

MARCH 19, 2019
v(s)

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1703 16/10/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018

ANANT RAJ LTD. ....Petitioner

Through: Mr. Amit Sibbal, Senior Advocate with Mr. Deepak Khosla, Mr. H.S. Sharma & Mr. Sohan Kumar, Advocates

Versus

GOVT. OF NCT OF DELHI & ORS. .... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

% ORDER
16.10.2018

C.M. 43843/2018

By way of this application, petitioner seeks early hearing of C.M. 41006/2018 and prays for interim orders till the next date of hearing. Advance copy of the application has been supplied to the side opposite but there is no representation on their behalf.

Upon petitioner taking steps, notice of the application be issued to respondents by speed post, returnable on the date fixed i.e. 1st November, 2018. Let the tracking report of speed post and affidavit of service be filed on or before the next date of hearing.

List on the date fixed i.e. 1st November, 2018.

In view of averments made in paragraph No.3 of the application, *status quo*, as of today, in respect of subject property be maintained.

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A copy of this order be given dasti under the signatures of Court Master to counsel for petitioner.

OCTOBER 16, 2018
r

SUNIL GAUR, J

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S-21

IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & CM APPL. 15940/2018

SOHAG DEVI AND ORS. ..... Petitioners

Through: Mr. Vishal Raj Sehijpal, Advocate with Mr. Sohail Khan and Mr. Sunil Sagar, Advocates.

versus

GOVERNMENT OF NCT OF DELHI AND ORS ..... Respondents

Through: Mr. Anupama Srivastava, ASC for GNCTD with Mr. Dhairya Gupta, Advocate for R-1, R-2 and R-3.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% 11.02.2019

Previous order be complied with.

List on 17.07.2019.

Interim order to continue.

I.S.MEHTA, J

FEBRUARY 11, 2019
nd

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ORDER dtd. 23/4/2018

ORDER dtd 1565 23/04/2018

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 4029/2018 & C.M.No.15940/2018

SOHAG DEVI AND ORS. ..... Petitioner

Through Mr.Vishal Raj Sehijpal, Adv

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondent

Through None.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% 23.04.2018

C.M.No.15941/2018

Allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 4029/2018 & C.M.No.15940/2018

Vide the present petition, the petitioners are seeking quashing of the impugned notification dated 02.04.1996 issued by the Revenue Department of the Govt. of NCT of Delhi, to the extent of reserving Khasra no.435, Village Neb Sarai, Tehsil Mehrauli, Delhi as Forest Land, which land was allotted to the petitioners/their predecessors by the Government itself in 1981.

Learned counsel for the petitioners submits that the petitioners have been in possession of the land on the aforesaid Khasra for the last 35 years after being allotted the same under the 20 Point

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Programme in 1980-83 as a part of the Indira Awas Yojana.

He further submits that, after the land was allotted to them, the petitioners were provided electricity and water connections, and were also issued Election Identity Cards, Aadhaar Cards and other documents by the concerned Government departments. He submits that the respondents initiated steps to demolish the properties of the petitioners on the said land in gross violation of the principles of natural justice, and by ignoring the admitted position that the aforesaid land was allotted to them only as a part of the Indira Awas Yojana.

Learned counsel for the petitioners submits that the petitioners were never informed of the impugned notification dated 02.04.1996 or of any order passed by the National Green Tribunal against the land lawfully owned by the petitioners, and submits that he learned about the Impugned Notification during the hearing of W.P.(C) No. 3704/2018 on 16.04.2018, which petition was then withdrawn with liberty to challenge the notification. He further submits that a copy of the said order passed in W.P.(C) No. 3704/2018 has not been made available to him till date. He places reliance on the order dated 08.05.2017 passed by the Division Bench in LPA No.345/2017. In that case, while considering an Appeal against order dated 09.03.2017 passed by the Single Judge in W.P.(C) No. 2146/2017 rejecting a challenge to the same notification dated 02.04.1996, the Division Bench has directed the parties to maintain status quo regarding the title, possession and construction of the properties.

Despite service, none appears for the respondents.

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Having heard learned counsel for the petitioners, I am of the view that the petitioners have been able to make out a prima facie case and grave prejudice would be caused to them if the respondents are not restrained from undertaking any further demolition in respect of the land in question.

Till the next date of hearing, the respondents are restrained from taking any further demolition action on the land in question. The parties shall maintain status quo with respect to the title, possession and construction of the property.

Upon the petitioner filing process fee, issue notice to the respondents through ordinary process, registered A.D. and speed post returnable on 24.07.2018.

Dasti under the signature.

REKHA PALLI, J

APRIL 23, 2018

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R-B (F)
1/19

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 11240/2018 & C.M. 43680/2018

ASHISH SINGH AND ANR. ..... Petitioners
Through: Mr. Sanjay Poder, Senior Advocate with Mr. Hardik Luthra & Mr. Alok Shukla, Advocates

Versus

UNION OF INDIA AND ORS. ..... Respondents
Through: Mr. Abhay Prakash Sahay, Advocate for respondent No.1-UOI
Mr. Anupam Srivastava, Addl. Standing Counsel for GNCTD with Ms. Niharika, Advocate

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER
% **16.10.2018**

The grievance of petitioners is that their Representation *(Annexure P-11)* made on 4th June, 2018 is still pending.

Learned senior counsel for petitioners submits that Corrigendum sought in respect of subject land ought to be granted, as in similarly situated case, it has been already granted on the application of 29th July, 2018 *(Annexure P-12)*.

In view of aforesaid, it is deemed appropriate to dispose of this petition and application with direction to the sixth respondent to consider petitioners' Representation *(Annexure P-11)* of 4th June, 2018 in the light of decision of this Court *(Annexure P-13)* and of Forest Settlement

1569

Officer *(Annexure- P14)* and decide it within twelve weeks by passing a speaking order. If deemed appropriate, an opportunity of personal hearing be also afforded to the Authorized Representative of petitioners. The fate of petitioners' Representation *(Annexure P-11)* of 4th June, 2018 be made known to them within two weeks thereafter, so that they may avail of the remedies, as available in law, if need be.

Till then, *status quo*, as of today, in respect of subject land be maintained.

With aforesaid directions, this petition and the application are accordingly disposed of.

Dasti.

(SUNIL GAUR)
JUDGE

OCTOBER 16, 2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6479/2018 & CM Appl. 24874/2018
SHRI DEV RAJ AND ORS. ..... Petitioners

Versus

LIEUTENANT GOVERNOR, DELHI AND ORS. .... Respondents

\+ W.P.(C) 6563/2018 & CM Appl. 25073/2018
VED PAL ..... Petitioner

versus

LT GOVERNOR & ORS ..... Respondents

Counsel for the petitioner:
Mr. N.S. Vashisht, Mr. M.P.Bhargava, Advocates

Counsel for the respondent:
Mr. Devesh Singh, Additional Standing Counsel for Govt. of NCT of Delhi for respondent No. 1 to 4.
Mr. Zahid Advocate for Mr. Naushad Ahmed Khan Additional Standing Counsel for Govt. of NCT of Delhi in item 14.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **25.02.2019**

List on 24.07.2019.

Interim orders to continue.

On the next date of hearing, the relevant records shall be produced by the respondents.

S. RAVINDRA BHAT, J

PRATEEK JALAN, J

FEBRUARY 25, 2019
pkb

1571

Devesh Singh
Advocate

Addl. Standing Counsel (Civil)
Govt. of NCT of Delhi
Chamber No.100, Patiala House
New Delhi – 110001
E-mail: [illegible]
Mobile No. [illegible]

Date: 09.05.2019

Most Urgent

To,

The Dy. Conservator of Forests,
Govt. of NCT of Delhi,
Department of Forests and Wildlife,
West Forest Division, Mandir Lane,
New Delhi- 110060

Re: Directions contained in the Order dated 25.02.2019, in WPC No. 6479 of 2018, in the matter of Dev Raj & Ors. vs. Lt. Governor of NCT of Delhi & Ors. and in WPC No. 6559 of 2018 in the matter of Ved Pal vs. Lt. Governor & Ors.

Sir,

The above-said Petitions were listed before a Division Bench of the Hon'ble Delhi High Court (Coram: the Hon'ble Mr. Justice S. Ravindra Bhat and the Hon'ble Mr. Justice Pratek Jalan) on the 25th of February, 2019, when the Hon'ble Court was pleased to direct that the interim orders in the said Petitions were to continue. Furthermore, the Hon'ble Court while fixing the matter for the 24th of July, 2019, was pleased to direct the undersigned to produce relevant records of the above-said cases with the respondents. In this way of the matter, you are requested to kindly produce all the relevant records of the above-said two Petitions before the Hon'ble Court on the next date of hearing which is the 24th of July, 2019. Kindly treat this as most urgent.

This is for your information and necessary action.

Yours sincerely,

Devesh Singh
Addl. Standing Counsel,
Govt. of NCT of Delhi

1572

S-23

* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

SHRI DEV RAJ AND ORS. ..... Petitioners

Through: Mr.N.S. Vasisht, Mr.Vishal Singh, Ms.Jyoti Kataria Bajaj and Mr.M.P. Bhargawa, Advocates.

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents

Through: Ms.Urvi Mohan, Adv. for Mr.Sanjay Ghosz, ASC for GNCTD.

CORAM:
HON'BLE MR. JUSTICE G.S.SISTANI
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

ORDER

% 01.06.2018

CM No.24875/2018 (exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

The present writ petition is directed against the order dated 17.05.2018 which has been styled as a notice.

Mr.Vashisht, counsel for the petitioners, submits that by the aforesaid notice, the petitioners have been asked to remove encroachment/unauthorized occupancy failing which the structures would be demolished. The petitioners claim right over the land being an Asami under Section 74 (2) of the Delhi Land Reforms Act and they are liable to be declared as *bhumidar* under Section 74(4) read with Section 73 of the Delhi Land Reforms Act. Mr Vasisht further submits that the land is being used

1573

only for farming. He further submits that no notice to show cause has been issued to the petitioners to enable petitioners to produce the relevant documents before the Deputy Conservator of Forest, West Forest Division.

No right of hearing has been granted, neither any principle of natural justice has been followed.

Notice to show cause as to why the petition be not admitted. Counsel appearing on behalf of the respondent Nos.1 to 4 accept notice.

Counter affidavit be filed on or before 02.07.2018. Rejoinder, if any, be filed within one week thereafter.

List on 10.07.2018.

Till the next date of hearing, no coercive action shall be taken against the petitioners.

Dasti under the signature of Court Master.

G. S. SISTANI, J

SANGITA DHINGRA SEHGAL, J

JUNE 01, 2018
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Annexure-R 6

AREA UNDER MIN KHASRA NOS. FOR WHICH *TATTIMA* PROCEEDINGS INITIATED IN THE COURT OF RA/SDM

Khasra No.	Total area of the Khasra as per Revenue Record		Area of the forest land for which Tattima is required	
	Bigha	Biswa	Bigha	Biswa
1. Village Neb Sarai:				
96	6	8	4	8
170/2	1	8	1	1
420	23	2	5	10
Total			**10**	**19**
2. Village Deoli:				
24	5	2	0	6
25	5	15	0	19
63	106	0	96	8
64	120	0	115	4
12	6	10	0	4
13	5	14	4	7
19	4	16	4	8
20	4	16	3	0
4/2	4	16	4	13
17	4	16	2	8
7/3	7	4	0	4
Total			**232**	**01**
3. Village Asola:				
121	15	12	13	17
253	13	0	5	0
803	40	11	15	8
1007	33	0	2	0
1134	27	3	13	13
1246	40	6	37	2
1454	23	3	4	3
1521	21	8	14	9
1523	30	14	20	14
1673	25	14	2	14
1675	25	7	2	7
1722	21	8	12	8
1723	176	5	146	5
Total			**293**	**00**
4. Village Bhati:				
239	28	4	20	0
295	12	17	1	0
328	21	09	7	9
378	23	17	18	7

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400	12	16	3	16
427	21	6	6	5
459	14	10	2	19
460	94	0	16	0
708	137	05	117	10
712	102	7	32	7
730	5	17	0	02
742	0	14	0	04
743	3	02	0	2
761	6	01	0	2
764	24	18	23	08
770	2	13	1	13
774	47	9	35	7
867	4	18	3	0
954	16	16	8	8
961	15	7	7	13
963	12	16	2	8
969	2	13	1	11
1031	11	13	3	0
1113	3	5	2	5
1138/2	6	10	3	10
2076/ 1276	3	02	0	18
2078/ 1278	1	12	1	12
1304	7	17	3	19
1306	28	8	25	12
1385	9	9	7	9
1474	26	1	15	7
1476	4	16	3	19
1486	50	7	48	17
1548	7	11	3	11
1604	37	6	5	6
1605/2	8	7	4	0
1740	7	4	7	04
1744	8	9	8	09
Total			**306**	**17**
5. Village Maldangarhi:				
1	52	10	52	10
778/330	5	11	0	9
1001/424 Min	36	19	18	15
541	10	14	10	0
908/547	11	8	11	8
569	111	12	18	0
687/570	236	18	198	12
572	254	5	126	5
690/574	218	5	68	3

1576

591	15	04	13	14
927/602	4	6	3	3
936/760/613	17	18	1	11
662	119	14	92	14
Total			**615**	**4**
6. Village Satbari:				
1049	44	1	5	1
1134	154	4	115	4
Total			**120**	**5**
7. Village Jaunapur:				
47//23 Min	5	12	4	16
53//9	4	16	2	8
89//2	4	16	1	8
53//13	4	16	4	4
57//12	4	16	0	12
Total			**44**	**00**
8. Village Dera Mandi:				
24/10/1	3	4	1	0
24/12	4	16	2	8
24/20/1	3	16	1	5
56/3	4	12	1	6
61/25	4	16	1	17
203	71	14	71	14
86/2	4	16	2	8
86/9	4	16	2	8
91/8	4	16	2	16
91/16	4	15	0	19
107/11/2	2	4	1	6
Total			**110**	**18**
9. Village Tughalakabad:				
2639/742	0	14	0	14
2209/1046	31	19	31	19
2218/1051	0	8	0	8
2220/1051	2	9	2	9
2222/1052	1	1	1	1
2225/1053	0	14	0	14
2226/1053	0	19	0	19
2238/1053	0	9	0	9
2071/1055	1	7	1	7
2072/1055	0	3	0	3
2073/1055	0	1	0	1
1258/2	0	9	0	9
2639/1953/1406	0	17	0	17
1483	5	1	5	1
2253/1509	0	4	0	4

2254/1509	0	6	0	6
2259/2260/1509	0	18	0	18
2271/1518	1	2	1	2
2273/1518	2	13	2	13
2162/1523	2	4	2	4
2284/1543	1	1	1	1
2287/1545	12	3	12	3
2288/1545	3	17	3	17
2289/1545	13	1	13	1
2290/1545	1	7	1	7
2291/1545	3	17	3	17
2292/1545	25	15	25	15
2294/1545	14	5	14	5
2304/1565	1	19	1	19
2307/1565	2	7	2	7
2696/1588	1	2	1	2
2178/1594	1	16	1	16
2179/1594/3/2	0	12	0	12
2315/1597	12	19	12	19
2316/1597	3	5	3	5
2317/1597	2	14	2	14
2327/1614	1	1	1	1
2329/1615	4	4	4	4
2341/1616	5	1	5	1
Total			**166**	**4**
10.	**Village Pul Pehladpur:**			
241/2/2	2	15	0	12
TOTAL			**0**	**12**
11.	**Village Rajokari:**			
1164	19	4	17	0
1174	4	16	2	16
1232	4	16	2	5
1915/1	17	9	8	16
1916	10	12	6	3
Total			**37**	**0**
12.	**Village Rangpuri:**			
869	5	4	5	0
870	4	16	3	0
871	4	16	2	8
885	4	16	1	10
890	4	16	3	0
892	4	16	0	16
895	4	16	2	0
898	4	16	4	4
900	4	16	1	0
905	4	16	2	10
906	4	16	4	6
938	4	16	3	0
987	5	9	3	9

1578

1003	5	8	5	6
1034	6	4	4	16
1067	4	16	4	1
1416	4	16	4	3
1508	4	16	2	8
1511	4	16	3	16
Total			**58**	**13**
Grand Total			**1995**	**13**

Annexure –R7

LIST OF PRIVATE AREA NOTIFIED AS FOREST (TO BE SETTLED BY THE FOREST SETTLEMENT OFFICER/ ADM)

S.No.	Name of village	Kh.No.& Area as per Revenue Record	Private area Notified
1.	Neb Sarai	458 (4-16)	4-16
		533/1 and 533/1 (2-14)	2-14
			Total area :-7 Bigha -10 Biswa
2.	Deoli	46/16 (4-16)	2-8
			Total area:-2 Bigha-08 Biswa
3.	Bhati	1489 (3-4)	3-14
		1681 (1-17)	1-17
			Total area:- 05 Bigha -01 Biswa
4.	Maidangarhi	213 Min (3-14)	3-14
		523 (12-2)	12-2
		548 (2-11)	2-11
			Total area :-19 Bigha -07 Biswa
5.	Jonapur	29//13 MIN	0-2
		33//24/2 MIN	0-16
		42//16 MIN	0-12
		42//17 MIN	0-4
		45/3/2 MIN	2-13
		45//22 MIN	0-7
		46//11 MIN	0-13
		46//16 MIN	0-6
		46//18 MIN	0-1
		19 MIN	0-8
		46//20 MIN	0-18
		21 MIN	0-5

		22 MIN	0-7
		23 MIN	0-1
		47//6/1 MIN	0-11
		69//7	4-16
		82/1 MIN	0-4
		10 MIN	0-4
		120//1 MIN	0-14
		120/2 MIN	0-11
		82/1 MIN	0-4
		45//21 MIN	0-7
		108/4 108/5 108/7 47//2	3-19 3-6 5-0 5-16
			Total Area : 33-05
6.	Dera Mandl	142/3/1 Min	2-8
		27/14	4-12
		27/15	4-12
		27/16/1	2-0
		27/16/2	2-16
		27/17	4-16
		27/24	4-16
		27/25	0-16
		44/20 min	2-17
		47/10 Min	0-12
		47/10 Min	3-6
		47/10 Min	0-16
		90/14/1	1-1
		102/25/1	2-1 Status Quo

102/25/2 Mln	1-19
108/1/I	2-0
108/9/2	3-14
108/10/2	3-14
108/11	4-16
108/12	4-16
109/4	4-10
109/5	4-10
109/6	4-16
109/7	4-16
118/19	4-16
34/4	3-4
37/2/1 Mln	1-5
56/16/2	3-0
56/17	4-16
24/B Mln	1-0
119/2	4-12
119/3	4-12
119/4/1	2-1
119/4/2	2-0
119/7	3-13
119/8	5-8
119/13	3-17
119/14	5-4
119/17	4-16
119/18/1	2-0

1582

		119/18/2	2-06
		119/23/1	0-15
		119/23/2	3-10
		119/24	4-15
		18/15/2	2-2
		44/20 Min	2-14
		115/3	6-1
		183/23	4-16
		168/1/1	1-4
		157/12	4-16
			Total area:-174-05 Bigha- Biswa
7.	Rajokari	1224 (4-16)	(2-16)
		1234/1(4-16)	(4-16)
		1234/4(4-16)	(4-16)
		1234/5 (4-16)	(4-16)
		1234/6 (4-16)	(4-16),
		1234/7(4-16)	(4-16)
		1568 (4-10)	(5-2)
		1812/1 (1-16)	(1-16)
		1990 (4-8)	(4-8)
		1996 (3-8)	(2-1)
		1997 (2-8)	(2-8)
		2051 (4-4)	(4-4)

1583

		2057 (4-16)	(4-16)
			Total area:-27-13 Bigha-Biswa
R.	Rangpuri	1012/2 (3-8) 1498 (3-15)	(3-8) (3-15)
			Total area:-07-03 Bigha- Biswa
	Total	**244-04 Bigha- Biswa**	

1584

ANNEXURE – R3

AREA NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM).

S.No.	Name of village	Khasra No.s	Excess Area notified
1.	Tughlakabad	2259/1509, 2260/1509, 2254/1509, 2289/1545, 2292/1545, 2315/1597, 2327/1614, 2344/1617 to 2356/1617, 2384/1621, 2379/1623, 2409/1625to2440/ 1625, 2457/1764/1625, 2458/1767/1625, 2697/2438/1625, 2699/2440/1625, 2700/2440/1625, 2701/2446/1625, 2702/2446/1625, 2703/2446/1625, 2703/2446/1625, 4070/2424/1625, 4070/2442/1625, 1796/1628, 2459/1767/1628, 2704/2456/1628, 2705/2456/1628, 2705/2456/1763/1628, 2706/1765/1628, 2706/2456/1628, 2707/1765/1628, 4108/2704/2456/1628, 4109/2704/2456/1628, 4110/2704/2456/1628, 4111/2704/2456/1628, 4112/2704/2456/1628, 4113/2704/2456/1628, 4114/2704/2456/1628, 2460/1768/1631, 2462/1768/1631, 2712/1461/1631, 4055/2713/1631, 4056/2713/1631, 4057/2713/1631, 2465/1637, 2470/1637/1637, 2704/2471/1637, 3070/2469/1637, 4106/2715/1637, 4106/2715/2414/1637, 4107/2715/1637, 4107/2715/2414/1637, 1771/1639, 2491/1644, 2956/2512/1773/1647, 2537/1675, 2538/1675, 2538/1676, 4095/1678, 2541/1679, 4058/2676, 4059/2647	294-10 Bighas-Biswa
2.	Pulpehladpur	315 (0-5)	0-05 Bighas-Biswa
3.	Rajokari	1308 (0-7), 1486 (0-2), 1568(0-12), 1726 (0-2), 1856 (0-1),1990 (0-8),	5-00 Bighas-

1585

		1997 (2-8) & 2075 (1-0)	Biswa
4.	**Ranpuri**	847 (0-6), 872 (11-4), 1390 (0-4), 1496/1 (1-0) , 1498 (1-1) & 1519 (1-6)	15-01 Bighas-Biswa
5.	**Mahipalpur**	The land does not exist in the field book	55-00 Bigha Biswa
	Total		**369-16 Bigha-Biswa**

1586

Annexure-R9

Village wise list of boundary wall , Pillars and Geo-Co-ordinates

S.No.	Name of village	Boundary wall (In Meters)	Pillars	Geo-Co-ordinates
1	Aya Nagar	2200 mtrs. (Remaining area is surrounded by Forest on all sides, hence boundary is not required.)	289	432
2	Chattarpur	168-09 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	84	248
3	Neb Saral	800 meters of boundary wall & 1500 meters fencing.	100	439
4	Sahoorpur	3024- 08 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	88	291
5	Rajpur Khurd	N.A. (land allotted to Govt. Dept.)	132	132
6	Deoli	4981 Bigha of area is already under boundary wall, and in possession of Forest Dept.	203	472
7	Asola	3600 mtrs. new boundary wall. 9062-12 Bigha of the area is already under boundary wall and possession of Forest Department.	810	496

1584-

8	Bhati	2000 mtrs.	1353	2630
9	Maldangarhi	3476 – 00 Bigha-Biswa of area is already under boundary wall.	106	1021
10	Saidulajab	Nil	16	366
11	Satbari	980 – 12 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	0	329
12	Jaunapur	1796	247	733
13	Dera Mandi	8850 – 12 Bigha-Biswa of area is already under boundary wall	250	1412
14	Tughlakabad	3760-10 Bigha – Biswa Area already under boundary wall	281	899
15	Pulpehladpur	Nil	165	628
16	Rajokari	Nil	212	1127
17	Rangpuri	Nil	211	807
18	Ghitorni	800 mtrs.	57	63
19	Mahipalpur	N.A. (land allotted to Govt. Dept.)	N.A. (land allotted to Govt. Dept.)	48
	Total	**i. 11196 Meters Boundary wall, ii. 1500 Meters fencing,**	**3794**	**12573**

1583

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.NO.	Khasra No	Area	Area of the Consolidated forest	Encroakment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

1589

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

1590

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroatchment As Per Site	Status as Per Site
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

1591

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.N O.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

15964

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			253-08	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	44	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN Or	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	382	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

Sl. No.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	

1600

R13

ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR

S.N O.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

601

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	3-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
	Total			**238-03**	

1602

R14

ENCROACHMENT IN THE FOREST AREA OF DEVLI

S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY

1603

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1604

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-06	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

TOTAL AREA		452-14

/611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	06	Farm house encroachment
733	8	16	8	16	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	Farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1613

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

1614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1616

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hansiok Ashram Encroachment
10	775	1-04	0-10	Hansiok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1868	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-5	0-14	Farm House Encroachment
	-Total		**477-14**	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

1620

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

1621

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-06	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SN O.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

1623

22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

D

1624

ENCROACHMENT IN THE FOREST AREA OF SATBARI

R19

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	2-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

D

1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			**181-17**	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encoraachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1 02	FARM HOUSE ENCROACHMENT
3	32/710/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//26	0-8	0-8	0-08	Abadi Encroachment
9	43//4/1	0-12	0-12	0-12	Farm House Encroachment
10	8	4-1	4-1	4-01	Farm House Encroachment
11	46//4/1	1-5	1-5	1-05	Farm House Encroachment
12	2	5-16	5-16	5-05	Farm House Encroachment
13	9	4-6	4-6	2-05	Farm House Encroachment
14	19	4-15	4-15	0-12	Farm House Encroachment
15	25/1	1-16	1-16	1-16	Farm House Encroachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	1-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	7/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

1627

22	12/1.	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79//1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0-04	UNAUTHORIZED COLONY (BHEM BASTI)

1628

43	13/2	1-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	18/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	1-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-08	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

1630

82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
101	116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

1631

103	125–	46-10	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			287-09	

1632

R21

ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3	"	7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4-16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4.-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4.-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2.-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4.-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

1655

24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	26	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	27	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

1634

47		17/3	2-8	2-8	ABADI ENCROACHMENT
48	37	2/3/1	0-06	1-.5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-.8	ABADI ENCROACHMENT
51		9/1	0-15	0-.15	ABADI ENCROACHMENT
52	39	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	40	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	41	12	4-16	4-.16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	42	21/2	1-18	1-18	ABADI ENCROACHMENT

1635

64	44	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	45	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	47	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	49	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
72	54	17/2	1-3	1-.3	ABADI ENCROACHMENT
73	55	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
74	56	56//3	4-12	1.-6	Farm House Encroachment
75	60	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	61	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-.17	Farm House Encroachment
81	62	4	4-16	0-11	Farm House Encroachment
82		5	4-15	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

1636

84	65	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	69	69//	1-3	1-3	ABADI ENCROACHMENT
87	73	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	75	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	77	19/1	2-4	2-4	ABADI ENCROACHMENT
91	78	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	79	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	81	81//24	3-4	3-4	ABADI ENCROACHMENT
98	82	82//19	1-16	1-16	ABADI ENCROACHMENT
99	84	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	85	85//1/2	1-0	1-0	ABADI ENCROACHMENT

1637

101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	87	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	91	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	96	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	103	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	104	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	106	106//12/1	1-12	2-.6	ABADI ENCROACHMENT
116	108	2/2	1-6	1-6	ABADI ENCROACHMENT
117	108	13/2	3-12	1-03	ABADI ENCROACHMENT

16'50

118		14	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	110	3/1	0-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-2	ABADI ENCROACHMENT
125	111	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	112	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	118	21	4-16	1-14	ABADI ENCROACHMENT

1639

135	119	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	120	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
147	122	122//5	4-12	4.-12	ABADI ENCROACHMENT
148	123	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

1640

152		11/2	2-16	1-07	ABADI ENCROACHMENT
153		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

/641

169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	125	125	13-9	12-12	ABADI ENCROACHMENT
175	126	126	120-0	15-00	ABADI ENCROACHMENT
176	131	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				399-8.5	

1642

R-22

Encroachment in Village Tughlakabad

Khasra No	Area As Per Field Book	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
745	39-18	18-18	5-10	13-08	Abadi Encroachment
2143/749	1-2	1-2	1-02	0	Abadi Encroachment
2208/1046	31-19	31-19	29-11	1-08	Abadi Encroachment
2672/1049	0-4	0-4	0-04	0	Abadi Encroachment
2673/1049	0-4	0-4	0-02	0	Abadi Encroachment
2674/1049	0-7	0-7	0-07	0	Abadi Encroachment
4058/2675/1049	1-6	1-6	1-06	0	Abadi Encroachment
4059/2675/1049	3-18	3-18	3-18	0	Abadi Encroachment
2218/1051	0-8	0-8	0-08	0	Abadi Encroachment
2220/1051	2-9	2-9	2-09	0	Abadi Encroachment
2222/1052	1-1	1-1	1-01	0	Abadi Encroachment
2225/1053	0-14	0-14	0-14	0	Abadi Encroachment
2226/1053	0-19	0-19	0-19	0	Abadi Encroachment
2228/1053	0-5	0-5	0-05	0	Abadi Encroachment
2071/1055	1-7	1-7	1-07	0	Abadi Encroachment
2072/1055	0-3	0-3	0-03	0	Abadi Encroachment
2073/1055	0-1	0-1	0-01	0	Abadi Encroachment
1238/2	0-9	0-9	0-9	0	Abadi Encroachment
2699/1958/1406	0-17	0-17	0-17	0	Abadi Encroachment
1483	5-1	5-1	5-01	0	Abadi Encroachment
2253/1509	0-4	0-4	0-04	0	Abadi Encroachment
2259/2260/1509	0-18	0-18	0-18	0	Abadi Encroachment
2271/1518	1-2	1-2	1-02	0	Abadi Encroachment
2273/1518	2-13	2-13	2-13	0	Abadi Encroachment
1520	3-0	3-0	3-00	0	Abadi Encroachment
2367/1523	2-4	2-4	2-04	0	Abadi Encroachment
1540	1-2	1-2	1-02	0	Abadi Encroachment
1541	7-7	7-7	7-07	0	Abadi Encroachment
1542	2-1	2-1	2-01	0	Abadi Encroachment
2279/1543	0-3	0-3	0-03	0	Abadi Encroachment
2280/1543	0-15	0-15	0-15	0	Abadi Encroachment
2281/1543	0-11	0-11	0-11	0	Abadi Encroachment
2282/1543	1-6	1-6	1-06	0	Abadi Encroachment
2285/1543	0-2	0-2	0-02	0	Abadi Encroachment
2284/1543	1-1	1-1	1-01	0	Abadi Encroachment
2287/1545	12-3	12-3	12-03	0	Abadi Encroachment
2288/1545	3-17	3-17	3-17	0	Abadi Encroachment
2289/1545	13-01	13-01	13-01	0	Abadi Encroachment
2290/1545	1-7	1-7	1-07	0	Abadi Encroachment
2291/1545	3-17	3-17	3-17	0	Abadi Encroachment
2292/1545	25-15	25-15	25-15	0	Abadi Encroachment
2294/1545	14-5	14-5	14-05	0	Abadi Encroachment
1555	5-1	2-0	5-01	0	Abadi Encroachment
1569	15-16	15-15	15-15	0	Abadi Encroachment
2304/1565	1-19	1-19	1-19	0	Abadi Encroachment
2307/1565	2-7	2-7	2-07	0	Abadi Encroachment
1576	2-6	2-6	2-06	0	Abadi Encroachment

1643

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1585	0-11	0-11	0-11	0	Abadi Encroachment
1587	13-5	13-5	13-05	0	Abadi Encroachment
2696/1588	1-2	1-2	1-02	0	Abadi Encroachment
1589	0-19	0-19	0-19	0	Abadi Encroachment
2178/1590	1-16	1-16	1-16	0	Abadi Encroachment
2179/1594/3/1	0-12	0-12	0-12	0	Abadi Encroachment
2315/1597	12-29	12-18	11-07	1-12	Abadi Encroachment
2316/1597	3-5	3-5	3-05	0	Abadi Encroachment
2317/1597	2-14	2-14	2-13	0	Abadi Encroachment
2318/1601	5-1	5-1	5-01	0	Abadi Encroachment
4066/2319/1604	2-13	2-13	2-13	0	Abadi Encroachment
4067/2319/1602	0-14	0-14	0-14	0	Abadi Encroachment
4068/2319/1601	6-4	6-4	6-04	0	Abadi Encroachment
1604	14-18	14-18	13-02	1-16	Abadi Encroachment
1606	19-11	19-11	19-11	0	Abadi Encroachment
2320/1607	1-13	1-13	1-13	0	Abadi Encroachment
2321/1607	4-12	4-12	4-12	0	Abadi Encroachment
1332	2-6	2-6	2-06	0	Abadi Encroachment
2323/1607	0-10	0-10	0-10	0	Abadi Encroachment
1608	1-12	1-12	1-12	0	Abadi Encroachment
2327/1614	1-01	1-02	1-01	0	Abadi Encroachment
2341/1616	5-1	5-1	5-01	0	Abadi Encroachment
2343/1616	0-12	0-12	0-12	0	Abadi Encroachment
2344/1617 to 2356/1617	5-08	5-08	1-12	3-16	Abadi Encroachment
2389/1623	28-6	28-6	13-16	14-10	Abadi Encroachment
1772/1647 TO 1773/1647	288-15	288-15	45-10	243-05	Abadi Encroachment
1666	290-1	290-1	1-16	288-05	Abadi Encroachment
2571/1668/1669	33-15	33-15	15-00	18-00	Abadi Encroachment
1670	14-5	14-5	1-14	12-11	BARBERS MOSQUE
1671	159-11	159-11	43-00	116-11	Abadi Encroachment
Total	6760-12	6197-06	403-02		

16457

R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			246-03	

*Encroachment of 8-0 Bigha – Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.

1645

Annexure-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0-06	1-10	Farm House Encroachment
4	155	4	16	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	15	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

1645

						Encroachment
45	1260	4	16	4-12	0-04	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

1648

66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-16	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

~~1650~~ 1649

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91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	3-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

1650

						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

1654 R-25

Encroachment in the Forest area of Rangpuri

S. no.	Khasra No. — —	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

1652

						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-16	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

1653

						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	JHUGGIS
49	1072	2	14	1-15	0-19	JHUGGIS
50	1263	6	3	5-08	0-15	JHUGGIS
51	1264	4	10	4-06	0-04	JHUGGIS
52	1328	2	16	0-18	1-18	JHUGGIS
53	1329	6	0	5-14	0-06	JHUGGIS
54	1331	3	8	1-12	1-16	Abadi Encroachment
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0-11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-08	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

1697

71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

1638

96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	JHUGGIS
100	1814	5	7	4-03	1-04	JHUGGIS
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-18 Bigha -- Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

1658

Annexure – R26

Encroachment in the Forest area of Mahipalpur					
S.No.	Khasra No.	Bigha	Biswa	Encroachment As per Site	Remark
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			**17-04**	

Annexure- R 27

LIST OF KHASRA NOS. FOR WHICH ENCROACHMENT REMOVED

Khasra No.	Area	Date of encroachment removal
VILLAGE ASOLA		
1332	58-7	14-03-2018
1348	11-13	
1354	25-10	
1479	3-14	
1490	2-8	
1498	29-10	
1500	37-19	
1506	17-14	
1517	17-19	
1528	8-4	
1547	5-4	
1552	23-10	
1573	1-8	
1576	19-12	
1582	1-9	
1586	1-12	
1593	28-5	
1721	59-6	
1728	131-16	
1736	11-16	
1740	5-7	
1744	25-11	
1746	36-1	
1748	28-19	
1749	6-5	
1750	170-3	
1752	103-8	
TOTAL	**869 BIGHA**	
VILLAGE BHATI		
648	3-06	
659	5-00	
665	8-13	
666	12-07	
708	117-16	
712	32-07	

715	245-16	
742	0-04	
759	2-07	28-08-2018
764	23-08	
766	3-08	
767	2-03	
769	5-04	
770	1-13	
774	35-07	
780	7-02	
810	1-19	
836	24-11	
840	35-12	28-08-2018
848	6-11	
875	21-12	
1478	11-15	
1482	5-04	
1486	48-17	
1488	1-00	
1489	3-04	25-9-2018
1490	1-11	
1512	5-8	
961	7-13	
969	1-11	

1154

1071	7-10	
1072	0-18	
1080	0-12	
1109	1-16	
1205	1-10	
1206	1-10	
1207	2-02	
1208	2-08	
1209	3-03	
1250	0-11	25-9-2018
1274	0-12	
1275	1-05	
1283	1-09	
1285	3-00	
1289	1-16	
1291	3-01	
1292	1-06	
1294	0-06	
1295	0-15	
1296	3-19	
1299	6-13	
1301	2-02	
1306	25-12	
1407	62-05	
1463	7-11	
1474	15-07	

1660

1535	9-02	
1538	3-16	25-9-2018
1539	0-19	
1543	3-03	
1544	2-01	
1545	13-09	
1546	3-04	
1547	2-02	
1554	15-17	
1603	24-11	
1667	1-18	
1718	22-19	
1904	166-12	
1905	8-14	
1906	285-02	
954	8-08	
1681	1-17	
1749	14-02	
1744	8-02	
1751	1-15	
1215	0-12	25-9-2018
1218	0-17	
1304	3-19	
1312	1-04	
1335	1-00	
1385	7-09	
1731	18-19	

1661

1887	16-16	
TOTAL	**1486 BIGHA**	
VILLAGE RANGPURI		
1495/1	4-16	
1797	5-2	07-03-2019
TOTAL	**9-18**	
VILLAGE RAJOKARI		
1817	1-18	07-03-2019
VILLAGE PULPEHLADPUR		
310	8-0	08-03-2019
Grand Total	**2368-07 Bigha- Biswa**	

Encroachment Status

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.917	0.283	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	398.61	308.552	91.118	